

# **LOK SABHA DEBATES** **(English Version)**

**Fifteenth Session**  
**(Tenth Lok Sabha)**



*( Vol. XLVI contains Nos. 11 to 20 )*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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IN HINDI VERSION WILL BE TREATED AS AUTHENTIC AND NOT THE TRANSLATION THEREOF ]

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## LOK SABHA DEBATES

### LOK SABHA

Friday, December 22, 1995 / Pausa 1, 1917 (Saka)

The Lok Sabha met at Five Minutes past Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

#### OBITUARY REFERENCES

MR. SPEAKER : Hon. Members, I have to inform the House with profound sorrow of the passing away of three of our former colleagues, namely, Shri A.A. Rahim, Shrimati Sushila Ganesh Mavalankar and Shrimati Vijaya Raje.

Shri A.A. Rahim was a Member of the Seventh Lok Sabha representing Chirayinkil Parliamentary constituency of Kerala during 1980-84. He also held various important portfolios in the Union Council of Ministers during 1982-84.

Earlier, Shri A.A. Rahim had held important ministerial portfolios in the Government of Travancore of erstwhile Cochin State during 1954. From 1954 to 1979, he was member of Kerala Legislative Assembly for six consecutive terms. During that period, he served as a member of various Committees.

An able parliamentarian and a person of long standing, Shri Rahim was a member of the Governing Council of I.I.T., Madras and Senate of Cochin University.

A man of varied interests, Shri Rahim had special interest in the field of education, industry, culture, sports and journalism and served several educational, social and sports organisations in various capacities. He was also Managing Editor of a publication called the *Prahabattam*.

Shri Rahim passed away on 31st August, 1995 at Quilon at the age of 75 years.

Shrimati Sushila Ganesh Mavalankar was a member of the First Lok Sabha representing Ahmedabad Parliamentary constituency during 1956-57.

A veteran freedom fighter, she participated in the Quit India movement in 1942 and suffered imprisonment.

Shrimati Mavalankar, a lady with the amiable disposition, was the wife of late Shri G.V. Mavalankar, the first Speaker of this House. A widely travelled person, she had associated herself with various socio-cultural organisations. She served as the President of Bhagini Samaj, Ahmedabad for some years. A pious lady, Shrimati Mavalankar always cared for the poor and the needy.

Shrimati Mavalankar passed away on 11th December, 1995 at Ahmedabad at the age of 92 years.

Shrimati Vijaya Raje was a Member of Second, Third and Fourth Lok Sabha representing Chatra Parliamentary constituency of Bihar during 1957-70.

Earlier, she had been a Member of Rajya Sabha during 1952-57.

Shrimati Vijaya Raje was a well known philanthropist and a social worker. She took Active part in the programmes related to maternity and child welfare and rural upliftment. She served as the President of the Red Cross Society, Dhar, Madhya Pradesh.

A widely travelled person, she took Active part in the proceedings of the House.

Shrimati Vijaya Raje passed away on 19th December, 1995 at Satara, Maharashtra at the age of 76 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect of the deceased.

11.09 hrs.

*The Members then stood in silence for a short while.*

SHRI INDRAJIT GUPTA (Midnapore) : Mr. Speaker, Sir, Mr. Rahim passed away on the 31st August. That is what you read out and this is practically the end of December. Does it take so long to make an obituary reference?

MR. SPEAKER : The practice followed by us is that unless we get a confirmation about the death of any Member, we do not do it.

SHRI INDRAJIT GUPTA : Has it taken three to four months to confirm his death? I do not understand.

SHRI RAMESH CHENNITHALA (Kottayam) : Mr. Speaker, Sir, we had informed the Secretary-General about the death of Mr. Rahim one month before.

MR. SPEAKER : We do not mean any disrespect to the former colleagues of ours. But sometimes when we hurry and rush into these things, we have committed mistakes. So, we are a little more careful about it.

KUMARI MAMATA BANERJEE (Calcutta South) : Mr. Speaker, Sir, we must pass the Disabilities Bill. Will this Bill be passed today or not?...(Interruptions)

[Translation]

SHRI RAM NAIK (Bombay North) : Mr. Speaker, Sir, is the hon. Prime Minister doing something to remove the impediments caused as a result of this?...*(Interruptions)*. The Prime Minister should make a statement on the floor of the House...*(Interruptions)*

[English]

KUMARI MAMATA BANERJEE : Sir, this Bill is before the House. May I appeal to the House, through you, that the Bill should be passed today? Today is the last day of this Session...*(Interruptions)*

11.13 hrs.

*At this stage, Kumari Mamata Banerjee came and stood on the floor near the Table.*

[Interruptions]

11.14 hrs.

*At this stage, Kumari Mamata Banerjee went back to her seat.*

[Translation]

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : It was a pleasant experience to come to learn through newspapers that something was being done in this direction. The people have at least appreciated the significance of these matters...*(Interruptions)*

[English]

MR. SPEAKER : Please take your seat.

*(Interruptions)*

[Translation]

SHRI RAJESH KUMAR (Gaya) : Mr. Speaker, Sir, this matter comes under your jurisdiction. You can constitute a JPC...*(Interruptions)\**

[English]

MR. SPEAKER : Nothing is going on record.

*(Interruptions)\**

MR. SPEAKER : You should sit down please.

*(Interruptions)*

MR. SPEAKER : I think that the hon. Members are going to respect the feelings of Kumari Mamata Banerjee.

*(Interruptions)*

MR. SPEAKER : First of all, you take your seats.

*(Interruptions)*

SHRI ANIL BASU (Arambagh) : All Sector, of the House agreed to pass this Bill...*(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura) : This is not the feeling of one Member also. This is the feeling of the entire House. Yesterday, we agreed to pass this Bill; and she is creating a scene today. She knows that everybody has agreed...*(Interruptions)\**

MR. SPEAKER : Nothing is going on record.

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal) : Shall we have to come to the well of the House in order to give vent to our feelings?...*(Interruptions)*

MR. SPEAKER : First listen to me fully.

[English]

Please take your seats. May I tell you the full story? Then you can judge for yourselves....

*(Interruptions)*

MR. SPEAKER : Now you please sit down. You should be chivalrous enough to respect the young lady over there. Please take your seats first...

*(Interruptions)*

MR. SPEAKER : If you jump to the conclusion without hearing what I have to say, you are likely to commit mistakes...

*(Interruptions)*

SHRI ANIL BASU : All 545 Members of this House have a concern for this....*(Interruptions)*

SHRI RUPCHAND PAL (Hooghly) : It is a question concerning the whole House...*(Interruptions)*

MR. SPEAKER : Mr. Basudeb Acharia, you will also get the compliments. Please sit down.

Now, you should know that very graciously the hon. Members have agreed to pass this Bill. Are you happy about this? But at the same time, may I tell you that since the time this Bill was introduced, this lady has been coming and asking that this Bill should be passed...

*(Interruptions)*

MR. SPEAKER : It is agreed that this Bill and some other Bills and some other business will be taken up at two o' clock. I must say that the hon. Members have always, in all the sessions and every time.

SHRI RAM VILAS PASWAN (Rosera) : Cooperated.  
*(Interruptions)*

MR. SPEAKER : Yes, cooperated. Mr. Paswan, you will be very happy to know that I am going to say that 'Paswan cooperates very well'. I am not saying it very lightly but I mean it.

(Interruptions)

SHRI RUPCHAND PAL : Is there anyone who is not cooperating?

MR. SPEAKER : You, at least, hear what I have to say. Why are you so eager to draw the compliments from me? I am going to give it to you also!

SHRI SOMNATH CHATTERJEE (Bolpur) : You are complimenting somebody who came into the well of the House.

MR. SPEAKER : No, Somnathji. From the day this Bill admitted, she has been pressing for it and I was going to say that yesterday, you agreed to see that it is passed. Let us not be so miserly to our colleagues.

Let us adjourn the House now. Let us meet at 2.00 p.m., and let us transact the business which is agreed upon. We will find out, with your agreement, which business is to be transacted. This House is completely democratic. Everything is being done on the basis of agreement only. Thank you.

The House stands adjourned to meet at 2.00 p.m.

#### WRITTEN ANSWERS TO QUESTIONS

##### IOC Projects Pending for Approval

[English]

\*361. SHRI RAM NIHORI RAI :

DR. VASANT NIWRUTTI PAWAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of projects of IOC pending with the Government for approval and since when ;

(b) the measures taken by IOC to meet the funds required for these new projects;

(c) whether the new projects are proposed to be implemented under joint ventures; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The following projects of IOC are at various stages of processing for investment approvals:

S.No.	Name of the Project	Date since Pending
1.	Setting up of 3.00 MMTPA crude distillation unit and Revamp of FPU/FCCU at Gujarat Refinery and augmentation of Salaya-Viramgam-Koyali Sector of crude oil pipeline.	10.2.1992
2.	Matching Secondary processing facilities at Mathura Refinery	27.6.1995
3.	Diesel Hydro-desulphurisation project at Haldia and Mathura	29.6.1995
4.	Diesel Hydro-desulphurisation project at Panipat	18.8.1995
5.	Diesel Hydro-desulphurisation project at Gujarat	11.10.1995
6.	New Crude Oil Pipelines from Haldia to Barauni	17.3.1994
7.	Panipat Refinery expansion and transportation of crude oil to Panipat Refinery	5.10.1995
8.	Vadinar - Kandla Product pipeline	1.12.1995

(b) The major part of the requirement of funds for capital expenditure will be met from internal resources and the balance will be met from Bonds GDR/Equity issue and loans.

(c) and (d) These projects are being implemented presently by IOC.

[Translation]

##### Impact of Foreign Television on Doordarshan

\*362. KUMARI UMA BHARTI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the impact of foreign television viz. G.T.V., Star T.V., M.T.V. and L.T.V. on the popularity of Doordarshan and society particularly on the youths;

(b) whether the Government have conducted any survey in this regard;

(c) if so, the details thereof, and

(d) the efforts made by the Government to make Doordarshan more popular?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P. A. SANGMA) : (a) While the programmes on the foreign satellite channels have not had any major impact on the popularity of Doordarshan, concern has been expressed in many quarters about the negative impact of these programmes on the society in general and the youth in particular.

(b) Yes, Sir.

(c) The report submitted by the agency commissioned to study the social impact of television is under examination.

(d) Among the measures taken by Doordarshan in order to cater to the diverse needs of the widest cross sector of its viewers and sustain their interest are the introduction of the regional language satellite service in eleven regional languages, a movie channel - Movie Club, DD-3 Channel and a progressive increase in the terrestrial reach of both the DD-1 and DD-2 channel.

#### Prices of Coal

\*353. SHRI NAWAL KISHORE RAI :

DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of COAL be pleased to state :

(a) whether the Bureau of Industrial Costs and Prices (BICP) has recently recommended total decontrol of coal prices of all grades;

(b) if so, the details and the implications thereof;

(c) the details of the other recommendations made by the BICP with regard to coal Sector; and

(d) the reaction of the Government to the recommendations of the BICP?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) No report or such recommendation of the Bureau of Industrial Costs and Prices (BICP) has been received recently by the Ministry of Coal.

(b) to (d) Does not arise.

#### Apprehension of Terrorists

\*364. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of terrorists apprehended in Kashmir and other Eastern sectors during the last two months, State-wise;

(b) the number of such people who escaped from the police custody; and

(c) the Action taken by the Government against the guilty officials?

THE MINISTER OF HOME AFFAIRS (SHRI S.B.

CHAVAN) : (a) 356 terrorists were apprehended in J & K during October and November, 1995. The total number of terrorists reported to be arrested in the Eastern States during the last 2 months (11.10.1995 to 13.12.1995) is 308. The break-up is given below :-

Assam	65
Manipur	175
Nagaland	52
Tripura	7
Meghalaya	3
West Bengal	6

(b) 5 terrorists escaped from the JIC in Baramulla in Jammu & Kashmir on 14.11.1995. 2 of them have since been re-arrested.

(c) A case has been registered in respect of the incident in Baramulla. A joint enquiry by the Superintendent of Police (Operations) Baramulla, and a Deputy Commandant of CRPF has also been instituted. In the meanwhile, based on preliminary enquiries 4 persons, including the SHO of JIC Baramulla and the Guard Commander have been placed under suspension. The driver of the truck in which the militants had escaped has also been taken into custody. Steps have been taken to strengthen vigilance and the security arrangements further, to prevent recurrence of such incidents in future. Vigorous action is continuing to arrest the remaining escaped terrorists.

#### Pending Projects

\*365. SHRI PHOOL CHAND VERMA : Will the Minister of COAL be pleased to state :

(a) the number of coal production projects sanctioned earlier, withdrawn or not taken up so far;

(b) the reasons therefor; and

(c) the time by which these projects are likely to be taken up for implementation?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) 47 coal production projects of Coal India Ltd. sanctioned during the Seventh Five Year Plan were withdrawn/not taken up due to reasons like problems of land acquisition and rehabilitation, adverse geo-mining conditions, lack of infrastructural facilities for coal evacuation, environmental and safety considerations, non availability of funds and non-availability.

(c) During Eighth Five Year Plan, implementation of 16 projects has commenced till now.

#### Devnagri Script in Computers

\*366. SHRI ARJUN SINGH YADAV : Will the Minister of HOME AFFAIRS be pleased to state :



(a) whether the Department of Official Languages has started study and work regarding use of Devnagri Script in Computers;

(b) if so, the progress achieved in this regard;

(c) the time by which Hindi Computers are likely to be freely available; and

(d) the steps being taken or proposed to be taken to popularise Hindi Computers?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) and (b) The Department of Official Language has been instrumental in providing Word/Data processing facilities in Devnagri on Computers. Consequently, 'Gist' Technique and many other types of Computer softwares have since become available. Use of these facilities in the offices of Central Government and its Undertakings is on the increase.

(c) and (d) Under the technology Development of Indian Language Programme of the Department of Electronics, a project is being initiated for development of Hindi Environment for Personal Computers. Duration of the project is two years. All other activities would depend on the success of the project.

[English]

#### One Family One Job Scheme

\*367. SHRI N. DENNIS : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether some States have adopted one family one job scheme;

(b) if so, the details thereof;

(c) whether the Union Government propose to extend this programme to the remaining States; and

(d) if so, the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) As per information available, the Governments of Haryana and Goa have introduced a scheme called 'One family one job'. The Haryana scheme launched in June, 1992 has the objective of providing, during the Eighth Plan period, employment opportunities to five lakh persons below the poverty line in rural and urban areas and applicants registered with employment exchanges having no member of their family in any kind of employment. In Goa, the registrants in the employment exchanges under the scheme 'One job in a family' get preference in submission and placement.

(c) No, Sir.

(d) Does not arise.

[Translation]

#### Performance of Indian Broadcasting Service

\*368. SHRI RAM KRIPAL YADAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the number of audience of AIR and Doordarshan programmes have been declining constantly; and

(b) if so, the steps taken by the Government to improve the performance of Indian Broadcasting Service which is directly concerned with the above organisations?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.A. SANGMA) : (a) No, Sir.

(b) Does not arise. However, Government have on a continuous basis been taking steps for training (including foreign training), seminars and workshops for members of the Indian Broadcasting Programme and Engineering Service so as to improve their performance.

[English]

#### Shortage of Postal Articles

\*369. SHRI ANNA JOSHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is general shortage of postal stamps, post-cards and inland letters;

(b) if so, the reasons therefor;

(c) the details of production of each article mentioned above with their cost;

(d) whether the Government have redesigned the inland letters to make them smaller in size;

(e) if so, the reasons therefor; and

(f) the steps taken or proposed to be taken by the Government to increase the production of postal materials?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) While there is no general shortage of postal stamps, post cards and inland letters, shortage of such items has come to notice at a few specific locations.

(b) Occasional shortage occur due to delay in supply by the Security Presses or delay in distribution by Circle Stamp Depots and other offices in the chain of distribution.

(c) The details of stationery items produced and supplied upto 30.11.1995, the cost of the items and stock position of postage stamps in the various Circle Stamps Depots as on 30.11.1995 are in the attached statements I, II and III respectively.

(d) and (e) The inland letter cards have been redesigned in order to make them compatible for processing by sorting machines which are operating in Bombay and Madras. Both the old and new designs of inland letter cards are under circulation at present.

(f) Two private security printers have been contracted to increase the production of postal stationery.

**STATEMENT-I**  
**Production Target for Postal Stationery items 1995-96 and Actual Supply upto 30th November, 1995**  
*(In Crores of the Quantities)*

	ISP		SPP		MSP		CSP		Total	
	Target 1995-96	Supply upto 30.11.95	Target 1995-96	Supply upto 30.11.95	Target 1995-96	Supply upto 30.11.95	Target 1995-96	Supply upto 30.11.95	Target 1995-96	Supply upto 30.11.95
1	2	3	4	5	6	7	8	9	10	11
Postcards	55.40	31.52	37.90	20.30	27.75	6.41	25.25	3.75	146.3	61.96
ILC	44.91	19.74	35.81	18.22	32.97	9.45	21.56	8.70	135.25	56.11
Envelope	19.49	12.37	9.41	5.81	6.80	1.18	11.04	4.06	46.74	23.42
Aerogramme	3.60	1.94	-	-	2.02	0.05	0.00	0.0016	5.92	1.99
Regd. Cover	0.89	0.97	-	-	0.32	0.04	0.84	0.18	2.05	1.19

**INDEX :**

- ISP : India Security Press, Nashik.  
SPP: Security Printing Press, Hyderabad.  
MSP: Madras Security Press, Madras.  
CSP: Calcutta Security Press, Kanpur.

**STATEMENT-II**  
Statement Showing Rates of Postal Stationery Supplied

Press/Year of rate fixation	(Per Thousand)						
	SPC	lbC	Envelopes	Aerogrammes	Regd. Covers		
1	2	3	4	5	6	7	
*ISP/90-91	141.00	-	235	206	439		910.00
*SPP/91-92	130.20	-	135.50	167.00	---		-
MSP/94-95	179.00	-	341.00	373.00	440.00		846.00
CSP/94-95	178.50	-	342.00	375.00	442.00		851.00

\* The final rates of India Security Press, Nashik for the years following 1990-91 and of Security Printing Press, Hyderabad, for the years following 1991-92 are under revision in consultation with the Ministry of Finance.

**INDEX :-**

- ISP :** India Security Press, Nashik.  
**SPP :** Security Printing Press, Hyderabad.  
**MSP :** Madras Security Press.  
**CSP :** Calcutta Security Press.  
**SPC :** Single Post Card.  
**RPC :** Reply Post Card.  
**ILC :** Inland Letter Card.

## STATEMENT-III

Stock Position of Postage Stamps as on 30.11.1995

MR = Monthly Requirement (Figures in Lakhs Sheet)

SH = Stock in Hand

S.No.	Name of the CSD	10 Paise			15 Paise			20 Paise			25 Paise			30 Paise			35 Paise		
		MR	SH	MR	SH	MR	SH	MR	SH	MR	SH	MR	SH	MR	SH	MR	SH		
1	2	3	4	5	6	7	8	9	10	11	12	13	14						
1.	Jammu	-	.2	.01	.05	-	.06	-	.03	-	.07	-	.08						
2.	Ludhiana	5	-	10	32	-	-	-	-	6	1.8	-	-						
3.	Delhi	.02	.48	.07	.02	-	-	-	-	.03	1.47	-	-						
4.	Jaipur	.02	7.60	.10	.52	.001	.11	-	-	-	-	-	-						
5.	Kanpur	4.5	271.4	7	51	2	68	-	-	2	68	5	60						
6.	Lucknow	.01	2.2	.15	1.7	-	-	-	-	-	-	-	-						
7.	Ahmedabad	.05	.61	.22	.13	-	-	-	.05	-	-	.006	.72						
8.	Bhopal	.01	.51	.08	1.57	-	.17	-	-	-	-	-	.22						
9.	Bombay	.02	5.87	.09	1.44	.028	-	-	-	.01	-	0.12	1.20						
10.	Nashik	.01	1.8	.08	.34	.01	.26	.026	.5	.018	-	.002	2.1						
11.	Patna	.26	1.54	.15	.55	.05	.14	.1	.002	.08	.83	.001	1.34						
12.	Bhubaneswar	.014	.67	.04	.21	-	-	-	-	-	-	-	-						
13.	Calcutta	.04	.88	.042	.13	.042	.023	.13	2.14	.088	.75	-	.07						
14.	Guwahati	0.004	0.81	0.01	0.26	0.004	0.89	0.006	2.07	0.004	2.31	-	0.31						
15.	Hyderabad	0.04	0.41	0.05	0.41	0.04	0.33	0.08	2.33	0.12	0.31	0.006	0.33						
16.	Madras	-	0.40	-	0.27	-	-	-	0.15	-	0.66	-	0.40						
17.	Tiruchirapally	0.06	1.10	0.06	0.41	-	-	0.10	0.002	0.14	-	-	0.06						
18.	Bangalore	0.10	0.49	0.20	-	-	-	-	-	-	-	-	-						
19.	Ernakulam	0.02	0.76	0.10	0.91	0.04	0.48	0.10	0.002	0.03	-	0.03	1.26						

Production of stamps of 20p., 25p., 30p., 35p., has been discontinued.

MR = Monthly Requirement (Figures in Lakh Sheets)

SH = Stock in Hand

## Stock Position of Postage Stamps as on 30.11.1995

S.No.	Name of the CSD	040 Paise		050 Paise		060 Paise		075 Paise		100 Paise		200 Paise	
		MR	SH	MR	SH	MR	SH	MR	SH	MR	SH	MR	SH
1.	Jammu	-	.24	.01	.07	-	.006	-	.03	.05	.42	.02	.13
2.	Ludhiana	-	-	2	18.8	-	-	6	-	100	46.2	30	6
3.	Delhi	-	.15	.30	.11	-	.08	.02	.70	1.70	.55	.21	.58
4.	Jaipur	-	-	.09	-	-	-	.04	.90	.60	1.14	.091	1.0
5.	Kanpur	1	78	22	-	-	-	1	35	80	.20	17.5	.09
6.	Lucknow	-	.03	.30	1.4	-	-	-	.01	.80	.53	.30	1.34
7.	Ahmedabad	.04	1.1	.17	.40	-	-	.02	.01	.84	52	.18	.018
8.	Bhopal	-	.06	.08	.8	-	-	-	.43	.67	.5	.16	.4
9.	Bombay	-	-	1.36	-	.03	.12	.01	-	1.27	2.46	.49	.72
10.	Nashik	.0002	0.1	.06	.72	.03	-	.0002	.3	.58	.52	.14	.37
11.	Patna	.27	.08	.40	.08	.2	.003	.30	1.29	.1	.03	.2	1.00
12.	Bhubaneswar	-	-	.10	.34	-	-	.02	.14	.2	2.18	.07	.28
13.	Calcutta	.014	.19	.16	1.32	-	-	-	.14	.83	1.84	.66	2.43
14.	Guwahati	-	0.24	0.05	0.38	.002	1.31	-	.65	.19	.89	.05	.20
15.	Hyderabad	.004	.1	.12	3.45	-	-	.02	.70	.91	1.16	.23	7.32
16.	Madras	-	.16	.00675	.60	.01	.69	-	-	.22	2.15	.06	1.47
17.	Tiruchirappally	-	.01	.06	.51	.14	-	.07	.07	.60	1.51	.22	2.76
18.	Bangalore	-	-	.10	1.49	-	-	.05	.71	1.50	.68	.30	.546
19.	Ernakulam	.05	1.87	.05	.93	-	-	.10	.06	.10	.61	.50	.51

Production of stamps of 40 p. and 60 p. has been discontinued.



### Drilling Programme of ONGC

\*370. SHRI M.V.V.S. MURTHY :

SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) Whether Oil and Natural Gas Corporation propose to launch a major oil hunt during the current year;

(b) If so, whether ONGC has decided to drill four deep water exploratory wells of the Bombay High as a part of the 6000 crores exploration programme; and

(c) If so, the main points of the programme launched by ONGC.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. During the current year, ONGC plan to acquire equivalent of 93019 Standard Line Kilometers of Seismic Data and to drill 238 exploratory wells.

(b) and (c) ONGC has identified four locations in technologically amenable deep water areas of less than 1000 meters water depth for exploratory drilling during the current plan period. These locations/prospects are spread over the deep water areas of Kutch, Kerala-Konkan, Cauvery and K.G. Basins.

### Special Employment Programmes

\*371. SHRI DEVENDRA PRASAD YADAV :

SHRI RAM PRASAD SINGH :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there is any proposal to provide jobs to 10,000 persons in each district under the Special Employment Programmes in the country;

(b) if so, the districts identified in this regard, State/UT-wise;

(c) whether the earthquake affected and flood affected districts have been covered under these programmes;

(d) if not, the reasons therefor, and

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir. It is proposed to create upto 10,000 job opportunities per district in 70 districts under the Special Employment Programme of Khadi & Village Industries Commission (KVIC).

(b) The list of identified districts is given in the statement attached.

(c) and (d) This programme is envisaged not as a flood or earthquake relief measure but to provide employment opportunities in selected backward districts of the country. The main criteria for selection of districts are : (i) existence of suitable implementing agency having good track record and experience in implementing the programme, (ii) scope for expansion and demand feasibility for the products under the industries, (iii) acceptability of the level of income that would be ensured by KVI activities and (iv) possibility of response from the District Rural Development Agency (DRDA) and the banks and the need for taking up KVI industries in the district.

(e) The KVIC is implementing the Special Employment Programme in these districts with the help of State Governments and societies registered with the Khadi and Village Industries Boards (KVIBs) and non-government organisations (NGOs), etc. The beneficiaries and implementing cooperative societies/NGOs would be identified and selected by the project monitoring committee at the district level. Preference would be given to IRDP beneficiaries. The programme envisages an outlay of Rs. 1,000 crore out of which one-third would be budgetary support, and this would be implemented in a period of three years.

### STATEMENT

*List of 70 Selected Districts for coverage under the special employment programme for Khadi & Village Industries*

#### I. ANDHRA PRADESH

1. Kurnool
2. Adilabad
3. Mehboob Nagar
4. Prakasan
5. Karimnagar
6. East Godavari
7. Srikakulam

#### II. ARUNACHAL PRADESH

8. Changlang

#### III. ASSAM

9. Marigaon
10. Lakhimpur

#### IV. BIHAR

11. Saharsa
12. Godda
13. Madhubani
14. Gaya

- |                       |                           |
|-----------------------|---------------------------|
| V. GUJARAT            | XIV. MEGHALAYA            |
| 15. Banaskhantha      | 42. East Garo Hills,      |
| 16. Panchmahal        | West Garo Hills and       |
| 17. Kutch             | South Garo Hills          |
| VI. HIMACHAL PRADESH  | XV. MIZORAM               |
| 18. Chamba            | 43. Lungloi & Aizawal     |
| 19. Kullu & Mandi     | XVI. NAGALAND             |
| VII. HARYANA          | 44. Dimapur & Kohima      |
| 20. Rewari-Ambala     | XVII. ORISSA              |
| VIII. JAMMU & KASHMIR | 45. Kalahandi             |
| 21. Anant Nag         | 46. Phulbani              |
| 22. Jammu             | 47. Koraput               |
| IX. KARNATAKA         | XVIII. PUNJAB             |
| 23. Kolar             | 48. Hoshiarpur            |
| 24. Raichur           | XIX. RAJASTHAN            |
| 25. Dharwad           | 49. Dausa                 |
| 26. Chitradurga       | 50. Tonk                  |
| X. KERALA             | 51. Udaipur               |
| 27. Alleppy           | 52. Jaipur                |
| 28. Pathanamthitta    | XX. TRIPURA               |
| 29. Thrissur          | 53. Tripura (West)        |
| 30. Kozikode          | XXI. TAMIL NADU           |
| XI. MADHYA PRADESH    | 54. Ramanathapuram        |
| 31. Sarguja           | 55. Tirunelveli           |
| 32. Bhind             | 56. Dharmapuri            |
| 33. Guna              | 57. North Arcot           |
| 34. Raipur            | 58. South Arcot           |
| 35. Jhabua            | XXII. UTTAR PRADESH       |
| 36. Betul             | 59. Mau                   |
| XII. MAHARASHTRA      | 60. Almora & Pithoragarh  |
| 37. Chandrapur        | 61. Chamauli & Uttarkashi |
| 38. Yavatmal          | 62. Mathura               |
| 39. Beed              | 63. Shahjahanpur          |
| 40. Nanded            | 64. Jhansi                |
| XIII. MANIPUR         | 65. Jaunpur               |
| 41. Imphal            |                           |



## XXIII. WEST BENGAL

66. Birbhum  
67. North 24 Parganas &  
South 24 Parganas  
68. Malda  
69. Nadia  
XXIV. Sikkim  
70. Sikkim

**Modernisation of Air Stations**

\*372. SHRI BOLLA BULLI RAMAIAH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Union Government propose to modernise the All India Radio Stations in the country;

(b) if so, the details thereof, State-wise;

(c) the amount earmarked for the purpose so far, State-wise; and

(d) the time, by which the above Radio Stations are proposed to be fully modernised?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.A. SANGMA) : (a) Yes, Sir.

(b) and (c) As shown in the statement attached.

(d) The modernisation of these schemes are expected to be completed by 31st March, 1997 subject to availability of infrastructure facilities/resources and inter-se priorities.

**STATEMENT**

State/Union Territory	Number of Schemes	8th Plan Outlay (Rs. in Lakhs)
1	2	3
Andhra Pradesh	4*	584.25
Arunachal Pradesh	6*	61.56
Assam	3*	291.35
Bihar	3	1013.10
Goa	2*	90.20
Gujarat	1	298.68
Himachal Pradesh	1*	38.90
Jammu & Kashmir	2*	110.19
Karnataka	2*	410.49
Kerala	5*	1193.64
Madhya Pradesh	5*	707.38

1	2	3
Maharashtra	7*	878.12
Meghalaya	1*	5.82
Nagaland	1	373.03
Mizoram	1	193.65
Orissa	2*	411.13
Punjab	1	401.65
Rajasthan	4*	474.72
Sikkim	1	60.01
Tamil Nadu	7*	1063.94
Tripura	1*	147.18
Uttar Pradesh	9*	4483.83
West Bengal	6*	1204.32
Chandigarh	1*	111.15
Delhi	6	10283.82
Pondicherry	1	305.85

\* Schemes including those already commissioned.

[Translation]

**Telecom Services in Rural Areas**

\*373. SHRI JANARDAN MISRA :

SHRI SHIV SHARAN VERMA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have recently announced package of concessions of subscribers of telecom services in the rural areas;

(b) if so, the details thereof and justification thereto;

(c) whether similar concessions are also proposed to be provided to the telecom subscribers in the urban areas also; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) A Statement showing details of concessions is attached. Though the investments required for telecom facilities are for higher in rural areas than the revenues generated, the Tariffs for rural areas are kept low to provide access to telecom facilities and to bring the rural populace into the national mainstream, besides giving a fillip to the developmental Activities.

(c) No, Sir.

(d) Concessions similar to rural areas cannot be given to urban subscribers due to financial constraints.

#### STATEMENT

1. The Rural Telecom Package announced on 22nd November, 1995 has the following components :
  - a. Free Calls increased from 150 to 250 per billing cycle for rural subscribers.
  - b. Registration fee reduced from Rs. 2000 to 1000 for rural subscribers serviced by exchange systems upto 10,000 lines.
  - c. The telephone rental for all rural subscribers reduced to Rs. 100.
  - d. The amount of Installation charges presently fixed at Rs. 300 shall be maintained upto 31.3.1998 for rural subscribers
  - e. Local, STD & ISD charges reduced by 25% for first 200 calls beyond free call limit for rural subscribers.
  - f. Commission payable to Panchayat PCO Franchisees enhanced from 20% to 50% on gross turn-over including the telephones to be provided to the franchisees of Panchayat Sanchar Sewa Yojna launched by Deptt. of Posts.
  - g. Commission to STD/ISD/PCO franchisees :
    - i. in rural areas enhanced to 25% on gross turnover per month.
    - ii. Commission to PCO franchisees in non-rural areas of the predominantly hilly States/tribal and hilly areas enhanced to 20% on the gross turnover upto Rs. 50,000 per month and 15% there after.
    - iii. Commission to STD PCO Franchisees in the rest of the country to be paid @ 16% upto a gross of Rs. 20,000 per month; @ 15% on the gross turn over between Rs. 20,000 and Rs. 50,000 per month and @ 12% on the gross turnover beyond Rs. 50,000 p.m.
  - h. Group dialling facility extended upto 30 kms. in Rural hilly and tribular areas of the country and 20 kms. in other areas if one of the following three conditions is met:
    - i. The calling and the called exchange are both in the same SDCA.
    - ii. Even if the calling and the called exchange are not within the same SDCA,

the corresponding SDCAs are within a distance of 30/20 Kms from each other as the case may be.

- iii. Local areas of the calling and the called exchanges have a common boundary even if they fall in adjacent SDCAs.
2. The concessional rates will take effect from 1.1.1996. The financial impact of the package will be about Rs. 200 crores per year.

#### Serials on the Life of Great Personalities

\*374. SHRIMATI KRISHNENDRA KAUR (DEEPA) :  
SHRI SATYA DEO SINGH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Union Government propose to telecast serials based on the life and work of great personalities which can guide the youths of the country;

(b) if so, the details thereof; and

(c) the time by which such serials are likely to be telecast?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.A. SANGMA) : (a) to (c) Doordarshan has been telecasting such serials for many years and shall continue to do so in future also. To name a few, serial on Dr. B.R. Ambedkar; Sword of Tipu Sultan, Mirza Ghalib, The Great Maratha (already telecast), Acharya Vinoba Bhave, Bal Gangadhar Tilak, Rajiv Gandhi (in the pipe-line).

#### Research and Development Activities

\*375. SHRI GUMAN MAL LODHA :

SHRI BRISHIN PATEL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Indian Oil Corporation has allocated funds for Research and Development activities;

(b) if so, the annual funds allocated during last three years, separately;

(c) whether the Government propose to increase this amount in ensuing years;

(d) if so, the future plans in this regard;

(e) the percentage of the amount fixed vis-a-vis the total turnover of this Corporation; and

(f) the scheme formulated by the Corporation to increase the amount earmarked for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The funds allocated during the last three years were as given below :

1992-93	-	Rs. 15.80 crores
1993-94	-	Rs. 18.59 crores
1994-95	-	Rs. 15.26 crores

(c) and (d) The Indian Oil Corporation has planned to spend Rs.338.40 crores during the years 1995-96 to 1999-2000 on its Research & Development activities.

(e) Allocation of funds for Research & Development is made on the basis of the schemes to be taken up, and not as a percentage of the total turnover of the Corporation.

(f) The Research & Development centre of IOC has formulated schemes to create new facilities in the refining Sector as well as in lube technology area to strengthen Research & Development efforts.

[English]

#### Water Storage Capacity

\*376. SHRI AMAR PAL SINGH :

SHRIMATI DIPIKA H. TOPIWALA :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the annual average amount being spent on creation of additional storage capacity for conservation of water;

(b) the water storage capacity in the country at the beginning of the First Five Year Plan and also at present; and

(c) the reasons for low water storage capacity in the country in spite of huge investment in this direction?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) to (c) Since inception of Five Year Plans in 1951-52, an expenditure of Rs. 38296.73 crores has been incurred upto 1993-94 on Major and Medium irrigation projects which includes the cost of creation of storage. The total live storage capacity in the country in the pre-plan period was of the order of 13.78 cubic kilometres. In the Five Year Plans, till 1989, a total live storage capacity of about 166 cubic kilometres was created. Dams to create additional live storage capacity of 77 cubic kilometres are under various stages of completion. In addition, about 130 cubic kilometres storage is likely to be added through major and medium schemes under consideration.

Construction of Storage Reservoirs is a very complex phenomenon governed by topographical, geological and other environmental features. They have, therefore, relatively long gestation periods and are capital intensive. Further, there are delays in implementation of these

projects due to various factors like inter-State issues, Environmental issues, Resettlement & Rehabilitation issues, etc. All these factors contribute to low water storage capacity in the country.

[Translation]

#### N.S.F.D.C.

\*377. SHRI RAMASHRAY PRASAD SINGH :

SHRIMATI SHEELA GAUTAM :

Will the Minister of WELFARE be pleased to state :

(a) the pattern prescribed for disbursing loan by the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation;

(b) the number of projects for which loans have been given under the above pattern since the inception of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation;

(c) whether the loans have been provided by deviating from the above pattern; and

(d) if so, the details thereof along the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSIDC) provides mainly four types of loans to Scheduled Castes and Scheduled Tribes below the double the poverty line viz. Seed Capital assistance, Term Loan, working capital, Loan and Bridge Loan. In addition, it also provides grant for skills and entrepreneurial development programmes. Statement-I in respect of the pattern prescribed for disbursing loan by the NSFDC is enclosed.

(b) The NSFDC since its inception in February, 1989 to November, 1995, has assisted 867 schemes at a total cost of Rs. 637.66 crores with its share of assistance of Rs. 334.31 crores. The state-wise break-up is enclosed as Statement-II.

(c) and (d) NSFDC deviated from the prescribed pattern in four castes. Statement-III giving details of the cases where deviations were made alongwith the reasons for deviation is attached.

#### STATEMENT-I

*The pattern of assistance prescribed for disbursing various types of loan by NSFDC is as below :-*

1. **Seed Capital Assistance** : The Seed Capital Assistance is Provided to entrepreneurs not able to bring in their share of equity or to meet the gap in the equity. The assistance is provided upto 80% of the equity or Rs. 30 Lakhs which ever is minimum with a service charge of 1% per annum. Repayment period is of 7 years from the date of first disbursement, inclusive of suitable moratorium. The unpaid

portion after the expiry of this period is converted into long term loan payable in 3 years. Projects considered for Seed Capital Assistance shall not be eligible for any other financial assistance from NSFDC.

- II. *Term Loan* : Term Loan assistance is considered for projects costing upto Rs. 30 lakhs only. Term Loan is provided upto a maximum of 85% of the project cost. Promoters contribution is 5 to 8 percent of the project cost depending on the total project cost. The rate of interest varies between 6 to 8.5% Repayment period is of 10 years.

- III. *Working Capital Loan* : For projects/unit costing upto Rs. 3 lakhs entire working capital may be taken as part of the project cost. For projects/units with cost exceeding Rs. 3 Lakhs and upto Rs. 30 lakhs, working capital margin alone is considered as part of the project cost. Working Capital loans attract an interest of 10% per annum, NSFDC getting 8% and the repayment period is of 3 years.

- IV. *Bridge Loan* : Bridge Loan may be provided against investment subsidy sanctioned or any other source of funds sanctioned by any recognised agencies for projects costing upto Rs. 30 Lakhs but not disburseable within implementation period of the project.

### STATEMENT-II

*Details of Statewise Cumulative Sanctions & Disbursement As On 30.11.1995*

S.No.	State	No. of Scheme	Cost of Schemes	NSFDC's Share	No. of Beneficiaries			Funds Disbursed
					SC	ST	Total	
1	2	3	4	5	6	7	8	9
01.	Assam	52	1186.66	697.88	4094	665	4759	489.56
02.	Andhra Pradesh	20	9443.50	5013.01	76918	2692	79610	3321.91
03.	Arunachal Pradesh	3	7.13	3.80	0	8	8	2.65
04.	Andaman & Nicobar	1	23.21	13.45	0	18	18	0.00
05.	Bihar	24	2782.60	1644.53	5187	2065	7252	819.52
06.	Chandigarh	18	503.51	323.79	404	0	404	169.01
07.	Delhi	32	1963.79	1038.12	1470	30	1500	500.86
08.	Gujarat	36	2851.71	1699.78	3108	1005	4113	1159.11
09.	Goa	21	106.22	62.92	68	0	68	30.60
10.	Haryana	12	1193.40	743.40	1210	0	1210	533.29
11.	Himachal Pradesh	27	1132.33	624.82	471	187	658	557.56
12.	Jammu & Kashmir	14	793.05	489.30	492	118	610	318.80
13.	Karnataka	43	5089.40	1800.09	9786	2464	12250	1061.37
14.	Kerala	33	2776.77	1564.28	3051	843	3894	1086.32
15.	Mizoram	55	598.09	353.98	0	1202	1202	325.42
16.	Manipur	34	423.49	223.47	8	490	498	164.69
17.	Madhya Pradesh	42	6863.00	3354.54	7086	8302	15386	2853.23
18.	Maharashtra	106	6197.41	3644.84	6540	1112	7652	2485.13
19.	Meghalaya	3	21.01	11.91	0	25	25	0.00
20.	Nagaland	74	567.61	274.57	1	691	692	236.60
21.	Orissa	22	1903.50	1072.31	1907	2544	4451	256.80

1	2	3	4	5	6	7	8	9
22.	Punjab	19	2905.31	1764.32	2504	0	2504	1296.31
23.	Pondicherry	9	77.95	49.92	114	0	114	29.36
24.	Rajasthan	58	1558.55	906.23	3325	362	3687	230.58
25.	Tripura	27	382.61	209.94	227	272	499	141.54
26.	Tamil Nadu	16	5266.42	1464.32	13203	0	13203	650.22
27.	Uttar Pradesh	14	4495.86	2771.27	17234	2290	19524	2326.49
28.	West Bengal	52	2652.08	1610.61	4198	1137	5335	687.61
Total		867	63766.17	33431.40	162608	28522	191128	21814.54

**STATEMENT-III**

There were deviations in 4 cases with regard to the then existing financial pattern of assistance. In 2 cases in Mizoram NSFDC provided its term loan assistance beyond 75%. This was mainly due to the reason that the channelising Agency in Mizoram, Khadi and Village Industries Board was not in a position to bring in their share of contribution, therefore in the interest of the development of Tribals in Mizoram, NSFDC has increased its share. Due to the deviation, NSFDC share has gone up in these two units to an extent of meagre Rs. 1.28 lakhs.

For a textile unit costing Rs. 82.60 lakhs in Tamil Nadu, the promoter tied up Rs. 62.60 lakhs from State Finance Corporation and other sources and was short of Rs. 20.00 lakhs to complete the project. He requested for a term loan of Rs. 15.00 lakhs and Seed Capital Assistance of Rs. 5.00 lakhs. As the promoter appeared to be above the poverty line income group and substantial amount of fund was mobilised for the project, his request was considered to assist him. However, for the term loan portion interest rate of 17% stipulated after the promoter agreed for such proposal.

In the fourth case, NSFDC assisted a Corporate Society for constructing a commercial complex with its share of Rs. 24 lakhs for a total project cost of Rs. 126.04 lakhs through Nagaland Industrial Development Corporation in the State of Nagaland on 17.12.1993. The Society consists of 25 tribal members of which two members are above double poverty line income, who contributed about Rs. 93.04 lakhs. The complex could not be completed for want of funds. The NSFDC assisted the proposal as 23 other members below double poverty line income would benefit from the project for which NSFDC contribution is only Rs. 24 lakhs, Rs. 93.04 lakhs contributed by the two members above double poverty line income. The NSFDC charged an interest rate of 17% per annum from the ultimate beneficiaries.

[English]

**Rate of Royalty on Crude Oil**

\*378. SHRI PROBEN DEKA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) when the rate of royalty on crude oil was revised last;

(b) whether some of the State Governments have demanded to enhance the rate of royalty on crude oil and natural gas;

(c) if so, the details thereof;

(d) the steps taken/proposed to be taken by the Union Government thereon; and

(e) the criteria for fixing the royalty on these items?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e) Royalty on crude oil and natural gas is governed by the provisions of the Oilfields (Regulation and Development) Act, 1948 and the Petroleum and Natural Gas Rules, 1959.

2. The rate of royalty on crude oil for the period 1.4.1990 to 31.3.1993 was revised to Rs.481/- per metric tonne in February, 1993.

3. As the State Governments, including the State of Assam, have been requesting the Central Government to further enhance the rate of royalty w.e.f. 1.4.1993, 'on account' payments @ Rs 528/- per metric tonne towards enhanced rate of royalty on crude oil are being paid subject to adjustment on notification of the final rate of royalty and finalisation of crude oil price in due course. Royalty on natural gas is payable @ 10% of the sale price of natural gas at the well-head.

4. The rate of royalty on crude oil for the block of three years, 1993-96, would be revised in terms of the Petroleum and Natural Gas Rules, 1959 once the audited figures of actual weighted cost of production etc., of the oil producing companies for this block become available.

### Funds for Preservation of Cultural Heritage

\*379. SHRI V. SREENIVASA PRASAD : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Planning Commission has allocated adequate funds to the Department of Culture for the preservation of country's cultural heritage during the last three years;

(b) if so, the details thereof, year-wise;

(c) if not, the reasons therefor;

(d) whether the Government propose to allocate special funds for the conservation of various monuments etc; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Plan funds are allocated at the time of Annual Plan discussions with the concerned Department/Ministry every year on the basis of the expenditure pattern of the previous year, programme of expenditure anticipated during the current year and overall resource position etc. by the Planning Commission.

(b) The details of allocations made during the last 3 years are as follows :

During 1992-93	-	Rs. 7000.00 lakhs
During 1993-94	-	Rs. 9500.00 lakhs
During 1994-95	-	Rs.11500.00 lakhs

(c) Question does not arise.

(d) There is no separate proposal to this effect. However, there is a regular scheme for archaeological conservation, preservation and maintenance of monuments being implemented by Archaeological Survey of India, for which funds are provided.

(e) Question does not arise.

### Funds for Postal Services

\*380. SHRI DHARMANNA MONDAYA SADUL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether modernisation and expansion plan for Postal Services in the country has been taken up for execution;

(b) if so, the funds required for the purpose;

(c) whether the Government propose to utilise Postal Savings Banks funds for the purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d) Yes,

Sir. Programmes of modernisation and expansion of Postal services are being taken up under Annual Plans in order to enhance customer satisfaction through more efficient and responsive counter service, introduce new value added services to meet specific customer requirements and provide basic postal services in rural areas. Other areas of activity covered by the Programmes of modernisation are mail processing, post office savings bank, Postal Life Insurance and materials management.

In order to achieve these objectives, an outlay of Rs.132.53 crores for the major programmes of modernisation and Rs. 23.65 crores for expansion of postal network have been provided out of a total 8th plan outlay of Rs.325 crores for the Department.

Details of a proposal to utilise a part of the funds in the Post Office Savings Bank for upgradation of services have not been finalised.

[Translation]

### Revamping of Air India

\*381. SHRI RAM KRIPAL YADAV :

SHRI MAHESH KANODIA :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Union Government propose to revamp Air India; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) With the entry into force of Air Corporations (Transfer of Undertakings and Repeal) Act, 1994, Air India has been re-structured into a public limited company with effect from 1 March, 1994. This has provided Air India Limited the ability to tap the capital market, expand its services and introduce services to new points. The company is also taking steps to improve its image and on-time performance and to upgrade its product.

### Outstanding against Private Airlines

\*382. SHRI MOHAN SINGH (DEORIA) : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of private airlines which have been issued licences to operate in the various parts of the country;

(b) the details of the fees charged from these airlines for using airports;

(c) the outstanding fees against these airlines for the last two years; and

(d) the steps being taken by the Government for recovery of outstanding fees?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Six private airlines, namely

- (1) M/s. Jet Airways (I) Pvt. Ltd.
- (2) M/s. Modiluft
- (3) M/s. East West Airlines
- (4) M/s. Archana Airways Ltd.
- (5) M/s. NEPC Airlines
- (6) M/s. Damania Airways

have been permitted to operate scheduled air services in the country. In addition air taxi operators also operate non-scheduled services.

(b) Airports Authority of India charges

- (1) Landing, Parking and Housing charges
- (2) Route Navigation Facility charges
- (3) Terminal Navigation Landing charges
- (4) Lease rent for the area given to these airlines on the airside (for maintenance)
- (5) Rent for the counter space in the terminal building. Fee for use of X-ray baggage inspection system etc.

(c) As on 31.3.1995 an amount of Rs.1138.03 lakhs was due from the private airlines (including the air taxi operators). On 31.3.1994 the amount due was 348.26 lakhs.

(d) The outstanding dues are adjusted against security deposits wherever available and when the dues exceed the amount of security deposits, reminders and notices are issued to the airlines concerned to clear the dues. Legal action has also been taken wherever required to realise the dues.

[English]

#### Losses in Coffee Board

\*383. SHRI A VENKATESH NAIK : Will the Minister of COMMERCE be pleased to state :

(a) whether the Coffee Board is incurring heavy losses due to huge administrative expenditure particularly during the last three years;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check the losses?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

#### Export Oriented Units

\*384 SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of COMMERCE be pleased to state :

(a) the number of proposals received and approved for setting up cent per cent export-oriented units during 1994-95 and 1995-96; and

(b) the number of such units to which infrastructure and other facilities have been provided?

The Minister of State of the Ministry of Commerce (SHRI P. CHIDAMBARAM) : (a) The number of proposals received and approved for setting up Export Oriented Units is given below :-

Year	Total No. of	Total No. of
	Proposals Received	Proposals Approved
1994-95	776	564.
1995-96	583	482
(April-Nov., 1995)		

(b) While the Central Excise and Customs Department is providing the facility of bonding to export oriented units as per rules, unit-wise provision of infrastructure by the Government of India is not contemplated under the EOU Scheme.

[English]

#### ICICI's Stake in SCICI

\*385. SHRI S.M. LALJAN BASHA :

PROF. UMMAREDDY VENKATESWARLU :

Will the Minister of FINANCE be pleased to state :

(a) the present stake of Industrial Credit and Investment Corporation of India (ICICI) in Shipping Credit and Investment Corporation of India (SCICI);

(b) whether ICICI has tried to raise its stake in SCICI beyond 13.4 percent; and

(c) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The Industrial Credit and Investment Corporation of India Ltd. (ICICI) has reported that its present shareholding in SCICI Ltd. is 13.4% of the company's paid up capital.

(b) and (c) ICICI has reported that consequent upon its subscription to the recent issue of Rights Partly Convertible Notes made by SCICI Ltd. ICICI's shareholding in SCICI Ltd. would increase from 13.4% at present to

17% on March 15, 1996 (after first conversion) and further to 20% on December 15, 1996 (after second conversion). ICICI has further reported that its subscription to additional Partly Convertible Notes in the Rights Issue of SCICI Ltd., was based on factors such as ICICI being the main promoter of SCICI Ltd., prevailing conditions in the capital market and its commercial judgement regarding long-term prospects of ICICI's investment in SCICI Ltd.

[Translation]

### Loan Recovery System

\*386. SHRI CHHEDI PASWAN : Will the Minister of FINANCE be pleased to state :

(a) the bank-wise details of targets fixed in regard to the loan recovery system;

(b) the details of the performance of banks regarding achievement of targets fixed during the year ended on March 31, 1995;

(c) whether the Government have reviewed the performance thereof; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) In the context of recapitalisation of nationalised banks by Government, these banks have set for themselves certain performance targets in their "Performance Obligations and Commitment" submitted to Reserve Bank of India (RBI). Reduction in non-performing assets (NPAs) is an important performance parameter. RBI has reported that the percentage of NPAs to total advances of the 19 nationalised banks declined from 25.8 percent to 20 percent during the year 1994-95. The position of NPA levels and their proportion to total advances granted by the nationalised banks as on 31.3.1994 and 31.3.1995 as reported by RBI is enclosed as statement.

(c) and (d) The reduction in NPA level as also the other performance parameters are settled in consultation with the Reserve Bank of India. The RBI periodically monitors the banks compliance with Performance Obligations and Commitments and the last such review was made in August - September, 1995.

### STATEMENT

Name of the Bank	Non-Performing Advances and Their Proportion to Total Advances (Rs. in crores)		
	Actual as on 31.3.1994	Target as on 31.3.1995	Actual as on 31.3.1995
	1	2	3
1. Allahabad Bank	1025.03	845.00	1235.11
	(24.7%)	(10.2%)	(26.9%)

	1	2	3	4
2. Andhra Bank	373.54	357.00	377.65	
	(16.7%)	(14%)	(14.3%)	
*3. Bank of Baroda	1913.13	1800.00	2029.98	
	(16.5%)	(13.5%)	(15.1%)	
*4. Bank of India	2428.00	2350.00	2317.00	
	(28.7%)	(23.7%)	(22.2%)	
5. Bank of Maharashtra	847.67	725.00	734.59	
	(36.2%)	(27.4%)	(25.7%)	
*6. Canara Bank	1542.55	1518.00	1382.00	
	(17.5%)	(15%)	(12.1%)	
7. Central Bank	2443.00	2153.00	2155.00	
	(35.3%)	(27.6%)	(25%)	
**8. Corporation Bank	104.00	94.00	101.16	
	(7.3%)	(5.5%)	(4.9%)	
9. Dena Bank	564.00	505.00	557.00	
	(22.8%)	(18.1%)	(17.3%)	
*10. Indian Bank	1698.00	1498.00	1790.00	
	(28%)	(23%)	(26%)	
*11. Indian Overseas Bank	881.00	788.00	752.00	
	(21.8%)	(15.2%)	(13.1%)	
**12. Oriental Bank of Commerce	211.00	185.00	146.00	
	(8%)	(6%)	(4.1%)	
13. Punjab National Bank	1421.03	1450.00	2033.00	
	(15%)	(13%)	(17%)	
14. Punjab and Sind Bank	637.28	577.28	619.50	
	(31.6%)	(24.5%)	(22.1%)	
*15. Syndicate Bank	1308.00	1108.00	1342.30	
	(32.4%)	(25%)	(30.1%)	
16. Union Bank	693.49	488.00	695.95	
	(12.9%)	(7.5%)	(9.4%)	
17. United Bank	1152.00	977.00	1310.00	
	(35.1%)	(28.8%)	(36.9%)	
*18. UCO Bank	1445.00	1145.00	1174.00	
	(36.4%)	(27.6%)	(28%)	
**19. Vijaya Bank	532.88	330.00	316.00	
	(26.9%)	(16.7%)	(13.2%)	

\* Figures Relate to domestic business.

\*\* Provisions for Loan Losses Have been Deducted from Advances as also from NPAS.



[English]

### Nominees of Financial Institutions on Bank Boards

\*387. SHRI R. SURENDER REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to expand the Management Committees/Board of Directors of the scheduled commercial banks and also to have nominees/representatives of the financial institutions on the Boards of these banks; and

(b) if so, the details thereof and the objectives to be achieved thereby?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) No, Sir. However, the Board of Directors of scheduled commercial banks are constituted in terms of the provisions of the relevant statutes governing them. In respect of nationalised banks, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 & 1980, as amended in 1994, specifically provides for the nomination of not more than two directors from amongst the Securities and Exchange Board of India, National Bank for Agriculture and Rural Development, public financial institutions and other institutions established or constituted by or under any Central Act or incorporated under the Companies Act, 1956 and having not less than 51% of the paid up share capital held or controlled by the Central Government. The objective was to broad-base the composition of the board of directors of nationalised banks by inducting more professionals on their boards.

The Management Committees in nationalised banks are to be constituted in accordance with the criteria and procedure laid down in the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970 and 1980, as amended from time to time. Presently the Management Committee consists of seven directors, one of whom can be the nominee of a public financial institution. Such nomination is to be done by the board on a rotational basis.

[Translation]

### Garments Quota Policy

\*388. SHRI RAM PAL SINGH :

SHRI RABI RAY :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have announced a new quota policy for garment industry recently;

(b) if so, the details thereof; and

(c) the time by which the said quota policy is likely to be implemented and the proposed duration thereof?

THE MINISTER OF STATE OF THE MINISTRY OF

TEXTILES (SHRI KAMAL NATH) : (a) to (c) Government has decided to revamp the Export Entitlement Policy for garments for the period 1.1.1996 to 31.12.1998, with a view to rationalising it, making it more transparent and encouraging new investment in technological upgradation of the industry. The annual levels would be distributed in the Past Performance Entitlement System and the First Come First Served (FCFS) system, in the ratio of 80:20. In the FCFS System, a separate window would be available for exporters who invest more than Rs. 50 lakhs, for modernising their units.

### Foreign Debt

\*389. SHRI RATILAL VERMA : Will the Minister of FINANCE be pleased to state :

(a) the details of the amount received from the World Bank/other foreign agencies during 1994-95 for the various projects;

(b) the total amount likely to be paid as interest on these loans annually;

(c) whether the Government have made any Plan for the repayment of these loans; and

(d) if so, the time by which the repayment of these loans is likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The details of gross external loans received from the World Bank/other foreign agencies during 1994-95 are as follows :

(in Rs. Crore)

S.No.	Donor	Receipts of Gross external loans (RE) (on Govt. A/c)
<b>MULTILATERAL</b>		
1.	IBRD	1639.44
2.	IDA	3427.97
3.	IFAD	24.63
4.	ADB	1319.12
5.	OPEC	7.83
Total		6418.99
<b>BILATERAL</b>		
6.	Australia	9.30
7.	Belgium	1.45
8.	FRG	340.78
9.	France	34.79
10.	Japan	2438.63
11.	Kuwait Fund	4.59
12.	Saudi Fund	21.90
13.	Sweden	101.85
14.	Switzerland	53.94
Total		3007.23
Grand Total		9426.22

(b) The estimated interest payments for 1995-96 (BE) on Government account is Rs. 4325 crore.

(c) and (d) All debt servicing payments by the Government that fall due during a financial year are paid out of corresponding provisions made in the Union Budget of the respective years. The repayment period of such loans normally starts after the initial grace period which varies from source to source. The recent loans concluded in 1994-95 would be repaid over the years depending upon the maturity period of each loan, the longest such period extending upto 2038.

#### Welfare Schemes for Agricultural Labour

\*390. SHRI RAM TAHAL CHOUDHARY :

SHRI NAWAL KISHORE RAI :

Will the Minister of LABOUR be pleased to state :

(a) the details of the welfare schemes formulated for the agricultural labourers during the last three years;

(b) the financial allocation made by the Union Government for the said schemes during the Eighth Five Year Plan and for the Current year; and

(c) the achievements made under the schemes and the number of persons benefited?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) Some of the major schemes undertaken for improving economic and social conditions of rural labour including agricultural labour are :

(i) Integrated Rural Development Programme (IRDP):

Under this scheme, financial assistance is provided for acquiring income generating assets, comprising of a varying mix of subsidies and term credit at differential rates for small farmers, marginal farmers, agricultural labourers and rural artisans with special provision for SC/ STs and women. The number of families assisted under this scheme are given below :

Year	Families assisted
1992-93	20,68,773
1993-94	25,34,925
1994-95	21,82,018

Allocation of funds under this scheme for the year 1995-96 is Rs. 1,09,721.16 lakh which includes Rs. 54,950 lakh as Central Share. Total Plan allocation for the VIIIth Plan is Rs. 3350 crore.

(ii) Jawahar Rojgar Yojna (JRY) :

The scheme aims at generation of additional gainful employment and creation of productive community assets. Employment generation under this scheme is given below:

Year	Employment generated (in lakh mandays)
1992-93	7,821
1993-94	9,523
1994-95	7,454

This scheme has been intensified in 120 backward districts of the country where there is concentration of unemployment and under employment. An additional 2,063.48 lakh mandays' employment was generated under Intensive Jawahar Rojgar Yojna (IJRY) during 1994-95. Funds allocated under JRY and IJRY for 1995-96 are Rs.4,045 crore and Rs. 500 crore respectively. VIIIth Plan outlay for JRY is 18,400 crore.

(iii) Employment Assurance Scheme (EAS) :

On 2nd October, 1993 a new Scheme 'Employment Assurance Scheme' has been launched in 1752 identified backward blocks. It seeks to provide assured wage employment of 100 days of unskilled manual work in lean agricultural season. The scheme will mainly benefit agricultural workers. Funds allocated under this scheme for 1995-96 are Rs. 973.01 crore. Employment generated under this scheme during 1993-94, 1994-95 is 495 and 2740 lakh mandays respectively.

(iv) Development of Women and Children in Rural Areas (DWCRA) :

This scheme was launched in 1982-83 for bringing about economic and social upliftment of Rural Women belonging to families below the poverty line using a group approach for taking up income generating Activities suited to their skills and aptitude. The scheme operates in conjunction with TRYSEM and IRDP. Funds allocated under this scheme for 1995-96 are Rs. 65 crore and total VIIIth Plan outlay is Rs. 150 crore. Number of women benefited under this scheme are given below :

Year	Women benefited
1992-93	1,28,744
1993-94	2,68,525
1994-95	5,92,026

(v) Training of Rural Youth for Self Employment (TRYSEM) :

The scheme aims at skill upgradation of rural youth for self-employment. During VIIIth Plan Rs.300 crore have been allocated for this scheme.

(vi) Group Insurance Scheme and Old Age Pension:

In addition to the above, the Central and the various State Governments have taken up several insurance and Social Security schemes like Group Insurance Scheme

for Landless Agricultural labourers in 1987 under the Social Security Fund of the LIC for providing insurance cover to all landless agricultural labourers in the age group of 18 to 60 years and the Insurance Scheme for beedi workers since 1992-93 several State Governments are IRDP beneficiaries in 1988. The Ministry of Labour have taken up a Group Insurance Scheme for beedi workers since 1992-93 several State Governments running old age pension schemes with varying eligibility criteria and pension rates.

[English]

**Excise Duty Dues**

\*391. PROF. K.V. THOMAS : Will the Minister of FINANCE be pleased to state :

(a) the number of cases in adjudication before the Department of Revenue where the disputed amount of excise dues is of the order of Rs.50 crores and above;

(b) the total amount in dispute and the period for which each case is pending;

(c) the reasons for delay in deciding such cases; and

(d) the steps taken or proposed to be taken by Government for speedy finalisation of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) and (b)

**STATEMENT**

S.No.	Commissionerate	Name of the Party	Date of Show cause notice indicating the Date since the case is pending	Amount of Duty involved (Rs. in crores)
1	2	3	4	5
1.	Calcutta-II	I.C.C. Limited	25.01.94	81.49
2.	Bombay-II	Mahindra & Mahindra Limited	27.04.93	52.02
3.	Surat	O.N.G.C., Hazira	25.04.94	389.84
4.	Surat	O.N.G.C., Hazira	09.01.95	61.72
5.	Raipur	Satna Cement Works/ Birla Works.	29.05.92	87.38
6.	Shillong	Hindustan Fertiliser Corporation Limited	22.03.95	65.63
7.	Pune	TELCO, Pimpri	20.09.95	68.02
8.	—	ITC Ltd. and their outside contract manufacturers	27.03.87	803.78
9.	—	ITC Limited, Bombay	10/11.08.83	57.23
10.	—	ITC Limited, Bangalore	25.09.87	143.22
11.	—	NTC/DAIL	01/02.10.86	97.56
				1908.49

(c) and (d) Generally, delays in adjudication of cases are on account of :

- (i) Time taken by the parties in replying to Show Cause Notices, in completing their oral submissions during personal hearings, and in examination and cross examination of the witnesses etc.;
- (ii) Stay orders granted by the Courts;
- (iii) Time taken in settling Audit Objections which formed the basis of initiation of Adjudication proceedings; and
- (iv) Time taken sometimes by field officers in complying with the requirements of principles of natural justice.

Progress in disposal of cases pending Adjudication and reasons for delay, if any, are regularly reviewed at senior levels. Besides, with a view to finalise the cases expeditiously, separate Commissioners have been posted in most of the Commissionerates specifically to look after the adjudications, appeals and court matters. Common adjudicators are also appointed for adjudication of cases involving common-issues, and special efforts are regularly made for securing vacation of stay orders and for expeditious disposal of writ petitions and also to settle audit objections quickly so that related cases are adjudicated expeditiously.

[Translation]

#### Insurance Trade

\*392. SHRI SATYA DEO SINGH :

SHRI PANKAJ CHOWDHARY :

Will the Minister of FINANCE be pleased to state :

(a) the status of Indian Insurance Sector in terms of trade;

(b) the per capita gross premium in India;

(c) the percentage of persons having insurance cover in the country; and

(d) the details of the new schemes launched by the Government to promote insurance and its likely impact on the insurer?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The total premium income of Life Insurance Corporation of India during the year 1994-95 was Rs.11,527.80 Crores. The total gross premium income derived from business effected in India by the General Insurance Corporation of India and its four subsidiaries during the same period was Rs. 4959 Crores.

(b) The per capita gross premium income in India for the insurable population in the case of life business is Rs.530/- and that in the case of general insurance business, is Rs.62.28.

(c) The insurance coverage through individual assurance in the case of life business is estimated to be around 24% on the basis of 1981 Census. In addition, there are about 2.42 Crores of persons covered under the Group and superannuation Schemes and Social Securities Schemes covering the Landless Labourers and IRDP Beneficiaries. In the case of general insurance business, approximately 20% of the population are taking the cover of general insurance Schemes in the country.

(d) The Life Insurance Corporation of India has introduced the following new covers in the recent past :-

- (1) *Asha Deep-II* : The Asha Deep-II plan for individuals, introduced with effect from 21st November, 1995 provides for benefits in case the policy holder is afflicted with one of the 4 major ailments viz. Cancer, Paralytic Stroke, Renal failure of kidneys and Coronary Artery Disease requiring by-pass Surgery.
- (2) *Rural Group Life Insurance Scheme* : The Scheme was introduced in the country with effect from 15th August, 1995. The Scheme provides for a life cover of Rs. 5,000/- to its members on a payment of annual premium of Rs. 60/- for persons (in the age group of 20-40 years) at the time of entry or Rs. 70/- (in the age group 40-50 years), depending on the age group at the time of entry. The entry is restricted to 20-50 years of age with the exit age being 60 years. The scheme is to be implemented through Panchayats.

The General Insurance Industry has introduced the following new covers in the recent past for further promoting general insurance business:

- (i) *Advance Loss of Profits Insurance for Large Projects* : The policy covers loss of profits and standing charges for projects under erection, covered under the basic erection All Risks Policy. The policy is being issued to large industrial projects that are coming up in India.
- (ii) *Social Security Scheme for Economically Weaker Groups of Society* : The Scheme has been developed jointly by LIC and GIC providing life cover and personal Accident cover respectively. Under the Scheme LIC would provide life cover for Rs. 5,000/- and GIC would cover Rs. 25,000/- for accidental death/loss of limbs to the beneficiary. This is an extension of the existing Scheme administered by LIC, under which about 40 lakh people belonging to 23 occupational groups are covered for life insurance and death. The Scheme would continue to be administered by LIC, and it will take accident reinsurance cover from GIC.

(iii) *Farmers Package Insurance Policy* : A new policy known as 'Farmers Package Insurance Policy' has been introduced by one of the subsidiaries of the General Insurance Corporation of India throughout the country with effect from 25th November, 1995. The policy provides for comprehensive cover for personal effects and household goods, as well as for village or cottage industry units belonging to an individual, against the risks of fire and allied perils, burglary, housebreaking, theft and a variety of personal accidents covering death, permanent disablement, permanent partial disablement and temporary total disablement besides covering also cattle and livestock and poultry.

#### Performance/Profit of ITDC

\*393. SHRIMATI GIRIJA DEVI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the net profit earned by the India Tourism Development Corporation during the last one year and the contribution of the ITDC hotels therein;

(b) whether the performance of the ITDC hotels has been satisfactory; and

(c) if not, the steps being taken by the Government to bring improvement in the performance of hotels under ITDC?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) During 1994-95, ITDC earned net profit (before tax) of Rs. 43.17 crores. Hotel Division's contribution therein was Rs. 22.71 crores which represents 52.6% of the total profit. Hotel Division's profit of Rs. 22.71 crores is 173.9% higher than last year's profit of Rs. 8.29 crores.

(c) Improvement in performance is a continuous process. The steps being taken in this direction include signing of MOU with Govt., aggressive marketing, upgradation/improvement, restructuring of hotels, control of operating costs, development of human resource by imparting training etc.

[English]

#### Formation of Regional Trading Blocs

\*394. KUMARI UMA BHARTI :

SHRI RAMESH CHENNITHALA :

Will the Minister of COMMERCE be pleased to state:

(a) whether there has been a growing polarisation of the world trading parameters and formation of regional trading blocs;

(b) if so, the impact of these developments on India's foreign trade as well as its share in world market;

(c) whether the Government had sought membership of any of these trade blocs;

(d) if so, the details thereof;

(e) if not, whether the Government have prepared any strategy to tackle these developments in the international trade including the problems that may arise due to quality and standard certification; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (f) Although the multilateral trading system based on the GATT remains intact, regional trading blocs have also emerged in different parts of the world. The GATT permits free trade groupings and customs unions as exception to the Most Favoured National principle provided certain strict criteria are met. The rules are intended to ensure that such arrangements facilitate trade among the countries concerned without raising barriers to trade with other countries. The Enabling Clause of 1979 also permits, inter alia, developing countries to enter into preferential trading arrangements amongst themselves.

India's capacity to expand its global exports will depend largely on efforts to upgrade the basic competitiveness of prices, quality and delivery of our products. Hence the likely impact of the formation of regional trading blocs on India's external trade is not expected to be very significant.

Our efforts have been to strengthen the multilateral trading System under GATT/WTO as it is believed that non-discriminatory trade offers the greatest promise for equitable expansion of world trade. Government also encourages Indian firms to acquire international quality certification for their products.

In April, 1992 we established a sectoral dialogue with the ASEAN to promote trade, investment and tourism between the two sides within the multilateral frame work. Recently India has signed an Umbrella agreement on economic cooperation with the EEC. India is also a member of the GSTP (Global System of Trade Preferences); the Bangkok Agreement and the SAPTA - all of which are preferential trading arrangements among developing countries.

#### Tax Arrears

\*395. SHRI RAJENDRA AGNIHOTRI :

SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of FINANCE be pleased to state :

(a) whether a huge amount of tax arrears is accumulating in the country;

(b) if so, the details thereof;

(c) the reasons therefor both in respect of direct and indirect taxes; and

(d) the steps taken by the Government to solve the problem and achievement made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (b) The arrears of major Central Taxes are as under:-

(Rs. in crores)	
Name of the Tax	Amount outstanding
1. Income Tax (Incl. Corporation Tax)	22,699 (as on 1.4.1995)
2. Central Excise	2850.12 (Prov.) (as on 31.10.1995)
3. Customs Duty	134.77 (as on 1.11.1995)

(c) The outstanding amounts are attributable mainly to litigation pending before the Courts, Tribunals and appellate authorities and in so far as direct taxes are concerned, also to demand raised during the last month of the financial year not falling due at the end of the year.

(d) Necessary administrative and legal measures envisaged under the statutes are taken to recover the outstanding dues. Concerned courts are also requested for early hearings and vacation of stay orders.

#### Jaspal Committee on Promotion of Exports

\*396. SHRI ANNA JOSHI : Will the Minister of COMMERCE be pleased to state :

(a) whether Jaspal Committee Report on Promotion of Exports has indicated that measure infrastructure affects container freight services in the country;

(b) if so, the details thereof, port-wise;

(c) the details of the recommendations made to overcome the problem; and

(d) the action taken/proposed to be taken by the Government to implement these recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (d) The Standing Committee on Promotion of Export by Sea (Scope-Shipping) functioning under the Ministry of Commerce, constituted in May, 1994, a Task Force headed by Shri D.S. Jaspal, Managing Director, Punjab State Warehousing Corporation, to suggest measures for efficient inland transportation of containerised cargo. The Committee has in October, 1995 prepared a draft report which is yet to be considered by Scope-Shipping.

The Draft Report, inter alia, refers to Sectoral imbalances in containerisation. The portwise Container Traffic is shown in the attached Statement. It observes that inland haulage costs and transit times of containers are high and that the availability of containers at inland locations is limited. Break-bulk cargo movement is reportedly more effective for pay-loads below 10 tonnes.

The Report inter-alia recommends :

- i. Road movement of containers;
- ii. Duty-free import of container handling equipment;
- iii. Factory stuffing of all varieties of cargo;
- iv. Training of personnel in containerisation;
- v. Improved utilisation and upgradation of container ports associating private agencies and shipping lines;
- vi. relaxing regulatory regimes to promote containerisation.

Government has all along been making concerted efforts to spread containerisation through strengthening of port & rail infrastructure, establishment of Inland Container Depots and Container Freight Stations, facilitating bonded trucking, recourse to factory-stuffing where possible, induction of private initiative, etc.

#### STATEMENT

##### Container Traffic Handled at Indian Ports

	1993 (TEUs)	(%) (TEUs %)	1994 (TEUs)	T.E.U.s (%)
1	2	3	4	5
<i>EAST</i>				
Calcutta	74,000		96,000	
Haldia	7,000		6,000	
Total	81,000	(10.14%)	1,02,000	(9.69%)

1	2	3	4	5
<b>SOUTH</b>				
Madras	1,27,000		1,62,000	
Tuticorin	35,000		48,000	
Cochin	56,000		71,000	
Total	2,18,000	(27.28%)	2,81,000	(26.71%)
<b>WEST</b>				
Bombay	3,15,000		4,28,000	
JNP	1,45,000		1,77,000	
Kandla	28,000		51,000	
Total	4,88,000	(61.08%)	6,56,000	(62.36%)
<b>OTHERS</b>				
Visakapatnam	9,000		9,000	
New Mangalore	2,000		2,000	
Mormugao	1,000		2,000	
Total	12,000	(1.5%)	13,000	(1.24%)
Grand Total	7,99,000		10,52,000	

#### India's Exports of Vaccines and Diagnostic Kits

\*397. SHRIMATI SUMITRA MAHAJAN : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of vaccines and diagnostic Kits exported and the foreign exchange earned therefrom during each of the last three years, country-wise;

(b) whether the Government have made any plan to boost the export of these items; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Value of vaccines and diagnostic kits exported during the last three years, for India's major markets for these, are as below :-

(Rs. in lakh)

Country	1992-93	1993-94	1994-95
1	2	3	4
Bangladesh	30.26	6.78	36.93
CIS	553.66	1.65	-
Denmark	60.95	-	0.93

1	2	3	4
Ecuador	-	-	200.22
France	1.00	66.01	332.88
German Fed.Rep.	33.26	4.10	47.25
Hong Kong	32.41	162.44	49.49
Ireland	-	19.78	37.22
Japan	0.09	17.10	106.95
Kenya	6.08	21.71	29.40
Malaysia	10.10	246.12	7.57
Nepal	21.07	12.83	49.08
Netherland	1.71	40.49	-
Nigeria	15.90	13.75	48.52
Oman	48.84	3.46	1.43
Peru	1.17	-	230.08
Russia	-	17.64	380.76
Singapore	4.93	352.40	163.08
Sri Lanka	35.76	39.42	81.24

1	2	3	4
Switzerland	40.27	14.60	19.68
Syria	28.33	53.99	8.57
Uganda	-	-	40.42
United Arab Emirates	9.40	474.12	16.48
UK	1.49	88.39	17.19
Ukraine	-	138.47	-
USA	76.92	16.62	514.86
Venezuela	8.38	0.65	91.99
Yemen Rep.	5.88	18.95	44.22
Others	78.43	107.72	242.52
<b>Total</b>	<b>1116.29</b>	<b>1928.89</b>	<b>2818.89</b>

Source : DGCI&S

(b) and (c) Measures taken by the Government to promote export of these items include, inter-alia, liberalisation of the policy and procedures, and availability of Market Development Assistance to the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (CHEMEXCIL) for relevant export promotion activities such as exchange of trade delegations, participation in trade fairs abroad, and exchange and dissemination of information. These efforts have already helped to achieve healthy growth in export of these items by 72.80% during 1993-94 and 46.14% in 1994-95.

#### Foreign Debt

\*398. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the total value of foreign debt in rupee as on the first of every month since April 1, 1995;

(b) the estimated external gross receipts of foreign aid and debt service payments and net inflow in rupee during 1994-95 and April - September, 1995; and

(c) the estimated proportion that the outstanding foreign debt forms of the estimated GDP, export earnings and balance of trade, in rupees separately, for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (c) Estimates of India's external debt outstanding in respect of borrowings from all sources for the period beyond end March 1995 are not yet available. The details of India's external debt and debt service payments for the period 1989-90 to 1994-95 are presented in the Status Report on India's External Debt, December, 1995.

(b) Gross receipts of foreign aid, related debt service payments and net flows during 1994-95 and April - September, 1995 are as under :-

	(Rs. Crore)	
	1994-95	April - Sept., 1995*
1. Gross disbursements of foreign aid	10881	2721
2. Repayments of principle	5791	3182
3. Net foreign aid (1-2)	5090	-461
4. Interest payments	4408	2413
5. Total debt service payments under external assistance (2+4)	10199	5594
6. Net resource transfer under external assistance (1-5)	682	-2873

\* Provisional

#### Study on Export and Import

\*399. SHRI BIJOY KRISHNA HANDIQUE : Will the Minister of COMMERCE be pleased to state :

(a) whether export growth of our country remains stagnant since 1994-95 according to a study carried out by the Industrial Credit and Investment Corporation of India (ICICI) :

(b) whether the import growth grew from 9.4 per cent to 10.1 per cent in 1994-95 according to the same study; and

(c) if so, the steps taken by the Government to maintain the balance of Trade?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) No, Sir. Export growth of the country during 1994-95 is estimated at 18.4%, in US dollar terms. Industrial Credit and Investment Corporation of India (ICICI). Study is relating to export intensity of a sample of 421 companies during 1993-94 and 1994-95. According to this study, import intensity of sample companies marginally increased from 9.4% in 1993-94 to 10.1% in 1994-95 i.e., an increase of only 0.7 percentage points.

(c) Key element of balance of payments management of which trade balance is a major component, is export promotion. Steps are taken to boost exports in consultation with trade, industry and other concerned institutions. The Government is striving to make the environment of policy and procedures more export-friendly. Among the measures taken for promotion, mention may be made



about simplification of Export-Import Policy and Procedures, increasing export production, improving efficiency and competitiveness, focusing on quality improvement and technological upgradation, improvement in infrastructure and actively involving State Governments in export promotion. In the current year, an Annual Action Plan has been formulated which, inter-alia, covers commodity-specific and country-specific measures for export promotion. Imports are made as per requirements of a growing economy and comprise principally of bulk items, capital goods, raw materials and components and items of mass consumption such as pulses, edible oils, etc.

#### **Indo-French Investment Protection Treaty**

\*400. SHRI BOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the Minister of FINANCE be pleased to state :

(a) whether India and France have concluded an investment protection agreement to stimulate bilateral trade and facilitate larger French investment in core sectors of Indian industries;

(b) whether both the countries have agreed to convene a meeting of the ministerial level joint commission by the year end;

(c) if so, the total investment the France has agreed to make in India during 1995-96; and

(d) the projects on which the France has agreed to invest in India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir. India and France have finalised an Investment Promotion and Protection Agreement.

(b) No, Sir.

(c) and (d) For the period April, 1995 to October, 1995 sixteen cases of foreign direct investment collaborations involving a total foreign equity of about Rs. 102 crore from France were approved by the Government.

#### **Estimates of Gross Domestic Product**

3766. SHRI RAM NAIK : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government are aware that the Central Statistical Organisation has revised its estimates of gross domestic product growth rate of 1994-95 from 5.3% to 6.3%; and

(b) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) The Central

Statistical Organisation (Department of Statistics) revised the estimate of gross domestic product growth rate of 1994-95 from 5.3 per cent to 6.2 per cent and released a Press note in this regard on 8.11.1995. The estimates were revised incorporating latest estimates of agricultural production and index of industrial production for the whole year which became available subsequently. The new growth rates in broad sectors of the economy, viz., 'agriculture' forestry & fishing', 'mining, manufacturing, electricity, gas, water supply and construction' and 'services sectors' are 4.8 per cent (2.4% earlier), 7.4 per cent (7.6% earlier) and 6.4 per cent (5.7% earlier), respectively.

[Translation]

#### **Telecasting of Matches**

3767. SHRI SURENDRA PAL PATHAK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the direct telecast of Cricket Test Matches and One Day Matches by Doordarshan is done only in English;

(b) if so, the reasons therefor; and

(c) the steps being taken by the Government to start telecast of these matches both in Hindi and English languages?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) No, Sir. The coverage of all such matches where the production is entrusted to Doordarshan includes commentary in Hindi and English. However, in cases where the production/TV rights have been sold to a foreign party by the BCCI, Doordarshan is unable to ensure bilingual commentary.

[English]

#### **Inadequate Coverage from Trivandrum Doordarshan**

3768. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government are aware that events/incidents accrued in the northern districts of Kerala are being given inadequate/poor coverage by the Doordarshan evening news programmes telecast from Trivandrum Doordarshan;

(b) if so, whether any complaint has been raised in the Advisory Board meeting of Trivandrum Doordarshan; and

(c) if so, the response of the Government and the steps being taken by the Government to correct this anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Important events/incidents of Kerala

including the northern districts of Kerala are given adequate coverage by Doordarshan Kendra, Trivandrum depending upon their news value and newsworthiness.

(b) and (c) The factual position about the wide coverage of the northern districts of the state done by DDK, Trivandrum was explained to a member of PAC attached to the kendra who raised this matter in one of the meetings of the PAC.

#### P & T Services

3769. SHRIMATI VASUNDHARA RAJE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to expand post and tele-communication service with Netherland;

(b) if so, the steps taken so far in that direction; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise in view of above.

(c) India has already established Post and Telecommunication Services with the Netherlands comparable to the services from India to other developed countries of the world.

#### Fire in Petroleum Depot

3770. SHRI V.N. SHARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there have been a number of fire incidents

in the petroleum/oil depots in Jhansi, Uttar Pradesh and the last such incident took place in May 1995; and

(b) if so, the steps proposed to be taken by the Government to shift such depots in order to avoid any casualties and loss of properties?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) There were two fire incidents in Oil depots at Jhansi. One incident took place at the IOC's depot in April, 1992 and the second minor incident took place at the HPCL's depot in May, 1995.

(b) Under Additional Product Tankage Programme, 10000 KL tankage is being put up at Karari, which is a resitement of the existing depots at Jhansi.

#### Telephones to Freedom Fighters

3771. SHRI DHARMABHIKSHAM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of freedom fighters provided with telephone facility at present, State-wise;

(b) the number of applications pending in this regard; and

(c) the time by which all the pending cases are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) Sir, the information in respect of 15 Telecom Circles is given in the statement enclosed. Information in respect of the remaining Circles is being collected and will be laid on the Table of the House.

#### STATEMENT

Sl. No.	Circle	No. of Freedom fighters provided with telephone facility at present	No. of pending applications	Time by which all the pending cases are likely to be cleared
1	2	3	4	5
1.	Andaman & Nicobar	3	Nil	-
2.	Assam	414	34	March, 1996
3.	Gujarat	645	Nil	-
4.	Haryana	489	30	March, 1996
5.	H.P.	81	21	March, 1996
6.	J & K	77	46	March, 1996, subject to feasibility of the area.

1	2	3	4	5
7.	Kerala	1787	95	March, 1996
8.	M.P.	1171	4	1 will be provided by end of Dec., 1995 and 3 after submission of documents by the parties.
9.	Orissa	397	1	15th Jan., 1996
10.	Rajasthan	576	16	March, 1996
11.	Tamil Nadu	1864	271	March, 1996
12.	West Bengal	246	5	December, 1995
13.	MTNL, Delhi	648	36	Within one month after completion of formalities by the subscribers subject to technical feasibility.
14.	MTNL, Bombay	687	1	-do-
15.	Madras	654	20	Pending applicants will be provided telephone connections on availability of cable pairs.

[Translation]

**Fire in Jharia Coal Mine**

3772. SHRI BHUBANESHWAR PRASAD MEHTA : Will the Minister of COAL be pleased to state :

(a) whether the fire broke out in Jharia coal mines in Bihar could not be controlled so far and it is fast spreading in other new coal mines.

(b) if so, the value of coal converted into ash so far by this fire; and

(c) the measures taken by the Government to extinguish the fire?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c) Occurrence of fires in coal mines is due to the phenomenon of spontaneous combustion which is inherent in Indian coals, the first occurrence of coalfield fire in Jharia was reported in 1916, at the time of nationalisation of Coking coal mines in 1972, 70 fires were identified. Out of the above 7 fires have been extinguished.

A precise estimate of coal reserves lost due to fires in Jharia coalfield is difficult. However, about 5 years ago the coal company had estimated that coal reserves to an extent about 37 million tonnes might have been damaged due to these fires. Value of lost reserves can be nationally put at about Rs.1700 crores.

Under the World Bank aided technical assistance project, a diagnostic study of Jharia coalfield fires is in progress. This study comprises development of detailed fire fighting programme and preparation of Environmental Management Plan for Jharia coalfield. The study is expected to be completed by mid 1996.

**Allotment of Petrol Retail Outlets**

3773. SHRI RAM TAHAL CHOUDHARY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of petrol retail outlets allotted out to turn in Bihar during the last three years;

(b) the criteria laid down for such allotments; and

(c) the names of people who had been allotted petrol retail outlets out of turn?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) Dealerships/distributorships of petroleum products are allotted by the Government under discretionary powers on compassionate grounds. Accordingly, three retail outlets dealerships were allotted in Bihar on compassionate grounds to the following persons during the last three years;

1. Shri D.N. Tiwari
2. Shri Bishwanath Prasad
3. Shri Khagender Kumar

#### Conversion of Telephone Exchanges in Rajasthan

3774. PROF. RASA SINGH RAWAT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of telephone exchanges in Rajasthan, which have not been converted into electronic exchanges till date, district-wise;

(b) the target fixed for converting these exchanges;

(c) the places where new electronic exchanges are proposed to be set up during 1995-96 including their installed capacity; and

(d) the funds provided for improving existing telephone system?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Details are given in the enclosed statement-I.

(b) These exchanges are planned to be converted into electronic exchanges on expiry of their useful life as per the existing policy of the department.

(c) As given in the enclosed statement-II.

(d) About Rs. 360 Crores have been allocated for the year 1995-96, for the purpose.

#### STATEMENT-I

*District-wise details of telephone exchanges in Rajasthan which have not been converted into electronic one till date*

Name of District	No. of Telephone Exchanges
1	2
Ajmer	2
Alwar	1
Banswara	1
Baran	1

1	2
Bikaner	1
Chittorgarh	1
Jaipur	1
Jodhpur	1
Kota	1
Pali	1
Sikar	1
Udaipur	1
Total	13

#### STATEMENT-II

*Places where New Electronic Telephone Exchanges are Proposed to be set up during 1995-96 in Rajasthan*

Name of Place	Installed Capacity (No. of Lines)
1	2
Jaipur	37000
Udaipur	7000
Kota	10000
Jodhpur	10000
Alwar	6500
Dali	10000
Beawar	7000
Madanganj	2000

In addition to above, small capacity exchanges i.e. MILT 64p (56 lines)/C-DOT 128P (88 lines) are also planned to be installed at about 100 places in Rajasthan.

#### Flood Control and Soil Erosion

3775. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Gujarat has sent any scheme regarding flood control and soil erosion to the Union Government for approval;

(b) if so, the details thereof; and

(c) the time by which the said scheme is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) Government of Gujarat has sent two flood

control scheme, namely; Tapi embankment scheme in lower Tapi basin costing Rs.33.91 crore, and Saurashtra coastal development scheme, costing Rs. 100.24 crore.

(c) The above two schemes were techno-economically approved by the Centre. Government of Gujarat has to obtain clearance on environmental and forest aspects before these schemes could be accorded investment clearance by the Planning Commission.

[English]

**Inclusion of Parassala Block  
Trivandrum District**

3776. SHRI A. CHARLES : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government propose to include the Parassala block in the Trivandrum District in Kerala under Integrated Tribal Development Project; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) At present the Government do not propose to include the Parassala block in the Trivandrum District in Kerala under Integrated Tribal Development Project.

**Telephone Exchanges in Kerala**

3777. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to open new telephone exchanges in Kerala; and

(b) if so, the details thereof, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir.

(b) Districtwise details of new telephone exchanges opened/proposed to be opened in Kerala during 1995-96

Name of District	No. of new telephone Exchanges proposed to be opened during 95-96	Telephone Exchanges since opened till date during 95-96
1	2	3
Alleppey	2	2
Calicut	3	1

1	2	3
Cannanore	4	-
Ernakulam	7	3
Idukki	4	-
Kasargod	6	-
Kottayam	3	2
Malappuram	2	-
Pathanamthitta1	1	1
Palghat	4	2
Quilon	5	2
Trichur	5	4
Trivandrum	5	2
Wynad	2	-

**Annual Plan Outlay**

3778. SHRI SYED SHAHABUDDIN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the annual plan outlay State-wise during the current plan period for special category of States for 1994-95 and 1995-96;

(b) the break-up by major plan heads and sub-heads, State-wise;

(c) the estimated per capita outlay, year-wise on the basis of estimated mid year population for the States as a whole; and

(d) the per capita plan outlay year-wise for the country as whole and for the remaining States as a whole?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) The originally approved outlays for Annual Plans 1994-95 and 1995-96 as well as the break-up by major heads and sub-heads of development for Special Category States are provided State-wise at attached Statement-I and II respectively.

(c) and (d) The estimated average per capita outlay for Special Category States, Non-Special Category States and for the country as a whole for 1994-95 and 1995-96 are as follows :

*Estimated Average Per Capita Outlay for Annual Plans  
1994-95 and 1995-96*

	(In Rupees)	
	1994-95	1995-96
1. Special Category States	907	1075
2. Non-Special Category States	412	480
3. All India Average (including Union Territories)	455	530

NB : Population estimates of 1994 and 1995 are used for Annual Plans 1994-95 and 1995-96 respectively.

**STATEMENT-I**

*Annual Plans - 1994-95 & 1995-96 Origin ally  
Approved Outlays of special Category States*

S.No.	States	Annual Plan	
		1994-95	1995-96
1	2	3	4
1.	Arunachal Pradesh	335.00	471.00
2.	Assam	1051.00	1418.32
3.	Himachal Pradesh	650.00	750.00
4.	Jammu & Kashmir	950.00	1050.00
5.	Manipur	240.00	300.00
6.	Meghalaya	281.00	306.52
7.	Mizoram	207.66	227.00
8.	Nagaland	220.00	240.00
9.	Sikkim	135.00	192.00
10.	Tripura	310.00	350.00

**STATEMENT-II**  
Annual Plan - 1994-95 Originally Approved Outlays - Special Category States

Major Heads/Minor Heads of Development	(Rs. Lakh)										
	1	2	3	4	5	6	7	8	9	10	11
	Arunachal Pradesh	Assam Pradesh	Himachal Pradesh	J & K	Manipur	Meghalaya	Mizoram	Nagaland	Sikkim	Tripura	
<b>I. AGRICULTURE &amp; ALLIED ACTIVITIES</b>											
Crop Husbandry	1475	5852	2409	3240	582	1087	640	552	405	1228	
Soil and Water Conservation	570	550	484	1127	250	702	370	335	180	258	
Animal Husbandry	406	1185	718	1363	300	450	300	416	212	340	
Dairy Development	164	315	184	128	45	50	52	52	27	100	
Fisheries	150	765	170	227	180	114	55	156	27	300	
Forestry & Wild Life	1200	2584	4169	1896	490	1100	675	471	315	360	
Plantations	0	12	0	0	50	0	0	0	0	150	
Food, Storage & Warehousing	0	55	0	0	25	25	0	6	22	55	
Agricultural Research & Education	23	1200	852	740	70	30	15	38	27	18	
Agricultural Financial Institutions	0	25	20	66	345	1	0	0	0	2	
Other Agricultural Programmes :											
(a) Marketing & Quality Control	105	140	659	400	4	390	125	13	14	57	
(b) Others	0	0	5	0	0	0	0	0	0	0	
Cooperation	200	1250	341	259	110	250	170	71	63	358	
<b>Total - (I)</b>	<b>4293</b>	<b>13933</b>	<b>10011</b>	<b>9446</b>	<b>2451</b>	<b>4199</b>	<b>2402</b>	<b>2110</b>	<b>1292</b>	<b>3226</b>	

	1	2	3	4	5	6	7	8	9	10	11
<b>II. RURAL DEVELOPMENT</b>											
Special Programme for Rural Development :											
(a) Integrated Rural Development											
Programme (IRDP) & Allied Programmes	332	1545	326	855	120	210	253	280	27	284	
(b) Drought Prone Area Programme (DPAP)	0	0	0	247	0	0	0	15	0	0	
(c) Integrated Rural Energy Programme (IREP)	63	50	130	53	25	100	10	40	20	19	
Rural Employment											
(a) NREP/Jawahar Rozagar Yojna (JRY)	100	1800	372	518	145	79	200	175	60	230	
(b) Other Programmes (like Employment Guarantee Scheme etc.)	185	360	0	0	0	0	0	0	20	617	
Land Reforms	37	310	986	528	35	100	59	146	5	213	
Other Rural Development Programmes											
(Incl. Community Development and Panchayats)	508	1900	295	223	130	606	3059	1943	104	245	
Total - (II)	1225	5965	2109	2424	455	1095	3581	2599	236	1608	
<b>III. SPECIAL AREA PROGRAMMES</b>											
<b>IV. IRRIGATION &amp; FLOOD CONTROL</b>											
Major and Medium Irrigation	100	2565	274	1871	3222	270	5	80	0	357	
Minor Irrigation	1420	3800	2326	1997	530	663	278	245	199	441	
Command Area Development	42	350	83	210	133	50	5	20	5	2	
Flood Control (incl. anti-sea erosion, etc.)	250	1980	132	1007	361	100	0	25	12	200	
Total - (IV)	1812	8695	2815	5085	4246	1083	288	370	216	1000	
<b>V. Energy</b>											
Power	5500	19169	13654	28118	4342	4450	3909	2341	2250	3550	
Non-conventional Sources of Energy	90	50	87	50	36	85	40	24	25	62	
Total - (V)	5590	19219	13741	28168	4378	4535	3949	2365	2275	3612	



	1	2	3	4	5	6	7	8	9	10	11
<b>VI. INDUSTRY &amp; MINERALS</b>											
Village & Small Industries	430	2900	992	681	2411	280	835	339	160	1344	
Industries (other than V&SI)	158	3650	698	609	2741	917	85	410	250	558	
Mining	34	300	50	298	27	263	50	158	20	1	
Total - (VI)	622	6850	1740	1317	5450	1460	970	907	430	1903	
<b>VII. TRANSPORT</b>											
Ports and light Houses	0	0	0	0	0	0	0	0	0	0	
Shipping	0	0	0	0	0	0	0	0	0	0	
Civil Aviation	474	0	120	0	0	0	0	0	0	0	
Roads and Bridges	8254	6200	6485	2712	5300	2175	2410	1440	2034		
Road Transport	417	750	262	141	250	195	295	180	307		
Inland Water Transport	0	1000	3	537	0	10	0	0	0		
Other Transport Services	35	50	35	843	118	12	44	0	9		
Total - (VII)	9180	8000	6905	3696	5668	2392	2749	1620	2350		
<b>VIII. COMMUNICATIONS</b>											
<b>IX. SCIENCE, TECHNOLOGY &amp; ENVIRONMENT</b>											
Scientific Research (incl. S&T)	14	145	40	82	37	110	38	27	34	48	
Ecology & Environment	7	80	41	210	22	50	5	5	34	21	
Total - (IX)	21	225	81	247	104	160	43	32	68	69	
<b>X. GENERAL ECONOMIC SERVICES</b>											
Secretariat Economic Services	45	284	126	736	66	85	30	73	30	5514	
Tourism	150	500	775	2161	60	350	50	132	99	44	
Surveys & Statistics	75	100	28	191	40	24	17	56	21	30	
Civil Supplies	77	80	645	141	34	31	42	79	45	10	

	1	2	3	4	5	6	7	8	9	10	11
Other General Economic Services :											
i. Distt. Plg./Distt. Councils	300	1505	3676	0	175	250	995	3000	0	4	
ii. Weights & Measures	20	25	10	18	4	14	10	20	0	7	
iii. Others	5	140	58	0	246	50	18	28	0	4	
Total - (X)	672	2634	5318	3247	625	804	1162	3388	195	5613	
XI. SOCIAL SERVICES											
EDUCATION											
General Education	4287	20171	6747	7649	1357	2575	981	893	1025	2750	
Technical Education	0	1281	1137	491	89	56	75	110	25	15	
Sports & Youth Services	106	500	203	310	370	325	110	373	30	106	
Art & Culture	247	818	115	142	130	150	65	88	63	15	
Sub-Total (Education)	4640	22770	8202	8592	1946	3106	1231	1464	1143	2886	
Medical & Public Health	773	4520	2875	3876	485	1079	720	1053	1338	900	
Water Supply & Sanitation	1964	4900	7168	6454	1590	1831	1270	1143	596	1005	
Housing (incl. Police Housing)	1375	915	800	880	380	400	540	1453	90	800	
Urban Development (incl. State Capital Projects)	59	1260	460	6253	249	877	1474	442	92	1482	
Information & Publicity	78	200	142	51	40	75	75	114	45	127	
Welfare of SCs, STs & OBCs	0	829	469	356	183	7	0	0	54	1020	
Labour & Employment											
i. Labour & Labour Welfare	111	1986	93	1266	71	118	30	111	5	78	
ii. Special Employment Programmes	0	0	0	0	104	0	0	77	0	0	
Social Welfare	58	160	657	241	67	85	80	63	22	105	
Nutrition	120	770	400	347	165	238	115	154	170	730	
Other Social Services	0	0	0	0	800	0	0	0	0	0	
Total - (XI)	9178	38310	21266	28316	6080	7816	5535	6074	3555	9133	

1	2	3	4	5	6	7	8	9	10	11
<b>XII. GENERAL SERVICES</b>										
Jails	0	0	0	0	0	0	0	0	0	0
Stationery & Printing	62	35	94	64	24	60	30	49	33	15
Public Works	609	685	625	689	610	750	390	1124	279	469
<b>Other Administrative Services</b>										
i. Training	16	200	50	51	14	55	24	55	0	0
ii. Others	220	39	150	0	0	150	0	0	3301	2
<b>Total - (XII)</b>	<b>907</b>	<b>959</b>	<b>919</b>	<b>804</b>	<b>648</b>	<b>1015</b>	<b>444</b>	<b>1228</b>	<b>3613</b>	<b>486</b>
<b>Grand Total</b>	<b>33500</b>	<b>105100</b>	<b>65000</b>	<b>95000</b>	<b>24000</b>	<b>28100</b>	<b>20766</b>	<b>22000</b>	<b>13500</b>	<b>31000</b>





	1	2	3	4	5	6	7	8	9	10	11
Shipping	0	0	0	0	0	0	0	0	0	0	0
Civil Aviation	466	0	0	95	0	0	0	1000	0	0	0
Roads and Bridges	9431	10102	7068	6581	4125	6900	2710	1656	2925		
Road Transport	469	1100	391	650	100	250	124	295	207	510	
Inland Water Transport	0	1050	5	201	0	0	10	0	0	0	
Other Transport Services	34	58	37	438	103	95	13	44	0	55	
Total - (VII)	10400	12310	7596	7870	4328	7245	3049	1863	3490		
VIII. COMMUNICATIONS	0	0	0	100	0	0	0	0	0	0	37
IX. SCIENCE, TECHNOLOGY & ENVIRONMENT											
Scientific Research (Incl. S&T)	18	356	55	40	90	70	38	27	65	76	
Ecology & Environment	8	118	67	222	30	50	2	5	39	30	
Total - (IX)	26	474	122	262	120	120	40	32	104	106	
X. GENERAL ECONOMIC SERVICES											
Secretariat Economic Services	75	337	169	793	37	90	50	73	35	821	
Tourism	200	750	776	2105	80	400	50	132	154	180	
Surveys & Statistics	98	219	34	235	43	30	37	56	26	25	
Civil Supplies	109	135	849	0	58	40	60	79	52	17	
Other General Economic Services											
i. Distt. Plg./Distt. Councils	390	2760	4971	0	200	300	1176	3000	0	9	
ii. Weights & Measures	32	30	15	21	8	19	12	20	0	10	
iii. Others	5	245	58	132	32	100	20	108	0	0	
Total - (X)	909	4476	6872	3286	458	979	1405	3468	267	1062	
XI. SOCIAL SERVICES											
EDUCATION											
General Education	4805	29805	8630	8900	1736	2883	1070	978	1873	4055	
Technical Education	0	1473	1200	440	120	60	80	110	59	38	
Sports & Youth Services	285	859	235	331	925	425	105	503	69	214	

	1	2	3	4	5	6	7	8	9	10	11
Art & Culture		244	1548	140	194	174	165	70	88	102	30
Sub-Total (Education)		5334	33685	10205	9865	2955	3533	1325	1679	2103	4337
Medical & Public Health		1069	6550	3479	4964	678	1331	787	2023	1258	1200
Water Supply & Sanitation		2208	6922	8223	7753	2350	1925	1270	1143	747	1585
Housing (Incl. Police Housing)		1721	1350	1896	745	537	340	542	1453	274	987
Urban Development (Incl. State Capital Projects)		197	4000	656	4598	677	665	1415	542	226	541
Information & Publicity		82	261	160	67	55	90	80	114	52	210
Welfare of SCs, STs & OBCs		0	1275	383	306	270	7	0	0	112	1600
Labour & Employment											
i. Labour & Labour Welfare		126	661	105	1922	115	127	40	111	15	155
ii. Special Employment Programmes		0	1500	0	0	1050	0	0	77	0	0
Social Welfare		84	320	691	431	90	95	80	63	46	208
Nutrition		270	1645	425	600	200	238	135	154	207	715
Other Social Services		84	0	0	0	0	0	0	0	0	0
Total - (XI)		11175	58169	26223	31251	8977	8351	5674	7359	5040	11538
XII. GENERAL SERVICES											
Jails		0	0	0	0	30	-	70	0	-	25
Stationery & Printing		74	40	103	88	35	50	45	49	38	20
Public Works		872	53	820	845	758	850	300	844	371	300
Other Administrative Services :											
i. Training		46	300	55	101	16	50	28	55	0	0
ii. Others		5862	1433	531	0	500	100	1500	0	4000	55
Total - (XII)		6854	1826	1509	1034	1339	1050	1943	948	4409	400
Grand Total		47100	141832	75000	105000	30000	30652	22700	24000	19200	35000

### Telephone Connections in Chandigarh

3779. SHRI PAWAN KUMAR BANSAL : Will the Minister of COMMUNICATIONS be pleased to reply given to Unstarred Question No.631 on December 12, 1994 and state :

(a) the reasons for not clearing the waiting list as planned by September, 1995;

(b) the number of new telephone connections issued in Chandigarh since April, 1994 to date;

(c) the number of telephones in working order at present;

(d) the number of applicants currently on the waiting list as on December 2, 1995; and

(e) the time by which the waiting list is likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Due to delay in the receipt of equipment.

(b) The number of new telephone connections issued in Chandigarh in the U.T. since April 94 to 14.12.1995 is 17, 297.

(c) The number of telephones working in U.T. as on 14.12.1995 is 49,788.

(d) The waiting list as on 2.12.1995 is 12,746.

(e) A target of providing 20,000 telephone connections has been fixed for Chandigarh during 1995-96, subject to timely availability of equipment and other resources. With this, most of the applicants presently in the waiting list are likely to be covered by March, 1996. National Telecom Policy 1994, however envisages provision of telephones on demand by 1997 throughout the country including Chandigarh.

### Branches Opened by Indian Institutes of Mass Communication

3780. SHRI RAMESH CHENNITHALA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) how many branches have been opened by Indian Institute of Mass Communication in the recent past;

(b) whether different courses are started in these branches;

(c) if so, the details thereof; and

(d) the details of amount sanctioned to the different branches?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Indian Institute of Mass Communication (IIMC) has opened its branches at Dhenkanal (Orissa),

Kottayam (Kerala) and recently at Jhabua (M.P.). IIMC has decided to open one more branch at Dimapur (Nagaland).

(b) and (c) Yes, IIMC, Dhenkanal is regularly organising Post Graduate Diploma Course in Journalism of a duration of a full academic year. Apart from this, the branch has organised following in-service training courses for the employees of Ministry of Information and Broadcasting :

(i) Three months duration course in 'Videography' for Lighting Assistants of Doordarshan; and

(ii) A six-week Pilot Refresher Course for Field Publicity Assistants.

(d) Sanctioned Budget Grant for the IIMC branches for the current year are as under :-

(Rs. in lakhs)

IIMC, Dhenkanal Rs. 120.00

IIMC, Kottayam Rs. 100.00

### Misuse of Funds

3781. SHRI RAMCHANDRA MAROTRAO GHANGARE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that misappropriation of funds has been made in Nagpur Centre of All India Radio during 1994;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken by the Government against the guilty officials?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) A few irregularities were noticed in respect of purchase of certain items during October-December, 1994 at All India Radio, Nagpur.

(c) and (d) On the basis of a preliminary inquiry one official has already been charged-sheeted.

(e) The action against the guilty officials, if any, will be taken after completion of the departmental inquiry.

[Translation]

### Registration of Private Cable Operators

3782. SHRI SUSHIL CHANDRA VARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :



(a) the number of cable operators registered till date, Statewise;

(b) the steps taken by the Government to monitor the functioning of the cable operators; and

(c) the number of cable operators against whom action has been taken for not discharging their responsibilities during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Information is being collected and will be laid on the Table of the House.

(b) No separate machinery has been set up by the Government for this purpose.

(c) No details regarding this are available with the Government.

[English]

#### Arms to States

3783. SHRI P.K. THUNGOON : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the various State Governments have asked for arms and more para-military forces to maintain effective law and order situation in the States;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) During 1995-96, the State Govts. of Assam, Andhra Pradesh, Gujarat, J & K, Karnataka, Manipur, Maharashtra, Orissa, Sikkim and UP have asked for additional quantities of arms and ammunitions beside normal annual demand. The demands of additional deployment of Central Para-Military Forces (CPMFs) have also been received from Andhra Pradesh, Assam, Maharashtra, Meghalaya, Orissa, Tripura, UP, Delhi, and Daman & Diu. However, the requirements were not exclusively for law and order duties.

(c) In regard to arms and ammunitions, it has been the constant endeavour of the Govt. to meet the demand of each State/UT to the extent possible within the overall availability constraints and also keeping in view the law and order situation prevailing in the State/UT concerned.

In addition to meeting the short-term requirements of CPIFs, addl. CPMFs were provided to Assam and UP. However, due to non-availability of the CPMFs and commitments elsewhere, it was not found possible to provide additional forces to Tripura and Andhra Pradesh.

#### Offices/Units of Air and Doordarshan in Gujarat

3784. SHRI CHANDRESH PATEL : Will the Minister

of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of the offices/units of Air/Doordarshan in Gujarat alongwith their locations;

(b) the programmes presented by each of these units during 1990 to 1995 each year; and

(c) the details of annually spent in these units during the above period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) ALL INDIA RADIO STATIONS IN GUJARAT

1. Ahwa
2. Ahmedabad
3. Ahmedabad Commercial Broadcasting Service
4. Bhuj
5. Godhra - Local Radio Station
6. Rajkot
7. Regional Training Institute, Ahmedabad
8. Surat
9. Vadodara Commercial Broadcasting Service

#### DOORDARSHAN KENDRAS

1. Ahmedabad
2. Rajkot

(b) and (c) The information is being compiled and will be laid on the Table of the Sabha.

#### Increase in Speed Post Tariff

3785. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have recently hiked the tariff of the 'Speed Post' services;

(b) if so, the details thereof and the reasons therefor;

(c) the comparison of the revised tariff vis-a-vis, the existing charges of the private 'Courier Service' indicating inter-alia the advantages of the former;

(d) whether the public in general and the business class in particular prefer private 'Courier Services' to the Govt's 'Speed Post Services';

(e) if so, whether the recent hike in the tariff of the speed post, will not further discourage and make the speed post service unpopular; and

(f) if so, the measures taken or proposed to be taken

by the Government to make the speed post more acceptable and popular and also to extend the same in rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Details are given in the enclosed statement-I. The increase was effected keeping in view the cost of operations and the need to generate surplus for upgrading the service.

(c) Details of comparison are placed in the enclosed statement-II.

(d) The advantages of using Speed Post are (i) It has the largest network (ii) It is economical (iii) It gives Govt. guarantee which is accepted legally. In fact the Speed Post Service which was started in 1986 has grown by

about 1100% during the last 9 years.

(e) Various new schemes have been introduced to attract customers. These are upto 10% discount for bulk customers, refund of double the amount of Speed Post fee in case of delay in delivery and Rs.200/- as compensation in case of loss of speed post articles. Further, more funds have been made available to publicise the advantages of Speed Post Service and to make it more popular.

(f) Various schemes have been introduced recently to make Speed Post more acceptable and popular. These are discount to bulk customers, attractive refund scheme and introduction of "Speed Post Link up Scheme" to widen the speed post network. As far as rural areas are concerned speed post can be introduced as a 'contractual service'; if any party fulfills the basic minimum number of bookings daily.

#### STATEMENT-I

		Previous rates	Revised Rates
		(Rs.)	(Rs.)
		(Effective from 1.12.95)	
Upto	50 gms		
	Within 200 kms	10.00	Slab abolished
Upto	200 gms		
	Within 200 kms	20.00	Slab abolished
	Within 500 kms	20.00	30.00
	Beyond 500 kms	30.00	45.00
	Local	—	15.00
	201gms to 500 gms		
	Within 200 kms	30.00	Slab abolished
	Within 500 kms	30.00	40.00
	Beyond 500 kms	40.00	55.00
	Local	—	20.00
Every additional 500 gms or			Every additional 1 kg or
part thereof			part thereof
	Within 200 kms	10.00	No such slab
	Within 500 kms	10.00	15.00
	Beyond 500 kms	15.00	30.00
	Local	—	10.00

**STATEMENT-II***Declared Tariff structure of some Private Couriers*

	Upto 500 gms Rs. (in Rs.)	Additional 500 gms. (in Rs.)
Overnite Express	100	50
Blue Dart	100	45
Sky Pack	90	45

Even after the revision of Speed Post Tariff, the declared Tariff of standard couriers is about 100% more than that of Speed Post. Moreover, speed post has got more weight slabs for articles like below 200 gms, 200 to 500 gms and beyond 500 gms, whereas the private couriers have weight slabs of upto 500 gms and beyond 500 gms. Similarly, Speed Post has got different distance slabs like local, within 500 kms and beyond 500 kms. This is not the case with standard private couriers.

**Mid-Term Appraisal**

3786. SHRI SANAT KUMAR MANDAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the attention of the Government has been invited to the news-item captioned 'Mid-term appraisal of indices triggers alarm in industry' appearing in the "Financial Express", New Delhi dated November 27, 1995;

(b) if so, the facts of the matter reported therein;

(c) the reaction of the Government thereto; and

(d) the stage at which the mid-term appraisal stands at present and the time by which it is likely to be made available to the House?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir.

(b) to (d) The news-item refers to the so-called Mid-Term Appraisal brought out by the Planning Commission. The factual position is that the Mid-Term Appraisal of the Eighth Five Year Plan is yet to be finalised by the Planning Commission. Though a draft of the Mid-Term Appraisal was discussed in an Internal Meeting of the Planning Commission, the same has not been discussed by the full Planning Commission, which has to take a view in the matter. The question of placing the Mid-Term Appraisal on the Table of the House will arise only after it is approved by the full Planning Commission and the National Development Council (NDC).

[Translation]

**Water Logging**

3787. SHRI RAM PUJAN PATEL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have conducted any survey for pumping out of logged water and improvement of drainage at Bhailhan lake, Bana river and Jhauchon in Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the steps taken propose to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c) No survey for pumping out of logged water from Bhailhan lake, Bana river and Jhauchon in Uttar Pradesh has been carried out. However, according to information received from Govt. of UP, surveys of aforesaid areas along Varuna river for improvement of drainage were done by State Govt. but the project has not been found technically feasible.

**Telecom System in Delhi**

3788. SHRI B.L. SHARMA PREM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the communications system in Delhi particularly in Trans Yamuna area is deteriorating day-by-day and more than ninety percent telephones are lying out of order;

(b) if so, the reasons therefor;

(c) the reasons for delay in rectifying the defective telephones; and

(d) the steps Government propose to take with a view to ensure that telephone complaints are attended to promptly?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. The average number of faults per 100 telephones per month during the last five months is as follows :-

July	:	31.0
August	:	40.54 Monsoon Months
Sept.	:	38.7
Oct.	:	28.8
Nov.	:	24.03

From the above figures, it will be seen that the fault rate has gone down in the last three months.

(b) Does not arise.

(c) There was no delay in rectifying the defective telephones. In MTNL, Delhi, 70% of the telephones reported faulty get attended to by the following day and majority of the balance 30% faults are attended within the next two days. However, in case of cable breakdowns or theft it may take a little longer to restore the interruption.

(d) Does not arise.

#### Import of Coal

3789. SHRI DATTA MEGHE : Will the Minister of COAL be pleased to state :

(a) whether the Maharashtra State Government is importing coal;

(b) if so, the reasons therefor and the details thereof regarding amount etc; and

(c) the steps taken by the Government to meet the demands of coal in the country itself?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Coal can be freely imported under the present import policy and the same is made by the consumers themselves considering their needs and exercising their own commercial judgement.

(c) Coal projects have a long gestation periods. The actual level of production and its supplies depend on the long term projections made initially by the consumers and the investments made less in new and ongoing projects as well as within the overall constraints of transportation, infrastructure and payment for coal supplies by the consumers. However, the steps taken to improve the production of coal in the country include opening of new mines and increasing efficiency and productivity in the existing mines by modernisation and application of new technologies and ensuring timely availability of inputs and infrastructure facilities. In addition private sector is being allowed to mine coal for specified captive use.

[English]

#### Drug Peddling

3790. SHRI LOKANATH CHOUDHURY :

SHRI INDRAJIT GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government have been drawn into the news item captioning '3 charged with drug peddling acquitted' appeared in the "Times of India" dated November 23, 1995;

(b) if so, whether Government have taken note of the remark made by the judge that 'the entire search and seizure made by the police was illegal as they had not complied the mandatory requirements of Sector 50 of the Narootic Drugs and Psychotropic Substances Act'; and

(c) if so, the action has been taken against the police officials for their negligence in handling the case resulting in the acquittal of the known inter-State smugglers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) and (c) The information is being collected and will be laid on the Table of the House.

#### Import of Naphtha

3791. SHRI CHIRANJI LAL SHARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quantity of naphtha and natural gas liquified imported during 1994-95 and proposed to be imported during the current financial year; and

(b) the rates at which naphtha and natural gas liquified are being exported/imported?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Indian Oil Corporation has not imported Naphtha and Natural Gas Liquified (NGL) during the year 1994-95 and between April-November, 1995. There is no proposal to import these products this year by IOC. Private sector parties imported about 360 TMT of naphtha during 1994-95.

(b) The weighted average price of Naphtha and NGL exported during the period April-Oct., 1995 as under :-

	(Provisional) Rate/MT
	US \$
Naphtha	148.73
NGL	132.13

#### Minimum Consumption Expenditure

3792. SHRI SOBHANADRESSWARA RAO VADDE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether it is a fact that as per the Government's estimates, the minimum consumption expenditure for living a standard life above poverty line is fixed at Rs. 11,000 per annum for rural areas and Rs. 11,800 for urban areas;

(b) if so, the minimum consumption requirement for a three unit family;

(c) whether the Minimum wage of the Central Government employees is commensurate to this requirement; and

(d) the names of the States which have revised the minimum wage for maintaining living standard of three consumption unit family above poverty line?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) The poverty line estimate made by the Planning Commission is in terms of monthly per capita expenditure of Rs. 181.5 in rural areas and Rs. 209.5 in urban areas at 1991-92 prices. This is the minimum consumption expenditure required to maintain a standard of life above poverty line. In terms of annual house-hold expenditure this is expressed as Rs. 11060 in rural areas and Rs. 11850 in urban areas rounded off to Rs.11000 and Rs.11800 respectively. The poverty line for the house-hold is based on average family size of 5.08 in rural areas and 4.71 in the urban areas derived from National Sample Survey data on consumer expenditure of 43rd round (1987-88). The minimum consumption requirement for a three member family would be Rs.6534 for rural areas and Rs.7542 for urban areas.

(c) and (d) Under the Minimum Wages Act, 1948, both the Central Government as well as the State Governments are the appropriate government for the fixation/revision of minimum rates of wages for scheduled employments falling under their respective jurisdiction. The Central Government is responsible for the fixation of minimum rates of wage in respect of 40 scheduled employments and the wages fixed for these employments are commensurate with the minimum consumption requirement estimated by the Planning Commission. There are no uniform criteria adopted by the different State Governments for fixation of minimum wages. The State Governments, in addition to the criteria recommended by the Indian Labour Conference (1957), have also been taking into account various factors such as socio-economic conditions, market forces varying cost of living, etc. while fixing/revising the minimum wages. A statement indicating the range of minimum wages for unskilled workers in different States/Union Territories is attached.

#### STATEMENT

*Minimum Rates of Wages for the Unskilled Workers in Different States/Union Territories Admn. As on 3.8.1995*

S.No.	Name of State Govt./ U.T. Administration	Minimum Rate of wages & date of revision	Remarks
1	2	3	4
<b>I. STATE</b>			
1.	Andhra Pradesh	Rs. 11.00 to* Rs. 40.00 p.d. (11.10.94)	Rates vary from employment to employment
2.	Arunachal Pradesh	Rs. 21.00 to Rs. 24.00 p.d. (1.11.90)	Rates vary from employment to employment and areas to areas.
3.	Assam	Rs. 25.30 to* Rs. 32.00 p.d. (10.2.92)	Rates vary from employment to employment.
4.	Bihar	Rs. 21.00 to Rs. 34.00 p.d. (19.7.93)	Rates vary from employment to employment.
5.	Goa	Rs. 14.00 to Rs. 27.00 p.d. (7.2.92)	Rates vary from employment to employment.

1	2	3	4
6.	Gujarat	Rs. 15.00 to* Rs. 37.50 p.d. (1.4.94)	Rates vary from employment to employment (according to zones)
7.	Haryana	Rs. 1189.30 p.m.* (1.7.94)	Single rates for all employment.
8.	Himachal Pradesh	Rs. 24.00 p.d. to Rs. 26.00 p.d. (14.11.93)	Double rates for all employment.
9.	Jammu & Kashmir	Rs. 15.00 p.d. (24.3.89)	Single rates for all employment.
10.	Karnataka	Rs. 23.44 to* Rs. 32.53 p.d. (22.7.92)	Rates vary from employment to employment (according to zones)
11.	Kerala	Rs. 19.50 to* Rs. 76.40 p.d. (31.3.92)	Rates vary from employment to employment (according to zones)
12.	Madhya Pradesh	Rs. 30.36 p.d.* Rs. 33.92 p.d. (29.1.94)	Rates vary from employment to employment.
13.	Maharashtra	Rs. 8.00 to* Rs. 69.10 p.d. (29.6.94)	Rates vary from employment to employment (according to zones)
14.	Manipur	Rs. 37.90 p.d. (for plain) Rs.40.90 p.d. (1.6.90) (for Hill areas)	Double rate for all employment.
15.	Meghalaya	Rs. 35.00 p.d. (16.3.94)	Single rate for all employment.
16.	Mizoram	Rs. 28.00 p.d. (6.7.92)	Single rate for all employment.
17.	Nagaland	Rs. 25.00 p.d. (6.7.92)	Single rate for all employment.
18.	Orissa	Rs. 25.00 p.d. (1.7.92)	Single rate for all employment.
19.	Punjab	Rs. 40.52 p.d.* (1.3.93)	Single rate for all employment.

1	2	3	4
20.	Rajasthan	Rs. 22.00 p.d. (2.7.90)	Single rate for all employment.
21.	Sikkim	Nil	Minimum wages Act, 1948 is yet to be extended and enforced.
22.	Tamil Nadu	Rs. 10.00 to* Rs. 56.25 p.d. (27.1.93)	Rates vary from employment to employment (according to zones)
23.	Tripura	Rs. 11.80 to Rs. 23.65 p.d. (1.1.90)	Rates vary from employment to employment (according to zones)
24.	Uttar Pradesh	Rs. 468.00 to* Rs. 1038.00 p.m. (3.1.94)	Rates vary from employment to employment (according to zones)
25.	West Bengal	Rs. 17.40 to* Rs. 45.16 p.d. (1.1.93)	Rates vary from employment to employment (according to zones)
26.	Andaman & Nicobar	Rs. 27.00 to Rs. 28.00 p.d. (13.8.92)	Rates vary from employment to employment (according to zones)
27.	Chandigarh	Rs. 1043.50 p.m.* (22.2.90)	Single rates for all employment.
28.	Dadra & Nagar Haveli	Rs. 19.50 to Rs. 29.65 p.d. (15.12.92)	Rates vary from employment to employment (according to zones).
29.	Daman & Diu	Rs. 22.00 to Rs. 27.00 p.d. (19.3.93)	Single rates for all employment
30.	Delhi	Rs. 57.50 p.d.* (1.2.95)	Single rates for all employment.
31.	Lakshdweep	Rs. 30.00 p.d. (1.1.95)	Single rates for all employment.
32.	Pondicherry	Rs. 8.00 to Rs. 14.00 p.d. (15.12.89)	Rates for agricultural workers.
II. *CENTRAL GOVERNMENT		Rs. 31.02 to Rs. 46.42 p.d. (1.4.95)	Rates vary from employment to employment (according to areas)

Note : \* Indicates the provision of variable dearness allowance alongwith minimum rates of wages.

### Marriage of Minor Girls

3793. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the practice of marrying away minor girls to the Sheikhs and Amirs of Gulf countries;

(b) if so, the number of such cases detected during 1994 and 1995 so far and the modus operandi adopted in connection there with; and

(c) the action taken by the Government against those apprehended in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c) 'Police' and 'Public Order' are State subjects, hence the registration, detection and prevention of crime including marriage of minor girls is primarily the responsibility of State Governments/UT Administrations. No statistics on marriage of minor girls are centrally maintained.

### Bombay Under-World Enter Satellite Age

3794. SHRI RAM KAPSE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Bombay under-world enter satellite Age" appearing in the 'Indian Express', Hyderabad edition dated October 29, 1995;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) Government has seen the concerned news item. However, no such instance of misuse of paging service has come to the notice of the Government.

(c) Does not arise.

### Development Council for Sambalpur

3795. SHRI GOPI NATH GAJAPATHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have a proposal to set up one autonomous/Development council at Sambalpur and another at Berhampur for western and southern Orissa respectively; and

(b) if so, the steps taken to expedite the implementation of the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) No, Sir.

(b) Does not arise, in view of (a) above.

### Growth Rate of Agriculture Sector

3796. DR. RAMA KRISHNA KUSMARIA :

SHRI AMAR PAL SINGH :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have conducted any study to assess the estimated investment required for improving the growth rate of agriculture Sector;

(b) if so, the details thereof;

(c) whether the Government propose to encourage foreign investment in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) The investment in agriculture and allied Sectors is targetted at Rs. 148800 crores at 1991-92 prices for Eighth Plan period, to achieve the targetted growth rate of 3.1 per cent per annum in the Sector, during the Plan period.

(c) and (d) Eighth Plan has not spelled out any distinction between domestic and foreign investment. A number of foreign aided projects are already operating in this Sector.

### Educational Satellite TV Planned

3797. SHRI ASTBUHA PRASAD SHUKLA :

SHRI SHAILENDRA MAHTO :

SHRI BALRAJ PASSI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "educational satellite TV planned" appearing in 'Hindustan Times' dated the November 25, 1995;

(b) if so, the details thereof;

(c) the composition of the working group constituted for the operationalising the proposed channel; and

(d) the time by which the working group is required to complete all formalities for operationalising the channel?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) Yes, Sir. The news item refers to the plan to start a 24 hour educational satellite TV channel and the preliminary steps taken in the matter.

(c) The composition of the working group is given in the attached statement.



(d) While no specific time frame has been given to the working group efforts are being made to operationalise the channel at the earliest.

### STATEMENT

#### Composition of the Working Group on Rapid Expansion of Open Learning/Distance Education:

- |                                     |          |
|-------------------------------------|----------|
| 1. Shri P.R. Dasgupta,              | Chairman |
| Education Secretary,                |          |
| Department of Education.            |          |
| 2. Adviser (Education               | Member   |
| Planning Commission)                |          |
| 3. Prof. R.G. Takwale,              | Member   |
| VC, IGNOU                           |          |
| 4. Shri S.S. Gill, Former Secretary | Member   |
| Information & Broadcasting          |          |
| 5. Dr. Chitnis, ISRC, Pune          | Member   |
| 6. Prof. M. Mukhopadhyaya,          | Member   |
| Chairman, National Open School      |          |
| 7. Dr. A.K. Sharma                  | Member   |
| Director, NCERT                     |          |
| 8. Prof. J.S. Rajput                | Member   |
| Chairman, NCTE                      |          |
| 9. Dr. Y.K. Sharma,                 | Member   |
| Director, N.I.C.                    |          |
| 10. Shri Vinod Dua,                 | Member   |
| Software Expert                     |          |
| 11. Shri Karan Thapar               | Member   |
| Software Expert                     |          |
| 12. Shri Bhaskar Chatterjee         | Member   |
| Joint Secretary                     |          |

13. Shri Satinder Singh  
Director (ET)

Member  
Secretary

[Translation]

### Supply of Coal to Bihar

3798. SHRI UPENDRA NATH VERMA : Will the Minister of COAL be pleased to state :

(a) whether the minimum requirement of Bihar of the coking coal is one lakh metric tonne per month and only ten thousand tonnes of coking coal is being allocated to the State;

(b) if so, the details thereof;

(c) whether the State of Bihar was setting allocation of sixty thousand metric tonnes of coking coal per month till December 31, 1993; and

(d) whether the Government of Bihar has demanded to increase this allocation from sixty thousand metric tonnes to one lakh metric tonne per month but the Government have subsequently reduced it to forty thousand metric tonnes per month from the sixty thousand metric tonnes and this reduced to ten thousand metric tonnes per month?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (d) Presumably the Hon'ble Member is referring to the requirement/supply of soft coke for domestic use in the State of Bihar. Government have been allocating soft coke to various States including Bihar. Since the production of soft coke is declining over the years, the allocations of soft coke were reduced and have been substituted by allocations of CILCOKE so that the total availability of soft coke and CILCOKE for domestic use for various States/Union Territories remains unaffected.

Details of soft coke/CILCOKE allocations to the State of Bihar per month since 1993-94 were as follows :

(In thousand tonnes)

1993-94		Jan., 94		Jan., 95		April, 95	
upto		to		to		to	
Dec., 93		Dec., 94		March, 95		March, 96	
Soft	Soft	CIL	Soft	CIL	Soft	CIL	
Coke	Coke	COKE	Coke	COKE	Coke	COKE	
60	40	20	10	50	10	50	

Following steps have been taken to increase availability of domestic fuel :-

(i) The State Governments have been requested to make earnest efforts to popularise the use of CILCOKE in their States. This coke is smokeless and ideal for house hold use and has a higher calorific value, though the price is higher as compared to that of soft coke.

(ii) Coal India Limited has given linkages to several units for manufacture of briquettes and special smokeless fuel (SSF). Briquettes produced by these units are better substitute for soft coke. The Government has also relaxed the earlier restrictions of giving linkages to only 4 such units in each district. The State Governments have been requested to monitor production of briquettes by these units and also encourage such new units so as to meet the need of coal based domestic fuels.

[English]

#### Busting of Gang

3799. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that a gang was busted in Farrukhabad in Uttar Pradesh who had taken thousands of rupees from the unemployed youths on the pretext of providing employment in Army;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c) 'Police' and 'Public Order' being State subjects, the Government does not maintain information pertaining to specific incidents of crime.

#### Anti Poverty Programmes

3800. SHRI D. VENKATESWARA RAO : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the areas covered in the first phase of anti-poverty programmes announced by the Government recently; and

(b) the funds earmarked for the implementation of these programmes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) The major poverty alleviation programmes i.e. Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY) and Employment Assurance Scheme (EAS) are being implemented in the rural areas of the country, on a continuous basis. While the IRDP and JRY (First Stream) are being implemented throughout the country, the Intensified JRY (Second Stream) is being implemented in 120 backward districts in 12 States of the country where there is a concentration of unemployment and under employment. The EAS is being implemented in 2475 blocks in all the States and UTs excluding Goa, Punjab, Chandigarh Delhi and Pondicherry. These blocks are situated in drought prone areas, desert areas, tribal areas and hill areas in which the Revamped Public Distribution System is in operation. Its coverage also extends to new DPAP/DDP blocks, Modified Area Development Approach (MADA) blocks having larger concentration of tribals and flood prone areas of the country.

(b) The allocation made towards these major poverty alleviation programmes, over the last four years, is given in the attached statement.

#### STATEMENT

Financial Performance under major poverty alleviation Scheme during 1992-93; 1993-94; 1994-95 and 1995-96

(Rs. in crore)

S.No.	Programme	1992-93	1993-94	1994-95 (Prov.)	1995-96
		Total Allocation	Total Allocation	Total Allocation	(Prov.) Total Allocation
1	2	3	4	5	6
1.	IRDP	662.22	1093.43	1098.22	1097.21
2.	JRY	3169.05	3181.22	3498.72	4044.97
3.	IJRY	-	878.20	878.20	500.00
4.	EAS	-	548.77#	1410.25#	1043.39#

# Central Release + State matching share as on 14.12.1995.

**Neyveli Lignite Corporation**

3801. SHRI C. SREENIVAASAN : Will the Minister of COAL be pleased to state :

(a) whether the Government has decided to offer shares of NLC (Neyveli Lignite Corporation) to its employees in the final phase of disinvestment;

(b) if so, the details regarding the number of shares offered to each employee and the price of each share;

(c) whether expansion programme of the projects are likely to be met by the realisation of the sale of shares to the employees;

(d) whether the thermal power generated in the NLC projects after the disinvestment of NLC's equity is likely to become costlier; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Neyveli Lignite Corporation have been asked by Govt. to offer shares to its employees to the extent of 5% of the paid up capital of the Corporation as on 1.4.1995 but not exceeding 200 shares per employee in regular service at a price of Rs. 13 per share.

(c) No, Sir.

(d) Disinvestment of shares will have no impact on fixation of Tariff.

(e) Does not arise.

[Translation]

**Minorities Below Poverty Line**

3802. SHRI KHELAN RAM JANGDE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

be pleased to state the percentage of people belonging to minorities living below the poverty line out of the total population, State/UT wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : Planning Commission estimates the incidence of poverty at National and State level for Rural and Urban Areas. These estimates are dependent on (a) quinquennial survey data on household consumption expenditure released by National Sample Survey Organisation, (b) the estimates of aggregate private consumption expenditure at all India level made by the Central Statistical Organisation and (c) the population data derived from the census results. The latest complete figures are available for 1987-88.

Based on the revised estimates of private consumption expenditure by Central Statistical Organisation and using the population data of 1991 census for the population projections, the estimates of Number and percentage of population below poverty line have been revised recently and a statement showing the revised estimates for 1987-88 is attached.

The data on the percentage of people belonging to minorities living below the poverty line are not separately collected.

**STATEMENT**

*Number and Percentage of Population Below Poverty Line by States 1987-88 (Revised)*

S.No.	States	Rural		Urban		Combined	
		No. Lakhs	%age	No. Lakhs	%age	No. Lakhs	%age
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	129.81	28.18	35.35	22.14	165.16	26.62
2.	Assam	35.88	19.20	1.56	6.99	37.44*	17.89
3.	Bihar	252.26	35.86	25.86	24.85	278.12	34.44
4.	Gujarat	42.68	16.51	13.44	10.38	56.12	14.46
5.	Haryana	10.79	9.28	3.46	9.56	14.24	9.34
6.	Himachal Pradesh	3.44	7.71	0.05	1.21	3.49	7.17
7.	Jammu & Kashmir	6.78	12.35	1.02	6.29	7.81	10.96
8.	Karnataka	91.73	31.10	25.32	19.83	117.05	27.70

1	2	3	4	5	6	7	8
9.	Kerala	27.83	13.14	10.80	16.23	38.63	13.88
10.	Madhya Pradesh	171.95	36.04	23.75	17.40	195.71	31.89
11.	Maharashtra	143.94	31.41	39.73	14.45	183.67	25.05
12.	Orissa	111.60	42.89	8.00	20.89	119.61	40.07
13.	Punjab	6.77	4.99	2.82	5.13	9.59	5.03
14.	Rajasthan	69.63	22.03	14.68	16.22	84.61	20.74
15.	Tamil Nadu	121.44	34.38	30.78	17.17	152.23	28.58
16.	Uttar Pradesh	332.41	31.79	56.94	22.90	389.35	30.08
17.	West Bengal	114.37	24.73	28.24	16.44	142.60	22.49
18.	All India	1682.98	28.37	331.08	16.82	2014.06	25.49

NB: (1) The above estimates are derived by using the poverty line of Rs. 132.0 per capita per month for rural areas and 152.3 per capita per month for urban areas at 1987-88 prices, corresponding to the poverty lines of Rs. 49.1 and Rs. 56.6 respectively for 1973-74.

(2) The number of persons below poverty line relates to the population as on 1st October, 1987.

(3) The results are based on National Sample Survey on consumer expenditure of 43rd round (July, 1987 – June, 1988).

(4) The difference between the aggregate all India private consumption expenditure estimated by the Central Statistical Organisation in their National Accounts Statistics and that derived from the NSSO data has been adjusted prorata among the different States and Union Territories.

(b) The requisite details are given below :

1. Number of Film Shows screened : 52748
2. Number of Photo Exhibitions organised : 33508
3. Number of Song and Drama Programmes presented : 7823
4. Number of Oral Communications such as seminar, symposia, group discussions : 57360
5. Number of Special programmes such as elocution/essay writing/painting/debate competition, farmers meet, youth camp, mahila sammelen, rural sports events, rallies, special classes etc. : 4305

#### Discontinued Serial Shirdi Ke Sai Baba

3804. SHRI A. VENKATESH NAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Doordarshan has discontinued the serial based on the life of 'SHIRDI KE SAI BABA'?

(b) if so, the reasons therefor;

(c) whether he has received any representations in this regard; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) The seventeenth episode of this serial, originally approved for thirteen episodes, could not be telecast as the producer did not deliver the cassette to Doordarshan,

(c) and (d) The producers request for additional episodes was turned down by Doordarshan primarily on account of other approved proposals awaiting telecast.

[English]

#### Main Objectives of Directorate of Field Publicity

3803. SHRI SHANTARAM POTDUKHE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of Regional Offices and Field Publicity Units working under Directorate of Field Publicity in the country; and

(b) the details of the activities of field offices undertaken during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) There are 22 Regional Offices and 258 Field Publicity Units Under the Directorate of Field Publicity.

### Health Care Facilities

3805. SHRI V.S. VIJAYARAGHAVAN :

PROF. K.V. THOMAS :

SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government of Kerala has submitted some proposals regarding improvement in the quality of health care facilities, setting up of waste disposal system in District Hospitals, setting up of an institute of Immunology and Laboratory Services at T.D. Medical College, Alleppey and to provide better facilities at the Intensive Coronary Care Unit at Thiruvananthapuram for approval and financial assistance; and

(b) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir.

(b) The action is pending with the State Government which has been requested to suitably modify the proposals.

### Allotment of Coal

3806. SHRI BASUDEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) whether there is any gap between the supply and demand of coal;

(b) if so, the reasons therefor;

(c) whether the annual allocation coal from the Central pool made to West Bengal is comparatively less than other States:

(d) if so, the reasons therefor;

(e) whether any representation has been made to the Union Government in this respect; and

(f) if so, the action taken/proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Production targets are fixed and assessment of demand is made by the Planning Commission. For the year 1995-96 the Planning Commission has fixed the overall demand of different sectors at 288 million tonnes. The production programmes of the coal companies in India is geared to meet this level of demand as was agreed to in the Planning Commission. Besides coal supplies are diverted to the power sector to meet their demand in times of emergencies like strikes etc. At such times shortages can be felt by others consumers.

(c) and (d) Presumably the Hon'ble Member is referring to the allocation of soft coke and CILCOKE made by the Government for domestic use.

The monthly allocation of soft coke and CILCOKE to various states for the period April, 1995 to March, 1996 are as follows :

(Figures in 000 tonnes)

States	Soft Coke	CILCOKE	Total
West Bengal	10.83	54.17	65.0
Bihar	10.00	50.00	60.0
Delhi	1.5	7.5	9.0
J & K	0.42	2.08	2.5
Himachal Pradesh	0.42	2.08	2.5
Uttar Pradesh	3.33	16.67	20.0
Orissa	0.30	1.50	1.8
Assam	0.16	0.84	1.0
Sikkim	0.17	0.83	1.0
Arunachal Pradesh	0.02	0.08	0.1
Mizoram	0.04	0.21	0.25
Nagaland	0.17	0.83	1.0
Tripura	0.09	0.41	0.5
Manipur	0.02	0.08	0.1
Madhya Pradesh	0.92	4.08	5.0
Meghalaya	0.02	0.08	0.1
Maharashtra	0.33	1.67	2.0
Gujarat	0.33	1.67	2.0

The above table illustrates the fact that West Bengal enjoys highest allocation of soft coke and CILCOKE during the year 1995-96.

(e) and (f) There had been representations for increased allocation of soft coke from various States. With the availability of soft coke having come down considerably, the allocations are primarily made to the States where soft coke is produced, namely West Bengal and Bihar. Small quantities are only allocated to the adjoining States. Higher allocation of CILCOKE are being made so that the total availability of soft coke and CILCOKE for domestic purposes for various States remains unaffected.

The State Governments have been requested to popularise the use of CILCOKE in their States. This coke is smokeless and ideal for house hold use and has a higher calorific value, though the price is higher as compared to that of soft coke.

Coal is being supplied to briquetting units and several

Special Smokeless Fuel (SSF) Plants. The State Governments including that of West Bengal have been requested to monitor production of Briquettes/SSF by these units and also encourage new units so as to provide an alternative to soft coke.

#### Supply of Sub-Standard Coal

3807. SHRIMATI MALINI BHATTACHARYA : Will the Minister of COAL be pleased to state :

(a) whether the government have received any complaint from the government of West Bengal regarding supply of sub-standard coal to Thermal Power Stations in West Bengal;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to check recurrence of such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Generally the complaints regarding quality of coal being supplied to the power houses relate to the presence of extraneous material in coal as also supply of over-sized coal. These complaints are examined on merit of each case and corrective action is taken to reduce the grievances of the consumers.

According to Coal India Limited (CIL), in the year 1994-95 on a total supply of 15.3 million tonnes of coal to power houses of West Bengal 9 complaints relating to quality were received. During the current year, only 3 complaints have been received upto November on a total of 10.32 million tonnes coal supplied to power houses of West Bengal.

(c) In order to bring down the quality complaints steps like installation of feeder breakers, segregation of stones at the time of loading of coal, better supervision and encouraging the consumers to post their representatives at the loading point for quality loading are taken by the coal companies.

#### Telegraph Service In Gujarat

3808. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the places in Gujarat, where direct telegraph service is available;

(b) the places, where this service is proposed to be made available in the near future; and

(c) the steps being taken to improve telegraph service in the State?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) There are 107 Stations in Gujarat Circle where direct telegraph service is available, as per Statement-I attached.

(b) 60 more stations are likely to be provided with

telegraph service in the near future as per Statement-II attached.

(c) Following steps are being taken to improve the telegraph service :

1. Navsari, Udhana, Surat-Nanpura, Daman, Valsad & Bilimore are being connected to Electronic Key Board Concentrator at Surat for faster clearance of Hindi telegraph traffic.
2. Teleprinter Concentrators are installed at Rajkot and Baroda.
3. Teleprinter Concentrator is planned to be installed at Bhavnagar during 1995-96.

#### STATEMENT-I

*Names of places provided with direct telegraph facility through a big and small computerised systems :*

Ahmedabad  
 Ahmedabad-Mahinagar  
 Ahmedabad-Navrangpura  
 Ahmedabad-Naranpura  
 Ahmedabad-Naroda  
 Ahmedabad-Railwaypura  
 Ahmedabad-Shahibag  
 Ahmedabad-Vasna  
 Ahmedabad-Bapunagar  
 Ahmedabad-Vatva  
 Ahmedabad-Odhav  
 Ahwa Dang  
 Amreli  
 Anand  
 Atul  
 Amod  
 Ankleshwar  
 Baroda  
 Baroda-Ellorapark  
 Baroda-Fatehgunj  
 Baroda-Makarapura  
 Baroda-Fertilizernagar  
 Baroda-Petrochemicals  
 Baroda-Jawaharnagar

Bayad	Keshod
Bhavnagar	Mehsana
Bharuch	Mahuva
Bhuj	Morbi
Botad	Madhi
Borsad	Nadiad
Bardoli	Navsari
Chalthan	Porbandar
Bavla	Patan
Chotta Udepur	Paddhari
Devgadhbaria	Palej
Digvijaynagar	Rajkot
Dholka	Rajkot-Bhaktinagar
Dharangadhara	Rander
Deesa	Rajpipla
Dahod	Surat
Daman	Surendranagar
Dhrol	Savarkundla
Dumas	SR-Nanpura
Gandhidham	Silvassa
Godhra	Sayan
Gandhinagar	Thangadh
Gondal	Una (Sorath)
Himatnagar	Upleta
Yamnagar	Udhna
Jamnagar-Digvijayplot	Ukai
Junagadh	Veraval
Jetpur	Visnagar
Jambusar	Vapi
Kadi	Viramgam
Kalol (NG)	Vyara
Kim	Valsad
Kandla	Wankaner
Khambalia	Anjar
Kodinar	Dhoraji
Kutch (Mandvi)	Kalol (PM)

Okha  
Talod  
Modasa  
Mithapur  
Olpad  
Palanpur  
Luna-Wada  
Dwarka  
Dabhol  
Unjha  
Bilimora

Kapadwanj  
Kodinar  
Kheralu  
Kheda  
Kunkavav  
Limbdi  
Lakhtar  
Lathi  
Lakhapt  
Liliya  
Mehmedabad  
Mundra

**STATEMENT-II**

*Names of places for which direct telegraph service is likely to be provided :*

Ambaji  
Abdsa  
Amalsad  
Bhachau  
Bhesan  
Babra  
Chikhli  
Chotila  
Chanasma  
Dharampur  
Danta  
Dakor  
Dhari  
Dhanera  
Diu  
Fort Songadh  
Halvad  
Idar  
Jafrabad  
Kathlal  
Karamsad  
Kutiyana  
Khamba

Mendarda  
Maliya Ratina  
Muli  
Naliya  
Nakhatrana  
Pardi  
Ranavav  
Rajula  
Raphar  
Radhanpur  
Sami  
Sanjan  
Sayla  
Thara  
Talala  
Thasara  
Umargam  
Vadgam  
Vijapur  
Visavadar  
Vadnagar  
Vanthali  
Vav  
Vansda  
Wadhwan



### Sharing of River Water

3809. DR. SHRIMATI K.S. SOUNDARAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there is any agreement between Tamil Nadu and Kerala regarding the sharing of west flowing rivers water;

(b) if so, the details thereof;

(c) whether any survey has been carried out by the Central Water Commission regarding the diversion of surplus water of west flowing rivers which were gone waste into the Arabian Sea;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :  
(a) Yes, Sir.

(b) An agreement between the Chief Minister of Kerala and Tamil Nadu and Union Minister of Irrigation & Power was arrived at Trivandrum on 10.5.1969 regarding Parambikulam Aliyar Project and other rivers of Kerala and Tamil Nadu. It was agreed to proceed with the Parambikulam Aliyar Project with certain modifications to the earlier decisions on the subject between Kerala and Tamil Nadu States.

Another agreement on demising or sharing of waters of the rivers in the Bharathapuzha, Chalakudi and Periyar basins was also arrived at between the States of Tamil Nadu and Kerala on 29.5.1970.

(c) to (e) The Central Water Commission has not carried out any survey regarding diversion of surplus water of west flowing rivers. However, the National Water Development Agency (NWDA) has carried out water balance studies of various west flowing rivers of Kerala to assess the quantity of surplus/deficit waters with a view to plan inter-basin transfer of waters from surplus to deficit basins after meeting in-basin requirements in the ultimate stage of development. The NWDA has also prepared a feasibility report of the Pamba-Achankovil-Vaippar Link and the same has been forwarded to the States of Kerala and Tamil Nadu.

[Translation]

### Import of LPG

3810. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether LPG is being imported in the Government sector and private sector;

(b) if so, the quantum of LPG imported in both the sectors during the last year and this year till date;

(c) the amount spent thereon; and

(d) the total quantum of LPG produced in the country and the extent to which it fulfils the requirement of the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) and (c) The import of LPG by IOC during 1994-95 and 1995-96 is as under :-

		Quantity :	TMT
		Value :	Rs. crores
Year	Qty.	Value	
1994-95	597	416.78	
1995-96*	339	244.89	
(April-Sept., 1995)			

\*Provisional

Under the Parallel Marketing Scheme, private parties are free to import LPG and sell it at market related price. The quantum of LPG imported by the private parties under parallel marketing scheme is as under :-

(FIG. IN TMT)

1994-95	42.0
1995-96 (upto 30.11.95)	41.3

(d) The details of indigenous production of LPG and the percentage of demand met out of it are as under :-

Qty. - TMT		
Year	Indigenous Production of LPG	Percentage of demand met through indigenous production
1993-94	2699	86.7
1994-95	2858	83.2

### Modernisation of Irrigation Projects

3811. SHRI LALL BABU RAI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the government of Bihar has sent any proposal regarding expansion, renewal and modernisation of irrigation projects to the Union Government for approval;

(b) if so, the details thereof; and

(c) the time by which these proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) Some Canal Modernisation Projects Phase-I envisages to benefit a Culturable Command Area of 30,000 hectares at an estimated cost of Rs. 235.93 crores. The project was found acceptable by the Advisory Committee in its meeting held on 10.11.1993 subject to the concurrence of State Finance Department and clearance from the Ministry of Environment & Forests.

(c) The Government of Bihar is required to furnish the concurrence of State Finance Department to the modified estimate and obtain clearance from the Ministry of Environment and Forests.

#### De-Addiction Centres in Gujarat

3812. SHRI N.J. RATHVA : Will the Minister of WELFARE be pleased to state :

(a) whether any de-addiction Centre has been set up in Gujarat during the last three years;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether some welfare schemes of the State are pending with the Union Government for clearance;

(e) if so, the reasons therefor; and

(f) the time by which these schemes are likely to be cleared?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The Counselling Centre run by Nashabandi Mandal, Ahmedabad, Gujarat, was upgraded to De-addiction Centre in the year 1992-93.

(c) Does not arise.

(d) to (f) Some proposals have been received from the voluntary organisations for grant-in-aid for setting up of new De-addiction-cum-Rehabilitation Centres and Drug Awareness, Counselling and Assistance Centres in the State.

The sanctioning of grant-in-aid for setting up of a new De-addiction/Counselling Centre to an NGO depends upon organisation, availability of funds, etc. Hence it is not possible to indicate any definite time frame by which these proposals will be cleared.

#### Capital Investment in Specific Projects

3813. DR. CHINTA MOHAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether attention of the Government has been invited to the news-item captioned, 'investment trend widening regional disparities : PHDCCI' appearing in the "Financial Express" dated September 18, 1995;

(b) if so, the facts thereof and the reaction of the Government thereto;

(c) the reasons for low investment in the backward States;

(d) whether any scheme has been formulated by the Government to remove the investment disparities and to ensure more investment in backward areas;

(e) if so, the details thereof; and

(f) the total capital investment/proposals received since 1991 and names of the States to which proposals are related indicating the respective number thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir.

(b) to (e) Planning and development of an area within a State and allocation of funds for the purpose is primarily the responsibility of the concerned State Governments. Planning Commission help the States in this regard through weightage in the formula used for distribution of Central Assistance and through Special Area Programmes.

(f) The investment proposals of the State Governments are received in the form of their Annual Plan proposals which are duly approved by the Planning Commission as per existing procedures.

[English]

#### Telecom System in Assam

3814. SHRI DWARAKA NATH DAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether telecom system is satisfactorily working in Southern Assam (Barak Valley), particularly in rural areas;

(b) if not, the reasons therefor;

(c) whether microwave system has been set up in the region; and

(d) if not, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Does not arise.

(c) Yes Sir. A large number of microwave and UHF systems have been set up in the region as detailed below:

i) Shillong - Silchar : 7GHz N/B M/W

ii) Silchar-Badarpur-Karimganj : 60 Channel UHF

- iii) Badarpur - Haikandi : 60 Channel UHF
- iv) Silchar - Haflong : 60 Channel UHF
- v) Lala - Haikandi : 120 Channel UHF
- vi) Lakhipur - Silchar : 30 Channel UHF
- vii) Silchar - Kumbhirgram : 120 Channel UHF

Installation work is going on the following Microwave and UHF schemes to provide further improve the telecom services in the area :

- i) Shillong - Silchar : 140 M bits M/W
- ii) Umrangshu - Thanganship Tilla : 30 Channel UHF
- iii) Udharbond - Silchar : 30 Channel UHF
- (d) Does not arise.

#### LPG Agencies in Goa

3815. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total number of LPG Agencies in Goa and total number of LPG connections as on 30.9.95 alongwith waitlisted persons and total number of cylinders consumed per month;

(b) the number of LPG agencies and petrol retail outlets added during the last 3 years; and

(c) the total number of new LPG agencies and gas connections proposed to be given as per marketing plan for the current year and next year location-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on 1.10.1995, there were 30 LPG distributorships in Goa with a customer population of 1.46 lakhs and waiting list of 57000. The monthly average consumption of LPG in Goa is about 1 lakh cylinders.

(b) 2 retail outlet dealerships and 2 LPG distributorships were commissioned in Goa during the last three years.

(c) In the LPG Marketing Plan 1994-96, 14 LPG distributorships have been included for Goa at the following locations:

Consualim	Old Goa
Curchoren	Panaji (2)
Curtarim	Pernem
Loutuim	Varca
Mapusa	Vasco
Marcel	
Margao	
Mormugoa	

LPG connections are released to a distributor as per its entitlement decided by the company keeping in view the product availability and the operating level of the distributor. However, new distributors are normally given 1,000 LPG connections during the first year of their operation.

[Translation]

#### Agreement Among Star TV

3816. SHRI PANKAJ CHOWDHARY :

SHRI MAHESH KANODIA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any agreement has been signed recently among Star TV, Indian Hockey Federation and International Management Group;

(b) if so, the salient features thereof; and

(c) the date by which the above agreement is likely to be enforced?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) The Indian Hockey Federation, through an agreement signed on 31st May, 1995, appointed International Merchandising Corporation, USA as the sole and exclusive representative of IHF for exploitation of television, broadcasting, sponsorship and commercial rights of all the sports events organised, sanctioned or controlled by it. In consideration of the exploitation of the rights by IMC, IHF will pay to IMC a commission equal to 30% of all rights income.

[English]

#### Productivity in Underground Mines

3817. SHRI HARIN PATHAK : Will the Minister of COAL be pleased to state :

(a) whether the productivity in underground mines has been more or less static during last thirteen years;

(b) if so, reasons for low productivity in coal mines; and

(c) steps being taken or proposed to be taken to improve productivity in underground mines?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) The productivity in underground coal mines has been more or less static in Coal India Ltd. during last 13 years. Main reasons for low productivity in Indian underground mines are as under :-

- (i) Majority of the underground mines are old, extensive and worked manually.
- (ii) Many underground mines are having geominning problems like steep and multiple seams, occurrence of fires and water logged old workings in adjoining areas, built up surface structures which need protection by sand stowing etc. requiring employment of sizeable workforce for dealing with such unproductive activities.
- (iii) High rate of absenteeism.
- (iv) Coal companies are required to provide supporting services for workshops, warehouses, water supply colony maintenance etc. through departmental workforce, which gets added to the total manpower for computation of output per manshift lowering the overall productivity figure.
- (v) Power shortage and frequent interruptions in power supply in eastern region affecting operations in ECL, BCCL and CCL mines.

(c) Measures Taken to Improve Productivity in Coal Mines are :

- (i) Mechanisation of Board and Pillar workings by introduction of Load Haul Dumpers (LHD) and Side Discharge Loaders (SDL).
- (ii) Deployment of higher capacity equipments like draglines, shovels, dumpers and drills in opencast mines.
- (iii) Improving performance of all equipments including powered support longwall equipment by providing necessary inputs as well as system improvement.
- (iv) Improved manpower planning including redeployment as well as rationalisation of manpower through Voluntary Retirement Scheme, already in vogue.
- (v) Introduction of 'all men all jobs' concept wherever feasible.
- (vi) Improvement in availability and utilisation of equipment by providing necessary workshop support, improved management of spare parts etc.
- (vii) Improvement in working conditions by providing better ventilation, better lighting and improved communication systems in underground mines.
- (viii) Improvement in power supply particularly in the coal mines of eastern region through construction of direct feeders to obtain power from DVC and setting up of captive power

plants in selected locations.

- (ix) Improvement of communication between managers, supervisors and workers through regular Joint Consultative Committees, operating in different coal companies.

#### Change of Names of CP

3818. SHRI MANI SHANKAR AIYAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether all formalities for changing the names of Connaught Circus/Place to Indira Chowk/Rajiv Chowk, as announced, have been completed;

(b) if so, the target date by which it is proposed to change road signs in the NDMC area to indicate the new names;

(c) whether instructions have been issued to Central public sector enterprises with offices in Indira Chowk/Rajiv Chowk to use the new names on their letter-heads and sign-boards; and

(d) if not, the target date by which such instructions are proposed to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The Central Government decided to change the name of Connaught Circus and Connaught Place to Indira Chowk and Rajiv Chowk on 18th August, 1995 and a Press release was issued on 19.8.1995 for publication of this news item in all the leading newspapers. The Central Government has advised the New Delhi Municipal Council to change the name of Connaught Place and Connaught Circus as Rajiv Chowk and Indira Chowk respectively.

(c) There does not appear to be any need for issuing directions to Central Public sector Enterprises by the Central Government.

(d) Does not arise in view of (c) above.

[Translation]

#### Freedom Fighters Pension

3819. SHRI MANJAY LAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of applications for grant of freedom fighters pension from the Indian citizens living in Myanmar received by the Government so far;

(b) the action taken by the Government thereon; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) to (c) In total, the Government has received 13 applications for grant of freedom fighters pension from the General Secretary, All

Burma Ex-INA/Civil personnel relief committee, Rangoon from the persons residing in Myanmar. Of these, only 6 are Indian nationals. Embassy of India at Yangon has been requested to obtain necessary particulars/documents about the applicants as required under the scheme. It will be possible to take a decision in respect of their claims only after these particulars/documents have been received.

[English]

### Monitoring and Implementation of Development Programmes

3820. SHRI SUDHIR SAWANT : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have conducted any study for the monitoring and implementation of the Development programmes;

(b) if so, the details of the various development programmes implemented alongwith the expenditure incurred in Ratnagiri and Sindhudurg districts during the last three years;

(c) the details of the development programmes implemented in the above two districts; and

(d) the method of monitoring and implementation of these programmes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir. The Planning Commission has conducted a number of evaluation studies on Monitoring and Implementation of the Development programmes.

(b) Only two studies which concerns the State of Maharashtra were :

(i) Evaluation Study on Impact of Fishing Harbour Projects on the Living conditions of Traditional Fishermen (1993-94) and

(ii) Study on Employment Guarantee Scheme in Maharashtra (1993-94).

In the first study the district of Ratnagiri was covered; and in the second study both Ratnagiri and Sindhudurg districts were covered. The Planning Commission does not maintain details of districtwise expenditure on various development programmes. However, the State Government of Maharashtra have indicated the following expenditure during 1992-93, 1993-94 and 1994-95 for the various schemes in Ratnagiri and Sindhudurg districts.

(Rs. in lakhs)

Year	Ratnagiri	Sindhudurg
1992-93	1488.89	878.19
1993-94	1556.32	1062.58
1994-95	2435.71	1425.83

(c) Development of an area within a State, formulation of Development programmes, allocation of funds, etc. are primarily the responsibilities of the State Government.

(d) At the time of formulation of Annual Plan of the State a general review of development schemes is done in the Planning Commission. Important Schemes/ Programmes are also monitored by the concerned nodal ministries/departments.

Maharashtra Government has already introduced a system of quarterly monitoring. The review and monitoring is confined to key plan schemes which have substantial financial outlays as also the schemes which have crucial economic and social objectives. Two or three physical parameters for monitoring each of the schemes are identified and the reporting is done on the basis of these parameters. The reporting formats are prescribed separately for (i) General Scheme (ii) Construction work of General Schemes (iii) Road Works (iv) Irrigation projects and (v) Power projects. For major irrigation and power projects the review is taken projectwise and for medium irrigation projects where investment is more than Rs.10 crores are included. All the schemes are not covered as several schemes have negligible outlays and the process of monitoring on both financial and physical targets for all the schemes are cumbersome and infeasible. Similarly, all purely, staff oriented schemes and most of the grant in aid schemes are left out of the purview of the quarterly monitoring system of the State Government as it is difficult in such schemes to relate expenditure to any meaningful physical achievement.

[Translation]

### Voluntary Organisations in Gujarat and Maharashtra

3821. SHRI RATILAL VARMA : Will the Minister of WELFARE be pleased to state :

(a) the names of the voluntary organisations working in Gujarat and Maharashtra; and

(b) the financial assistance provided to the voluntary organisations of Maharashtra by the Union Government during each of the last three years?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Statement-I is attached.

(b) Statement-II is attached.

### STATEMENT-I

Name of the voluntary organisations in Gujarat :

### Scheduled Caste Development :

1. Harijan Sevak Sangh, Sri Parikshit Lal Ashram, Shala, Harijan Ashram, Mahatma Gandhi Ashram Road, Ahmedabad.

**Tribal Development :**

1. Akhil Bhartiya Adivasi Vikas Parishad, Panchmahal, Sebakanta.
2. Bharat Sevashram Sangh, Ashram Road, Ahmedabad.
3. Zarpan Nasarpur Vibhag, Kelavani Mandal, Surat.
4. Bhartiya Adimajati Sevak Sangh, Jhalod.
5. Laif Development Research Foundation, Senapati, Bapat Marg, Pune.

**Welfare of Handicapped :**

1. Society for the Mentally Retarded, Rajkot.
2. Shri K.L. Institute for the Deaf, Bhavnagar.
3. Blind Men's Association, Ahmedabad.
4. Sh. D.S. Parekh Deaf & Dumb School, Surendra Nagar.
5. Ankur School for M.R. Children, Bhavnagar.
6. Medical Care Centre Trust, Children Hospital, Vadodara.
7. Andhjan Vividalxi Tamil Kendra, Jamnagar.
8. Andh Kanyan Prakash Griha Trust, Ahmedabad.
9. Andh Apang Kalyan Kendra, Ahmedabad.
10. Light Homes for the Blind Girls, Ahmedabad.
11. Andh Kalyan Kendra, Ahmedabad.
12. C.S. Virani Deaf & Dumb School, Rajkot.
13. Manav Kalyan Trust, Vijalpore, Distt. Valsad.
14. Mata Lachmi Rotary Charitable Society, Adipur, Kuchucch.
15. Rachnatmak Abhigam Trust.
16. Sapan School for M.R. Rajkot.
17. Apang Pariwar Kalyan Kendra, Bhavnagar.
18. Sahyog Kushthyayna Trust, Rajendra Nagar.
19. V-One Society, Vadodara.
20. Manav Daya Trust, Bhavnagar.
21. K.L. Instt. for Deaf, Bhavnagar.
22. Medical Care Centre, Vadodara.
23. Blind Men's Association, Ahmedabad.

**Scheme for Adoption :**

1. Tapibhai R. Gandhi Vikas Grih, Bhavnagar.
2. Sri Shishu Mangal Trust, Junagarh.
3. Kathiawad Nirashrit Balashram, Rajkot.
4. Vikas Vidyalay, Wadhwan City, Surendra Nagar.
5. Rachnatmak Abhigam Trust, Ahmedabad.

**Scheme for Prohibition and Drug Abuse Prevention :**

1. Gujarat Kelavani Trust, Mangal Prabhat Building, Opp. St. Xavier High School, Mirzapur, Ahmedabad-380 001.
2. Indian Council for Social Welfare, Gujarat State Branch Municipal Bal Bhavan, Paldi, Ahmedabad.
3. Nashbandi Mandal, Gujarat, Opp. Multi Story Building, Opp. Apna Bazar, Ahmedabad.
4. Rachnatmak Abhigam Trust, 'Hardik' Prerana Park, Society Opp. L.G. Hospital, Mani Nagar, Ahmedabad-380008.
5. S.C. Patel Trust Cancer Research Institute, De-addiction Centre, A-1, Mudra Complex, Ellora Park, Baroda.

**Scheme for Organisational Assistance to Voluntary Social Welfare Organisations :**

1. Indian Council of Social Welfare, Paldi.
2. Gujarat State Crime Prevention Trust, Ahmedabad.
3. Blind Men's Association, Vastrapur, Ahmedabad.
4. Akhand Jyot Foundation, Ahmedabad.
5. Mangal Gram Seva Nidhi, Baroda.
6. Vikas Vidyalaya, Wadhwan City.
7. Baroda Citizens Council, Baroda.
8. Jyoti Sangh, Ahmedabad.
9. Roshan Vikas Mandal, Ahmedabad.
10. Gujarat Raktpitt Niravan Seva Sangh, Ahmedabad.

**Welfare of the Aged :**

1. Rachnatmak Abhigam Trust, Ahmedabad.
2. Gujarat Kelavani Trust, Ahmedabad.

**Welfare of the Street Children :**

1. Akhand Jyoti Foundation, Paladi, Ahmedabad.

2. Indian Council of Social Welfare, Municipal Bhavan, Paladi, Ahmedabad.
3. Rachnatmak Abhigam Trust, Negarwada, Mani Nagar, Ahmedabad.
4. Baroda Citizens Council, Sayaji Baug, Baroda.
5. Vikas Jyot Trust, Negarwada, Char Rastha, Nagurwada, Baroda.

**Pre-Examination Coaching Centre : For Weaker Sectors:**

1. Anjuman-e-Tarqqi-e-Taleem Malegaon, Nasik.
2. Anjuman-e-Talimi Idara Charitable Trust, Bhairuch.
3. Makhdum Education Society, Modasa.

**Name of the Voluntary Organisation in Maharashtra :**

**Scheduled Caste Development :**

1. Padmashree Annasaheb Jadhav Bhartiya Samaj, Unnati Mandal, Didyashram, Bhiwandi, Distt. Thane.
2. Bhartiya Adimajati Sevak Sangh, Nagpur.
3. Akhil Bhartiya Megaswargiya Samaj Prabodhan Samastha, Kalyan, (E) Distt. Thane.
4. Bavelbhou Pratisthan Navalnagar, Distt. Dhula.
5. National Instt. of Women, Child and Youth, Kamala Nagar.
6. Ahilyadevi Mahila Mandal, Nagpur.

**Tribal Development :**

1. Sevadharm Trust, Pune.
2. A.L.M. Samaj Prabodhan, Kalyan (E), Thane.
3. Navalbhou Pratisthan, Navalnagar, Dhule.
4. Bhartiya Adimajati Sevak Sangh, Nagpur.
5. Laif Development Research Foundation, Pune.
6. National Instt. of Women, Child and Youth Development, Nagpur.

**Scheme of Organisational Assistance :**

1. Balagram SOS Childrens Village, Pune.
2. National Asscn. for the Blind, Nasik.
3. Suhrud Mandal, Pune.
4. NASEOH, Bombay.
5. National Federation of the Blind, Bombay.
6. Karve Institute of Social Service, Pune.

7. Yugantar Education Society, Nagpur.
8. College of Social Work, Nirmala Niketan, Bombay.

**Scheme for Prohibition and Drug Abuse Prevention :**

1. Bhartiya Adimajati Sangh, Vidarbha Pandes Bunlaon, Nagpur, Khamala-440 025.
2. Ganesh Shikshan Prasarak Mandal, Ahmedpur, Guneley Galli, Phuley Nagar, Ahmedpur, Distt. Latur.
3. International Mission of Dr. Ambedkar Education Society, Nawa Nakash, Nagpur-440 017.
4. Institute of Psychologically Handicapped, B-103, Centre Point, Behind Municipal Corporation Premises, Panchpakandi, Thane.
5. Kalyan Education Society, 103, Tikekar Road, Dhantoli, Nagpur.
6. Kripa Foundation, Mt. Carmel Church, 81/A, Chapel Road, Bandra, Bombay-400 050.
7. Mahabodhi education Society Lala Lajpatrai Road, Near Nehru Garden, Mendha Road, Bhandara-441 904.
8. M.S.S. Institute of Social Work, West High Court Road, Bajaj Nagar, Nagpur.
9. Mukhtangan Mitra Krishna Patrakar, Nagar, Pune.
10. New Friends Suvichar Education Society, Indora, Nagpur-4.
11. Parivanthan De-addiction Institute, 155, Sadashivpeth, Satara City-415002.
12. Rashtriya Vidhyan Manch Nemade Hospital, Visanji Nagar, Jilhapeth, Jalgaon-425 001.
13. Sevadhan Municipal Hospital Building, IVth Floor, Bhardawadi Andheri (W), Bombay-400058.
14. Sarva Seva Sangh, Vadgaonsheri, Pune-411004.
15. Samyak Deep Vichar Manch, P.L. Lokhande Marg, Rahul Nagar, Nagawadi, Chempur, Bombay-89.
16. Shaheed Abdul Hamid Education Society, Khatikpura, Distt. Yuvatmal, Maharashtra.
17. Veer Arjun Yuvak Mandal, Nagpur.
18. Yugantar Education Society, Nagpur.
19. Yuva Shakti Pratisthan, Bombay.

**Welfare of the Aged :**

1. Mukta Dwar Unnati Mandal, Jalgaon.
2. Indian Council of Social Welfare, Bombay.
3. Bombay Suburbun Sr. Citizens Asscn., Bombay.
4. Janakibhai Trust, Dhule.
5. Indian Asscn. of Retired Persons, Meham, Bombay.
6. West Khandesh Bhagini Seva Mandal, Dhule.
7. Instt. of Rural Health & Social Welfare Services, Distt. Kolhapur.
8. Rashtrasant Tukdoji Maharaj Tech. & Edcn., Society, Nagpur.
9. Matru Seva Sangh, Nagpur.
10. Kagal Education Society, Kolhapur.

**Street Children :**

1. Salam Balak Trust, Bombay.
2. Support, Bombay.
3. Society for Promotion Area Resources Centre, Bombay.
4. Tata Instt. of Social Sciences, Bombay.
5. Vatsalaya, Bombay.
6. Youth for Unity and Voluntary Action, Bombay.
7. C.C.V.C. Bombay.
8. Apang Va Niradhar Bahuddeshya Kalyan Kare Sanstha, Nagpur.
9. Samaj Kalyan Mandal, Nagpur.
10. Community Aid Sponsorship Programme, Bombay.
11. Deptt. of Continuing and Adult Edcn., and Extension Works, Pune.

**Welfare of Handicapped :**

1. Hellen Keller Instt. for Deaf & Blind, Bombay.
2. Education Audkology & Research Society, Bombay.
3. Mahi Vidyarthi Sangh, Jalgaon.
4. New Education Society, Kolhapur.
5. Saraswati Shiksha Prasarak, Ganeakhed.

6. Shree Ram Education Society's Residential Muk Bhadir, Vidyalaya, Khamgaon.
7. Shree Siddeswar Sikshan Prasharak Mandal Navjiva Mook Badhir Vidyalaya, Basmath.
8. Surat Mandal, Pune.
9. Vikas Vidyalaya Janakibhai Shikshan Sanstha, Bombay.
10. Thane Jila Street Shakti Jagriti Samiti, Thane.
11. Aavishkar Society for Development of MH Persons.
12. A W M H, Bombay.
13. KHM Hospital, Pune.
14. MR. Residential Spl. School for Boys & Girls, Nagpur.
15. Punarvas Education Society, Bombay.
16. Research Society for the Care, Treatment & Trg. of Children.
17. Society for Vocational Rehabilitation of Retarded.
18. V D India Society for MR, Bombay.
19. Shree Trust, Vihar.
20. Sant Gadge Maharaj Bhatkya Vimukti Jani Samathi Shishu Prasharak Mandal, Parbhani.
21. Apang Maitree, Thane.
22. Apang Niradhar Kalyan Kari Sanstha, Nagpur.
23. Apang Jeevan Vikas Sansthan, Amaravathi.
24. Gram Vikas Yuvak Mandal, Nanded.
25. Indian Cancer Society, Bombay.
26. Marathwadi Apang Sansthan, Latur.
27. Matru Seva Sangh, Nagpur.
28. Samta Yuvak Mandal.
29. Society for the Education of Crippled, Bombay.
30. Vijay Merchant Rehabilitation Centre for Disabled.
31. Shri Ganesh Shiksha Prasarak Mandal, Latur.
32. Apant Punarvas Buldhana.
33. Fellowship of the Physically Handicapped, Bombay.
34. NASEOH, Bombay.



35. Niwasi Andh Vidyalaya, Hingoli.
36. NSD Industrial Home for the Blind, Bombay.
37. NAL, Bombay.
38. National Federation of the Blind, Bombay.
39. Bombay Leprosy Project, Bombay.
40. Puna Distt. Leprosy Committee, Pune.
41. Wai Akshar Satara.
42. Spastics Societies of India, Bombay.
43. Society for the Rehabilitation of the Crippled Children, Bombay.
44. CASP, Bombay.
45. Society for the Special Education of the Deaf, Bombay.
46. PRIDE India, Bombay.
47. Vidya Bhavan Education Society, Parbhani.
48. NAWPH, Amaravati.
49. Gangamaga Shiksha Prasarak Mandal, Biloli.
50. Srujan Mandal, Sangli.
51. Poona School and Home for Blind, Poona.
52. Shikshan Prasarak Mandal, Pune.
53. Lion's Deaf and Dumb and PH School, Nagpur.
54. Society for the Education for OH.
55. Society for the Welfare of PH, Pune.
56. Rashtra Sant Tukdoji Maharaj Technical Edcn. Society.
57. NASEOH, Bombay.
58. Ayodhya Charitable Trust, Bombay.
59. Impact India Foundation, Bombay.
60. Fellowship of the Physically Handicapped, Bombay.
61. Indian Cancer Society, Bombay.
62. Ali Yavar Jung National Instt. for Hearing Handicapped, Bombay.
63. Society for the Welfare of Physically Handicapped, Pune.

64. National Asscn. for Blind, Nasik.
65. Artificial Limbs Centre, Pune.
66. Sushrut Medical Care & Research Society, Pune.
67. Helpers of the Handicapped, Kolhapur.

**Scheme for Adoption :**

1. Vatsalaya, Bombay.
2. Shradhanand Mahila Ashram, Bombay.
3. People Education Society, Buldana.
4. Pankaj Bahuddshiya Shikshan Sansthan, Bombay.
5. Pramodnagar Shashnik and Sanskritik Trust, Dhule.
6. Swargiya Sudar Pingalaya Memorial Trust, Dhule.
7. Sant Narahari Education Society, Dhule.
8. Apang and Kushthroggi Swavlamban Sansthan, Dhule.
9. Distt. Probation and After Care Asscn., Kolhapur.
10. Gyan Gangotri Educational Society, Latur.
11. Balvikas Mahilla Mandal, Latur.
12. Santiniketan Shikshan Sansthan, Latur.
13. Adharshram, Nasik.
14. Shri Shradhanand Ananthhalaya Society, Nagpur.
15. Balwant Kar Anand Memorial Society, Pune.
16. Voluntary Coordinating Agencies (VCA) C/o Indian Asscn. for Promotion of Adoption, Bombay.

**Pre-Examination Coaching Centre for Weaker Sectors:**

1. Anjuman-e-Tarqqi-Taleem Malegeon, Nasik.
2. Anjuman-e-Islam, Bombay.
3. Maharashtra Cosmo Education, Society, Pune.
4. Shad Adam Shaikh Trust, Bombay.
5. Marathwada Instt., Aurangabad.

**STATEMENT-II**

Statement Showing the total Grants-in-Aid Provided by the Central Govt. in Maharashtra during the Last 3 years.

S.No.	Name of the Scheme	No. of Vol. Organisations	Grants-in-aid provided by Central Govt.		
			1992-93	1993-94	1994-95
1	2	3	4	5	6
1.	Scheduled Caste Development	6	7.40	7.80	21.46
2.	Scheduled Tribes Development	6	10.69	32.42	28.59
3.	Scheme of Organisational Assistance	8	1.00	3.70	4.25
4.	Scheme of Prohibition and Drug Abuse Prevention	19	45.29	47.85	63.65
5.	Welfare of Aged	10	2.71	4.17	7.26
6.	Welfare of Street Children	11	-	17.11	44.42
7.	Welfare of Handicapped	67	108.93	108.40	163.01
8.	Scheme for Adoption	16	3.26	15.77	20.87
9.	Pre-Examination Coaching Centre for Weaker Sectors	5	-	1.35	8.02

[English]

**MPs Local Area Development Scheme**

3822. SHRI KASHIRAM RANA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) Whether attention of the Government has been drawn to the news-item captioned "MPs sow Rs.1 crore whirlwind as polls near" appearing in the 'The Times of India' dated November 24, 1995;

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) the amount released and actually spent under the MPs Local Area Development Scheme since the scheme has been introduced, State/UT-wise; and

(e) the details of the guidelines issued by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) The Government has seen the news-item appearing in 'The Times of India' dated 24th November, 1995. The news-item gives the mixed views of some of the MPs on MPLADS and its implementation. Broadly, they are about political bias at

the State level, corruption at the district and block levels, rejection of schemes in principle, misuse of funds, delays in disbursement, flouting of guidelines of the Centre, needlessness of the condition of transfer of ownership of land to the Government by aided schools etc.

(c) The Department of Programme Implementation has laid detailed guidelines regarding the procedure to be followed for implementing the works recommended by the MPs. Letters have been addressed to the Collectors to extend all cooperation and to ensure execution of the works properly and expeditiously. Whenever complaints have been received regarding flouting of guidelines, detailed report is called for and all works which do not conform to the guidelines have been stopped forthwith. Similarly, in cases of misutilisation of funds, immediate inquiries are made and the matter is taken up with the concerned State Government for suitable action. Besides, whenever any other type of specific complaint is received from an MP in this regard, the matter is immediately taken up with the concerned Collector/State Government and appropriate instructions are issued. Clarifications sought by the Collectors regarding implementation are replied expeditiously. Whenever, it is felt necessary, Officers of DPI are sent on tour to have an on-the-spot inspection and to settle the issues. Though, initially the progress of works was slow, now the progress is picking up. The scheme being new, efforts are made to streamline its implementation.

(d) The Central Government has so far released an amount of Rs. 1163.80 crores under the Scheme. The information regarding actual expenditure as on 31.7.1995 was called for from the Collectors. As per the information received as on 31.10.1995 an amount of Rs. 164.36 crores has actually been spent under the scheme. The State/UT-wise details of release and amount actually spent are given in the enclosed statement.

(e) The guidelines of MPLADS is a published document with the title 'Member of Parliament Local Area Development Scheme - Guidelines on Scheme, Concept, Implementation and Monitoring'. A copy of the same has already been circulated to all the Members of Parliament.

#### STATEMENT

*Statement Showing the Amount Released since Introduction of the Scheme and the Amount Actually Spent (Upto 31.07.1995) Under the MPLADS Scheme*

Sl.No.	State/Union Territory	Amount Released (in crore of rupees)	Amount Spent (in crore of rupees)
1	2	3	4
1.	Andhra Pradesh	89.95	13.77
2.	Arunachal Pradesh	4.65	0.55
3.	Assam	31.55	6.11
4.	Bihar	116.15	12.00
5.	Goa	4.15	1.18
6.	Gujarat	55.35	1.12
7.	Haryana	21.25	5.73
8.	Himachal Pradesh	11.85	1.70
9.	Jammu & Kashmir	0.05	-
10.	Karnataka	60.50	6.85
11.	Kerala	42.45	4.04
12.	Madhya Pradesh	86.25	16.99
13.	Maharashtra	103.75	5.94
14.	Manipur	4.65	1.80
15.	Meghalaya	5.65	-
16.	Mizoram	3.10	0.61
17.	Nagaland	3.10	2.10
18.	Orissa	47.50	3.06
19.	Punjab	32.00	4.26
20.	Rajasthan	54.75	7.23

1	2	3	4
21.	Sikkim	2.60	2.02
22.	Tamilnadu	87.35	15.50
23.	Tripura	4.15	-
24.	Uttar Pradesh	179.90	37.19
25.	West Bengal	85.85	12.76
26.	Andaman & Nicobar Island	1.55	1.03
27.	Chandigarh	1.55	0.02
28.	Dadar Nagar Haveli	1.50	0.53
29.	Daman & Diu	1.55	0.11
30.	Delhi	13.45	0.16
31.	Lakshadweep	1.55	-
32.	Pondicherry	3.10	-

[Translation]

#### Telephones in Delhi

3823. SHRI RAM VILAS PASWAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the assurance given by the Government to provide "telephones on demand" in Delhi by the end of 1995, is going to be implemented;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) The waiting list as on 1.12.1995 in Delhi is 95601. the DEL target fixed for 1995-96 is 2,72,700. It is therefor expected that telephones to most of the applicants at present in the waiting list will be provided by March, 1996.

National telecom policy 1994, however envisages provision of telephones on demand by 1997 throughout the country including Delhi.

#### Serial 'Akbar The Great'

3824. SHRI MOHAN SINGH (DEORIA) : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of episodes permitted to be shown in the serial for 'Akbar the Great' on DD-I at 10 a.m. on every Sunday;

(b) whether the Government have received the complaints to the effect that the facts of history have been distorted in this serial;

(c) if so, the details thereof;

(d) whether there is any scheme for reviewing or approving the historical serials by a committee of historians; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Twenty six, Sir.

(b) and (c) Yes, Sir. Some apprehensions had been expressed about the depiction of Maharana Pratap in the serial before the start of its production.

(d) and (e) No, Sir. However, Doordarshan does obtain the views of outside experts on the subject concerned on a case to case basis.

[English]

3825. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number and details of letters of Intent issued for setting up of oil refineries in 1993-94 and 1994-95;

(b) whether work has been started on any of these proposed refineries; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) The details of Letters of Intent issued during 1993-94 and 1994-95 for setting up of oil refineries projects are as under :-

Years	Name of the Party	Location of the Refinery
1993-94	M/s. Black Gold Refinery Ltd.	Visakh
1994-95	M/s. Petro Source Energy Co.	Karaikal
1994-95	M/s. Jindal Ferro-Alloys	Visakh
1994-95	M/s. Reliance Industries Ltd., (Additional 6 MMTA Capacity)	Gujarat
1994-95	M/s. Tamil Nadu Industrial Development Corporation Ltd., (TIDCO)	Tuticorin
1994-95	M/s. Aban Llyod Chiles Offshore Ltd., Madras	Tamil Nadu
1994-95	M/s. Soros Fund Management	Haldia
1994-95	M/s. Meplac Udyog	Gujarat

The implementation of the above refinery projects are under various stages of progress.

#### Post Offices in West Bengal

3826. SHRI HARADHAN ROY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to open new post offices in West Bengal;

(b) if so, the details thereof, district-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) It is proposed to open 4 departmental sub offices and 2 extra departmental branch post offices in West Bengal Postal Circle under Annual Plan 1995-96 subject to availability of resources. The district-wise details of this target is given below.

Name of Distt.	Departmental Sub Post Office	Extra Deptt. Branch Post Office
Calcutta	2	-
Bankura	1	-
Dakshin Dinajpur	-	1
Jalpaiguri	-	1

One Departmental sub office, amongst the four, is proposed to be opened in tribal area, location for which is yet to be decided.

(c) Does not arise in view of (b) above.

#### Teesta Barrage Project

3827. SHRI AMAR ROYPRADHAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there is a long standing demand for declaring Teesta Barrage Project of West Bengal as a National Project;

(b) if so, the reasons for not declaring the above project as a National Project; and

(c) the time by which the above project is likely to be declared as National Project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) and (c) Though the Ministry had proposed to declare some projects including Teesta Barrage Project as National Projects, and to provide Special Central

Assistance, the proposal has not been accepted by the Planning Commission.

[Translation]

#### ISD/STD/Booths in Madhya Pradesh

3828. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether advertisements were published for the allotment of I.S.D./S.T.D. Booths in Vidisha, Raisen, Sehore and Bhopal districts of Madhya Pradesh;

(b) whether even after more than one year the booths have been allotted so far;

(c) if so, the reasons therefor;

(d) the criterion laid down for allotment; and

(e) the time by which the said allotment is likely to be made?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) No, STD/ISD PCO is pending for one year or more in the case of Vidisha, Raisen and Sehore. However, in the case of Bhopal, allotment of STD/ISD PCOs is pending for more than one year.

(c) The reasons for non-allotment of STD/ISD PCOs in Bhopal are paucity of capacity in TAXs and local Exchanges and overloading of TAXs and Local Exchanges.

(d) STD/ISD PCOs are allotted to educated (at least matric pass in urban areas and 8th pass in rural areas) and unemployed with preference to Handicapped including blind persons, SC/ST applicants, Ex-servicemen/War Widows, Retired DOT employees or their dependents, Freedom Fighters or their dependents and Charitable Institutions/Hospitals.

(e) The pending applications in Bhopal will be considered for allotment of STD/ISD PCOs after the expansion of TAXs and Local Exchanges by June, 1996.

[English]

#### Fire in Andhra Pradesh

3829. SHRI DATTATRAYA BANDARU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there have been some cases of burning of Central Government property including Banks, Railway Stations, Telephone Exchanges by the Naxalites in Andhra Pradesh during 1994 and 1995 so far;

(b) the amount of loss suffered as a result thereof;

(c) the number of persons found guilty in this regard;

(d) the action taken against the guilty persons; and

(e) the steps taken to protect the Government properties in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) Yes Sir. The Government of Andhra Pradesh have intimated that the Left Wing Extremists burnt/blasted Central Government properties, including Railways and Telephone Exchanges amounting to Rs. 7 crores in 1994 and Rs. 2.15 crores in 1995 so far approximately.

(c) and (d) As per State Government, none has been found guilty by court. However, 1846 Left Wing Extremists were arrested in 1994 and 1060 in 1995 so far in various cases, offences, and that action is being taken as per existing law against these accused.

(e) Necessary patrolling has already been organised by the State Government to protect Central Government properties at vulnerable places, guard has been provided. Apart from this, extra precautionary measures are taken by the State Government whenever the Extremists gave a call for bundh or on receipt of specific information.

#### Reservation to Hearing Impaired Children

3830. SHRI SHIV SHARAN VERMA :

SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of WELFARE be pleased to state :

(a) whether there is a proposal to reserve some seats in the Government and Public Schools for hearing impaired children and encourage their parents to admit them in normal schools;

(b) if so, the details thereof;

(c) whether it is a fact that the principals of Government and Public Schools till hesitate to admit these children; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) No, Sir.

(b) Doesn't arise.

(c) and (d) No specific information is available.

#### FM Channel

3831. SHRI RAJENDRA AGNIHOTRI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to permit private agencies for the installation of F.M. Transmissions, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise.

**Public Sector Oil Companies to Reduce their Overhead Expenses**

3832. SHRI S.M. LALJAN BASHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of oil companies in the public sector which have been indulging in wasteful expenditure;

(b) whether any effort has been made to make it mandatory for oil companies to reduce their over-head and operating expenses;

(c) if so, whether any guidelines have been issued in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) Instructions have been issued, from time to time, to all the oil companies in the public sector to effect economy in their operations in all possible areas. Some such steps as advised to them, are reduction in wasteful and avoidable expenditure on items like travelling, overtime allowance, excessive use of vehicles, office expenses, etc., and cost reduction in areas like inventory control, manpower costs, project implementation costs, operations costs and also reduction in cost by adopting value engineering and cost effective state of the art productive technologies.

**Telephones to D.E.Ts/D.G.Ms**

3833. SHRI ANADI CHARAN DAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of unregistered telephone connections provided to D.E.Ts., D.G.Ms. and General Managers in Delhi both at offices and at their residences;

(b) whether these telephones are always kept busy by adopting one or the other tactice resulting into immense difficulties to the public and even the Members of Parliament to contact them in emergency;

(c) if so, the reasons therefor and also the reasons for providing them unregistered telephones in offices and residences; and

(d) the steps being taken by Government to ensure that these telephones are not misutilised?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, the total number of unregistered (unlisted) service telephone connections provided to DETs, DGMS and GMs in Delhi both at office and their residence is 168.

(b) and (c) No, Sir. Unregistered (unlisted) service telephones are provided to senior officers of MTNL, New Delhi for operational requirements and monitoring of the services by them so that the unlisted service telephones

provided to them are not kept busy facilitating easy accessibility of the officers to general public.

(d) The question does not arise as there is no misutilisation of listed and unlisted service telephones provided to the senior officers of MTNL, New Delhi.

[Translation]

**Haldia Barauni Pipeline**

3834. SHRI BRAHMANAND MANDAL :

SHRI BHOGENDRA JHA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the reasons for delay in construction of Haldia-Barauni Pipeline for supplying crude oil to Barauni Oil Refinery; and

(b) the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) IOC has submitted a proposal for laying a crude pipeline from Haldia to Barauni to augment the crude supplies to Barauni Refinery. The proposal is under process for investment approval. The project is expected to be completed within 42 months from the date of Government approval.

[English]

**Freedom Fighters Pension**

3835. SHRI KODIKKUNNIL SURESH :

SHRI DHARMABHIKSHAM :

SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of applications for grant of freedom fighters pension pending with the Government as on date, State-wise;

(b) the action taken or proposed to be taken by the Government thereon; and

(c) the time by which the above pension cases are likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) to (c) All timely applications for grant of freedom fighters pension have been considered at least once and appropriate decisions communicated to the applicants. Aggrieved with the decision of the Government regarding rejection of claims, the applicants keep on sending review petitions/representations. If the applicants furnish some additional acceptable documentary evidence along with such review

petitions, such cases are reconsidered. However, as on 1.12.1995 only 22 fresh applications received from the following States were pending with the Government :-

Maharashtra	20
Uttar Pradesh	1
Himachal Pradesh	1

While every possible effort is made to communicate the decision to the applicants on their claims in the shortest possible time, receipt and disposal of claims for pension being a continuous process, no definite time frame can be laid down for disposal of claims for pension.

### Telephone Connections to Villages in Karnataka

3836. SHRIMATI CHANDRA PRABHA URS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of villages in Karnataka with and without telephone facility, separately, district-wise; and

(b) the number of villages proposed to be provided with the said facility during 1995-96, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) As on 30.11.1995, the district-wise details of number of villages in Karnataka with and without public telephone facility separately, are given in the attached statement.

(b) The district-wise details of number of villages proposed to be provided with such facility during the year 1995-96 are given in the attached statement.

### STATEMENT

*District wise details of villages in Karnataka with and without telephone facility upto 30.11.1995 and villages proposed to be provided with such facility during 1995-96.*

Sl.No.	District	Number of villages with public telephone facility upto 30.11.1995	Number of villages without public telephone facility	Number of villages proposed to be provided with public telephone facility during 1995-96
1.	Bangalore	718	1707	250
2.	Bidar	414	184	100
3.	Bijapur	773	471	200
4.	Belgaum	713	429	200
5.	Bellary	409	181	150
6.	Chickmagalur	463	550	200
7.	Dharwar	797	525	150
8.	Dakshina Kannada	659	Nil	Nil
9.	Davangere	436	830	200
10.	Gulbarga	687	618	200
11.	Hassan	506	1865	400
12.	Kodagu	140	148	50
13.	Kolar	737	2111	500
14.	Mysore	733	908	200
15.	Mandya	436	918	150
16.	Raichur	541	860	100
17.	Shimoga	630	1165	100
18.	Gumkur	771	1736	250
19.	Uttar Kanada	628	655	300
	Total	11191	15861	3700

**Telephone Exchanges in National Capital Region**

3837. SHRI NARAIN SINGH CHAUDHARY :

SHRI ARJUN SINGH YADAV :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of electronic and manual telephone exchanges with their telephone levels working presently in Delhi/New Delhi, separately;

(b) the break-up of telephone levels out of them, which are manual as well as electronic;

(c) whether telephones with electronic system provides better service to telephone subscribers;

(d) the number of manual exchanges replaced during 1994 and 1995 separately in National Capital Region; and

(e) the telephone exchanges proposed to be replaced during 1996?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) The details of Electronic exchanges with their levels in Delhi is given in the enclosed statement. There is no manual exchange working in Delhi/New Delhi.

(c) Yes, Sir.

(d) Nil, as there was no Manual Exchange working in National Capital Region during 1994-95.

(e) Does not arise in view of (d) above.

**STATEMENT**

S.No.	Level	Type	Exchange Name	Eqpd. capacity
1	2	3	4	5
<b>CENTRAL</b>				
1.	301	FETEX	Sena Bhawan	10000
2.	31	PC X-BAR	Janpath	3000
3.	331/2	FETEX	KID. Bhawan	20000
4.	34	PC X-BAR	Janpath-IV	2500
5.	371/2/4/5	E-10B	Janpath D-I	16000
6.	461/3	E-10-B	Jorbagh D-I	10000
7.	469	OCB-283	Jorbagh D-II	6000
8.	464	OCB-283	Jorbagh D-III	10000
9.	378	E-10-B	R.P. RLU (JBD-III)	1000
10.	338	OCB-283	R.P. RSU (JBD-III)	10000
11.A	379	E-10-B	S.B. RLU (JBD-III)	1750
11.B	3022	OCB-83	V.B. CNE (JBD-II)	250
11.	C3023500/749	OCD-283	M.SRTN.CNE (JBD-II)	250
11.D	3023	OCB-203	Taj Palace CNE (JBD-II)	250
12.	462	E-10-B	J.B. RLU I (JBD-I)	10000
13.	463	E-10-B	J.B. RLU II (JBD-II)	3000
14.	4601/E	E-10-B	J.B. RLU III (JBD II)	2000
15.	436	E-10-B	LRD RLU (JBD I)	5000
16.	3724	E-10 B	KBN RLU I (JBD I)	1000
17.	3739/0	E-10-B	KDN RLU II (JBD II)	2000



1	2	3	4	5
18.A	3731	OCB-283	KBN RSU I (JBD II)	1000
18.B	3350/1/ 2/3/4/5	OCB-283	KBN RSU II (JBD II)	6000
19.	3734/5	E-10B	J.P. RLU (JBD II)	1000
20.A	3732/3	OCB-283	J.P. RSD I (JBD II)	1500
20.B	3346/7/8/9	OCB-283	J.P. RSU II (JBD II)	4000
21.	3371	OCB-283	P. MAIDAN (RSU (JBD II)	1000
TOTAL				128500

## EAST AREA

1.	23	NEC	TIS HAZARI II	10000
2.	251/2	NEC	TIS HAZARI III	20000
3.	291/2/3	FETEX	TIS HAZARI IV	20000
4.	326/7/8	E-10 B	DELHI GATE D-I	30000
5.	73	OKI	IDGAH III	10000
6.	52	LME	LME IDGAH II	10000
7.	777/751/752	FETEX	IDGAH IV	30000
8.	354/5	OCB-283	IDGAH DI	20000
9.	294	OCB-283	T.H. RSU (IDGAH DI)	5000
10.	276	OCB-283	LOTHIAN RD RSU (IDDI)	10000
11.	3252/3/4/5	AXE-10	D.G. RSU (SND IV)	4000
12.	752	E-10-B	IDGAH RLU (ID DI)	8000
13.	323	OCB-283	JLN MC RSU (JB D III)	10000
TOTAL				195000

## TRANS YAMUNA-AREA

1.	224/1/0	E-10B	L.NAGAR DI	28000
2.	222/3	E-10B	L.NAGAR DII	12000
3.	241/3	W-10B	L.NAGAR DIII	20000
4.	245/6	OCB-283	L.NAGAR DIV	19000
5.	227/2288/9	E-10B	SHD DI	12000
6.	211	OCB-283	SHD DII	10000
7.	228	E-10B	SHD RLUI (SHDDI)	7000
8.	229	E-10B	SHD RLUII (SHDDI)	10000
9.	225/2492/0/1	E-10B	MVR RLU (LNDII)	13000
10.	247/8	OCB-283	MVR PHIIRSU (LNDIV)	11000

1	2	3	4	5
11.	226	E-10B	YVR RLUI (LNDII)	7000
12.	2267/8/9	E-10B	YVR RLUII (LNDIII)	3000
13.	217/8	OCB-283	YVR RSU (SH) DII	20000
14.	243	E-10B	LN RLUI (LNDIII)	9000
15.	2218/9	E-10B	LN RLUII (LNDI)	2000
16.	214/5/6	OCB-283	KKD RSU (SHD DII)	25000
TOTAL:				208000

## NORTH - AREA

1.	711/2	NEC	S.NAGAR I	20000
2.	721/2/3	E-10B	S.NAGAR DI	23000
3.	724/5	E-10B	S.NAGR DII	14000
4.	713/4	E-10B	S.NAGAR DIII	14000
5.	741/2/3	AXE-10	S.NAGAR DIV	11750
6.	726	E-10B	RHN IX RLU (SNDIII)	9000
7.	7862/3/4	AXE-10	RHN IX RSU (SNDIV)	3000
8.	727	E-10B	RHN IX RSU (SNDI)	10000
9.	7260/717	E-10B	RHN III RLUII (SNDIII)	5000
10.	7162/3/4/5/6	AXE-10	RHN IIIRSU (SNDIV)	5000
11.	729	E-10B	BADLI RLU (SNDIII)	6000
12.	720	E-10B	ALIPUR RLU (SNDIII)	2000
13.	728	E-10B	NARELA RLU (SNDIII)	3000
14.	718	E-10B	K. PURAM RLU (SNDII)	11000
15.	710/9	AXE-10	K.PURAM RSU (SNDIV)	14000
16.	7259/8/0	E-10B	MUKH. NGR RLU (SNDII)	3000
17.	7256/7	E-10B	DL. UNIV. RLU (SNDII)	2000
18.	742/3	AXE-10	S. NAGAR RSU (SNDIV)	13000
19.	7148	C-DOT	S. NAGAR SBM	500
TOTAL:				167250

## SOUTH - AREA

1.	66	NEC	HAUS KHAS II	10000
2.	60	NEC	CHANAKYAPURI II	10000
3.	67	PC X-BAR	CHANAKYAPURI I	8400
4.	686	E-10B	H. KHAS RLU I (NPDII)	7000
5.	685/649	E-10B	H. KHAS RLU II (NPDII)	8000

1	2	3	4	5
6.	6857/8/9	E-10B	H. KHAS RLU III (JBDII)	3000
7.A	688	E-10B	CH. PURI RLU (JBDII)	8000
7.B	687	E-10B	CH. PURI RLU (JBDII)	6000
7.C	6870	OCB-283	CH. PURI CNE (JBDII)	250
8.	611/6877	OCB-283	CH. PURI RSU (JBDII)	11000
9.	680	E-10B	CHATARPUR RLU (NPGI)	4000
10.	689/6132	E-10B	V. KUNJ RLU (NPGI)	11000
11.	696	AXE-10	H. KHAS RSU I (NPDIII)	10000
TOTAL:				96650

## SOUTH - II AREA

1.	683/684/6821	E-10B	OKHLA DI	20500
2.	692/693/6824	OCU-203	OKHLA DII	21000
3.	641	NEC	N.PLACE II	10000
4.	642/3/4	FETEX	N.PLACE III	30000
5.	646/6451/2/3	E-10B	N.PLACE DI	12500
6.A	647/6482/3	E-10B	N.PLACE DII	12000
6.B	6480/1	E-10B	N.PLACE RLU (NPDII)	2000
7.	621/2	AXE-10	N.PLACE DIII	20000
8.	8823	E-10B	OKHLA RLUI (OKHDII)	1000
9.	6820/9	OCB-283	OKHLA RSUI (OKHDII)	1500
10.	6827	E-10B	OKHLA RLUII (OKHDII)	1000
11.	6828/2	E-10B	OKHLA RLUIII (OKHDII)	2000
12.	691	AXE-10	OKHLA RSU II (NPDIII)	10000
13.	681	E-10B	TIKHANDRLU (OKHDII)	5000
14.	681	OCB-283	TIKHAND RSU (OKHDII)	4000
15.	698	AXE-10	TKD RSU (NPDIII)	10000
16.	694	OCB-283	S. VIHAR RSU (OKHDII)	10000
TOTAL:				172500

## WEST - I - AREA

1.	571	NEC	K.BAGH III	10000
2.	572/3/4	FETEX	K.BAGH IV	30000
3.	575/(6-0)/578/6	E-10B	K.BAGH DI	21000
4.	550/5/9	E-10B	JANAKPURI DI	24000
5.	552/3	OCB-283	JANAKPURI DII	15000

1	2	3	4	5
8.	578	E-10B	KB RLUII (KBDI)	3000
9.	554/1	OCB-283	JKP RSU (JKPDII)	6000
10.	570	E-10B	SDP RLU (DBDI)	6000
11.	579	E-10B	SDP RLU (JKPDIII)	8000
12.	3293	E-10B	PALAM RLU (JKP DIII)	1000
13.	329	E-10B	D.CANTT RLU (JKPDIII)	7000
14.	5563/4	E-10B	SAMALKHA RLU (JKPDIII)	2000
15.	5652/3	OCB-283	IGIA RSU (JKPDIII)	1500
16.	5562/6/7	E-10B	NJF RLU (JKPDII)	3000
TOTAL:				157500
WEST-II-AREA				
1.	53	NEC	R.GARDEN IV	10000
2.	541	FETEX	R.GARDEN III	10000
3.	543/5	E-10B	R.GARDEN DI	19000
4.	546/2	E-10B	R.GARDEN DII	11000
5.	511	AXE-10	R.GARDEN DIII	10000
6.	510/9	AXE-10	RG RSU (RGD III)	12000
7.	5440/6/7/8/9	E-10B	RG AD BLK RLUI (RGDI)	5000
8.	5420/1/2/3	E-10B	RG AD BK RLUII (RGDII)	4000
9.	540/5492/1	E-10B	H.NGR RLU (RGDIII)	12000
10.	513/4	AXE-10	H.NGR RSU (RGDIII)	15000
11.	A5572/3/4/558	E-10B	PVR RLUI (JKPDI)	18000
11.B	5579	E-10B	PVR RLUII (JKPDI)	1000
12.	5570/6/7/8	OCB-283	PVR RSUII (JKPDIII)	1000
13.	568	OCB-283	PVR RSUI(JKPDII)	9000
14.	547	E-10B	NGL RLU (RGDI)	4500
15.	547/5181/2/3	AXE-10	NGL RSU (RGDIII)	12250
TOTAL:				151750
G.TOTAL:				1279150

[Translation]

### Poverty Eradication Scheme in Tribal Areas

3838. SHRI GOVINDA CHANDRA MUNDA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have formulated any poverty eradication scheme in the country particularly in tribal areas of Orissa, Madhya Pradesh and Bihar;

(b) if so, the details thereof; and

(c) the estimated expenditure likely to be incurred by the Union Government for the implementation of this scheme during 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) The major poverty eradication schemes being implemented in the rural areas of the country including the tribal areas of Orissa, Madhya Pradesh and Bihar are (i) Integrated Rural Development Programme (IRDP); (ii) Jawahar Rozgar Yojana (JRY); and Employment Assurance Scheme (EAS).

(b) IRDP, a Centrally Sponsored Scheme is being implemented in all the blocks of the country. It aims at providing self employment opportunities to the rural poor through assistance in the form of subsidy and bank credit to enable them to acquire productive assets and appropriate skills to cross the poverty line on a sustained basis. The target group consists largely of small and marginal farmers, agricultural labourers and rural artisans whose annual income is below the poverty line. Within the target group there is an ensured coverage of 50% for SC/ST families.

The JRY programme is a wage employment programme which is being implemented throughout the country since 1989 with the basic objective of generating additional gainful employment for the unemployed and under-employed persons in the rural areas and also to strengthen rural infrastructure and assets in favour of the rural poor. This programme was modified in 1993-94 and now being implemented in three Streams. Under the First Stream funds are allocated to districts on an index of backwardness. While 20% funds are retained at the district level, 80% are allocated to Village Panchayats.

The Second Stream of JRY namely Intensified Jawahar Rozgar Yojana has been introduced in 120 backward districts in 12 States where there is a concentration of unemployment and under-employment. The scheme is being implemented in 9 backward districts of Orissa; 23 backward districts of Bihar and 17 backward districts of Madhya Pradesh.

The Employment Assurance Scheme (EAS) which was launched on 2nd October, 1993 aims at providing 100 days of unskilled manual work to those who are seeking it during the lean agricultural season. The

secondary objective is to create rural infrastructure and community assets. It was initially launched in 1752 identified backward blocks situated in the drought prone areas, desert areas, tribal areas and hill areas in which the Revamped Public Distribution System (RPDS) was in operation. At present, it covers 2475 blocks in all the States and UTs excluding Goa, Punjab, Chandigarh, Delhi and Pondicherry. The additional blocks include new DPAP/DDP blocks; Modified Area Development Approach (MADA) blocks having larger concentration of tribals and the flood prone areas of the country.

The coverage of tribal blocks under EAS in Orissa, Madhya Pradesh and Bihar is given below :

Name of State	Total No. of EAS Blocks	No. of ITDP* Blocks
Orissa	175	117
Madhya Pradesh	297	220
Bihar	266	112

\* ITDP : Integrated Tribal Development Project.

(c) The Annual Plan for 1996-97 is yet to be finalised.

[English]

### Funds for National Social Assistance Programme

3839. SHRIMATI VASUNDHARA RAJE : Will the Minister of WELFARE be pleased to state :

(a) the funds earmarked for new National Social Assistance Programme during 1995-96; and

(b) the amount proposed to be borne by the Government for implementing the said Programme?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The total fund earmarked for the National Social Assistance Programme during 1995-96 is Rs.55000.00 lakh.

(b) The NSAP is a Centrally Sponsored Programme to extend 100% assistance to the States/UTs to provide benefit under it in accordance with the norms, Guidelines and conditions laid down by the Governor of India.

[Translation]

### Uniformity in Hindi and English News

3840. SHRI SURENDRA PAL PATHAK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that there is no uniformity in the Hindi and English News bulletins broadcast/telecast by the Akashvani and Doordarshan; and

(b) if so, the steps being taken by the Government to bring uniformity in the news bulletin of both languages?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) While there is uniformity in the two news bulletins insofar as the major news stories are concerned, certain other items are restricted to one bulletin considering the fact that the target audience of the two news bulletins is different.

[English]

#### Findings of Dalit Data Bank

3841. SHRI RAM NAIK : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are aware of the findings of 'Dalit Data Bank, prepared by 'Dalit Shiksha Andolan';

(b) if so, the salient features of their findings;

(c) whether it is a fact that despite the implementation of various welfare schemes the majority of scheduled castes and scheduled tribes are illiterate; and

(d) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESHRI) : (a) and (b) No report from Dalit Shiksha Andolan on Dalit Data Bank has so far been received in the Ministry of Welfare. But on receipt of the question, President of the Dalit Shiksha Andolan was contacted who informed as under :-

Dalit Data Bank has compiled data in respect of 11 States namely Andhra Pradesh, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu and West Bengal. The Dalit Data Bank contains the following :

- Computation, comparative analysis of the state of SC/ST education at all India level with an extensive profile of each individual State/UT with additional information regarding governmental policy towards Scheduled Castes/Scheduled Tribes.
- computation and comparative analysis of land holding pattern among SCs/STs at all India level with extensive profile of individual States/UTs;
- computation and comparative analysis of occupational status of SCs/STs, shift of SC/ST workforce to different sectors of economy right from 1971; and
- computation and analysis of various policy measures towards SCs/STs at all India Level.

The salient findings of the data bank relate to :

- fragmentation of land holdings among SC cultivators.

- high drop out rate among SC children in pre-matric level of education;

- shift from primary to secondary sector and tertiary sector among Scheduled Castes is relatively slower than the general population.

- the value of Post matric Scholarship rate during 1992 as compared to 1951 is low according to whole sale price index.

(c) and (d) Yes, Sir. As per 1991 census the literacy level of the Scheduled Castes and Scheduled Tribes is low as compared to total population. The details are as under :

	Literacy Rate
Total Population	52.21
S.C. Population	37.41
S.T. Population	29.60

The important reasons for the illiteracy among Scheduled Castes are low level of family income, lack of educational facilities in the area, lack of awareness and other economic factors. The reasons for low literacy among Scheduled Tribes are attributed to general socio-economic backwardness of the tribals and lack the adequate facilities etc.

[Translation]

#### Telephone Exchanges in Rajasthan

3842. PROF. RASA SINGH RAWAT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone exchanges in Rajasthan with S.T.D. facility; and

(b) the scheme for the expansion of such exchanges by the end of the 1995-96, alongwith the locations thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 436 places with 451 Telephone Exchanges, (out of 1394 exchanges in Rajasthan Circle) are provided with S.T.D. facility.

(b) Scheme for expansion of S.T.D. facility in Rajasthan by the end of 95-96 is for 39 locations subject to the timely availability of resources. Names of the locations are given in enclosed statement.

#### STATEMENT

Sl.No.	Name of Station	S.S.A.
1	2	3
1.	Ghatwari	Jaipur
2.	Mozamabad	Jaipur
3.	Nayala	Jaipur
4.	Renwal	Jaipur
5.	Alawada	Alwar

1	2	3
6.	Nowgaon	Alwar
7.	Barodamew	Alwar
8.	Machedi	Alwar
9.	Rampur Kaswa	Alwar
10.	Rajpur	Alwar
11.	Bandbaratha	Bharatpur
12.	Jurchera	Bharatpur
13.	Sarmathura	Bharatpur
14.	Morak	Kota
15.	Suket	Kota
16.	Dabi	Bundi
17.	Kapren	Bundi
18.	Kurgaon	Sawaimadhopor
19.	Aligarh	Tonk
20.	Khariyawas	Sikar
21.	Ramdeora	Jaisalmer
22.	Netawali	Sriganga Nagar
23.	Gajsinghpur	Sriganga Nagar
24.	Lalgarh Jatan	Sriganga Nagar
25.	Ridmalsar	Sriganga Nagar
26.	Gajner	Bikaner
27.	Nal	bikaner
28.	Baddoo	Nagpur
29.	Gachipura	Nagpur
30.	Dah	Nagpur
31.	Ashop	Jodhpur
32.	Tinwari	Jodhpur
33.	Mogra	Jodhpur
34.	Jadon	Pali
35.	Nimaj	Pali
36.	Bagarinagar	Pali
37.	Gundaj	Pali
38.	Lamba Sardar Garh	Udaipur
39.	Parsoli	Udaipur

[English]

**Statehood to Pondicherry**

3843. SHRI MULLAPALLY RAMCHANDRAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received any representation from the Union Territory of Pondicherry to secure Statehood; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) No decision to grant Statehood to Pondicherry has been taken.

**Pending Applications in News Paper Registrar Office**

3844. SHRI RAMESH CHENNITHALA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a large number of applications are lying pending for registration in the news paper Registrar Office; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) As per the records maintained in the office of the Registrar of Newspapers for India (RNI), only 133 applications for registration were pending as on 15.12.1995. Applications for registration are received in RNI's office daily and registration is a continuing process. If applications received are complete in all respects as per the PRB Act, registration is accorded without delay. In the casse of incomplete applications, the publishers are advised to remove the deficiencies and in such cases registration is delayed.

**Demand of Coal**

3845. SHRI ANNA JOSHI : Will the Minister of COAL be pleased to state :

(a) whether the Government of Maharashtra has made a demand for the supply of extra coal;

(b) if so, details thereof;

(c) the annual requirement of coal for domestic and commercial consumption; and

(d) the steps are being taken by the Government for meeting the requirement of coal by Maharashtra Government.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) The requirements of coal are not assessed State-wise. They are assessed industry/Sector-wise for the country as a whole. Coal India Limited (CIL) supplies coal to consumers based on the programmes submitted by the consumers in accordance with the sponsorships issued by the respective sponsoring authorities. Supplies to power and cement

industries are made based on short-term linkages established by the Standing Linkage Committee (SLC) for these Sectors. Actual quantity of coal supplied to the State of Maharashtra from CIL for during the year 1993-94 and 1994-95 was as under :

	(In million tonnes)
	(Data provisional)
1993-94	27.42
1994-95	27.76

(c) The annual requirement of coal for the country as a whole for the year 1995-96 as assessed by the Planning Commission is 288 million tonnes.

(d) Coal projects have a long gestation period. The Actual level of production and its supplies shall depend upon the long-term projections made initially by the consumers, the investments made in the new and on going projects as well as within the overall constraints of transportation, infrastructure and payment of coal supplies by the consumers. However, steps taken to increase the coal production in the country include opening of new mines and increasing efficiency and productivity in the existing mines by modernisation, application of new technologies and ensuring timely availability of inputs and infrastructure facilities. In addition, private sector is being allowed to mine coal for specified captive use. Option for import of coal is also available.

[Translation]

#### **Sardar Sarovar Project**

3846. SHRI SUSHIL CHANDRA VARMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the present position regarding height of Sardar Sarovar Project;

(b) whether there is any proposal under reconsideration of the Government to change the height of the project fixed by Narmada Water Disputes Tribunal; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) The lowest block level upto which the Sardar Sarovar Dam has been raised is EL 80.3 metres. Humps of 1.2 metres height in Spillway Block Nos. 30, 31, 38 to 41 and of 3 metres height in Spillway Block Nos. 32 to 37 and 42 to 46 have also been provided from safety consideration. Other parts of the dam are at higher elevation, varying from 105 metres to 144.5 metres.

(b) No, Sir.

(c) Does not arise.

[English]

#### **TADA Detainees**

3847. SHRI SYED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No.742 on 30.11.1995 and state :

(a) the number of persons who were detained under TADA but have been released on bail, State-wise;

(b) the brief particulars of TADA courts which are still functioning, with the number of cases pending before each of them, State-wise and

(c) the number of TADA detainees as on April 1, 1995 against whom the charges have been withdrawn, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Composition of Committee**

3848. SHRI R. SURENDER REDDY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government had constituted a high-level committee on private sector participation in irrigation and multi-purpose projects; and

(b) if so, the details of the composition and the terms of reference of the said committee?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Yes, Sir.

(b) A statement is enclosed.

#### **STATEMENT**

*The composition of the High Level Committee constituted by the Government to examine the feasibility of Private sector participation in Irrigation and multi-purpose Projects is as under :*

- |    |  |          |
|----|--|----------|
| 1. | Union Minister of State<br>for Water Resources                                 | Chairman |
| 2. | Secretary, Ministry of Water<br>Resources, Government<br>of India.             | Member   |
| 3. | Addl. sSecretary, Ministry of<br>Water Resources, Government<br>of India.      | Member   |
| 4. | Member (WP&P), Central<br>Water Commission, Government<br>of India             | Member   |
| 5. | Member (Hydro Power),<br>Central Electricity Authority,<br>Government of India | Member   |



- |     |  |                      |
|-----|--|----------------------|
| 6.  | Jt. Secy. & Financial Adviser,<br>Ministry of Water Resources,<br>Government of India              | Member               |
| 7.  | Jt. Secretary, Deptt. of<br>Economic Affairs, Government<br>of India                               | Member               |
| 8.  | Jt. Secy., Min. of Law & Justice,<br>Government of India   | Member               |
| 9.  | A representative not below<br>the rank of Jt. Secy. from Ministry<br>of Power, Government of India | Member               |
| 10. | Secretary (Irrigation),<br>Govt. of Karnataka  | Member               |
| 11. | Secretary (Irrigation), Govt. of<br>Andhra Pradesh   | Member               |
| 12. | Secretary (Water Resources),<br>Govt. of Madhya Pradesh  | Member               |
| 13. | Secretary (Irrigation),<br>Govt. of Maharashtra  | Member               |
| 14. | Secretary (Water Resources),<br>Govt. of Maharashtra   | Member               |
| 15. | Secretary (Irrigation), Govt. of<br>Uttar Pradesh  | Member               |
| 16. | Secretary (Irrigation),<br>Govt. of Orissa   | Member               |
| 17. | Chairman & Managing Director,<br>Water and Power Consultancy<br>Services (India) Ltd.              | Member               |
| 18. | Shri Ramji, Secretary, Govt. of<br>West Bengal   | Member               |
| 19. | Commissioner (PP), Ministry of<br>Water Resources, Government<br>of India                          | Member—<br>Secretary |

The Committee may co-opt any other Member during its deliberations.

**2. The Terms of Reference of the Committee are as under :**

(a) To examine the feasibility of Private Sector Participation in irrigation and multi-purpose Projects.

(b) To determine the extent of Private Sector Participation (i.e. one or more components of the Project such as dam, Power House and main canals etc.).

(c) To identify Projects for Private Sector Participation.

(d) To examine administrative, legal and financial aspects in Private Sector Participation and suggest specific measures to be taken in these regards.

(e) To frame guidelines for implementation of Private Sector Participation in irrigation and multi-purpose Projects and

(f) Any other issues incidental to the subject-matter.

**Balance of Payment**

3849. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Planning Commission has made an assessment and have apprehended that country may again land into serious balance of payment crises if some of the factors in the economy now are not tackled on a priority basis;

(b) if so, the details thereof; and

(c) the remedial measures suggested by the Planning Commission to avert such crises?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c) No, Sir. The Planning Commission has not brought out any official documents which apprehends that the country may again land into serious balance of payments crisis.

**Narcotic Drugs and Psychotropic Substances Act, 1988**

3850. SHRI LOKANATH CHOUDHARY :

SHRIMATI GEETA MUKHERJEE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the cases registered in Delhi after the enactment of the Narcotic Drugs and Psychotropic Substances Act, 1988 and the culprits were convicted and were acquitted;

(b) if so, whether it is due to the negligence of the police in handling the cases; and

(c) if so, the action taken against the police officials involved in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) The number of cases registered and the number of cases in which accused were convicted and acquitted after the enactment of Narcotic Drugs and Psychotropic Substances Act, 1985, i.e., w.e.f. 15.11.1995 to 30.11.1995 is as under :-

Year	Cases Registered	Cases in which culprits convicted	Cases in which accused acquitted
1	2	3	4
1985	715	65	510
1986	2290	159	1074
1987	1403	160	406
1988	1392	213	285
1989	1346	160	267
1990	1421	227	290
1991	1187	106	113
1992	902	144	75
1993	761	141	14
1994	701	49	6
1995	736	63	3

(upto 30.11.1995)

(b) and (c) Out of the total acquittal cases, forty-nine have ended due to reasons of improper investigation or failure of prosecution such as :-

- (i) careless or hurried investigation;
- (ii) delays in submitting the challan;
- (iii) delay in submitting the report of the Central Forensic Science Laboratory;
- (iv) not producing the case property properly;
- (v) failure to take public witnesses at the time of search, etc.

Action taken against the police officials found involved in such cases is given in the enclosed statement.

#### STATEMENT

Punishment Awarded	Number of Police Officials
1	2
Dismissal	1
Reduction in Rank	1
Withholding of increment	1
Forfeiture of service	2
Censure	25
Warning	8
Transfer to non-sensitive units	2
DE Pending/cases under consideration	8
Show Cause Notices for Censure issued which were later on filed on considering reply	10

[Translation]

#### Residential Schools for Orphans

3851. SHRI ARJUN SINGH YADAV : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government are considering to construct residential schools for the orphan children;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c) There is no scheme for constructing residential schools for the orphan children. However, the Central Government is implementing a Scheme for the Welfare of Street Children in 22 cities of the country. During 1994-95, 81 organisations were provided grant-in-aid under the Scheme. One of the component of the Scheme is to offer facilities for literacy, numeracy and life education and initiating efforts for mainstreaming of the children in the formal education system.

#### People Below Poverty Line

3852. SHRI BRISHIN PATEL :

SHRI NAWAL KISHORE RAI :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned, 'slow growth of agricultural income to increase poverty' appearing in the 'Business Standard' dated November 11, 1995;

(b) if so, the details thereof;

(c) whether the number of people below the poverty line is not likely to decline during the current year as compared to 1991-92 due to unsatisfactory increase in the rate of gross income in the agriculture Sector in the country;

(d) if not, the reaction of the Government in this regard;

(e) whether the Government have made any assessment in regard to the increase in the rate of income per hectare in agriculture sector during the last years; and

(f) if so, the estimated rate of income in agriculture sector during 1991-92 and 1994-95?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir.

(b) to (f) Planning Commission estimates the number of people below poverty line based on the quinquennial survey data on household consumption expenditure released by National Sample Survey Organisation (NSSO). The latest estimates of poverty available are for 1987-88. After 1987-88, NSSO has conducted a survey in 1993-94, results of which are still awaited.

The Gross Domestic Product (GDP) in agriculture sector (including Livestock) at factor cost at 1980-81 prices is Rs.59464 crores in 1991-92, Rs.62589 crores in 1992-93 and Rs.64456 crores, as per quick estimates, in 1993-94. The figures of GDP for 1994-95 are not yet available.

The latest year for which Net Sown Area (NSA) figures are available is 1992-93. The provisional figures of NSA for 1991-92 and 1992-93 are 141.49 million hectares and 142.51 million hectares respectively.

The GDP per hectare NSA is thus Rs. 4202 in 1991-92 and Rs.4392 in 1992-93.

### Coal Shortage

3853. SHRI NAWAL KISHORE RAI :

DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of COAL be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item appearing in daily Financial Express, dated 17th October, 1995 under the caption Industries facing closure due to coal shortage;

(b) if so, whether several industries are on the verge of closure due to insufficient availability of coal in the country;

(c) if so, the details in this regard and whether availability of quality coal is not as per its requirement in the country;

(d) if so, the action taken by the Government in this regard; and

(e) the present position of demand and supply in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) According to the information received from Coal India Limited they are not aware of any industrial unit having been closed due to insufficient availability of coal in the country. The actual despatches of coal during the period April-November, 1995 from the public sector coal companies have shown a 7.37% increase over similar period last year. Coal Companies are endeavouring to meet the growing demand of coal, including that of industrial consumers by increasing production of coal. In addition, private Sector is being allowed to mine coal for specified captive use. Option for import of coal is also available.

(c) and (d) The geological reserves of superior grades of coal in the country are limited. However, as a result of technological advancements, the coal burning equipment being installed in the country is now designed to burn the coal of quantity available indigenously. Moreover, the quality of coal to be supplied to individual consumers is decided on the basis of specified parameters of their coal

burning equipment and coal supplies are arranged accordingly from compatible sources as per the linkages established.

(e) The demand of raw coal in the country, as assessed by the Planning Commission, and actual off take during the year 1994-95 were as under ;

Demand	268.50 million tonnes
Off-take	260.64 million tonnes

The demand of raw coal in the country for the year 1995-96 has been assessed by the Planning Commission at 288.00 million tonnes.

[English]

### Dudhi-Chuwa Project of NCL

3854. SHRI RAM NIHOR RAI : Will the Minister of COAL be pleased to state :

(a) the reason for recent break down of Coal Handling Plant of Dudhi-Chuwa project of N.C.L.;

(b) whether any private party has been assigned with the maintenance work on contract basis; and

(c) if so, the name of the private concern and the estimated expenditure likely to be incurred?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Recently there has been no break down in Coal Handling Plant (CHP) of Dudhichua Project of Northern Coalfields Ltd. However, due to fire in control panel on 30.12.1994, the CHP had gone under breakdown. The CHP has since been recommissioned.

(b) and (c) Yes, Sir. For maintenance job M/s. United Enterprises and for plant cleaning M/s. Appolo India and M/s. A.K. Choubey were engaged for which a payment of Rs.1,62,150/- had been made during 1994-95.

### Radio Paging Service

3855. SHRI JAGAT VIR SINGH DRONA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Radio Paging Service has been started in the country;

(b) if so, the details thereof;

(c) the places and time where the said scheme is likely to be started;

(d) whether further tenders have been invited from private companies for this scheme; and

(e) if so, name of the companies/firms and terms and conditions of tenders?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The service has been started in following 34 major cities of the Country :-

1. Ahmedabad 2. Bangalore 3. Bombay 4. Calcutta, 5. Chandigarh, 6. Coimbatore, 7. Delhi 8. Ernakulam 9. Madras 10. Madurai 11. Pune 12. Rajkot 13. Surat 14. Trivandrum 15. Vadodara 16. Varanasi 17. Vishakapatnam 18. Hyderabad 19. Indore 20. Jaipur 21. Kanpur 22. Lucknow 23. Ludhiana.

(c) The service is likely to start shortly in Amritsar, Bhopal, Patna and Nagpur.

(d) Yes, Sir. Further tenders were invited for operations of Radio Paging Service in 19 Territorial Telecom, Circles (excluding 27 major cities as in 'b' and 'c' above) for rest of the Country. These tenders have since been evaluated and licenses have been awarded.

(e) The name of the Companies/Firms to whom the licences have been awarded in respect of 'd' above are given in the enclosed statement-I. The main terms and conditions of the tenders/license agreements are given in statement-II attached.

#### STATEMENT-I

##### Radio Paging Services (19 Circles)

S.No.	Name of the Company	Name of Foreign Collaborators	Circles	Effective Date of Licence Agreement
1	2	3	4	5
1.	M/s. Matrix Paging (India) Pvt. Ltd; Anil Chambers (Near Crown Mills) Andheri Kurla Road, Sakinaka, Bombay-400072.	Matrix Telecom Ltd; Australia	Andaman and Nicobar	05.06.95
2.	M/s. Telesistem (India) Pvt. Ltd. 23/1, Xlth Main Road, Near Post Office, Vasant Nagar, Bangalore-52	Telesistem SDN BHD, Malaysia	Orissa	05.06.95
3.	M/s. Easy Call Communications (India) Pvt. Ltd., LB/5, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001	Easy call Commu- nications Phillipines Inc.	North East Assam West Bengal	05.06.95 -do- -do-
4.	M/s Microwave Communications Ltd; 1202, Chiranjiv Tower, 43, Nehru Place, New Delhi-19	1. Fones West, USA 2. Shinawatra International Co. Ltd., Thailand	North East Orissa Uttar Pradesh	05.06.95 05.06.95 24.08.95
5.	M/s. ABC Communications (India) Pvt. Ltd; 44, Bhawan, Nariman Point, Bombay-400021	ABC Communi- cations Ltd., Hongkong	Jammu and Kashmir	05.06.95

1	2	3	4	5
6.	M/s. Modi Telecommunication Ltd; 12, Friends Colony, New Delhi-110065	Nynex Network System Co; U.S.A.	West Bengal	05.06.95
7.	M/s. Netherlands India Communications Enterprises Pvt. Ltd., A-18, Shivalik, New Delhi-110017	PTT Telecom Netherlands	J & K Assam Andaman & Nicobar	05.06.95 05.06.95 05.06.95
8.	M/s. Punwire Paging Service Ltd; A-53, Phase-Vi, SAS Nagar, Chandigarh	1. Telecom Denmark, Denmark 2. Telia International Sweden	Himachal Pradesh Haryana Punjab	05.06.95 18.08.95 25.08.95
9.	M/s. BPL Wireless Telecommunications Services Pvt. Ltd; 1/1, Palace Road Bangalore-560001	1. Telecom Denmark, Denmark 2. Telia International Sweden	Tamilnadu Karnataka Kerala	25.08.95 31.08.95 31.08.95
10.	M/s. Punwire Mobile Comm. Ltd; Udyog Bhawan, Sector-17 Chandigarh-160017	1. Beep-a-call Israeal 2. Digital Telecom, USA	Andhra Pradesh Uttar Pradesh Gujarat Maharashtra Karnataka Kerala Rajasthan Tamil Nadu	18.8.95 25.8.95 31.8.95 18.8.95 31.8.95 27.11.95 06.11.95
11.	M/s. Hutchison Max. Telecom; 12th Floor, Devika Tower, 6, Nehru Place, New Delhi-110 019.	Hutchison Telecom Ltd. Hongkong	Punjab	06.11.95

**STATEMENT-II****Main Terms and Conditions of the Tenders/Licence Agreements**

- 1.0 Ceiling Tariffs of the service: Ceiling on Tariffs for subscribers will be as follows :-
- 1.1.1. Registration charges Rs. 500/- to be adjusted against the Security Deposit.

- 1.1.2. Security Deposit of Rs.2000/- at the time of making provision of service.
- 1.1.3. Installation charges: No charge will be leviable.
- 1.1.4. Rental : Rs. 150/- per month. This does not include rental charges for the pager which the subscriber will be free to obtain from any source.

The rental ceiling of Rs.150/- per month is same and equal for both numeric or alpha numeric paging.

The licensee can operate within the ceiling given above.

- 1.2 All Tariff increases will be subject to the prior approval of the Authority. However, any change in Tariff within and upto the ceiling level will not require approval of the Authority, but such changes may be intimated to the Authority ten days prior to their implementation.
- 1.3 Other charges for making available any other/special facilities will be leviable in addition with the prior approval of the Authority. These 'other/special facilities' must relate to Radio Paging Services and can include those which are not mentioned in the OR/QR document No. TU 0310U90 including those mentioned as optional facilities in the said OR/QR document.
- 1.4 In case the Licensee desires to operate Voice Mail Service for his Paging subscribers as an optional service, the Licensee shall apply for the licence of Voice Mail separately as per the terms and conditions applicable for Voice Mail. If a licence is granted to him for this purpose he will be entitled to 50% rebate on the prescribed annual licence fee for Voice Mail. However, such a rebate will be available for a period of five years if the Voice Mail service is started within three years of the commissioning of the Paging service.
- 2.0 The licensee shall commission the service within one year of signing the licence agreement.
- 3.0 The licence fee shall start accruing from the date of commissioning of the service or one year from the date of signing of the licence agreement which ever is earlier.
- 4.0 The licence is granted initially for a period of 10 years extendible for one year or more at a time at the discretion of the Authority.
- 5.0 The licence is governed by the provisions of the Indian Telegraph Act, 1885 and Indian Wireless Telegraphy Act, 1933 as modified from time to time.
- 6.0 The Licensor may at any time revoke the licence by giving a notice of 90 days on the breach of any of the terms and conditions therein contained or in default of payment of any consideration payable thereunder.
- 7.1 The licensee should clearly indicate the specifications of the service to the subscribers at the time of signing the contract with them.

- 7.2 The Licensee should clearly display and publicise major specifications of Radio Pager at his premises such as frequency, sensitivity, selectivity, stability, coding standard etc. which are necessary for interworking.
- 8.0 The Licensee will not assign or transfer its rights in any manner whatsoever under the licence to a third party or enter into any agreement for sub-licence and/or partnership relating to any subject matter of the licence to any third party either in whole or in part i.e. no sub-leasing/partnership/third party interest shall be created.
- 9.0 Prior approval of the Telecom Authority shall be obtained by the licensee before he enters into any agreement with another licensee on telecom, operations either in the same city or in any other territorial circle/city.
- 10.0 In case of interruption of service lasting for more than 72 hours, an appropriate rebate shall be given to the users of the service by the Licensee. The Licensor reserves the right to, in case of a default, impose any penalty as it may deem fit.
- 11.0 The authority reserves the right to take over the entire services and networks of the licensee or revoke/terminate/suspend the licence in the interest of national security or in the event of a national emergency/war or low intensity conflict type of situations.

[Translation]

#### Smuggling of Weapons & Narcotics

3856. KUMARI UMA BHARTI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Taskari Aur Ugravadiyuon Ka Gathjorh Bana raha hai Pakistan" appearing in 'Jansatta' dated November 22, 1995;

(b) if so, the facts thereof;

(c) the weapons and narcotics seized in Kutch and its adjoining areas during the last two years; and

(d) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) Yes, Madam. After completion of entire work of border fencing/flood lighting in Punjab and in Sri-Ganganagar and Bikaner Sectors of Rajasthan, there has been a spurt in ISI activities in the remaining areas of Rajasthan and Gujarat, which includes smuggling of arms and ammunition, narcotics and contraband items as also infiltration of terrorists.

(c) The details of weapons and narcotics seized in Kutch and its adjoining areas during 1993 and 1994 are as under :-

	1993	1994
Arms/Ammunition	—	—
Narcotics	—	99 gs.
Charas	—	260.00 kgs.

(d) To counter such activities, border fencing/flood lighting work has been completed in 456 kms. of Punjab and 333 kms. in Sri-Ganganagar/Bikaner Sectors of Rajasthan. Work on 387 kms. in Jaisalmer and Barmer Sectors is under execution and will be completed by June, 1996. Additional fencing/flood lighting work in Shahgarh Bulge of Jaisalmer. District has been sanctioned and is scheduled for completion in 1996-97.

As far as Gujarat is concerned, BSF deployment along the 508 kms. of International Border with Pakistan has been strengthened. The Water Wing of the BSF has been given additional speed boats and medium crafts so as to achieve dominance in the area.

The other measures taken by the Government to curb ISI/terrorist activities include sensitisation of the concerned agencies, gearing up of intelligence machinery and strengthening of BSF i.e. reducing the distance between BOPs, increasing the number of Patrols/Nakas, erection of OP Towers, intensification of boat patrolling, supply of various equipments, like night vision devices, binoculars, twin telescopes, hand held search lights, etc. for effective observation during day and night.

#### Satellite Microwave System

3857. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the expenditure incurred by the Department of Telecommunications to introduce satellite microwave system in hilly areas of the various States in the country during the last six months, scheme-wise and State-wise;

(b) the names of the States in which expenditure has been incurred on optical cables indicating the amount of expenditure incurred;

(c) the names of the various firms and the value of the orders placed with each of them; and

(d) the details of the expenditure incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Expenditure incurred to introduce satellite system in hilly areas of the various States in the country during last six months (May-October'95) are given in enclosed statement-I.

(b) The required information are given in enclosed statement-II.

(c) The required information are given in enclosed statement-III.

(d) The required information are given in enclosed statement-IV.

#### STATEMENT-I

*Expenditure Incurred by Department of Telecommunications to introduce Satellite System in Hilly Areas of the various States in the country.*

*(A) Remote area Communication Scheme - Multi Channel Per Carrier - Very small Aperture Terminal (MCPC-VSAT).*

State	Expenditure incurred (in Rs.)
Arunachal Pradesh	2,44,16,706
Himachal Pradesh	3,34,33,504
Jammu & Kashmir	3,52,71,793
Karnataka	30,00,000
Madhya Pradesh	42,60,236
Maharashtra	41,69,969
Sikkim	89,99,236
Uttar Pradesh	5,68,38,334

*(B) Augmentation of Existing Earth-Station Scheme*

Himachal Pradesh	6,00,000
Jammu & Kashmir	13,71,600

*(C) Digital Satellite Facility*

Assam	2,45,00,000
Himachal Pradesh	4,10,00,000

#### STATEMENT-II

*Statewise Expenditure Incurred on Optical Cable*

State	Expenditure
1	2
Gujarat	12,22,15,260
Maharashtra & Goa	9,24,38,429
Madhya Pradesh	7,99,76,585
Andhra Pradesh	2,89,06,493
Karnataka	10,12,72,894
Kerala	66,23,711
Tamilnadu	3,39,90,801
Orissa	2,17,62,931

1	2
Bihar	7,31,43,701
West Bengal	93,00,574
Punjab	82,53,027
Rajasthan	9,35,35,416
Uttar Pradesh	9,27,34,020
Delhi/Haryana	4,53,94,589

**STATEMENT-III***List of Forms and Value of Orders*

Name of Firm	Value of Orders
M/s. Hindustan Cables Ltd. Naini Allahabad	6,24,58,761
Vikas Hybrid Ltd., New Delhi	9,70,08,952
Optel Telecom Ltd., Bhopal	2,40,78,464
Sterlite India Ltd., New Delhi	16,82,04,130
Siemen Ltd., New Delhi	70,29,404
Aksh India Ltd., Bhiwani	26,79,28,570
Birla Ericsson Ltd. Riwa(M.P.)	2,67,58,748
Bhilai Wires Ltd., Bhilai	1,26,86,544
Uniflex Cables, Bombay	7,27,03,656

**STATEMENT-IV***Details of Expenditure Incurred*

Name of Firms	Expenditure
Hindustan Cables	6,23,29,750
Vikas Industries	9,70,08,952
Sterilite Industries	11,67,44,108
Siemen Ltd.	70,29,404
Optel Bhopal	1,94,19,542
Aksh India Ltd.	16,89,72,799
Birla Ericsson	2,67,58,748

**Computerisation of Post Offices**

3858. SHRI PHOOL CHAND VERMA :

SHRI KASHI RAM RANA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have started the computerisation of post offices;

(b) if so, the details of the post offices computerisation of post offices computerised so far, State-wise and the criteria fixed therefor;

(c) the expenditure incurred thereon so far;

(d) whether the Government propose to computerise some more post offices;

(e) if so, the details thereof, State-wise; and

(f) the expenditure likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. Retailing facility through Post Office counters is being modernized with computer based counter machines.

(b) Details of Post Offices, where computer based counter machines have been installed, state-wise, are given in enclosed statement-I. Considering the paramount need for existing employees to get familiarized with new technology and upgrade their skills through training, selected busy Post Offices are being provided with computer based counter machines. Availability of essential technical support from the agencies implementing the programme and enhancement of customer satisfaction through efficient and responsive counter service are also important elements for selecting the Post Offices.

(c) Total expenditure incurred on computer based counter machines since 1991-92 is approximately Rs.8.73 crore.

(d) Yes, Sir.

(e) and (f) During the year 1995-96, 1000 more computer based counter machines are being installed in 399 Post Offices, the state-wise distribution of these is given in the enclosed statement-II. The estimated expenditure for this will be about Rs. 8.20 crores.

**STATEMENT-I***Number of Post Offices State-wise provided with Computer Based Counter Machines*

Sl.No.	Name of State	No. of Post Offices with Computer based Counter Machines
1	2	3
1.	Andhra Pradesh	51
2.	Assam	06
3.	Bihar	17
4.	Delhi	60
5.	Gujarat	61



1	2	3
6.	Goa	03
7.	Haryana	20
8.	Himachal Pradesh	28
9.	Jammu & Kashmir	06
10.	Karnataka	53
11.	Kerala	63
12.	Madhya Pradesh	19
13.	Maharashtra	72
14.	Tripura	01
15.	Manipur	01
16.	Nagaland	01
17.	Meghalaya	02
18.	Mizoram	01
19.	Orissa	12
20.	Punjab	26
21.	Rajasthan	20
22.	Tamilnadu	80
23.	Uttar Pradesh	46
24.	West Bengal	07
Total :		658

#### STATEMENT-II

Number of Post Offices State-wise being provided with Computer Based Counter Machines During 1995-96

Sl.No.	Name of State	No. of Post Offices
1	2	3
1.	Andhra Pradesh	33
2.	Assam	13
3.	Bihar	23
4.	Delhi	17
5.	Gujarat	24
6.	Goa	02
7.	Haryana	11
8.	Himachal Pradesh	17
9.	Jammu & Kashmir	06
10.	Karnataka	32

1	2	3
11.	Kerala	19
12.	Madhya Pradesh	25
13.	Maharashtra	36
14.	Tripura	01
15.	Mizoram	02
16.	Arunachal Pradesh	01
17.	Nagaland	02
18.	Meghalaya	02
19.	Manipur	01
20.	Orissa	24
21.	Punjab	15
22.	Rajasthan	22
23.	Tamilnadu	26
24.	Uttar Pradesh	33
25.	West Bengal	12
Total :		399

[English]

#### Pipeline from Kochi to Karur

3859. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Bharat Petroleum Corporation Limited propose to lay a pipeline from Kochi to Karur in Kerala to transport petroleum products; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) Government has accorded 1st Stage clearance to M/s. Bharat Petroleum Corporation Limited (BPCL) on 21.6.1995 for preparation of a Detailed Feasibility Report (DFR) for laying a 308 km. long product pipeline from Cochin to Karur. BPCL has submitted the DFR in November, 1995 for investment decision.

[Translation]

#### Number of Doordarshan Kendra in Bihar

3860. SHRI RAM KRIPAL YADAV :

SHRI LALIT ORAON :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Doordarshan relay kendras in Bihar are functioning properly;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the construction work of T.V. relay centre at Gumla and Lohardaga in Bihar has been completed; and

(e) if so, the time by which the relay work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) The overall performance of the TV transmitters in Bihar is reported to be satisfactory. The complaints of malfunctioning of the transmitters, whenever received, are promptly attended to and defects duly rectified.

(d) and (e) Low Power TV transmitters (LPTs) are already operational at Gumla and Lohardaga in Bihar since 29.12.1994 and 20.10.1994 respectively.

[English]

#### Pollution in the Coal Areas

3861. SHRI BASUDEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware of the increasing pollution in the coal area of Asansol-Raniganj-Durgapur;

(b) if so, the details thereof in terms of lives lost, lands degraded, people becoming shelterless and jobless, people rehabilitated so far;

(c) whether any Action Plan has been formulated for this purpose;

(d) if so, the details thereof; and

(e) the steps being taken or proposed to be taken to implement the Action Plan?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (e) In the Asansol-Raniganj-Durgapur belt there are a large number of industries like steel plants, power plants, coke ovens, chemical factories, cement factories, brick kilns and stone crushers etc. which are contributing towards pollution in that area. In so far as coal mining activities are concerned, there has been no significant increase in air and water pollution in the area. The adverse effect to some extent has been in respect of degradation of land. Some areas in the Raniganj coalfield are prone to subsidence mainly due to unscientific mining carried out under shallow cover in the past before the nationalisation of coal mines.

With the implementation of various environmental protective measures like land reclamation, afforestation,

control of air and water pollution etc. efforts are made to carry out coal mining in an environmentally compatible manner. According to the procedure laid down by the Government, Environmental Management Plans (EMPs) are required to be formulated as an integral part of coal projects. These EMPs not only incorporate the various environmental protection measures but also include adequate measures for rehabilitation of land oustees. The implementation of EMPs are monitored by the coal companies and also at the Government level.

In order to deal with the problem of subsidence the actual implementation of subsidence control measures can be undertaken with active association of the State Government/District authorities for dealing inter-alia with the problem of shifting and relocation of the population living in the unsafe areas. It was suggested to the Govt. of West Bengal that the existing Asansol Durgapur Development Authority (ADDA) which was set up under the Town and Country (Planning and Development) Act, 1979 of West Bengal could be strengthened and authorised as the executive agency for the restoration works. It was also suggested that technical inputs for survey, planning and designing and preparation of schemes/projects can be provided by Coal India Ltd./ Eastern Coalfields Ltd. by placing technical personnel at ADDA. Decision in this behalf has not been finalised. However, the Coal Company of their own are carrying out stabilisation measures at a few selected unstable locations which are primarily aimed at developing the technique of hydro-pneumatic sand stowing for stabilisation of subsidence prone areas which are otherwise not accessible.

#### Handing over of Coal Mining Blocks

3862. SHRI M.V.V.S. MURTHY : Will the Minister of COAL be pleased to state :

(a) whether the Steel Authority of India had been requesting Coal India Limited (CIL) and his Ministry for handing over some mining blocks to them;

(b) if so, the concrete proposals submitted by SAIL in this regard;

(c) the action taken by the Government thereon;

(d) whether the Screening Committee under his Ministry has handed over or proposed to hand over coal mining blocks in the Jharia Coal Fields to SAIL for development; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) to (e) Based on the proposal received from the Steel Authority of India Ltd. (SAIL) the Screening Committee functioning in the Ministry of Coal has already identified and offered four coking coal blocks for captive development by SAIL. SAIL has also submitted a request for identification of non-coking coal blocks for coal supply to their captive power plants. Action on this request has been initiated.

### Allotment of Time in Different Languages in Calcutta

3863. SHRIMATI MALINI BHATTACHARYA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the criteria adopted by the Government for the allotment of time for programmes in different languages on Doordarshan;

(b) the details of time allotted for programmes in different languages in the Calcutta Doordarshan;

(c) whether the Government propose to increase the timings for Bengali Serials on Calcutta Doordarshan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) The criterial for this purpose includes the linguistic composition of the population in the service area, communication imperative and special interests of particular ethnic and linguistic groups.

(b) The language wise details are as follows :-

	Language	Minutes/Month
i)	Bengali	23,730
ii)	Urdu	630
iii)	Nepali	300
iv)	Hindi	240
v)	English	120

(c) There is no such proposal at present.

(d) Does not arise.

[Translation]

### Drought Control Projects

3864. SHRI DATTA MEGHE : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the drought control projects of Maharashtra pending with the Union Government for approval including their estimated costs;

(b) the time by which these projects are likely to be approved; and

(c) the details of the Central assistance provided to Maharashtra in this regard during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) There are 5 Major & 6 Medium Irrigation Projects benefitting Drought Prone Areas of Maharashtra which are under various stages of appraisal in Central Water Commission/other Central Agencies. The details of the

projects alongwith estimated cost are as below :

Sl.No.	Name of the Project	District benefitted	Original estimated cost (Rs. in crores)
<b>MAJOR IRRIGATION</b>			
1.	Dudhganga Irrigation	Kolhapur	154.73
2.	Warna Irrigation	Sangli	284.73
3.	Koyna Krishna Lift	Sangli	187.90
4.	Sangola Branch Canal	Sholapur	37.01
5.	Punad Irrigation	Nasik	30.36
<b>MEDIUM IRRIGATION</b>			
1.	Raigavan	Osmanabad	6.61
2.	Morne Gureghar	Satara	7.31
3.	Benetura	Osmanabad	6.69
4.	Bor-Dahegaon	Aurangabad	17.83
5.	Tajnapur Lift Irrigation	Ahmadnagar	12.73
6.	Brahmangaon Lift	Aurangabad	8.73

(b) The time by which these projects are likely to be approved depends upon the compliance by the State Government of the observations made by Central Water Commission and other Central Agency during the course of appraisal.

(c) Central Assistance is given to the State Government in the form of Block loans and Block grants not tied to any project or sector. However, under Drought Prone Areas Programme which also include component of Water Resources, following releases have been made by Ministry of Rural Areas and Employment to State of Maharashtra during last three years:

Year	Central Releases (Rs. in lakhs)
1992-93	627.35
1993-94	967.54
1994-95	1109.00

[English]

### Assistance to N.E. States to Curb Insurgency

3865. SHRI SANAT KUMAR MANDAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been invited to the news-item captioned 'Centre offers autonomy bait to N.E. despite Kashmir debacle' appearing in 'The Observer of Business & Politics' dated November 15,

1995;

(b) if so, the reaction of the Government thereon;

(c) whether the North-Eastern States pressed the Union Government for more funds for development in the region and to curb insurgency; and

(d) if so, the decision taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) The policy of the Government has been on the one hand, to deal firmly with those indulging in violent Activities, and on the other, to encourage them to join the national mainstream provided they abjure violence and agree to work within the Constitution of India.

(c) and (d) Yes, Sir. An additional amount of Rs.30 crores was allocated to the North-Eastern Council by the Central Government during 1995-96 for timely completion of 18 important inter-State roads in the North-Eastern States. Under the Central Scheme for Modernisation of State Police Forces the allocation of the seven North-Eastern States was raised from Rs.331.12 lakhs to Rs.662.24 lakhs during 1994-95. For 1995-96, an amount of Rs.331.12 lakhs has been allocated and Rs.165.56 lakhs released by way of first instalment. The most seriously insurgency affected States of Nagaland, Manipur and Assam were also sanctioned a total of Rs.32.60 crores during 1993-94 apart from a further amount of Rs.0.50 crores released to Manipur in February, 1995. Central funds have also been released to most of the North-Eastern States under the Central Scheme for Modernisation of Prison Administration. An amount of Rs.40.91 lakhs has been released to Nagaland during 1995-96 for strengthening security arrangements for the Dimapur Jail.

#### Grant-in-Aid to Voluntary Organisations

3866. DR. SHRIMATI K.S. SOUNDARAM : Will the Minister of WELFARE be pleased to state :

(a) whether the grant-in-aid has been given to voluntary organisations in Periyar and Salem districts of Tamil Nadu who are engaged in the welfare of the physically and mentally handicapped;

(b) if so, the details of the institutions alongwith the amount sanctioned during each of the last three years;

(c) the number of applications pending relating to these areas; and

(d) the time by which the pending applications are likely to be cleared?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) A statement is attached.

(c) and (d) Out of 4 applications received so far, clarifications have been sought in respect of 3 applications. The fourth application is for grant-in-aid under the proposed scheme of Rural Rehabilitation Programme which is yet to be finalised.

#### STATEMENT

Sl.No.	Name of the Orgn.	Amount Released (Rs. in Lakh)		
		1992-93	1993-94	1994-95
1.	Erode Arima Society Erode Distt Periyar	-	0.62	0.72
2.	Kongu Arivalayan Trust Erode Distt. Periyar	-	-	1.34
3.	Annai J K K Sanpoorani Ammal Charitable Trust Distt Salem	1.56	-	-

[Translation]

#### Development of Backward Areas

3867. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether any Commission had been set up for development of backward areas of Vidarbha and Marathwara in Maharashtra;

(b) if so, the names of the districts selected for their development including the schemes recommended by the Commission; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (c) Development Boards have been set up under Article 371(2) of the Constitution for Vidarbha and Marathwada by a Presidential Order issued on 9.3.1994. Vidarbha Development Board covers Nagpur and Amravathi Divisions and Marathwada Development Board covers Aurangabad revenue Division.

[English]

#### Supply of Paraffin Wax

3868. SHRI BOLLA BULLI RAMAIAH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have decided to decontrol

paraffin wax;

(b) if so, whether the Government are likely to announce the amendment in the paraffin wax supply/distribution and price fixation order, 1972; and

(c) if so, the main amendments likely to be announced?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) Review of Government policy is a continuing process and changes are made as and when considered necessary.

[Translation]

#### Use of Hindi On Doordarshan

3869. SHRI JANARDAN MISRA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the use of Hindi is comparatively less than that of English on Doordarshan;

(b) if so, the reasons therefor;

(c) whether the Government are considering to increase the use of Hindi on Doordarshan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Doordarshan is already using Hindi in its telecasts to the maximum extent possible.

#### T.C.I.L. Equipments

3870. SHRI UPENDRA NATH VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any equipments have been supplied by T.C.I.L. to the Department of Telecommunications;

(b) if so, the details thereof;

(c) whether the DOT has not paid the cost thereof to the TCIL;

(d) if so, the reasons therefor; and

(e) the loss suffered by TCIL as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Equipment supplied by TCIL to DOT include transmission equipment, Store and Forward Message Switching systems, multilineal concentrators, phonograms concentrators and equipment for directory enquiry.

(c) Payment is yet to be made for some of the supplies.

(d) As per the terms of supply, payment is to be made only after satisfactory acceptance Testing and commissioning of the systems. Since in some cases, commissioning of systems is pending the payment has not been made, so far.

(e) No loss has been suffered by TCIL on this account.

[English]

#### Reorganisation of States

3871. SHRI GOPI NATH GAJAPATHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have a proposal for reorganising the States;

(b) if so, the details of suggestions received from different quarters in this regard;

(c) the steps taken to examine those suggestions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d) The Government of India is presently not considering any reorganisation of the existing set up of the States.

#### Maintenance of Telephone Services

3872. SHRI HARIN PATHAK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have issued any directions regarding maintenance of telephone services in the rural and backward areas of Gujarat during 1994-95;

(b) if so, the details thereof and the steps taken in this regard;

(c) whether any representations have been received in this regard; and

(d) if so, the details thereof and the action being taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) Yes, Sir, there are existing guidelines for maintenance of telephone services in rural and backward areas. Efforts are being made through implementation of the successive annual plans to upgrade the existing facilities by incorporating new technologies subject to availability of resources.

(c) and (d) Yes, Sir. A number of complaints regarding poor performance of village public telephones had been received. The following actions are being taken :

(i) Replacement of all the faulty Multy Access Radio Relay equipments.

- (ii) Replacement of faulty battery sets and provisioning of solar panels at places where these have not been provided so far.
- (iii) Reliable transmission media is being inducted in the rural areas.

[Translation]

#### Coking Coal to Bihar

3873. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of COAL be pleased to state :

(a) the existing criterion for ensuring regular supply of coking coal to urban rural areas in the country;

(b) the details of quantities of coking coal allocated to Bihar during the last three years;

(c) the existing provisions for appointment of suppliers of coking coal in each of the districts of the State; and

(d) the number of suppliers of coking coal in each district of Bihar and the total number thereof in the State?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Presumably, the Hon'ble Member is referring to supply of soft coke for domestic use in the rural areas in the country. Soft coke is allocated by the Government on monthly basis to various States/Union Territories after taking into consideration its availability. With the availability of soft coke having come down considerably, the allocations are primarily made to the States where the soft coke is produced, namely Bihar and West Bengal. Small quantities are also allocated to the adjoining States. Higher allocations of CILCOKE are being made so that the total availability of soft coke and CILCOKE for domestic purpose for various States/Union Territories remains unaffected.

(b) The quantity of soft coke and CILCOKE allocated to Bihar during the last three years was as under :

(In 000 Tonnes)

1993-94	Jan., 94	Jan., 95	April, 95
upto	to	to	to
Dec., 93	Dec., 94	March, 95	March, 96
Soft Coke	Soft Coke	CIL COKE	Soft Coke
			CIL COKE
60	40	20	10
			50
			10
			50

(c) The Office of the Coal Controller has reported that appointment of handling agent/supplier of cooking coal i.e. soft coke in the state of Bihar is done on the basis of recommendation of the Government of Bihar.

(d) There is one handling agent/supplier for each division/commissionery. Presently the total number of

handling agents/suppliers in the State of Bihar are 14 (fourteen).

[English]

#### Stock of Petroleum Products

3874. SHRI PROBIN DEKA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to maintain a stock of petroleum products for 45 days instead of 30 days; and

(b) if so, the steps being taken in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. The Government propose to develop 45 days tankage cover for mass consumption products like kerosene, diesel and petrol.

(b) The Government have approved additional 5.14 Million KL tankage under the 8th Plan, which is under implementation. Additional tankage projects in hill areas and Jammu & Kashmir are also being implemented.

[Translation]

#### Revision of Rate of Royalty

3875. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of COAL be pleased to state :

(a) the names of the States from which the Union Government have received the proposals regarding the "upward revision of rate of royalty on lignite" as on 30 September, 1995;

(b) whether proposal from Gujarat Government has also been received in this regard;

(c) if so, the details thereof;

(d) the details of the progress made in this regard so far, especially in the case of Gujarat State; and

(e) the reasons for the delay in it?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Proposals for upward revision of rate of royalty on lignite as on date have been received from the State Governments of Tamil Nadu and Gujarat.

(c) The Government of Gujarat have requested for fixation of royalty rate on lignite produced in that State at Rs. 45 to 70 per tonne from the present Rs.2.50 per tonne.

(d) and (e) The Study Group constituted to consider the question has met and is collecting necessary data in order to make its recommendation.

[English]

**Maharashtra-Karnataka Boundary Issue**

3876. SHRI SUDHIR SAWANT :

SHRI RAM KAPSE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the present status of the Maharashtra-Karnataka boundary dispute; and

(b) the steps so far taken by the Government for solution of the dispute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The boundary dispute between Maharashtra and Karnataka has been pending ever since the reorganisation of States in 1956. The Government of India had appointed the Mahajan Commission to look into this issue and it gave its recommendations in 1967 which were accepted by Karnataka in toto whereas the Government of Maharashtra rejected them. These divergent stands are persisting.

The Government of India is of the view that the dispute has to be resolved primarily by the two State Governments concerned through discussions and mutual accommodation, and it would be glad to render necessary assistance to the State Governments concerned in this regard.

**Expansion of Panipat Refinery**

3877. SHRI V. SREENIVASA PRASAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have taken a decision to enhance the capacity of Panipat refinery;

(b) if so, the existing refining capacity of the said refinery and its estimated capacity after expansion;

(c) the allocations made for enhancing the refining capacity; and

(d) the time by which the task of expanding capacity of the refinery is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) Presently, approved capacity of the refinery is 6 MMTPA. IOC has submitted a proposal for further expansion of the capacity of the refinery by 3.0 MMTPA. The proposal is under process for 1st stage approval and preparation of detailed feasibility report.

The details of the cost estimates, allocation and completion schedule etc., would be known only on the completion of the detailed feasibility report.

**Amendment in Criminal Procedure Code, 1993**

3878. SHRI KASHIRAM RANA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government have been drawn to a news-item under the heading 'high bail bonds keep undertrials behind bars' appeared in the Times of India dated November 13, 1995;

(b) if so, the reaction of the Government thereon; and

(c) whether the Government propose to amend the Criminal Procedure code, 1993 for enhancing the amount of Rs.250/- to 1000/- or any other higher amount for compounding the bail where the prisoners is unable to pay in view of the devaluation of rupee as compared to the value in the year 1973 when the Act was passed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) and (c) The Code of Criminal Procedure (Amendment) Bill, 1994 introduced in the Rajya Sabha on 9.5.1994, inter-alia contains a provision for enhancement of the amount of Rs.250/- to Rs.2000/-.

**Development Plan in Telecom Sector**

3879. SHRI RAM VILAS PASWAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the plan chalked out for the development as well as expansion of telecom network in each State during each of the next three years;

(b) the financial institutions from where the funds required for this plan are proposed to be received; and

(c) the names of the countries/foreign companies who will assist in the implementation of this plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The Annual Plan for the department of telecommunications for the year 1996-97 for the development as well as expansion of Telecom Network for the whole country has been submitted to Planning Commission for approval. Plans beyond 1996-97 have not been finalised.

(b) The plan will largely be financed by internal resources of Department of Telecommunications. When bond finance is raised in 1996-97 to supplement the internal resources, financial institutions such as UTI may subscribe to the bonds.

(c) So far Government of France and ADB have offered assistance in the development plans.

[Translation]

**Declaration of Backward Areas**

3880. SHRIMATI SHEELA GAUTAM : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government propose to declare Uttarakhand as most backward area;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (c) No, Sir. Planning, development and identification of backward area for special attention and allocation of funds for the purpose is primarily the responsibility of the concerned State Government. Planning Commission helps the States in this regard through weightage in the criteria used for distribution of central assistance and through Special Area Programme.

[Translation]

#### Coal Production

3881. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COAL be pleased to state :

(a) whether Coal India Limited is exploring any new sites for increasing coal production;

(b) if so, the places identified during the past one year; and

(c) the expected production of coal from these new sites?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c) Yes, Sir. During 1994-95 detailed exploration work was carried out in 90 blocks in 24 coalfields. Based on the detailed exploration work, 31 geological reports were prepared estimating a total coal reserve of 2868.37 million tonnes. The likely expected production from these sites can be known only after the projects are formulated.

#### Preservation of Monuments in Tamilnadu

3882. SHRI HARADHAN ROY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the attention of the Government has been brought to the serial named "Living on the Edge" telecast on Doordarshan, Channel-I on October 29, 1995 regarding preservation of monuments in Tamilnadu;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government for preservation of monuments in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) Yes, Sir. One segment of the said programme presented a report on the state of certain temples built between the 11th and 13th centuries in a village near Madras.

(c) Appropriate action in the matter will have to be taken by the Government of Tamil Nadu.

#### Captive Coal Mines to States

3883. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COAL be pleased to state :

(a) whether the Union Government propose to offer captive coal mines to States;

(b) if so, the details thereof;

(c) the States which have been offered captive coal mines; and

(d) the steps taken by the Government to ensure adequate supply of coal to States?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c) No, Sir. However, proposals from following State Electricity Boards have been received for Captive mining blocks for generation of power :-

Name of the State Electricity Board	Coalfields in which Blocks are located
1. M/s. Tamil Nadu Electricity Board	Talcher
2. M/s. Andhra Pradesh Electricity Board	Talcher
3. M/s. West Bengal Electricity Board	Raniganj

(d) Instructions have been issued to coal companies to ensure adequate availability of coal to the consumers in various States. Requests for additional allocation of coal/coke are considered/examined in each case on merits. In addition, coal from a number of collieries is being offered under the Liberalised Sales Scheme (LSS) under which, coal is supplied without the requirements of linkages/sponsorships. Under this scheme, coal is also being supplied to whole sale traders and mini traders who in turn meet the requirements of small consumers.

#### Distribution Network of IOC

3884. SHRI S.M. LALJAN BASHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether IOC is able to give adequate attention to the distribution network in the country and its management is also adequate to cater the public needs;

(b) if not, the reasons therefor; and

(c) the steps proposed to be taken by the Government to streamline its activities?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) and (c) Do not arise.



**Coal Production**

3885. SHRI SOBHANADREESWARA RAO VADDE:  
Will the Minister of COAL be pleased to state :

(a) the total quantity of coal produced in the country, State-wise;

(b) the coal linkage to different Thermal Power Stations, State-wise; and

(c) whether the Government propose to modify the coal linkage so as to ensure allotment of coal quota to a Thermal Power Plant from a State in which it is situated with a view to reduce transport charges?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) State-wise production of coal in the country during the year 1994-95 is given in the enclosed statement-I.

(b) The existing long term coal linkages as have been established for the major thermal power station in the country are given in the enclosed statement-II.

(c) Coal linkages to all thermal power stations are granted by the Standing Linkage Committee (Short-term) on quarterly basis after assessing the overall coal demand and source-wise availability of coal and its transport logistics. Within these constraints, coal linkages are sanctioned from rational sources so as to minimise its transportation.

**STATEMENT-I**

States	Production during 94-95 (Fig. in Million tonnes)
1. Andhra Pradesh	25.65
2. Assam	1.19*
3. Bihar	73.33
4. Jammu & Kashmir	0.02
5. Madhya Pradesh	74.86
6. Maharashtra	21.07
7. Orissa	27.33
8. Uttar Pradesh	13.82
9. West Bengal	17.24
10. Meghalaya	3.27**
All India	257.77

\* Including of collieries in Arunachal Pradesh and Meghalaya under Coal India Limited.

\*\* Figures for unorganised Sector.

**STATEMENT-II***Power Station-wise Linkages of coal*

(in '000 tonnes)

(Data Provisional)

Name of Power House	Linkage
1	2
<b>ANDHRA PRADESH</b>	
Kothagudam	3340
Nellore	110
Ramgundem B	310
Ramgundem STPS (NTPC)	7430
Vijaywada	6320
Muddanore	1400
<b>ASSAM</b>	
Bongaigaon	N.A.
<b>BIHAR</b>	
Barauni	490
Bokaro (DVC)	2600
Chandrapura (DVC)	1800
Muzaffarpur	430
Patratu	1600
Kahalgaoon	1740
Tenughat	600
<b>DELHI</b>	
Badarpur (NTPC)	3770
IP Station	870
Rajghat	600
<b>GUJARAT</b>	
AECO	960
Gandhinagar	2260
Sikka	820
Ukai	2660
Wanakbori	3720
<b>HARYANA</b>	
Faridabad	640

1	2
Panipat	1940
<b>KARNATAKA</b>	
Raichur	3030
<b>MAHARASHTRA</b>	
Bhusawal	1820
Chandrapur	6200
Khaperkheda	1340
Koradih	3700
Nasik	3530
Paras	470
Parli	2630
Trombay	250
Dahanu	2000
<b>MADHYA PRADESH</b>	
Amarkantak	1090
Korba East	1770
Korba STPS (NTPC)	7470
Korba West	3400
Satpura	4180
Vindhyachal STPS (NTPC)	4140
Birsinghpur	1340
<b>ORISSA</b>	
Ib-Valley	750
Talcher	1350
Talcher STPS	4650
<b>PUNJAB</b>	
Bhatinda	1990
Ropar	3740
<b>RAJASTHAN</b>	
Kota	2530
<b>TAMIL NADU</b>	
Ennore	1990
Mettur	3600
Tuticorin	3980

1	2
North Madras	2010
<b>UTTAR PRADESH</b>	
Anpara	5060
Harduaganj B	1110
NCTPP (Dadri)	2730
Obra	5510
Panki	710
Paricha	780
Rihand (NTPC)	3200
Singrauli STPS (NTPC)	7230
Tanda	990
Unchahar (NTPC)	1200
<b>WEST BENGAL</b>	
Bandel	1260
CESC	940
Durgapur (DPL)	650
Durgapur (DVC)	1140
Farakka STPS (NTPC)	6630
Kolaghat	3300
Santaldih	870
South Gen. Plants	420
Titagarh	800

#### Parcels by Returned Letter Offices

3886. SHRI ANADI CHARANDAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of registered parcels handled by the Returned Letter Offices during the year 1994-95 and 1995-96;

(b) the total number out of them which remained without being delivered and could not be returned to the senders;

(c) the fate of these registered parcels;

(d) whether any amount was earned by the Department there from; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (e) Information is being collected and will be laid on the Table of the House.

### Funds for Upliftment of Muslims

3887. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of WELFARE be pleased to state :

(a) whether the Prime Minister had announced Rs.500 crores fund for helping and assisting the minority community muslims in the country; and

(b) if so, the amount provided to the minority community out of the fund so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir. National Minorities Finance & Development Corporation was registered on 30.9.1994 as a non-profit making company with an authorised share capital of Rs.500 crores for the promotion of self-employment ventures among eligible sections of minority community including muslims.

(b) During 1994-95 Rs.50 crores was released to the National Minorities Finance & Development Corporation as Central Government's share of the share capital. Till date the Corporation has released Rs.31.01 crores to the State Channelising Agencies to provide loans to beneficiaries belonging to minority communities.

### Expansion of Telephone Exchanges in Kerala

3888. SHRI KODIKUNNIL SURESH :

SHRI RAMESH CHENNITHALA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to expand all the telephone exchanges in Kerala; and

(b) if so, the details thereof, exchange-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) No, Sir. Out of the total 742 Nos. of existing exchanges in Kerala, 550 are planned to be expanded during the year 1995-96. District-wise details are given in the enclosed statement.

### STATEMENT

*District-wise details of telephone exchanges proposed to be expanded in Kerala during 1995-96*

Name of District	No. of telephone exchanges proposed to be expanded
1	2
Alleppey	33
Calicut	41
Cannanore	51
Ernakulam	52

1	2
Idukki	36
Kasargod	38
Kottayam	43
Malappuram	47
Palghat	50
Pathanamthitta	34
Quilon	35
Trichur	37
Trivandrum	34
Wynad	19
Total:	550

### Post Offices in Karnataka

3889. SHRIMATI CHANDRA PRABHA URS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of post offices functioning in Karnataka at present, district-wise;

(b) the number of villages without this facility, district-wise; and

(c) the proposal for opening of new post offices during 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of post offices functioning in Karnataka at present, district-wise, is given in Statement-I enclosed.

(b) The number of villages without post offices, district-wise, is given in Statement-II enclosed.

(c) It is proposed to open 10 departmental sub post offices and 1 extra departmental branch post office in Karnataka under Annual Plan 1995-96, subject to availability of resources.

### STATEMENT-I

*Details of number of post offices functioning in Karnataka at present, district-wise*

S.No.	Name of District	Number of Post Offices
1	2	3
1.	Bangalore Urban	326
2.	Bangalore Rural	356
3.	Belgaum	712
4.	Bellary	455
5.	Bidar	304
6.	Bijapur	751
7.	Chikmagaloor	302

1	2	3
8.	Chitradurga	475
9.	Dakshina Kannada	791
10.	Dharwad	642
11.	Gulbarga	621
12.	Hassan	415
13.	Kodagu	217
14.	Kolar	415
15.	Mandya	364
16.	Mysore	605
17.	Raichoor	505
18.	Shimoga	467
19.	Tumkur	568
20.	Uttar Kannada	494
Total:		9785

#### STATEMENT-II

*Details of the number of villages without post offices, district-wise in Karnataka*

S.No.	Name of District	No. of Villages without post offices
1.	Bangalore Urban	372
2.	Bangalore Rural	1662
3.	Belgaum	560
4.	Bellary	205
5.	Bidar	301
6.	Bijapur	628
7.	Chikmagaloor	741
8.	Chitradurga	842
9.	Dakshina Kannada	124
10.	Dharwad	794
11.	Gulbarga	696
12.	Hassan	1988
13.	Kodagu	117
14.	Kolar	2479
15.	Mandya	1029
16.	Mysore	1134
17.	Raichoor	936
18.	Shimoga	1414
19.	Tumkur	1978
20.	Uttar Kannada	868
Total:		18868

#### Dr. Ambedkar Award

3890. SHRI A. VENKATESH NAIK : Will the Minister of WELFARE be pleased to state :

(a) the total value of the Dr. Ambedkar Award which was recently instituted by the Government;

(b) whether it carries a monetary award; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c) Dr. Ambedkar National Award for Social Understanding and Upliftment of Weaker Sectors has been instituted with effect from the year 1993, and shall carry an amount of Rs.10.00 lakhs and a Citation. Dr. Ambedkar International Award for Social Change is being instituted with effect from the year 1995, and shall carry an amount of Rs.1.5 million which will be paid in the preferred currency of the recipient, and a citation. Both the Awards shall be conferred annually.

[Translation]

#### Theft of Gold From Vishwanath Temple

3891. SHRI SURENDRA PAL PATHAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that the golden leaf from the Vishwanath Temple pinnacle of Varanasi is missing;

(b) if so, whether the Government have probed into this case; and

(c) if so, the outcome therefrom and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c) Theft of a Gold leaf from the pinnacle of the Vishwanath Temple, Varanasi was reported in July, 1981. After investigation the case has been challenged in Court and the Gold leaf is in the Sadar Malkhana of the district.

[English]

#### STD/PCO in Kerala

3892. SHRI RAMESH CHENNITHALA : Will the Minister of COMMUNICATIONS be pleased to state the number of STD/ISD PCOs functioning in Kerala, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : The No. of STD/ISD PCOs functioning in Kerala, District-wise is given below :-

S.No.	District	Number of STD/ISD PCOs
1	2	3
1.	Trivandrum	467
2.	Quilon	420

1	2	3
3.	Alleppey	311
4.	Pathanamthitta	353
5.	Kottayam	532
6.	Ernakulam	1291
7.	Idukki	170
8.	Lakshadweep	24
9.	Trichur	711
10.	Palakkad	452
11.	Calicut	641
12.	Malappuram	546
13.	Wyanad	66
14.	Kannur	448
15.	Kasargod	213
16.	Mahe	35

### Poverty Alleviation Programmes in Maharashtra

3893. SHRI ANNA JOSHI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the targets achieved by implementing various poverty alleviation programmes in Maharashtra during the last three years;

(b) the targets fixed for implementing the said programmes during the current financial year; and

(c) the funds allocated for the implementation of poverty alleviation programmes alongwith the expenditure incurred upto October 30, 1995, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) The details of the targets and achievements made under the major poverty alleviation programmes in rural areas of Maharashtra and the target for the current year are given in Statement-I.

(c) States/UT-wise allocation of funds for the major poverty alleviation programmes in the rural areas alongwith expenditure incurred upto October 30, 1995 is given in Statement-II.

### STATEMENT-I

*Physical Performance under Major Poverty Alleviation Programmes during 1992-93 to 1995-96 in State of Maharashtra*

Sl. No.	Programmes	Unit	1992-93		1993-94		1994-95		1995-96
			Target	Achievement	Target	Achievement	Target	Achievement	Target
									(Prov.)
1	2	3	4	5	6	7	8	9	10
1.	IRDP	No. of Families assisted	147906	177651	222394	217671	161826	196677	*
2.	JRY	Employment (1st Stream)	838.77	823.53	1378.27	1129.94	839.93	751.84	848.75
		(lakh mandays)							
3.	JRY	-do- (2nd Stream)	—	—	*	58.56	279.20	348.89	125.83
4.	RAS	-do-	—	—	*	31.53	*	233.89	*

\* Target not fixed.

**STATEMENT-II**  
**Financial Performance under Major Poverty Alleviation Programmes during 1995-96 (upto 30th October, 1995) State/UT-wise**

(Rs. in lakh)

Sl. No.	States/UTs	IRDP		JRY (1st Stream)		IRDP		JRY (2nd Stream)	
		Total Allocation	Total Expenditure (Prov.)	Total Allocation	Total Expenditure (Prov.)	Total Allocation (Prov.)	Total Expenditure	Total release (C+S)	Total Expenditure (Prov.)
		3	4	5	6	7	8	9	10
1.	Andhra Pradesh	8336.41	1703.34	31415.94	10918.11	3113.75	1541.07	11875.00	6307.24
2.	Arunachal Pradesh	623.43	196.34	322.51	69.28	-	-	2273.75	201.46
3.	Assam	2743.50	147.31	10342.01	3967.04	-	-	5012.50	2017.11
4.	Bihar	16218.24	4113.94	61621.21	25295.07	11815.00	7137.12	9287.50	5616.09
5.	Goa	141.87	33.96	348.46	222.76	-	-	-	-
6.	Gujarat	3059.22	1387.96	11532.18	4563.10	1938.75	958.92	4912.50	2141.15
7.	Haryana	735.33	346.85	2770.19	1022.46	-	-	1662.50	1641.19
8.	Himachal Pradesh	239.78	140.57	1107.26	431.41	-	-	562.50	89.19
9.	Jammu & Kashmir	999.09	291.17	2250.00	765.81	426.25	208.57	4725.00	2489.08
10.	Karnataka	5594.91	294.21	21094.44	6659.61	2352.50	1836.15	7100.00	5023.89
11.	Kerala	2036.15	1030.74	7674.44	2810.65	-	-	1162.50	1124.36
12.	Madhya Pradesh	10565.39	1877.31	39808.58	11288.08	7595.00	5263.82	11787.50	11131.59
13.	Maharashtra	9087.73	2110.18	34247.70	10350.51	5077.50	3228.28	7025.00	3494.00

1	2	3	4	5	6	7	8	9	10
14.	Manipur	449.59	97.70	413.36	272.00	-	-	562.50	641.00
15.	Meghalaya	477.57	85.57	483.68	100.11	-	-	0.00	174.39
16.	Mizoram	201.82	85.31	203.76	185.34	-	-	1000.00	758.39
17.	Nagaland	335.69	3.45	518.46	0.00	-	-	1300.00	0.00
18.	Orissa	6763.85	1459.41	25485.70	8294.53	3978.75	2236.25	6975.00	5849.77
19.	Punjab	521.53	439.37	1969.93	408.38	-	-	-	-
20.	Rajasthan	4388.01	640.30	16539.01	5892.49	2271.25	1289.63	9075.00	6543.08
21.	Sikkim	55.95	49.19	188.76	296.26	-	-	137.50	285.10
22.	Tamilnadu	7537.14	2789.30	28399.54	15354.50	2358.75	1929.74	3050.00	2525.59
23.	Tripura	641.42	424.00	536.90	510.56	-	-	1300.00	895.61
24.	Uttar Pradesh	20316.50	8182.95	76559.68	28189.71	5240.00	3818.32	8325.00	5265.70
25.	West Bengal	7472.20	2109.00	28153.28	8922.80	3832.50	2252.71	5037.50	4186.39
26.	A & N Islands	70.94	6.50	152.69	19.68	-	-	40.00	1.23
27.	Chandigarh	-	-	-	-	-	-	-	-
28.	D & N Haveli	14.99	0.90	82.88	14.81	-	-	30.00	4.72
29.	Daman & Diu	27.97	2.87	48.83	12.26	-	-	20.00	0.47
30.	Delhi	-	-	-	-	-	-	-	-
31.	Lakshadweep	6.99	2.07	76.55	21.47	-	-	100.00	25.45
32.	Pondicherry	57.95	21.90	149.48	113.13	-	-	-	-
Total:		109721.16	30073.67	404497.39	146971.92	50000.00	31700.58	104338.75	68433.24

### Programmes in Urdu on Doordarshan

3894. SHRI SYED SHAHABUDDIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of the programmes of Urdu language on Doordarshan, Kendra-wise;

(b) total weekly time for Urdu programmes as proportion of the total telecast time; and

(c) the sanctioned strength of Urdu production staff with vacancies as on November 1, 1995, station-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) The information is being collected and will be laid on the table of the House.

### Lift Irrigation Projects

3895. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there is any proposal for funding the lift irrigation projects which are located in the backward and remote areas;

(b) if so, whether any Central sector scheme has been worked out for this purpose; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) and (c) Do not arise.

### Marketing of IOC Downstream Products in West Asia

3896. SHRI R. SURENDER REDDY :

SHRI RAMESH CHENNITHALA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Indian Oil Corporation (IOC) has conducted market studies to identify specific markets and requirements for sale of its downstream products in West Asia;

(b) if so, the details of the results of the studies and the products proposed to be marketed;

(c) whether IOC has also applied to the US Government for patenting of some of its products;

(d) if so, the details thereof;

(e) whether the IOC propose to associate some foreign companies in marketing their downstream products in West Asia and other foreign countries; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) Preliminary investigations have revealed potential for lube marketing in Dubai and Bahrain.

(c) and (d) Yes, Sir. IOC has obtained US patent for its product entitled "Lubricating Grease Composition".

(e) and (f) No decision has been taken by IOC about associating foreign oil companies for marketing their downstream products in West Asia and other foreign countries.

[Translation]

### On-Going Irrigation Projects

3897. SHRI NAWAL KISHORE RAI :

SHRI SHANTARAM POTDUKHE :

SHRI PRATAP RAO B. BHONSLE :

SHRI GUMAN MAL LODHA :

SHRI BHEEM SINGH PATEL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of on-going major and medium irrigation projects in country;

(b) the number of incomplete projects out of these which were started in seventies;

(c) the expenditure incurred on on-going projects so far;

(d) the number of projects lagging behind their original schedule;

(e) the reasons for inordinate delay;

(f) whether the Government have received the progress of on-going irrigation projects;

(g) if so, the details thereof, Statewise; and

(h) the steps taken by the Government for the timely completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) At the beginning of VIII Plan there were 158 Major, 226 Medium and 95 Extension/Renovation/Modernisation (ERM) on-going irrigation Projects.

(b) Out of these 85 Major, 131 Medium and 19 ERM Projects were taken up during the period 1969-1980.

(c) The anticipated expenditure till March, 1995 on on-going Projects is Rs.34,157.28 crores.



(d) Out of the above on-going Projects, 103 Major, 171 Medium and 21 ERM Projects have been given investment clearance by the Planning Commission. Out of these 90 Major, 166 Medium and 21 ERM Projects are running behind schedule.

(e) The main reason for delay in completion of the Projects, in addition to technical factors and difficulties in acquisition of land, is inadequate provision of funds.

(f) and (g) The Central Water Commission is monitoring important projects regularly. The progress of on-going projects is also reviewed during Annual Plan discussions with the State Governments.

(h) Various steps taken by the Government are giving priority to those projects which have made substantial progress, earmarking of outlays to important projects, intensive monitoring of selected projects, advising the States to establish cost control cells.

#### Allotment of LPG Agencies and Petrol Retail Outlets

3898. PROF. RASA SINGH RAWAT :

SHRI DHARMABHIKSHAM :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies and petrol retail outlets allotted in Andhra Pradesh and Rajasthan, during the last two years;

(b) the norms prescribed of selection of places, persons etc. in this regard;

(c) the target fixed for allotment of LPG agencies and petrol retail outlets in the above States during 1995-96 alongwith the locations thereof; and

(d) the categories for which the advertisements were published for the above allotments and the norms prescribed therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) A retail outlet dealership or LPG distributorship is planned on the basis of the market survey. Locations having requisite potential to sustain economically viable dealership/distributorship are included in the Marketing Plan. Selection of dealers/distributors is done by the Oil Selection Board from amongst the persons applying in response to the advertisement of the oil companies and meeting the eligibility criteria relating to nationality, age, educational qualification, income, residence and multiple dealership norms. A few dealerships/distributorships are also allotted by Government on compassionate grounds. The total number of dealerships/distributorships allotted during the last 2 years in Andhra Pradesh and Rajasthan is given below :

	RO	LPG
Andhra Pradesh	64	68
Rajasthan	83	39

(c) and (d) As per existing policy, reservation has been provided for different categories as under :

SC/ST	- 25%
Defence	- 7½%
Physically Handicapped	- 7½%
Freedom Fighter	- 3%
Outstanding Sports persons	- 2%
Open	- 55%

80 and 99 retail outlet dealerships and 85 and 51 LPG distributorships have been included in the RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 for Andhra Pradesh and Rajasthan respectively.

#### Irrigation Projects

3899. SHRI BASUDEB ACHARIA :

PROF. MALINI BHATTARCHARYA :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the names of the major and medium irrigation projects of West Bengal lagging behind their original schedule;

(b) the cost escalation as a result thereof;

(c) the reasons therefor;

(d) whether the Government of West Bengal has requested the Union Government for additional financial assistance for the completion of on-going irrigation projects; and

(e) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Out of on-going major and medium irrigation projects of West Bengal in VIII Plan, two major projects viz. Kangsabati and Teesta Barrage Project-State-I and 13 medium project viz. Hinglow, Sali, Barabhum, Golmanjore, Ramchanderpur, Diversion, Mouterejore, Hunmata, Tatka, Patlai, Bako, Lipaninjore and Parga have been approved by the Planning Commission and all of them are running behind schedule.

(b) Their latest estimated cost of Rs.252.94 crores against approved cost of Rs.103.97 crores.

(c) the main reason for delay in completion of projects, in addition to technical factors and difficulties in acquisition of land, is inadequate provision of funds.

(d) Yes, Sir.

(e) The Planning Commission have approved additional Central assistance of Rs.150 crores for Teesta Barrage Project Stage-I for its completion during VIII Five Year Plan, subject to state contribution being made within the VIII Plan period.

#### Shooting Paper Prices

3900. SHRI M.V.V.S. MURTHY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether federation of Indian Publishers have expressed serious concern at the shooting papers prices in the country;

(b) if so, the number of protests lodged to the Government over increase in paper prices;

(c) whether publishers, parents of the students have also lodged the protests for increase in prices; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) No memoranda/protests have been lodged with the Ministry of Information & Broadcasting.

(d) There is no statutory control over the prices of paper. The prices are determined by the prevailing market forces and the cost various inputs viz., raw material and chemicals. Nevertheless, the Government is alive to the problems arising from the increase in prices of paper for book publishing industry. In order to contain the price of paper, the custom duty on the import of paper has been reduced from 65% to 40% in the current year's budget and this was further reduced to 20% w.e.f. 18.5.1995 which would make the imported paper cheaper. Paper has also been brought under OGL in the current EXIM Policy, which would enable unrestricted import of paper.

Several rounds of discussions have been held by the Government with the Associations of Indigenous Paper Manufacturers and the need to contain prices has been impressed upon them as a result of which prices of paper have stabilised.

#### Flood Control Projects

3901. SHRI DATTA MEGHE : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the flood control projects of Maharashtra pending with the Union Government for approval, alongwith the estimated costs thereof;

(b) the time by which these projects are likely to be approved; and

(c) the details of the Central assistance provided to Maharashtra for flood control during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No flood control projects of Maharashtra are pending.

(b) Does not arise.

(c) The Central assistance to the State Plan is in the form of block loan and block grants. The Plan allocations made for Flood Control sector, under the State Plan as per this formula during the last three years are as under:

Year	Amount in lakh
1992-93	Rs. 31.00
1993-94	Rs. 61.00
1994-95	Rs. 53.00

#### Shortage of LPG

3902. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is acute shortage of LPG in some of the districts of Maharashtra; and

(b) if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The demand of existing consumers of LPG in the State of Maharashtra who are enrolled with the distributors of Public Sector Oil Companies is, by and large, being met in full. Temporary backlogs that may arise are cleared by supplies from bottling plants in adjoining areas and by operation of LPG bottling plants during extended hours and on Sundays and Holidays.

#### Appointments on Reserved Posts

3903. SHRI UPENDRA NATH VERMA : Will the Minister of WELFARE be pleased to state :

(a) whether any such cases have come to the notice of the Government in which the persons of General category have been appointed against the posts reserved for scheduled castes, scheduled tribes and other backward classes;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c) The information has been called for from all Central Ministries/Departments and will be laid on the Table of the House.

[English]

### Supply of Lignite to Private Company

3904. SHRI HARIN PATHAK : Will the Minister of COAL be pleased to state :

(a) whether the Government have agreed to supply the lignite available with Neyveli Lignite Corporation to the private company who come forward to generate power under Zero Unit Project; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Yes, Sir. As per the Fuel Supply Agreement (FSA) between Neyveli Lignite Corporation and M/s.ST-CMS Electric Company Ltd., it has been agreed to, in principle, to supply not exceeding 2.0 million tonnes of lignite per annum by NLC for the proposed power plant of 1 x 250 MW to be set up by the said M/s.ST-CMS Electric Company Ltd.

[Translation]

### Schools for Disabled Children

3905. SHRI RAMASHRAY PRASAD SINGH :  
SHRI RAMESHWAR PATIDAR :  
SHRIMATI SHEELA GAUTAM :  
SHRIMATI GIRIJA DEVI :

Will the Minister of WELFARE be pleased to state :

(a) the number of schools for disabled children in the country, State/UT-wise;

(b) the details of the schools opened during the last three years; State/UT-wise;

(c) the details of the financial assistance provided by the Government to the Organisation/Schools for this purpose;

(d) whether there is a proposal to extend the financial assistance in this regard; and

(e) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The information regarding schools for disabled children in States/UTs is available in an accessible document, namely, Directory of Institutions working for the Disabled in India brought out by the Ministry of Welfare in 1995.

(b) and (c) A statement is enclosed.

(d) and (e) Under the Scheme of Establishment and Development of Special Schools, the assistance is provided to NGOs to the extent of 90% for establishment and upgradation of special schools in four major disabilities-Orthopaedic, hearing and speech, visual and mentally retarded. Priority under the scheme is given to setting up of schools in districts where there are no special schools at present. Both recurring and non-recurring expenditure is supported by the Ministry. This scheme has been implemented from the financial year 1993-94.

### STATEMENT

Name of the State	Sl.No.	Name of the Schools/Orgns.	Amount Sanctioned (Rs. in lakh)
1	2	3	4
TAMILNADU	1.	Dr. Dathu Rao Memorial Charitable Trust, Madras	1.31
	2.	Sidwe Rihab. Centre for Mentally Handicapped, Coimbatore	1.87
	3.	Social Service Centre, Madras	0.56
	4.	Bishop Delhi Home for Blind, Tiruchy	0.75
	5.	Karthika Public Edu. & Charitable Trust, Mayiladuthurai	0.30

1	2	3	4
ANDHRA PRADESH	1.	Hellen Keller Memorial Asso. For the Blind, Visakhapatnam	3.63
	2.	Society for Edu. of the Deaf & Blind, Vizianagaram	0.85
	3.	Mahalakshmi Welfare Society Vizianagaram	0.56
	4.	Priyadarshini Service Orgn. Visakhapatnam	2.23
	5.	Srinivasa Mahila Mandal, Prakasam Distt.	0.59
	6.	A P Society for Rehab. & Welfare of Handicapped, Hyderabad.	0.68
KERALA	1.	Asha Kiran Association for M.R. Amalapuri	0.48
	2.	Smitha Nursery Technical Instt., Emakulam	0.49
	3.	Association for Welfare of the Handicapped, Calicut	0.40
	4.	St. Cammillus Training Centre, Calicut	1.10
	5.	Calicut Islamic Cultural Society, Kozhikode	0.84
	6.	Rotary Institute for Children in Need of Spl. Care	3.52
	7.	F.R. Tezza Instt. for M.R. Wayanad	1.01
	8.	All Kerala Association for M.R. Children, Cochin	0.43
KARNATAKA	1.	Jayajyoti Basawastiwara Vidya Samsthi, Chitradurga	3.19
	2.	Sri Renuka Vidya Vardhaka Sangha, Soundatti	1.12
	3.	Jambhava Jagadguru Vidya Samasthre, Davangera	2.00
	4.	Karnataka Louis Association for the Blind, Gulbarga	1.03

1	2	3	4
	5.	Shree Shama Haralaiah, Anaji	0.11
GUJARAT	1.	Ankur School for M.R. Children, Bhavnagar	0.36
	2.	Rachnatmak Alligiri Trust	0.34
	3.	Apang Pariwar Kalyan Kendra	0.33
ORISSA	1.	Red Cross Society of the Blind, Behrampur	5.31
	2.	Open Learning System, Bhubaneswar	4.32
WEST BENGAL	1.	Sri Sri R.K. Satytananda Edu. & Charity Trust, Birbha	2.00
	2.	Prabartak Sangh Calcutta	1.19
	3.	Instt. of Child Health, Calcutta	0.47
	4.	Society for Handicapped Orientation Trg. & Edu. Durgapur	0.81
BIHAR	1.	Harijan Adivas Mahilla Seva Sansthan, Banmakmas	3.07
PUNJAB	1.	IAS Officers Wives Association, Chandigarh	1.68
	2.	Indian Red Cross Society Amritsar	0.41
	3.	Navjivini School of Spl. Edu., Patiala	2.50
MIZORAM	1.	Society for the Rehab. of Soastic Children	0.49
MAHARASHTRA	1.	Society for the Spl. Edu. of the Deaf, Bombay	6.27
	2.	N.S.D. Industrial Home for the Blind, Bombay	0.39
	3.	Shree Ram Edu. Society, Khamgaon	1.50
TRIPURA	1.	All Tripura SC/ST and Minority Upliftment Council, Tripura	0.63

1	2	3	4
MANIPUR	1.	Kangchup Area Tribal Women Society	4.27
MAHARASHTRA	1.	Thane Jila Stree Shakti Thane	1.50
ANDHRA PRADESH	1.	Zilla Vikalangula Sangam, Gurzala	0.57
	2.	Pawmencap, Hyderabad	0.15
	3.	Karim Nagar Distt. Freedom Fighters, Karim Nagar.	0.69
KERALA	1.	Sandana Adwaita Ashram, Karamana	0.64
	2.	Asha Nilayam, Ponkunnam	1.07
	3.	Faith India, Thiruvaihpuram	0.75
KARNATAKA	1.	Ajaya Welfare Society, Bangalore	1.48
	2.	St. Paul Independence Edu. Society, Bidar	1.52
	3.	Bhunaeswari Edu. Society, Kotar Distt.	1.09
	4.	Physically Handicapped Residential School, Hassan	3.42
WEST BENGAL	1.	Bharat Scouts & Guides, Calcutta	0.44
	2.	Karimpur Social Welfare Society, Karimpur	0.32
	3.	SEVAC, Calcutta	
	4.	Sunderban Gandhi Society, Sunderban	
BIHAR	1.	Shri Jain Mahila Vidyapith, Aroh	1.05
	2.	Baba Bodhnath Balika Mook Badhir Vidalaya Mungar	1.43
	3.	Bharitiya Viklang Sangh, Patna	0.53
	4.	Gyan Sarovar Sonpur, Saran	0.61
	5.	Bihar State Council for Child Welfare, Patna	1.07
HARYANA	1.	Haryana State Council for Child Welfare, Chandigarh	0.20
GUJARAT	1.	Andh Kalyan Kendra	0.25
RAJASTHAN	1.	Jeevan Nirman Sansthan, Bharatpur	0.24

1	2	3	4
ORISSA	1.	Dist. Orthopaedically Handicapped Association, Sambalpur.	0.25
MADHYA PRADESH	1.	Digdaishik Institute of Rehabilitation & Research, Bhopal.	1.10
DELHI	1.	Association of National Brotherhood For Social Welfare	1.42
TAMILNADU	1.	Vidya Vikasint Society, Coimbtore	0.78
	2.	Indian Association of the Blind, Madurai	0.27
• UTTAR PRADESH	1.	Handicapped Development Council, Agra.	0.48
	2.	Avadh Sansthan, Faizabad	3.60
	3.	Swati Asmita Nimahra Viklang Sansthan, Allahabad	0.90
	4.	Bahujan Hitai Sansthan, Barabanki	3.84
ANDHRA PRADESH	1.	OMKAR Lions School for Deaf, Vishakhapatnam	1.72
	2.	Victory India Charitable Tent of Rescure Yacht, Kuppam	0.27
	3.	Anuraag, Secunderabad	0.60
	4.	Centre for Research Dev., Hyderabad	0.95
	5.	Radha Instt. for M.R. RE Distt. Hyderabad	0.89
	6.	Seva Sadanam Madhira, Khammam	0.20
	7.	Swayamkrushi, Secunderabad	1.17
	8.	Uma Manovikas Kendram, Achanpeta, Kakinada	0.42
	9.	Chipples Paradise, Kankipadre, Krishna Distt.	2.19

1	2	3	4
	10.	Jilla Sarvodaya Edu. Society, Nagarkumool, Mahboobnagar	0.63
	11.	Maharishi Sambamurthy Instt. of Soc. Dev., Kakinada	1.22
	12.	Red Cross Society, East Godavari Distt. Kakinada	0.76
	13.	Shekinah Instt. of Rehabil. & Welfare of Disabled, Hyderabad	0.91
	14.	St. John Handicapped Institution, Krishna Distt.	2.87
	15.	Jilla Vikalangula Sangam, Vinukonda	1.11
	16.	Mother Theresa School for the Blind, Nartur.	0.88
	17.	Devanar Foundation for the Blind, Gandhinagar, Hyderabad.	0.32
	18.	Anuraag Human Services, Tollichowki, Hyderabad	1.93
	19.	Manasa, Ashok Nagar, Hyderabad	0.20
	20.	Sahaj Seva Sansthan, Hyderabad	0.89
	21.	Surya Kiran Parents Asso. For The Welfare of M.R. Children, Macherla	1.04
	22.	Navajeevan Blind Relief Centre, Tirupati	0.93
	23.	Royalaseema Sewa Samithi, Tirupati	0.95
KERALA	1.	Dr. Mukumdan Memorial Speech & Hearing Centre, Cochin	0.34
	2.	Social Service Guild of Assisi Sisters, Muvaltupuzha, Kerala	1.05
	3.	Alphons Social Centre, Kidangoor, Kerala	0.54



1	2	3	4
	4.	Association for Welfare of the Handicapped, Calicut	1.04
	5.	Charitable Society for Welfare of Disabled, Pirovam	0.22
	6.	Pope John Paul Peace Home, Ambalapuram	0.11
	7.	Santhinilayam For Handicapped Children, Anltinad, Kottayam	0.21
	8.	Sevaniketan, Parel, Changnacherry	0.29
	9.	Young Men's Christian Association, Tiruvela	0.16
	10.	Ernakulam Women's Association Cochin	0.10
	11.	Vimla Mahila Samajam, Muvathuzha	3.00
	12.	Sravana Samsara School, Kerala	0.25
	13.	Faith India, Mamla, Ernakulam Distt.	1.40
	14.	Mariom Service Society, Palakkad, Kerala	0.72
KARNATAKA	1.	Annadana Vidya Prasarak Smithi, Narengal, Dharwad	0.32
	2.	Belgaum Integrated Rural Dev. Society, Belgaum	0.19
	3.	Dakshin Bharat Dalithe Education Society, Gulbarga	0.46
	4.	Lakshmi Vidya Vardhak, Bidar	0.32
	5.	Priyadarshine Janseva Sagar, Dharwad	0.12
	6.	Angivakalara Asha Kiran Trust, Davangere	2.00
	7.	Cheshire Homes, Mangalore	0.76
	8.	Lion Charitable Trust, Distt. Raichur	0.25
	9.	Mayunatha Vidyavardhaka Samaj Seva Belgaum	0.39

1	2	3	4
	10.	R.S.M. Education Society, Bangalore	0.05
	11.	Sri Vadiraja Trust, Malleswaram	0.31
	12.	Dr. Puttarjaagavaigalvar Gadarji, Dharwad	0.34
	13.	Sangran Education Society, Bidar	1.02
	14.	Karnataka Handicapped Welfare Asso. Bangalore	1.90
	15.	Chaiwan Ayurvedic Society, Karnataka	0.96
	16.	Sh. Ramana Maharishi Trust, Robertsanpet	0.04
GUJARAT	1.	C.S. Virani Deaf & Dumbs School, Rajkot	2.5
	2.	Sopan School for M.R.	0.57
	3.	Sahyog Kushthyagna Trust. Rajendranagar	0.19
MADHYA PRADESH	1.	Viklang Sewa Bharati. Jabalpur	0.13
RAJASTHAN	1.	Navdisha vikas Samiti, Alwar	0.24
	2.	Badhir Bal Kalyan Vikas Samiti, Bhilwara Surnilyam Vidyalaya Special School	1.01
ORISSA	1.	Bhairabi Club, Khurda	2.31
	2.	Association for Social Reconstructive Activity, Cuttack.	1.64
	3.	Nilachal Sewa Pratisthan, Puri	3.13
	4.	Patitababan Sewa Sangh, Puri	0.58
	5.	Sewa, Najafgarh	0.10
DELHI	1.	All India Deaf & Dumb Society, Delhi	0.71
	2.	Delhi Association of the Deaf, Delhi	0.30
	3.	Parents Association for the Welfare of Children with Mental Handicap, New Delhi	0.43
	4.	Shri Devraha Baba Shiksha Samiti, Delhi	0.24
	5.	Bhartiya Blind Educational Culture Welfare	0.77
	6.	National Association of the Blind, New Delhi	1.76

1	2	3	4
TAMILNADU	1.	Rural Aid, T.S. Distt.	1.11
	2.	Madura Ramnad Diocesan Management Association, Distt. Kamarajan	1.19
	3.	IND Chem Research & Development Laboratory, Madras	0.63
	4.	Meston Education & Development Associatoin, Madras	0.27
	5.	Vijay Human Services, Madras	0.43
	6.	Ajay Memorial Foundation, Madras	1.07
	7.	E.K.R. Kalvi Sangam	0.96
	8.	Goly Cross Service Society, Trichy	0.03
	9.	Centre For Rural Energy & Approrriate Technology Extension, Nagapattinam, Quaid-E-Milleth	0.71
	10.	Khajamalai Ladies Association, Trichy	1.00
	11.	M.S. Chellamuthu Trust, Madurai	0.20
	12.	Punarjanam Trust, Coimbatore	0.48
	13.	The Executive Board of the Methodist Church of India, Madras	0.62
	14.	Life Help Centre For the Handicapped, Madras	0.12
	15.	Asian Institute of Human Resource Development, Madras	0.29
	16.	St. Louis DE. Gonzayue Social Home For the Handicapped, Kattabomman	0.13
	17.	Jayabalwadi Educational Society, Trichy	0.82
	18.	College Students & Graduates Association for the Blind	
	19.	National Association for the Blind, Madras	0.09
	20.	National Federation of the Blind, Madras	0.06
	21.	Society for Rehabilitation of Blind Women, Trichy	1.08
UTTAR PRADESH	1.	Grameen Sewa Sansthan, Allahabad	1.24
	2.	Harijan Nirva Varg, Adivasi Shiksha Avam Kalyan Samiti Allahabad	1.26

1	2	3	4
	3.	Bal & Mahila Kalyan Samiti, Fatehpur	0.58
	4.	Prakash Gramodyog Vikas Samiti, Sultanpur	0.42
	5.	Society of Khrist, Varanasi Cantt	0.83
	6.	Ambedkar Shiksha Smiti, Alambagh, Lucknow	0.21
	7.	Interact Society for Spastics & Handicapped, Noida.	0.14
	8.	Kamla Mahila Shikshan Sansthan, Ghaziabad	1.04
	9.	Nirman, Lucknow	0.39
	10.	Sarbhram Sewa, Niketan, Allahabad	1.44
	11.	U.P. Parents Association for Welfare of Mentally Handicapped Citizens, Lucknow	0.12
	12.	Anjuman Madarsa Islamia, Oria (Jalaun)	0.27
	13.	Apang Ashaya Jan Vikas Sansthan, Distt. Bijnore	1.08
	14.	Dev Saraswati Shiksha Parishad, Padranna	1.82
	15.	Indira Rashtriya Chetna Evam Smajothan, Dehradun	1.79
	16.	Jan Kalyan Shiksha Samiti, Deoria	2.67
	17.	Janta Adarsh Shiksha Samiti, Allahabad	0.14
	18.	Jan Sewa Sansthan, Allahabad	0.35
	19.	K.S.J. High School, Moradabad	0.22
	20.	Pratapgarh Mahila Kalyan Evam Shiksha Samiti, Pratapgarh	1.21
	21.	Rachna Sansthan, Gorakhpur	0.49
	22.	Jan Vikas Avam Mahila Kalyan Samiti, Nawabganj, Gonda	0.58
	23.	Swami Atmdev Gopalanand Shiksha Sansthan, Farukhabad	1.38
	24.	U.P. Pawan Shiksha Samiti, Unnao	1.62
	25.	Viklang Kalyan Sewa Sansthan, Muzzafarnagar	0.23

1	2	3	4
	26.	Queen of Apostles Education Society, Varanasi	1.59
	27.	Sarva Kalyan Sansthan, Lucknow	3.30
ASSAM	1.	Dhula Regional Physical Development Association, Darpang	0.30
MAHARASHTRA	1.	Mazi Vidyarthi Sangh, Jalgaon	0.15
	2.	Saraswati Shikshan Prasarak Mandal, Parbhani	0.24
	3.	Punarvas Education Society, Bombay	0.51
	4.	Sant Gadge Maharaj Bhatkya Vimukti Jani Samati Shishu Prasarak Mandal, Parbhani	1.08
	5.	Apang Jeevan Vikas Sanstha, Amravati	0.18
	6.	Gram Vikas Yuvak Mandal, Nanded	0.79
	7.	Marathwada Apang Sansthan, Latur	2.22
	8.	Samta Yuvak Mandal, Wadgaon	0.84
	9.	Shri Ganesh Shikshan Prasarak Mandal, Latur	0.65

[English]

**Change the Name of Ahmedabad to Karnavati**

3906. SHRI KASHIRAM RANA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a demand from various quarters of Gujarat for changing the name of Ahmedabad to Karnavati;

(b) whether the Government have also received a resolution passed by the Gujarat Legislative Assembly to this effect; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Government have not received any request for changing the name of Ahmedabad to Karnavati.

(b) No, Sir.

(c) Does not arise, in view of (a) and (b) above.

**Rules for Local and STD Facilities**

3907. DR. P. R. GANGWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to liberalise the rules for local and STD telephone facilities; and

(b) if so, the main features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, the rules for allotment of local and STD/ISD PCOs have already been liberalised.

(b) STD/ISD PCOs are allotted to educated (at least matric pass in Urban areas and 8th pass in rural areas) and unemployed with preference to Handicapped including blind persons, SC/ST applicants, Ex-Servicemen/War Widows, Retired DOT employees or their dependents, Freedom Fighters or their dependents and Charitable Institutions/Hospitals.

Local PCOs are allotted liberally subject to technical feasibility.

**Digital Network**

3908. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to start integrated service digital network;

(b) if so, the details thereof; and

(c) the manner in which users are likely to be benefitted by the implementation of such service?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Initially ISDN services will be provided in nine cities, namely Delhi, Bombay, Calcutta, Madras, Bangalore, Ahmedabad, Hyderabad, Jaipur and Ranchi.

(c) Integrated services digital Network provides multi-media communication facilities on the same copper pair, i.e. simultaneous transmission of voice and non-voice services like data and video conferencing are possible.

#### CBI Raids at Doordarshan Office in Bhubaneswar

3909. SHRI HARADHAN ROY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Central Bureau of Investigation has conducted raids on the Doordarshan Office in Bhubaneswar recently;

(b) if so, the details thereof; and

(c) the outcome of the raids?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) A surprise check of Doordarshan Kendra, Bhubaneswar was undertaken by the local CBI Unit on 27.10.1995. Certain records pertaining to engineering stores, commissioned programmes and transport Sector were taken by them. No report from CBI has been received.

#### TCIL Project

3910. SHRI PHOOL CHAND VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether C&M project of TCIL (public undertaking under DOT) for PTC Zimbabwe has been renewed;

(b) if so, the details thereof; and

(c) the revenue earned by the Government from the implementation of this project during the last two years, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) The revenue earned by the Government during the last 2 years is as follows :

1.5.1993 to 30.4.1994

US\$ 249,000

and Zimbabwe \$ 22,28,730.66

1.5.1994 to 30.4.1995

US\$ 249,000

and Zimbabwe \$ 25,97,087.03

#### P.C.Os Allotment Committee in A.P.

3911. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the different telecom regions are supposed to form Allotment Committee for PCOs in every secondary switching area (SSA);

(b) if so, the details thereof;

(c) whether such Committees have not been formed in Andhra Pradesh so far;

(d) if so, the reasons therefor; and

(e) the time by which these are likely to be formed?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) Sir, as per the provisions contained in the revised STD/ISD PCO Policy effective from 24.7.1993, STD/ISD PCOs Allotment Committees are constituted for all the Secondary Switching Areas.

(c) No, Sir. STD/ISD PCO Allotment Committees exist for all the SSAs in Andhra Pradesh. Though non-official members to a few STD/ISD PCO Committees in Andhra Pradesh have not yet been nominated, the Committees in those SSAs comprising of the two officials members have been authorised to process allotment of STD/ISD PCOs.

(d) and (e) Do not arise in view of reply to part (c) above.

#### New Refineries

3912. SHRI S.M. LALJAN BASHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of new refineries under construction at present'

(b) their locations and capacity; and

(c) the companies operating the licences for such refineries?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) Construction work has presently started for the following Refinery projects.

Refinery	Capacity	Location
i) Mangalore Refinery & Petro-Chemicals JVC Between HPC & Indian Rayon Industries	3.0 MTPA	Mangalore (Karnataka)
ii) Panipat Refinery (IOC)	6.0 MTPA	Panipat (Haryana)
iii) Numaligarh Refinery (JVC of IBP, BPCL and Assam Govt.)	3.0 MTPA	Numaligarh (Assam)

### Allocation of Gas to Fertilizer Units

3913. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether his Ministry has agreed to augment gas allocation to fertilizer units alongwith the HBJ pipeline;

(b) if so, whether any action plan has been worked out in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) Under the Action Plan for the period October, 1995 to March, 1996, the allocation for fertiliser units along the HBJ has been increased to 8.5 MMSCMD.

### Educational Programmes for Tribal Communities

3914. SHRI ANADI CHARAN DAS : Will the Minister of WELFARE be pleased to state :

(a) whether the educational programme launched in Low Literacy Pockets in the country is specially meant for the people belonging to tribal communities;

(b) if so, the details of the districts, in which this programme is being launched alongwith the budgetary provision for the years 1995-96, 1996-97 and 1997-98;

(c) whether any similar programme is proposed to be launched for scheduled castes in Low Literacy Pockets in the country;

(d) if so, the details thereof; and

(e) the names of the districts and Orissa which have been selected for launching educational programmes?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): (a) Yes, Sir.

(b) The Scheme is applicable to 48 Districts in 8 States and some primitive Tribal Groups as given in statements I and II enclosed.

The budget provision for 1995-96 is Rs. 2.00 crores. The outlays for 1996-97 and 1997-98 are yet to be finalised.

(c) to (e) Yes, Sir. In 48 Districts in Bihar, Madhya Pradesh, Rajasthan and Uttar Pradesh. The list is given in statement-III. Presently, there is no proposal to cover any district in Orissa.

### STATEMENT-I

*Districts Having Less Than 2 Percent Tribal Female Literacy Rate 1981-Census*

S.No. State		District	Literacy Rate	
1	2		3	4
01.	ANDHRA PRADESH	Nizamabad	0.73	
		Mahbubnagar	1.19	
		Medak	1.31	
		Adilabad	1.62	
		Karimnagar	1.61	
		Warangal	1.39	
		Nalgonda	1.02	
02.	BIHAR	Paschim		
		Champanan	1.21	
		Purnia	2.00	
03.	GUJARAT	Kachch	1.44	
		Banaskantha	1.84	
04.	MADHYA PRADESH	Morena	0.46	
		Shivpuri	0.20	
		Guna	0.25	
		Chhatarpur	0.39	
		Panna	0.77	
		Satna	0.62	
		Rewa	0.43	
		Sidhi	0.54	
		Ratlam	0.99	
		Dewas	0.87	
		Rajgarh	0.94	
05.	ORISSA	Shahdol	1.34	
		Jhabua	1.65	
		Dhar	1.19	
		West Nimar	1.82	
		East Nimar	1.93	
		Sehore	1.05	
		Raisen	1.32	
Koraput	1.65			

1	2	3	4
		Raisen	1.32
06.	RAJASTHAN	Tonk	0.67
		Pali	0.45
		Jalor	0.09
		Sirohi	0.58
		Bhilware	0.45
		Udaipur	0.68
		Chittaurgarh	0.46
		Bundi	0.91
		Alwar	1.54
		Sawai Modhopur	1.35
		Jaipur	1.67
		Dungarpur	1.31
		Banswara	1.07
		Jhalawar	1.57
07.	UTTAR PRADESH	Kheri	0.70
		Bahráich	0.61
		Gonda	0.32
08.	ARUNACHAL PRADESH	East Kemeng	1.01

**STATEMENT-II**

*Literacy Rate Among PTGs (Less Than 5%) (1981 - Census)*

S.No.	State	Literacy	Population
1	2	3	4
01.	ANDHRA PRADESH		
	a. Bondo Poorja	2.88	16374
	b. Kolam	3.26	30352
	c. Kutiakhond	0.81	50627
02.	BIHAR		
	a. Birhor	3.67	4277
03.	GUJARAT		
	a. Kathodi	2.8	20060
	b. Kotwallia	1.2	15837
	c. Padhar	2.00	9322

1	2	3	4
04.	KERALA		
	a. Kattunaickans	2.00	8803
05.	MADHYA PRADESH		
	a. Abujhmaris	1.57	15500
	b. Baigas	4.71	139665
	c. Hill Korbas	0.60	16860
	d. Kamars	2.21	13500
	e. Saharias	3.30	207600
	f. Birhor	0.81	886
06.	MAHARASHTRA		
	a. Katkaria	4.23	174620
	b. Maria Gond	3.00	66750
07.	ORISSA		
	a. Rando Porja	3.6	5895
	b. Didayi	3.2	1978
	c. Mankidias	2.9	205
Total :			805193

**STATEMENT-III**

*List of 48 Districts Having Scheduled Caste Female Literacy Below 2 Percent (1981 Census)*

S.No.	Name of the District	Rate of Literacy
1	2	3
BIHAR		
1.	Giridhi	1.18
2.	Darbhanga	1.79
3.	Muzaffarpur	1.74
4.	Hazaribagh	1.73
5.	Gopalganj	1.64
6.	Gaya	1.61
7.	Purnia	1.52
8.	Palamu	1.29
9.	Paschim Champaran	1.24
10.	Purba Champaran	1.24



1	2	3
11.	Nawada	1.10
12.	Madhubani	1.09
13.	Saharsa	1.07
14.	Sitamarshi	0.89
<b>MADHYA PRADESH</b>		
15.	Guna	1.91
16.	Satna	1.90
17.	Chhatarpur	1.83
18.	Panna	1.46
19.	Rajgarh	1.29
20.	Shajapur	1.28
21.	Rewa	1.14
22.	Sidhi	0.58
<b>RAJASTHAN</b>		
23.	Sikar	1.95
24.	Ganganagar	1.92
25.	Bharatpur	1.85
26.	Tonk	1.82
27.	Pali	1.82
28.	Sawai Madhopur	1.68
29.	Bhilwara	1.31
30.	Churu	0.91
31.	Nagaur	0.75
32.	Jaisalmer	0.62
33.	Jalor	0.51
34.	Barmer	0.51
<b>UTTAR PRADESH</b>		
35.	Deoria	1.93
36.	Rai Breli	1.92
37.	Lalitpur	1.77
38.	Sitapur	1.64
39.	Badaun	1.62
40.	Pratapgarh	1.61
41.	Banda	1.50

1	2	3
42.	Barabanki	1.48
43.	Kheri	1.43
44.	Mirzapur	1.41
45.	Basti	1.39
46.	Sultanpur	1.14
47.	Gonda	0.85
48.	Behraich	0.78

#### Construction of P.C.O. Booths

3915. SHRI ARJUN SINGH YADAV : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have constructed PCO booths in Delhi; and

(b) if so, the number of such booths constructed in Delhi and elsewhere in the country, and the criteria followed in their allotment?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) The information is being collected and will be laid on the Table of the House.

#### New Telecom Centres in Kerala

3916. SHRI KODIKUNNIL SURESH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to set up new Telecom centres in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) (i) The number of telecom centres available in Kerala is 85.

(ii) It is proposed to open telecom centres at the following places in Kerala :

1. Ambalapuzha
2. Karunagappally
3. Kadakkal
4. Nemmara
5. Aiatur
6. Perintalmanna and
7. Konny

### Achievement in Distribution of Coal

3917. SHRI ANNA JOSHI : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that Coal India Limited has made achievement in various fields;

(b) if so, area-wise details thereof with special reference to distribution of coal;

(c) whether it is a fact that Coal India Limited is planning to raise resources;

(d) if so, whether disinvestment to public is its main source; and

(e) if not, details of other sources for raising resources?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Yes, Sir. Achievements of Coal India Limited (CIL) as a whole in respect of production, productivity and despatch during 1994-95 were as follows :-

Production (in million tonnes)	233.07
Labour Productivity (in tonnes per manshift)	1.63
Despatch of Coal (in million tonnes)	222.54
Wagon loading (average four wheeler wagons per day)	15937

(c) to (e) Coal India Limited (CIL) has plans to raise financial resources for plan investments. Total plan outlay for Coal India Limited for the year 1995-96 is Rs.2260 crores. CIL has not resorted to disinvestment to public as a source to raise resources. The financing pattern of the plan as decided for Budget Estimates 1995-96, is as under :-

	(Rs. in crores)
(i) Internal Resources	912.02
(ii) Bonds	400.00
(iii) Suppliers Credit	56.98
(iv) Additional Resources Mobilisation and others	650.00
(v) Gross Budgetary Support	241.00
<b>Total</b>	<b>2260.00</b>

[Translation]

### Licences for Alcohol

3918. SHRI SURENDRA PAL PATHAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether licences for Alcohol and wine have been issued in Uttar Pradesh during the last three years contrary to the direction of the Union Government;

(b) if so, the details thereof;

(c) whether the approval of the Union Government was obtained under I.D. Act to issue these licences; and

(d) if not, the reasons therefor and the steps being taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d) The information is being collected and will be laid on the Table of the House.

### Flood Control

3919. SHRI NAWAL KISHORE RAI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether an action plan has been prepared and send by the Government of Bihar for the flood preventive measures in the flood prone area of Northern Bihar for the remaining year of the Eighth Five Year Plan; and

(b) the total amount allocated therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) Does not arise.

### Grants to Harijan Residential Schools

3920. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have fixed any norms for giving grant to the Harijan residential schools run by voluntary organisations;

(b) if so, the details thereof;

(c) whether the Government propose to recognise these schools which are imparting education properly for several years; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) Yes, Sir, the details are at enclosed statement.

(c) and (d) The matter pertaining to recognition of the schools comes under the purview of concerned State Govts./UT Admn. The NGOs have to approach the concerned State Govts./UT Admn. for the recognition of the schools run by them with the financial assistance for the Central Government.

**STATEMENT***Norms for Residential School (for 100 students)*

<u>Non Recurring</u>		<u>Amount in Rupees</u>	
1.	Cooking, vessels & Utensils	10,000 (Per five years)	
2.	Furnitures	30,000	
3.	Bedding Materials	3,300 (per student)	
4.	Labequipments for secondary schools	30,000	
<u>Recurring</u>		<u>Class I cities</u>	<u>Other Areas</u>
1.	Honorarium per month		
(a)	Headmaster/Head Mistress		
	Primary	2,500	2,500
	Secondary	3,000	3,000
(b)	Warden	2,000	2,000
(c)	Teachers		
	Primary	1,800	1,800
	Secondary	2,000	2,000
(d)	Peon	800	800
(e)	2 Cooks	1,000 each	1,000 each
(f)	One Watchman	800	800
(g)	One Sweeper	800	800
(h)	Office Assistant cum Typist	1,200	1,200
(i)	Part Time Doctor	800	800
(j)	One Helper to Cook	750	750
(k)	One Ayah	800	800
<u>Other Expenditures</u>			
(a)	Rent of Building		
	Primary	3,000 pm	2,500 pm
	Secondary	5,000 pm	5,000 pm
(b)	Clothing (4 uniforms sets per student)	500 p.a.	500 p.a.
(c)	Diet charges p.s.		
	Primary	300 pm	300 pm
	Secondary	350 pm	350 pm
(d)	Medicine	5,000 p.a.	5,000 p.a.

<u>Other Expenditures</u>	<u>Class I cities</u>	<u>Other Areas</u>
(e) Washing charges p.s.	100 p.a.	100 p.a.
(f) Books & Stationery : (Per student)		
Primary	200 p.a.	200 p.a.
Secondary	300 p.a.	300 p.a.
(g) Games & Sports materials	5,000 p.a.	5,000 p.a.
(h) Excursion	10,000 p.a.	10,000 p.a.
(i) Conveyance & TA for Staff	5,000 p.a.	5,000 p.a.
(j) Water & Electricity charges	5,000 p.a.	5,000 p.a.
(k) Contingencies including	10,000 p.a.	10,000 p.a.
<u>Office Maintenance</u>		
(l) Cooking charges/fuel	10,000 p.a.	10,000 p.a.
(m) Audit Fees	2,500 p.a.	2,500 p.a.

[English]

#### Oil Exploration

3921. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil and Natural Gas Corporation has recently signed a number of Memoranda of Understanding with foreign countries for undertaking oil exploration in various countries;

(b) if so, the details thereof indicating inter-alia the countries wherein the exploration work is proposed to be undertaken;

(c) the financial implications of the collaborations in foreign countries;

(d) whether the ONGC has also invited offers from foreign oil majors for collaboration in oil exploration in new oil fields in the country; and

(e) if so, the details thereof indicating the additional quantity of oil likely to be produced through the joint collaborations?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) During 1995 ONGC Videsh Ltd., a wholly owned subsidiary of ONGC, has signed MOUs with National Iranian Oil Company in April, 1995 and Enserch India Inc. Texas, USA in June, 1995, for formation of joint venture company for exploration and development of hydrocarbons in India and other countries. No specific countries have been identified as on date.

(c) Does not arise, as no specific projects have been identified as yet.

(d) No, Sir.

(e) Does not arise.

#### Monitoring of Water Flow

3922. PROF. UMMAREDDY VENKATESWARLU :

SHRI S. M. LALJAN BASHA :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Central Water Commission is monitoring the water flow of river Godavari in Andhra Pradesh;

(b) if so, the quantum of water flowing in the river during the last three years and current year, Season-wise;

(c) whether any flood protection works across river Godavari are planned and sent by the Government of Andhra Pradesh to the Union Government for approval; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :  
(a) Yes, Sir.

(b) The quantum of water flowing in the river Godavari during the last three years and the current year; seasonwise in million cubic meter is as under :-

Year	Monsoon (June to November)	Non-monsoon (December to May)	Total
1991-92	66,016	5,571	71,587
1992-93	82,461	4,476	86,937
1993-94	54,306	3,863	58,169
Current Year (1994-95)	1,29,498	8,351	1,37,849

(c) and (d) Government of Andhra Pradesh has sent one flood management scheme on Godavari to the Centre for appraisal in November, 1995. The scheme envisages diverting the flow of Kovvada Calva stream into Godavari with the help of regulators and allied works to save about 15,800 acre of paddy and sugarcane fields from the fury of floods during monsoon.

#### I.P.S.

3923. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to amend the Sections 354 and 509 of the Indian Penal Code Act; and

(b) if so, the time by which the said amendment bill is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) There is no proposal under the consideration of the Government for amending Sections 354 and 509 of the Indian Penal Code.

#### Expenditure on Advertisements

3924. SHRI SYED SHAHABUDDIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total expenditure on advertisement by and through DAVP since April 1, 1991 to March 31, 1995 and the advertisement budget for 1995-96 and the actual incurred between April-September, 1995;

(b) the break-up of the above expenditure during 1991-95 and during April-September by language;

(c) the break-up of the expenditure by big, medium and small newspapers for each period;

(d) the break-up of the above by periodically i.e. quarterly, monthlies, fortnightlies, weeklies and dailies; and

(e) the total advertisement bills pending unpaid with the DAVP as on March 31, 1994 and March 31, 1995 with break-up by language and category of newspaper, big, medium and small?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) The year-wise expenditure committed on release of advertisements by DAVP since April 1, 1991 upto March 31, 1995 and 1995-96 (April to Sept.) is given in enclosed statement-I.

(b) the language-wise break-up of expenditure committed during the period April, 1991 to March 31, 1995 and during 1995-96 (April-September, 1995) is given in enclosed statement-II.

(c) The break-up of expenditure on advertisement released to big, medium and small newspapers for the aforesaid years is given in enclosed statement-III.

(d) Periodicity-wise expenditure committed for the aforesaid period is given in enclosed statement-IV.

(e) 13400 advertisement bills were pending as on 31.3.1994, which have since been processed for payment. The number of pending bills as on 31.3.1995 was 24630. Language-wise and category-wise pendency is not maintained.

#### STATEMENT-I

Year	Expenditure Committed (in Rs.)
1991-92	23,15,07,824.00
1992-93	29,86,27,428.00
1993-94	31,49,60,257.00
1994-95	27,43,36,135.00
1995-96 (April - Sept.)	20,83,51,291.00

The advertisement budget of DAVP for the year 1995-96 is Rs. 2306.01 lakhs. This figure does not include the amount being paid to DAVP by the Public Sector Undertakings Autonomous bodies, paying Departments/ Ministries and the Ministry of Family Welfare.

**STATEMENT-II**

*Statement Showing Language-wise Break-up of Expenditure Committed (in Rs.) on Advertisements During the Year 1991-92 to 1995-96 (April-September 1995)*

S.No.	Language	1991-92	1992-93	1993-94	1994-95	1995-96
						(April to Sept., 95)
1.	English	88284356	114061800	122472546	116068405	78372347
2.	Hindi	66508844	92978847	99168877	84865374	67857777
3.	Urdu	9778363	12232393	12771612	9975109	8629533
4.	Punjabi	6073918	8608269	7488798	5424032	4181112
5.	Marathi	13388180	12488068	12551802	11461871	8474379
6.	Gujarati	8076155	10307039	10891209	8488612	6999882
7.	Sindhi	518244	609632	585227	415528	292875
8.	Assamese	1768736	2239016	2004869	1609209	1217437
9.	Bengali	11672781	14606832	14434607	11456446	10287452
10.	Oriya	3459288	4073765	4660820	3939637	3713413
11.	Tamil	6673358	7718527	7212186	6097173	5350448
12.	Telugu	2840188	4277695	4214374	3486593	2348903
13.	Malayalam	8749789	10453195	9364813	6820205	5968815
14.	Kannada	3246885	3734811	6887340	3955225	4423679
15.	Sanskrit	27373	16982	23853	22866	17307
16.	Nepali	288020	90347	109141	77082	69785
17.	Mizo	82570	97248	88594	75131	88241
18.	Khasi	36240	27865	20029	23979	26019
19.	Konkani	34528	5097	16601	13064	9588
20.	Manipuri	-	-	12959	60594	22299
<b>Total</b>		<b>231507824</b>	<b>298627428</b>	<b>314960257</b>	<b>274336135</b>	<b>208351291</b>

**STATEMENT-III**

*Statement of Amount Committed to Small, Medium and Big Category of Newspapers/Periodicals During the Years 1991-92 to 1995-96 for Display and Classified Advertisements*

S.No.	Category	1991-92	1992-93	1993-94	1994-95	1995-96
						(April-Sept.)
1.	Small	5,33,49,582	6,93,90,595	7,02,41,218	4,81,49,369	3,65,92,482
2.	Medium	5,30,39,628	7,07,03,777	7,35,12,901	6,07,94,077	4,53,81,498
3.	Big	12,51,18,614	15,85,33,056	17,12,06,138	16,53,92,689	12,63,77,311
<b>Total</b>		<b>23,15,07,824</b>	<b>29,86,27,428</b>	<b>31,49,60,257</b>	<b>27,43,36,135</b>	<b>20,83,51,291</b>

## STATEMENT-IV

Periodicity-wise Break-Up of Expenditure Committed (in Rs.) During the years 1991-92 to 1995-96

S.No.	Periodicity	1991-92	1992-93	1993-94	1994-95	1995-96 (April-Sept., 95)
1.	Daily (Mor)	17,93,14,298	24,17,37,003	23,73,28,532	20,06,48,739	16,03,26,179
2.	Daily (Eve)	39,86,398	60,41,421	1,16,53,570	1,00,12,631	78,41,302
3.	Bi-weekly	4,19,612	3,99,844	3,32,076	2,35,542	2,13,707
4.	Weekly	4,15,66,559	4,59,10,113	5,94,07,089	5,85,56,414	3,56,23,922
5.	Fortnightly	21,09,318	24,50,106	36,67,537	34,62,533	28,40,748
6.	Monthly	39,40,034	19,48,723	23,48,633	12,77,277	12,91,719
7.	Bi-Monthly	22,330	5,769	14,485	9,336	10,158
8.	Quarterly	1,22,850	1,02,891	1,61,635	1,07,583	1,53,763
9.	Half yearly	10,335	7,371	11,886	10,668	12,422
10.	Annual	4,473	5,988	4,272	844	1,028
11.	Tri-weekly	11,617	18,199	30,542	14,568	36,343
	Total	23,15,07,824	29,86,27,428	31,49,60,257	27,43,36,135	20,83,51,291

## Western Kosi Canal

3925. SHRI BHOGENDRA JHA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there is any proposal to declare the Western Kosi Canal as a centrally sponsored or special assistance project in order to ensure its completion; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) No, Sir.

(b) Question does not arise.

[Translation]

## Illegal Pakistani in India

3926. SHRI V.N. SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been invited to the news-item captioned 'Pakistani visa per aaye logon ka danga karane ka prayas vifal' appearing in Dainik Jagran, Jhansi edition dated December 13, 1992;

(b) if so, the facts thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) and (c) Information is being collected and will be laid on the Table of the House.

[English]

## Plan Expenditure in A &amp; N Administration

3927. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total amount allocated and expenditure incurred by the Andaman and Nicobar Administration during 1994-95;

(b) whether the Union Government delegated more financial powers to the Andaman and Nicobar Islands administration; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) The total amount allocated and the expenditure incurred by the Andaman and Nicobar Administration during 1994-95 was, respectively, Rs.438.26 crores and Rs.438.91 crores.

(b) and (c) The Government of India have recently enhanced the financial powers of the Administrator, Andaman and Nicobar Islands to sanction schemes/projects upto Rs.5 crores and to sanction expenditure on works upto Rs.2 crores.

### Salaries to Imams

3928. SHRI R. SURENDER REDDY : Will the Minister of WELFARE be pleased to state :

(a) the details of the scheme for payment of salaries to Imams of different mosques in the country indicating inter-alia the national and the financial implications thereof;

(b) the measures taken or proposed to be taken by the Government for the implementation of the scheme;

(c) whether the Government have consulted the State Governments as well as sought legal opinion with regard to the implementation of the scheme;

(d) if so, the details thereof;

(e) whether the Government have also any schemes for equipping the Madras as with computers and other modern education tools; and

(f) if so, the details thereof indicating inter-alia the financial implication of the schemes?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) In the light of SC judgement modalities are being worked out.

(c) and (d) The representatives of the State Governments present at the National Conference held on 15th September, 1993 had requested Central assistance in case they were required to implement the scheme. Divergent legal views were also received.

(e) and (f) Ministry of Human Resource Development (Deptt. of Education) have a scheme of modernisation of Madarasa Education. It has a budget provision of Rs.40 lakhs for the year 1995-96.

### Vacant Post of Nazim Dargah Sharif Ajmer

3929. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that the post of Nazim Dargah Sharif Ajmer as well as a number of places on the Dargah Sharif Committee are vacant at present;

(b) when these vacancies are likely to be filled;

(c) whether it is fact that number of Wakf properties belonging to the Dargah Sharif are under-optimally exploited;

(d) if so, the steps taken for maximising income from these properties;

(e) whether the Government propose to amend the existing legislation to make the administration and management more effective against unlawful occupation in the Dargah Sharif campus;

(f) whether the Dargah Committee has finalised any plans for the development of the Dargah Sharif campus

in view of the increasing number of pilgrims during the Urs; and

(g) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) Yes, Sir. The post of Nazim has been lying vacant since 8th September, 1995 consequent upon repatriation of the then Nazim on compassionate grounds to his parent cadre. As regards Dargah Committee, under Sector 5 of the Dargah Khawaja Saheb Act, 1955, it can have not less than 5 and more than 9 members. Presently, the Committee has 7 members and 8th member is being appointed.

(c) Yes, Sir.

(d) According to Dargah Committee Ajmer, Civil Suits have been filed.

(e) No, Sir. At present there is no proposal, under consideration of the Government.

(f) and (g) According to information received from the Acting Nazim, Dargah Committee, Ajmer, presently there is no plan before the Dargah Committee for development of Dargah Campus.

### IOC and ONGC on the New York Stock Exchange

3930. SHRI AMAR PAL SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have approved the proposal for listing of the Indian Oil Corporation and the Oil and Natural Gas Corporation on the New York Stock Exchange;

(b) if so, the detail thereof; and

(c) the benefits likely to accrue to the Indian Oil Corporation and Oil and Natural Gas Corporation as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

### Reservation

3931. SHRI MOHAN SINGH (DEORIA) : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to make the provision of reservation of 10 per cent for minorities and the poor people of upper castes of the country in the Government services, judicial services and jobs in the public sector; and

(b) if so, the details thereof?



THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Those sections of the minorities who are included in the list of OBCs are covered by the 27% reservation provided to OBCs.

(b) There is no separate proposal for giving 10% reservation to poor people of upper castes in Government service.

[English]

#### DUAL Citizenship In Assam

3932. SHRI CHITTA BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the AASU and its allies have recently raised the demand for dual citizenship in Assam, reservation of Assembly seats for Assamese speaking people and a provision for Assam similar to Article 370 for Jammu & Kashmir in the Constitution;

(b) if so, the reaction of the Government thereto;

(c) whether the Government proposes to hold a dialogue with the AASU representatives on these demands; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d) The Government is not aware of any such demand. However, according to available information, in a convention organised at the initiative of AASU at Guwahati in October, 1995, various issues which form part of AASU's 21-point programme and *inter-alia*, include establishment of true 'federal structure', etc., were discussed.

[Translation]

#### Nominees of NDMC

3933. SHRI CHANDRESH PATEL :

SHRI SURENDRA PAL PATHAK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have nominated officers, M.L.A.'s and M.P.'s from Delhi in New Delhi Municipal Council recently;

(b) if so, the details thereof;

(c) whether the Union Government have consulted the Government of National Capital Territories, Delhi while nominating these nominees; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) and (b) The New Delhi Municipal Council has been constituted in accordance with Sector 3 and 4 of the New Delhi Municipal Council Act, 1994. The

membership of the Members concerned of the Legislative Assembly of Delhi, keeping in view Sector 4 (1) (d) of the Act, and of the Member of Parliament concerned as a Special Invitee, in accordance with Sector 4(2), has been notified by the Government. In addition, five officers have been nominated as Members in accordance with Sector 4(1) (c) of Act. The appointment of the erstwhile Special Officer of the New Delhi Municipal Council with the modified designation of Chairperson of the Council has also been notified by the Government. The names of the aforementioned are given in the statement enclosed.

(c) and (d) No consultation with the Government of the National Capital Territory of Delhi is necessary for the nominations under Sector 4(1) (c) of the aforesaid Act. In respect of appointment of the Chairperson of the Council under Sector 4(1) (a), consultation with the Government of the National Capital Territory of Delhi was not done in the light of the fact that only the designation of the existing functionary was being changed from 'Special Officer' to 'Chairperson'.

#### STATEMENT

Sl.No.	Name	Relevant Provision of the New Delhi Municipal Council Act, 1994
1	2	3
1.	Shri Baleshwar Rai, Chairperson	Sector 4(1)(a)
2.	Smt. Tajdar Babar, MLA	Sector 4(1)(b)
3.	Shri Ram Bhaj, MLA	Sector 4(1)(b)
4.	Shri Kirti Azad, MLA	Sector 4(1)(b)
5.	Shri Bhaskar Khuibe, Govt. Official	Sector 4(1)(C)
6.	Smt. Kiran Dhingra, Govt. Official	Sector 4(1)(C)
7.	Shri Mesh Ram, Govt. Official	Sector 4(1)(C)
8.	Shri S. Prakash, Govt. Official	Sector 4(1)(C)
9.	Shri S.R. Shukla, Govt. Official	Sector 4(1)(C)
10.	Shri Rajesh Khanna, MP	Sector 4(2)

[English]

#### Oil Selection Board

3934. SHRI S.M. LALJAN BASHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have specified any written norms/criteria for the selection/nomination of members to constitute the State Oil Selection Board and for how many years;

(b) whether such Committee/Board are renewed on completion of terms; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. Each Oil Selection Board consists of a Chairman who is a retired High Court Judge and two prominent persons as Members, one of them belonging to SC/ST/Other weaker Sectors of the society. Tenure of Chairman and Members is for a period not exceeding two years.

(b) Tenure of the Chairman and the Members of a Board can be terminated on or before completion of its normal tenure of two years and can also be renewed.

(c) On 1.1.1993, 18 Statewise/Regionwise OSBs were created. At present, OSBs of Rajasthan, Orissa, Himachal Pradesh and Jammu & Kashmir are not functional. Tenure of Chairmen/Members of the remaining 14 OSBs has been renewed/terminated on or before completion of two years.

#### LTTE Detenues

3935. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government of Tamil Nadu has requested the Union Government for additional powers under the foreigners Act after the incident of escape of LTTE detenues;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) and (c) The matter is under examination.

#### 1984 Riots

3936. SHRIMATI SAROJ DUBEY :

SHRIMATI GIRIJA DEVI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and names of Congress leaders given security cover in Delhi after 1984 riots;

(b) the number of terrorist attacks made on political leaders in and around Delhi after 1984;

(c) whether it is a fact the terrorist menace in Punjab has been drastically eliminated and near normalcy has been restored in Punjab; and

(d) the justification of providing security cover to these leaders and whether the Government propose to gradually reduce and withdraw security cover from some of these

leaders with a view to save Government expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) 89 Congress leaders have been provided security cover in Delhi after 1984 riots excluding Ministers. It is not desirable to give the names of protected persons in the interest of their security.

(b) In Delhi, three attacks were made by the terrorists after 1984.

(c) Yes, Sir.

(d) Need for security and scale of security arrangements are reviewed periodically. This is a continuing exercise. The security arrangements are modified/withdrawn from time to time.

[Translation]

#### Citizenship

3937. SHRIMATI SHEELA GAUTAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of such foreign refugees have come from abroad to our country and are receiving sustenance from United Nation Refugee High Commission;

(b) the names of the countries from where such refugees have come, alongwith number of such refugees year-wise;

(c) the number of such refugees as have sought citizenship of the country and are living in this country;

(d) whether the Union Government had varified the antecedents of the refugees who have sought the citizenship; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) and (b) UNHCR has informed that there are 5225 families (21,164 persons) as refugees in India under the UNHCR's mandate as on 30.11.1995. Out of them 4624 families (20,152 persons) are Afghan nationals and 601 families (1,012 persons) are of other nationalities.

(c) to (e) No special provision exists in the Citizenship Act, 1955 for grant of Indian Citizenship to persons holding refugee status. Indian Citizenship is granted in accordance with the provisions of the Indian Citizenship Act, 1955.

[English]

#### Allegations for Unfair Practice in Oil Sector

3938. SHRI BOLLA BULLI RAMAIAH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a Rs. 261 crore contract has been

awarded by ONGC to Public Sector Mazagon Dock Ltd. on 'nomination basis' without international competitive bidding and evaluating tenders;

(b) if so, the details thereof; and

(c) the reasons for not inviting international tender?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) Indian PSUs MDL, HSL and BSCL have been requesting ONGC to award the well platforms on nomination basis since their yards were lying idle. Based on the past performance of the PSUs and time availability, the proposal for award of HX-HY well platforms to MDL on nomination basis is under consideration of the ONGC Board. However, no decision on the award of contract has been taken.

[Translation]

#### Uttarakhand

3939. SHRI MANABENDRA SHAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of agitators against whom cases have been registered for prosecuting under the various laws during on going agitation for the constitution of separate State in hilly area "Uttaranchal" of Uttar Pradesh;

(b) whether the Government are withdrawing the cases filed against the above agitators;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

#### Local Resource Mobilisation

3940. PROF. PREM DHUMAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Planning Commission had accepted the arrears of royalty amount on hydro electric projects as local resource mobilisation for annual plan of Himachal Pradesh for 1994-95 and 1995-96;

(b) if so, whether the arrears of royalty amount has been given to Himachal Pradesh by the concerned States; and

(c) if not, the manner in which the Planning Commission is expected the State Government to achieve the targets?

THE MINISTER OF STATE OF THE MINISTRY OF

PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) No, Sir. The issue of payment of arrears receivable from the Government of Punjab and Haryana as royalty on Hydro Electric Projects in the State is under the purview of Ministry of Power and not the Planning Commission.

(b) and (c) Does not arise.

#### Riots of 1984

3941. SHRI BASUDEB ACHARIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government had enquired into the conduct of Delhi Police during 1984 Delhi riots; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The Central Government had set up the Justice Ranganath Mishra Commission to inquire into the allegations of organised violence in Delhi in 1984 following the assassination of the then Prime Minister, Smt. Indira Gandhi. Based on the recommendations of this Commission, two separate Committees were set up; one to enquire into delinquencies and conduct of officials of the Delhi Police and the other to enquire into grave offences committed during the riots.

The first Committee, known as the Kapur-Mittal Committee, submitted recommendations for action against 72 police officials. Out of these, 16 officials have since retired/died; 3 officials were censured; of the remaining 53 officials, 20 were exonerated and cases against 2 officials were withdrawn. Departmental enquiry against 17 officials are at various stages of completion. Against the remaining 14 officials, departmental proceedings have been stayed under the orders of the courts/Central Administrative Tribunal.

On the basis of recommendations of the second Committee, known as the Jain-Aggarwal Committee, the Government of National Capital Territory of Delhi identified 91 delinquent police officials. Out of these, 29 police officials had retired/expired before receipt of the recommendations of the Committee. Cases of 9 police officials, also indicated by the Kapur-Mittal Committee report have been combined for disciplinary action. Of the remaining 53 officials, 33 police officials have been exonerated, 9 police officials have been punished and departmental proceedings against 11 police officials are at various stages of progress.

#### Religious Rights of Muslims

3942. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are taking all necessary steps to protect the religious rights of the muslims and their places of worships; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The freedom to profess, practice and propogate religion and to manage religious affairs is enshrined as Fundamental Rights in Articles 25 & 26 of the Constitution. The Rights are available to all persons of all religious denominations including Muslims and the Constitution also confers the right to move the Supreme Court for enforcement of these Rights.

The Government has also set up the National Commission for Minorities under the National Commission for Minorities Act, 1992 for safeguarding the interests of minorities including Muslims.

As regards the places of worship, the prime responsibility for the protection of religious places is that of the State Governments, who are required to maintain the law and order. The Places of Worship (Special Provisions) Act, 1991 provides for protection from conversion of all those places of worship which existed prior to 15th August, 1947.

The Government has also enacted the Wakf Act, 1995 for better management of wakfs.

#### **Sindhis as Linguistic Minority Community**

3943. SHRI JAGAT VIR SINGH DRONA : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have received any representation to declare Sindhis a special linguistic Minority Community;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) The Government has been receiving representations from the Sindhi organisations like the World Sindhi Congress, Akhil Bharatiya United Sindhi Panchayat Federation, Akhil Bharatiya Sindhi Samaj, etc. making a number of demands with regard to their language and culture, which inter-alia include the one for declaring them as a Special Linguistic Minority Community.

(c) there is no provision in the Constitution for formal recognition or declaration of any section of population as a minority based on religion or language. However, the linguistic interests of Sindhis are taken care of by the Special Officer for Linguistic Minorities under Article 350(B) of the Constitution.

[Translation]

#### **Development of Baiga Caste**

3944. SHRI KHELAN RAM JANGDE : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government have received any scheme from Madhya Pradesh for the development of Baiga Caste;

(b) if so, the details thereof; and

(c) the action taken thereon as on March 30, 1995?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) As per action plan of the State Government a sum of Rs.30.92 crores has been proposed for the years 1993-94 to 1997-98 under family oriented development programmes, community development, infrastructure development and establishment expenditure. The number of beneficiaries under these programmes would be around 1.35 lakhs.

(c) The Action Plan of seven primitive tribal groups of Madhya Pradesh was received only in the month of March, 1995; hence the matter was under examination as on March 30, 1995.

[English]

#### **Misuse of the Legal Provision by the Police**

3945. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the National Law Commission and the National Police Commission made suggestions to avoid the misuse of the legal provisions by the police;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to study and implement the above suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c) The information is being collected and will be laid on the table of the House.

#### **Reservation Benefits**

3946. SHRI SUDHIR SAWANT : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have conducted any survey to assess recipients of reservation benefits and the income groups receiving the reservation benefits in the Scheduled Castes and Scheduled Tribes;

(b) if so, the details thereof;

(c) whether it is a fact the majority of recipients of reservation benefits hail from urban areas and vast majority of Scheduled Castes/Scheduled Tribes population has received no benefits and reservations are being concerned by the elite population amongst the Scheduled Castes and Scheduled Tribes; and

(d) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) No, Sir.

(c) and (d) Reservation in Services for Scheduled Castes and Scheduled Tribes are provided irrespective of income or area whether rural or urban. Government facilities in the shape of post-matric scholarships Hostel accommodation, Book Banks and pre-examination coaching are however available to students whose parents income is below Rs.24000/- p.a. with restriction to two children per family only.

[Translation]

#### Security to Dalai Lama

3947. SHRI MOHAN SINGH (DEORIA) : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether three Tibetans of China origin were arrested for spying from Dharamshala the exiled capital of Dalai Lama, the exiled religious head of Tibet;

(b) if so, the details thereof; and

(c) the steps taken by the Government for the security of Dalai Lama and whether any change has been effected therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) Three Tibetans of Chinese origin were arrested in the second fortnight of November, 1995 in Dharamshala by the local Police.

(c) Security arrangements for the Dalai Lama are reviewed from time to time. Government of Himachal Pradesh have been advised of the need to suitably review and stream line the security arrangements in view of the recent developments.

[English]

#### Compensation/Ex-Gratia Payment

3948. SHRI AMAR ROYPRADHAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any compensation/ex-gratia payment has been given to the official drowned in the Parbati Dam near Dholpur, Rajasthan;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) Yes, Sir. A sum of Rs.10,000/- each to the families of the five officials drowned in the Parbati Dam near Dholpur, Rajasthan on 16.10.1995 has been

sanctioned from the Relief Fund of the Chief Minister of Rajasthan. An ex-gratia amount of Rs.1 lakh each in respect of two officers and Rs.75,000/- in respect of one official belonging to Government of Rajasthan has also been sanctioned by the Government of Rajasthan.

(c) Does not arise.

#### Navo Sudra Caste

3949. SHRI BALRAJ PASSI : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that "Navo Sudra" caste is declared as scheduled caste in West Bengal;

(b) if so, the details thereof;

(c) whether a large number of Bangali "Navo Surda" people have migrated en-mass to various parts in Uttar Pradesh, particularly in Districts of Nainital and Pilibhit after Independence;

(d) if so, the details thereof;

(e) whether the Government of Uttar Pradesh have not declared the "Navo Sudra" caste as scheduled caste; and

(f) if so, the time by which it is likely to be declared?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) "Navo Sudra" community has not been notified as a Scheduled Caste in relation to the state of West Bengal. However, "Nama Sudra" community has been declared as Scheduled Caste in West Bengal.

(c) and (d) Yes Sir. Persons belonging to "Nama Sudra". Community have been settled in various districts of Uttar Pradesh including Nainital and Pilibhit.

(e) According to the provisions of Article 341 of the Constitution the Government of Uttar Pradesh or any state Government is not empowered to declare any community as Scheduled Caste. Inclusion in the list of Scheduled Castes can be made through an Act of Parliament only. The Government of Uttar Pradesh has however, recommended a proposal to include 'Nama Sudra' in the Scheduled Caste list of Uttar Pradesh.

(f) No specific time schedule can be indicated.

#### Regional Council for Jammu

3950. KUMARI SUSHILA TIRIYA :

SHRI GURUDAS KAMAT :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether granting of regional council for Jammu is under the consideration of the Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) There is no such proposal presently under the consideration of the Government.

#### Awareness About Protection of Rights

3951. SHRI ANADI CHARAN DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(A) the steps taken by the National Human Rights Commission to promote human rights literacy among various sections of the society and promote awareness of the safeguards available to them for the protection of their rights since the constitution of the Commission; and

(b) the amount earmarked for the purpose during the year 1995-96 and the amount actually spent upto October 31, 1995?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) The National Human Rights Commission has taken following steps to spread human rights literacy and to promote awareness about the safeguards available for the protection of human rights :-

(i) The Chairperson of the Commission has addressed letters to Vice-Chancellors of various Universities and Deans of Law Faculties in March, 1994 urging them to examine how best the subject of human rights could be introduced at various stages of study at the university level;

(ii) The Commission is holding periodic meetings with Department of Education, Ministry of Human Resources Development, National Council for Educational Research and Training, University Grants Commission, National Open School and Indira Gandhi National Open University on the question of including human rights in the curriculum of educational institutions at various levels.

(iii) Seminars, workshops and conferences have been held in various States, Viz. Tamil Nadu, Kerala, Jammu and Kashmir, Bihar, West Bengal, Assam in collaboration with NHRC with which the Chairperson, Members and senior officials of the Commission have associated themselves.

(iv) The Commission is preparing a model training syllabus for all levels of the police forces in consultation with senior police officers of various States and Union Territories. The Commission has also been reviewing the efforts of Army in sensitising their personnel, from the level of Jawans to Commanding Officers, on human rights.

(v) The Commission has addressed letters to leaders of all political parties represented in Parliament or State legislature and suggested taking measures for promoting human rights and monitor the conduct of their cadres and

liaise with the Commission. Chief Ministers have also been requested to have public servants trained and sensitized on human rights.

(vi) The Commission is publishing a monthly Newsletter since October, 1994. The newsletter is widely circulated and is generally well received.

(vii) The Commission is making regular contacts with representatives of the media, including senior editors, correspondents and other personalities, especially the human right activists and NGOs engaged in the field of human rights and civil liberties.

(viii) The Commission and its Members, while visiting States, utilize the opportunity to spread the awareness of the safeguards available to various sections of society for the protection of their rights.

(b) Grants-in-aid is released to the Commission in instalments for meeting its entire expenditure. The Commission spends funds, to the extent necessary, out of its grants-in-aid for the purpose of promoting human rights literacy. No specific amount has been earmarked for the purpose of promoting human rights literacy. An amount of Rs. 3.64 lakh has been spent during the current financial year (1995-96) upto October, 1995, on account of Seminars, Conferences, publications (such as newsletter), audio-visual publicity and assistance to N.G.Os.

#### Popularity of Programmes of Doordarshan

3952. SHRI MANORANJAN BHAKTA : Will the Minister of Information and Broadcasting be pleased to state :

(a) with reference to Lok Sabha USQ No. 3081 dated August 24, 1995 regarding popularity of programmes of Doordarshan and mention of title of programmes/serials other than feature films which continues to receive in recent weeks the first five ranks or places among popularity ratings for programmes of different regional Kendra of Doordarshan;

(b) the details of the follow-up action being taken or proposed to be taken in the light of such rating; and

(c) whether there is any proposal to exchange such popular programmes/serials/items between different Kendras of Doordarshan by suitably dubbing them in the languages concerned?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) The requisite details in respect of certain Kendras are given in the enclosed statement.

(b) These ratings assist the producer in obtaining commercial support for its programme and also provide Doordarshan one input, among many, in the matter of granting an extension or otherwise to the programme.

(c) There is no such proposal at present.

**STATEMENT**

*Popular Programmes from Regional Kendras for The Week 26 November - 2 December, 1995*

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**Delhi and the Hindi States**

Neem Ka Ped (Serial)

Geet Bahar (Light Music)

Parakh (News Magazine)

Ujale Ki Ore (Serial)

Katha Sagar (Serial)

**Bombay**

Ga-Di-Ma (Serial)

Drashta (Serial)

Dar Nekha Nahi (Serial)

Ran Mansir (Serial)

Grahakashi Hitbuj (Consumer Affairs)

**Ahmedabad**

Dada-O-Dadu (Serial)

Mohra Pachhal Chehar (Serial)

Gamat Gulat (Serial)

Kartavya (Serial)

Antakkadi (Serial)

**Madras**

Uyiroviyam (Serial)

Marakkumudiavillai (Serial)

Penn-Manam (Serial)

Mukkanaang Kayiru (Serial)

Pulavar Pugazhendhi (Serial)

**Hyderabad**

Gandharva Maleateeyam (Serial)

Palnati Veera Bharatam (Serial)

Jeevan Reyam (Serial)

Veedaniveedalu (Serial)

Swethi Chinukulu (Serial)

**Bangalore**

Kana (Serial)

Mallika Parinaya (Serial)

Chetana (Serial)

Sutta Mutta (News Magazine)

Chuku Chuku Raslu (Serial)

Thiruvananthapuram

Purudesayilekkula (Serial)

Thunehatner Acharya (Serial)

Dampathyam (Serial)

Cinema-Cinema (Serial)

Gramam (Serial)

Guwahati

Surangar Majere (Serial)

Agnipath (Serial)

Uttaran (Serial)

Rupahi Aru Sontora (Serial)

Yuvadarsan (Youth)

Bhubaneshwar

Rupeli Parada Suneli - Katha (Serial)

Gopal Rohasya (Serial)

Sukha Basi (Play)

Laxmipurana (Serial)

Dhusara Banani (Play)

Calcutta

Janani (Serial)

Sur Sangeet (Musical Programme)

Bandhan (Serial)

Krishnar Kanthar (Serial)

Lauha Kapath (Serial)

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**Protection of Journalists**

3953. SHRI V.N. SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the government have any special plans for the protection of Journalists;

(b) if so, the details thereof; and

(c) the list of accredited Journalists murdered or seriously injured since 1989 in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) Basically, the law and order is a

State subject and to create proper security environment for those living in the States is the primary responsibility of the State Government concerned. However, the Central Government have issued detailed guidelines from time to time for providing necessary protection and security to the Journalists. The State Governments have also been advised to ensure prompt registration and investigation of cases relating to attack on journalists and to take action against erring officials.

(c) The information is being collected.

#### Music System of FM Channel

3954. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the broadcast of Hindustani and Karnatak systems of classical music were discontinued recently during the day and evening hours on the FM Channel of All India Radio, Delhi;

(b) if so, the reasons therefor;

(c) whether any adverse comments have been made by some music critics and cultural organisations of Delhi as against the discontinuation of above music systems;

(d) if so, the reaction of the Government thereto; and

(e) the steps taken by the Government to continue of above systems of music?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) Yes, Sir. The programming on the time chunks on this channel operated by AIR itself has been revised to make it compatible with the programming of the private parties allotted time slots on it in order to give this channel a distinct identity.

(c) No, Sir.

(d) Does not arise.

(e) Indian classical music continues to be broadcast regularly on the other channels of AIR, Delhi.

#### Holding a Parliament Session in South

3955. SHRI SRIBALLAV PANIGRAHI : Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) the number of times the Government considered holding a Parliamentary session in the South; and

(b) the reasons for rejecting such a proposal?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) and (b) The proposal for holding a Parliament Session in South had been considered by the Government from time to time. However, the proposal was not found feasible.

#### Programme Parishram on Life of Dr. B.R. Ambedkar

3956. SHRI BASUDEB ACHARIA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have received any request from any organisation in the State of Maharashtra for telecasting a T.V. Programme based on Dr. B.R. Ambedkar under the sponsorship scheme;

(b) if so, the details thereof including the reaction of the Government to the requests;

(c) whether any programme on Dr. B.R. Ambedkar was telecast on April 14, 1994 under the royalty scheme;

(d) if so, the details thereof; and

(e) the measures taken by the Government to avert expenditure on payment of royalty to programmes under royalty scheme when the same programmes can be allowed under Special Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (d) A programme entitled 'Parishram' was telecast by Doordarshan on 14th April, 1994 on royalty basis as its producer failed to get a sponsor for the same.

(e) Doordarshan always endeavours to telecast programmes under the sponsored category to the maximum extent possible.

#### Film Company in Bangalore

3957. SHRI CHIRANJI LAL SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(A) whether the young film making has set-up a company in Bangalore to produce and distribute world wide films from India;

(b) if so, whether the Government have approved the above company; and

(c) if so, the main terms thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Government is not aware of any young film making company having been set up in Bangalore.

(b) and (c) Do not arise.

#### Coastal Patrolling

3958. SHRI MOHAN RAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the State Government of Maharashtra has requested the Union Ministry of Home Affairs for reimbursement of the expenses incurred by the State Government on account of Joint Coastal patrolling with a view to prevent and check smuggling of explosives/



weapons in coastal areas of Thane, Raigad, Ratnagiri and Sindhudurg in Maharashtra;

(b) if so, the details thereof?

(c) the amount due to the State Government of Maharashtra on this account; and

(d) when this amount is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d) The Government of Maharashtra has claimed from the Government of India, the re-imburement of expenditure incurred by the former on Joint Coastal Patrolling in 1993-94 and 1994-95 under the Coastal Surveillance Scheme amounting to Rs. 6,19,11,000/-. After processing the claims, Government sanction for Rs. 474.14 lacs on special financial assistance to the Government of Maharashtra for financing the Coastal Surveillance Scheme in 1993-94 and 1994-95 was issued in March, 1995.

#### Hold of Election

3959. SHRI BALRAJ PASSI :

MAJ. GEN. (RETD.) BHUWAN CHANDRA (KHANDURI) :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for the exclusion of Uttarakhand region from the purview of the local bodies (Municipal Boards and Municipal Councils) elections held in Uttar Pradesh in November, 1995;

(b) whether it is proposed to hold these elections in the near future; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Elections to various local bodies in the Uttarkhand region in Uttar Pradesh could not be held alongwith other parts of the State in November, 1995 due to the prevailing law and order situation in the area.

(b) and (c) It is for the State Government to determine the timing of the elections keeping in view various factors, including the law and order situation.

[*Translation*]

#### Transporting work to Ex-Servicemen

3960. SHRI BHUBANESHWAR RPASAD MEHTA : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware of the facts that the transporting works in C.C.L. are being done by the coal mafia and other eminent persons in the bogus name of ex-servicemen which causes loss to C.C.L.;

(b) if so, whether the Government propose to conduct CBI enquiry in this regard;

(c) if so, the details thereof; and

(d) if not, the other steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) to (d) Do not arise.

[*English*]

#### Death Certificate to dependents of deceased in Accidents

3961. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the dependents of the deceased in railway accidents find it an upheaval task to get the death certificates resulting in the denial of compensation which is otherwise legitimately due to them;

(b) if so, the measures taken by the Government in this regard;

(c) whether any complaints letters were received by the Government in this regard; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d) The information is being collected and will be laid on the table of the house.

#### Embankment of Katri Nala

3962. SHRI PURNA CHANDRA MALIK : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that the embankment on Katri Nala is crucial for the safety of the Gaslitand and other mines of the area; and

(b) if so, the steps taken/proposed to be taken by the Government to ensure the proper repairs of the said embankment?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) A temporary embankment has been erected along Katri Nala to ensure safety to adjacent mines. Meanwhile, designing work for the construction of a permanent embankment is in progress.

#### Coal Linkages

3963. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that original coal linkages had

to be shifted to alternate sources due to non development of linked mines;

(b) if so, the details thereof;

(c) the steps taken to supply alternate fuel; and

(d) its likely impact on the commissioning of power projects in the private Sector?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Long-term coal linkages for Power Stations are provided and also rationalised as and when required by the Standing Linkage Committee (Long-term), depending on factors like long-term projected availability of coal, transportation logistics, time frame of supplies etc.

According to available information non-development of linked mines has not forced shifting of original linkage to alternate sources.

(b) to (d) Do not arise.

[Translation]

#### Reserves Coal

3964. SHRI DATTATRAYA BANDARU : Will the Minister of COAL be pleased to state :

(a) whether the Government have explored huge reserves of coal in the Talcher and Elb river basin areas in Orissa;

(b) if so, the details thereof;

(c) the estimated quantity of coal likely to be mined therefrom; and

(d) the extent to which the requirement of coal of the country is likely to be met by this?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) As on 1.1.1995, Geological Survey of India (GSI) engaged in regional exploration of coal in the country, have assessed coal reserves in Talcher and Ib River coalfields of Orissa at 25.48 billion tonnes and 21.06 billion tonnes respectively.

(c) and (d) The coal production programme from Talcher and Ib River coal fields of Orissa has been projected at 36 million tonnes for the terminal year of Eighth Five Year Plan (1996-97) out of total projected coal production of 288.65 million tonnes for that year.

[English]

#### Arms Trafficking

3965. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the CBI inquiry has been ordered into the trafficking of arms in Madhya Pradesh; and

(b) if so, the details thereof and the outcome therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The matter relating to the seizure of arms and ammunition in July, 1995 in district Ujjain of Madhya Pradesh has been ordered to be investigated by the Central Bureau of investigation. Preliminary investigations of the cases registered had revealed inter-State ramifications.

#### Bombay Bomb Blast

3966. SHRI SUDHIR SAWANT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Red Corner Notices have been issued to suspects of Bombay serial bomb blasts;

(b) if so, the details thereof and the action taken thereon;

(c) whether Iqbal Mirchi extradition procedure has been hampered;

(d) if so, the reasons therefor;

(e) whether property belonging to culprits of Bombay blast abroad is being frozen or seized; and

(f) if so, the details thereof and the action taken for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) Yes, Sir. Red Corner Notices have been issued against 30 absconding accused persons who are suspected to be hiding abroad. The matter is being actively pursued.

(c) and (d) A request for extradition of Iqbal Mirchi was sent to the Authorities in UK through MEA after his arrest on 05.4.1995. The extradition proceedings were initiated in the Bow Street Magistrate's Court in London. After hearing, the Court rejected the request for extradition on the ground that the available evidence against Iqbal Mirchi was not sufficient.

(e) and (f) The Designated Court, Bombay has issued orders for attachment of a property owned by the prime accused Dawood Ibrahim Kaskar in the name of his wife Mahajabeen Shaikh Dawood Hasant at 68 Hawtrey Road, London NW 3, under section 8(3) (b) of TADA (P) Act 1987 r/w 83 to 85 of Cr. P.C. 1973. The Designated Court has also issued a Letter Rogatory addressed to the Hon'ble Chief Justice of UK in terms of the agreement between the Govt. of India and the Govt. of UK for mutual assistance in matters concerning investigation and prosecution of crime and the tracing, restraint and confiscation of the proceeds and instruments of crime and terrorist funds, for execution of the order of attachment. The Letter Rogatory has since been forwarded to the MEA for onward transmission to the Indian High Commission in UK for

execution of the order of attachment issued by the Designated Court.

#### Chakma Refugees

3967. SHRI LAETA UMBREY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether People Right Forum organisation of Chakma Refugees have drawn a map of Arunachal Pradesh in which they have claimed the whole of Papumpare, Lower Subansiri, Lohit and Changlang districts of the State;

(b) if so, the details thereof;

(c) whether the Chakma Refugees sat on Dharna in Delhi in support of their demand and burnt the effigy of the Chief Minister of Arunachal Pradesh; and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) The People's Rights Organisation had published a report in 1992 with a map on the cover page which had incorrectly depicted that the Chakma/Hajong settlements in Arunachal Pradesh occupy the entire Lower Subansiri, Lohit, Tirap and Changlang districts. As a matter of fact, these settlements occupy only some areas within these districts.

(c) and (d) Some Chakma students had staged a Dharna at Jantar Mantar, New Delhi on 3 November, 1995 in support of their demands and to protest against eviction of Chakmas and burning of their huts in Arunachal Pradesh. They dispersed in the afternoon.

#### Recognition of Association Under CCS(RSA)

3968. SHRI PREM CHAND RAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Constitution and CCS(RSA) Rules, 1993 provide for formulation of Service Association;

(b) whether the Civil Employees of ITBP requested the Government for recognition of their Association under the above mentioned rules; and

(c) if so, the reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The Ministerial Staff Association formed by some civilian/personnel of the ITBP does not fulfil the conditions prescribed in the CCS(RSA) Rules, 1993.

[Translation]

#### Traffic System

3969. SHRI MAHESH KANODIA :

SHRI BRIJBHUSHAN SHARAN SINGH :

SHRI PANKAJ CHAUDHARY :

SHRI RAM PAL SINGH :

SHRI VILASRAO NAGNATHRAO GUNDEWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any proposal to adopt the latest signal system to streamline the traffic in the country including Delhi;

(b) if so, the salient features thereof;

(c) the time by which a final decision is likely to be taken in this regard; and

(d) the estimated cost likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d) 'Police' being a State subject it is for State Governments to take action for modernising traffic signals and other systems for better handling of traffic in their respective States. In the National Capital Territory of Delhi, two such proposals under envisaged; the Vehicles Actuated Traffic Signals System costing Rs. 25 lakhs is likely to be completed in the current financial year while the Computerised Area Traffic Control System will be implemented after necessary approvals. The estimated cost of the latter project is Rs. 8.47 crores.

[English]

#### Shortage of Kerosene

3970. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the State Trading Corporation has given up its plans to diversify into parallel marketing of kerosene;

(b) if so, the reasons therefor;

(c) whether there is shortage of kerosene in the country; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Kerosene is a deficit product. More than 40% of the country's requirement is met through imports. On account of constraints of foreign exchange, import facilities and heavy subsidy involved, it is not possible to meet full demand of the States. Under the parallel marketing scheme, private parties have been allowed to

import and market kerosene at market determined prices. This has increased the availability of kerosene in the country.

### High Grade Coal

3971. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of COAL be pleased to state :

(a) the quantity of high grade coal available in the country and the measures being taken to meet its requirement;

(b) whether the Government propose to import high grade coal;

(c) if so, the quantity of coal likely to be imported during 1995-96;

(d) whether the Government propose to hand over the coal sector to private sector; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) The grade-wise proved and indicated coal reserves in the country upto a depth of 1200 metres as assessed by the Geological Survey of India as on 1.1.1995 were as follows :-

(Figures in Million Tonnes)

(Data Provisional)

Grade A/B/C	24,143,95
Other Grades	1,05,338,60
Total Non-Coking Coal	1,29,482,55
Total Coking Coal	28,421,68
Total Reserves (proved & indicated)	1,57,904,03

Steps are being taken to augment production of coking coal as well as superior grades of coal to the extent practicable. The major steps taken to augment indigenous availability of coking coal include increasing raw coal availability by re-organising existing mine and development of new mines. Modifications of existing washeries as well as construction of new washeries to increase the existing washery capacity are also being taken up.

Normally, superior grade of coal are produced in underground mines. In order to increase production of superior grade of non-coking coal efforts are being made for increasing underground production. In addition, for effecting a general improvement in quality, steps are being taken to mechanically beneficiate non-coking coals by washing.

(b) and (c) There is no proposal under consideration of the Government to import high grade coal. Coal can

be freely imported by the consumers themselves considering the needs and exercising their own commercial judgement.

(d) and (e) Coal Mines (Nationalisation) Act, 1973 has been amended w.e.f 9.6.1993 to allow private sector participation in coal mining for captive purposes. This amendment enables companies engaged in power generation or washing of coal obtained from a mine and such other end uses as may be notified by Government from time to time to carry out coal mining. This is in addition to the existing provision enabling companies engaged in the production of iron and steel to carry out coal mining. Washing of coal obtained from a mine has also now been opened to the private sector.

### Oil Refinery Near Warangal

3972. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Hindustan Petroleum Corporation Limited has submitted a proposal for a green-field refinery near Warangal;

(b) if so, the action taken thereon;

(c) whether a feasibility report has been submitted by Hindustan Petroleum Corporation Limited for this project; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

### Impact of Graphology

3973. SHRI SURENDRA PAL PATHAK : Will the Minister of COMMERCE be pleased to state :

(a) whether Union Government have formulated any scheme for the development of Graphology and its proper utilisation;

(b) if so, the details thereof;

(c) whether the impact of Graphology is increasing day by day in the international trade; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) This Ministry is not aware of any scheme for the development of graphology.

(b) Does not arise.

(c) and (d) Graphs are useful means of presenting

statistical data. The use of graphs, charts and diagrams are made in illustrating statistical information including those relating to international trade covering exports, imports and trade balance.

[English]

#### Cotton Federation of India

3974. SHRI ASHOK ANANDRAO DESHMUKH : Will the Minister of TEXTILES be pleased to state :

(a) whether the cheques issued by Cotton Federation of India to the cotton grower farmers in Maharashtra against the payment towards their cotton crops have not yet been encashed even after a long time has passed; and

(b) if so, the reasons for the delay in payment and when these cheques are likely to be encashed?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) Information is being collected and will be laid on the Table of the House.

[Translation]

#### Dividend Payment to Foreign Investors

3975. DR. MUMTAZ ANSARI :

SHRI RAMESHWAR PATIDAR :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have announced to withdraw its condition which makes it compulsory for foreign investors to maintain the balance between income accrued to them on account of exports and their dividend with immediate effect;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PÁL) : (a) to (c) The information is being collected and will be laid on the Table of the House.

#### 100 Seater Passenger Aircraft

3976. SHRIMATI BHAVNA CHIKHLIA :

SHRI SHRAVAN KUMAR PATEL :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are contemplating of manufacturing 100 seater passenger aircraft under the joint venture;

(b) if so, the details thereof;

(c) the names of countries in collaboration of which the Government propose to manufacture these aircrafts;

(d) the amount likely to be invested in this work, country-wise;

(e) the time by which this project is likely to be given a final shape;

(f) whether the Hindustan Aeronautics have signed any agreement in this regard; and

(g) if so, the details thereof alongwith the silent features thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (g) A Memorandum of Understanding was signed in November, 1993 by Hindustan Aeronautics Ltd. (HAL) with M/s. Daewoo Heavy Industries Ltd. of South Korea for conducting a feasibility study on manufacture of a medium sized passenger aircraft jointly by Republic of South Korea, People's Republic of China, Singapore and India. Thereafter, the Government of South Korea have replaced M/s. Daewoo with M/s. Samsung Aerospace as lead partner. A decision on HAL's participation would be taken on the basis of evaluation of costs and benefits.

[English]

#### National Media Commission

3977. SHRI RAM NAIK : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to appoint a national Media Commission to study the financial conditions and wage policy in all medias;

(b) whether the Government is also considering to ban the contractual appointments in the newspaper industry; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) The Government has not taken any decision for the setting up of a National Media Commission.

(b) and (c) No such proposal is under consideration of Government.

[Translation]

#### Setting up of Dryport in Agra

3978. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have decided to set up a dryport in Agra;

(b) if so, the details of the approved scheme thereof and the time by which it will start functioning; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) Government have already approved a proposal of Container Corporation of India Limited to set up an Inland Container Depot (ICD) at Agra. Container Corporation of India Ltd. has informed that the project is likely to be commissioned shortly.

**IDBI Assistance to Entrepreneurs of U.P.**

3979. SHRI ARJUN SINGH YADAV :

SHRI HARI KEWAL PRASAD :

Will the Minister of FINANCE be pleased to state :

(a) the number of applications received from entrepreneurs of Uttar Pradesh by Industrial Development Bank of India during the last three years;

(b) the number of applications sanctioned out of them during the aforesaid period and the number of applications rejected and the reasons for rejecting the same; and

(c) the unit-wise and year-wise details of the financial assistance provided by Industrial Development Bank of India to Industries in Uttar Pradesh during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) and (b) The details of applications received, sanctioned and rejected under direct finance schemes of the Industrial Development Bank of India (IDBI) in the State of Uttar Pradesh during 1992-93 to 1994-95 are as under :

	1992-93	1993-94	1994-95
Applications pending at the beginning of the year	19	11	4
Applications received	36	5	38
<b>Total</b>	<b>55</b>	<b>16</b>	<b>42</b>
Applications sanctioned	43	11	31
Applications withdrawn/closed	1	1	1
Applications pending	11	4	10

(c) The details of assistance sanctioned and disbursed to industries in Uttar Pradesh under all schemes of IDBI during 1992-93, 1993-94 and 1994-95 are given below :

	(Rs. crores)		
	1992-93	1993-94	1994-95
Sanctions	657.1	1129.6	783.8
Disbursements	432.3	509.2	756.4

However, in accordance with the practices and usages customary amongst banks and in conformity with provisions of statutes governing public sector banks and financial institutions as also the provisions of Public Financial Institutions. (Obligations as to fidelity and secrecy) Act, 1983, the unit-wise details cannot be divulged.

[English]

**World Bank Study on 'The Uruguay Round and South Asia'**

3980. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have since studied the new World Bank study entitled "The Uruguay Round and South Asia : An overview of the Impact and Opportunities";

(b) if so, the broad features of this study and the reaction of the Government thereto;

(c) whether the Government have at any stage made an independent study about the benefits, if any, accruing to India from the post Uruguay Round market so far as its trade with other global countries is concerned;

(d) if so, the details of outcome thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) The Government has received a copy of the study report entitled "The Uruguay Round and South Asia : An Overview of the Impact and Opportunities." The study is a Policy Research Working Paper and the finding interpretations and conclusions are the authors' own and not attributable to the World Bank, its Executive Board of Directors, or any of its member countries.

The study broadly analyses impact of the Uruguay Round on South Asia in the areas of international trade, services, investment and intellectual property rights.

The author has observed that South Asia has ample opportunity to benefit from the Uruguay Round Agreement and the extent to which the region can use this opportunity to diversify and expand its exports will depend much on the continuation of trade liberalisation efforts already launched by the countries in the region. The author has further observed that the pace of reforms in the region has been remarkable, knowing that with the exception of Sri Lanka, which has relatively longer history of trade reforms, the all round intensive liberalisation efforts in the region date back only to the late 1980s and early 1990s and that further acceleration of the pace of these reforms will be needed to make South Asia more competitive in the post-Round Global Market.

(c) to (e) To study and analyse the increased export opportunities in the post-Uruguay Round era, in three sectors viz; agriculture and allied products, industrial goods

and services, government have assigned studies to research organisations.

#### Tax Mobilisation

3981. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of FINANCE be pleased to state :

(a) whether there has been a distinct deterioration in tax mobilisation by all States in the country since 1982;

(b) if so, to what extent during the last three years State-wise; and

(c) the steps the Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) No Sir, Tax mobilisation by all States in the Country has increased from Rs. 9486.07 crores in 1982-83 to Rs. 50374.51 crores in 1994-95 (BE).

(b) and (c) Does not arise.

[Translation]

#### Agricultural and Construction Workers

3982. PROF. RASA SINGH RAWAT : Will the Minister of LABOUR be pleased to state :

(a) the number of agricultural labourers and construction workers in the country, State-wise;

(b) the details of the welfare schemes formulated during the last three years for the agricultural and construction workers; and

(c) The allocation made for these schemes, State-wise?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) A Statement is attached at Statement-I.

(b) A Statement is attached at Statement-II.

(c) A Statement is attached at Statement-III.

#### STATEMENT-I

Showing Number of Agricultural and Construction Workers (State-wise)

S.No.	State/U.T.	No. of Agricultural Labourers (1991 Census)	No. of Construction Workers (1991 Census)
1	2	3	4
i.	INDIA	74,597,744 (Excluding J&K)	5,543,205
1.	Andhra Pradesh	625,159	470,668
2.	Assam	844,964	109,607
3.	Bihar	9,512,892	162,230
4.	Gujarat	3,230,547	282,822
5.	Haryana	896,782	123,476
6.	Himachal Pradesh	58,668	86,246
7.	J & K	-	-
8.	Karnataka	4,999,959	427,972
9.	Kerala	2,120,452	332,340
10.	Madhya Pradesh	5,863,029	388,425
11.	Maharashtra	8,313,223	801,735
12.	Manipur	47,350	10,971
13.	Meghalaya	89,492	11,349

1	2	3	4
14.	Nagaland	7,233	9,032
15.	Orissa	2,976,750	90,315
16.	Punjab	1,452,828	156,045
17.	Rajasthan	1,391,670	337,033
18.	Sikkim	12,851	11,655
19.	Tamil Nadu	7,896,295	489,270
20.	Tripura	187,538	11,752
21.	Uttar Pradesh	7,833,258	510,520
22.	West Bengal	5,055,478	381,317
23.	A & N Islands	4,989	12,449
24.	Arunachal Pradesh	20,054	23,392
25.	Chandigarh	1,642	22,098
26.	D & N Haveli	6,233	1,736
27.	Delhi	25,195	231,571
28.	Goa	35,284	25,037
29.	Daman & Diu	1,199	1,960
30.	Lakshdweep	-	1,916
31.	Mizoram	9,527	7,158
32.	Pondicherry	77,203	11,108

#### STATEMENT- II

Some of the major schemes undertaken for the Welfare, by improving socio-economic conditions of rural labour working in unorganised sector include :

- i) Integrated Rural Development Programme (IRDP) -

Under this scheme, financial assistance is provided for acquiring income generating assets, comprising of a varying mix of subsidies and term credit at differential rates for small farmers, marginal farmers, agricultural labourers and rural artisans with special provision for SC/STs and women. The number of families assisted under this scheme during 1994-95 was 21,92,018.

- ii) Jawahar Rojgar Yojna (JRY) -

The scheme aims at generation of additional gainful employment and creation of productive community assets. Employment generation under this scheme during 1994-95 was 6,285.29 lakh mandays. This scheme has been intensified in 120 backward districts of the country where there is concentration of unemployment and under employment. An additional 1688.57 lakh mandays employment

was generated under Intensive Jawahar Rojgar Yojna (IJRY) during 1994-95.

- iii) Employment Assurance Scheme (EAS) -

On 2nd October, 1993 a new scheme 'Employment Assurance Scheme' has been launched in 1752 identified backward blocks. It seeks to provide assured wage employment of 100 days of unskilled manual work in lean agriculture season. The scheme will mainly benefit agricultural workers. In 1993-94, 494.74 lakh mandays employment was generated.

- iv) Development of Women and Children in Rural Areas (DWCRA) -

Besides, there is a scheme known as Development of Women and Children in Rural Areas (DWCRA) which was launched in 1982-83 for bringing about economic and social upliftment of rural women belonging to families below the poverty line using a group approach for taking up income generating activities suited to their skills and aptitude. The scheme operates in conjunction with TRYSEM and IRDP.

- v) Training of Rural Youth for self Employment (TRYSEM) -



The scheme aims at skill upgradation of rural youth for self-employment.

vi) Welfare Funds -

The Ministry of labour are administering five Welfare Funds to extend housing, education, medical and recreational facilities for beedi workers, cine workers and workers in lime-stone, dolomite, iron, manganese, chrome and mica mines. Budget allocation for these Funds is given below :-

Fund	Actual Expenditure (1994-95)	Allocation (1995-96)
Beedi Workers Welfare Fund	21.60 crore	22.91 crore
Mica Workers Welfare Fund	2.03 crore	2.10 crore
Iron Ore Workers Welfare Fund	4.55 crore	7.25 crore
Lime Stone Workers Welfare Fund	2.71 crore	5.04 crore
Cine Workers Welfare Fund	0.05 crore	0.10 crore

vii) Group Insurance Scheme and Old Age Pension:

In addition to the above, the Central and the various State Governments have taken up several Insurance and Social Schemes like Group Insurance Schemes for Landless Agricultural Labourers in 1987 under the Social Security Fund of the LIC for providing insurance cover to all landless agricultural labourers in the age group of 18 to 60 years. The Social Security Fund which was set up in 1988 also subsidises to the extent of 50% of the premium for the members of the approved occupations (23 in

number) for a life cover upto a limit of Rs. 5000/-. The Ministry of Labour have taken up a Group Insurance Scheme for beedi workers since 1992-93 under which 10,57,048 lives were covered during 1994-95. Premium is fully paid by the Government. Several State Governments are running old age pension schemes with varying eligibility criteria and pension rates.

viii) Legislation for construction workers -

Construction industry employs nearly 8.5 million workers who constitute the second largest segment of the unorganised workforce after agricultural workers. On 3.11.95, the Central Government have promulgated two Ordinances, namely, the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1995; and the Building and Other Construction Workers' Welfare Cess Ordinance, 1995 to protect the interest of Construction workers with regard to service conditions, health, safety and welfare. The Ordinances provide for, inter-alia constitution of Welfare Funds at the State level to take up Welfare schemes, e.g., medical assistance in case of accident and major illnesses, old age pension, loans for construction of house, payment of Group Insurance premia assistance for childrens' education, maternity benefit to female workers, etc.

ix) National Social Assistance Scheme -

The Government of India have announced a NSA Scheme for the poor. This contemplates old age pension @ Rs. 75/- p.m. to destitute persons over 65 years of age, lump-sum Family benefit of Rs. 5000/- and Rs. 10,000/- respectively to the families for natural death and accidental death of the primary bread winner and maternity benefit of Rs. 300/- per pregnancy for two live births. The scheme is expected to benefit 5.3 million, 3.5 lakh beneficiaries and 4.5 lakhs women workers respectively.

### STATEMENT-III

Allocation Under IRDP, JRY, IJRY and EAS (1995-96)

(Rs. in lakhs)					
S.No.	State/U.T.	IRDP	JRY	IJRY	EAS
1	2	3	4	5	6
1.	Andhra Pradesh	8336.41	25132.75	2486.47	7072.58
2.	Arunachal Pradesh	623.43	258.01	—	701.02
3.	Assam	2743.50	8273.62	—	8913.43
4.	Bihar	16218.24	49296.97	9445.93	14964.60
5.	Goa	141.87	278.77	—	—
6.	Gujarat	3059.22	9225.74	1548.13	5550.07
7.	Haryana	735.33	2216.15	—	3017.12
8.	Himachal Pradesh	239.78	885.81	—	1001.26

1	2	3	4	5	6
9.	Jammu & Kashmir	999.09	1800.00	340.00	4308.95
10.	Karnataka	5594.91	16875.55	1877.67	8059.86
11.	Kerala	2036.15	6139.55	—	1002.42
12.	Madhya Pradesh	10565.39	31846.86	6070.58	13488.75
13.	Maharashtra	9087.73	27398.15	4068.95	10436.64
14.	Manipur	449.59	330.69	—	1180.59
15.	Meghalaya	477.57	386.94	—	934.12
16.	Mizoram	201.82	163.00	—	585.16
17.	Nagaland	335.69	414.77	—	349.98
18.	Orissa	6763.85	20388.56	3186.38	6178.71
19.	Punjab	521.53	1575.93	—	—
20.	Rajasthan	4388.01	13231.22	1819.43	11809.19
21.	Sikkim	55.95	151.01	—	81.69
22.	Tamil Nadu	7537.14	22719.62	1888.86	4567.43
23.	Tripura	641.42	429.52	—	650.00
24.	Uttar Pradesh	20316.51	61247.75	4199.15	15626.85
25.	West Bengal	7472.20	22522.62	3068.45	7187.53
26.	A & N Islands	70.94	152.70	—	5.48
27.	D & N Haveli	14.99	82.89	—	20.33
28.	Daman & Diu	27.97	48.83	—	1.54
29.	Lakshadweep	6.99	76.55	—	114.06
30.	Pondicherry	57.95	149.47	—	—
Total		109721.16	324000.00	40000.00	127809.36

[English]

#### Opening of New Banks

3983. SHRI DHARMABHIKSHAM : Will the Minister of FINANCE be pleased to state :

(a) the number of new banks including cooperative banks, established during each of the last three years in

the country in private and public sector, State-wise; and

(b) the number of applications pending in this regard for clearance, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The number of new private sector banks and cooperative banks established during the last three years is given below :

State	1992-93		1993-94		1994-95	
	Private	District	Private	District	Private	District
	Sector	Central	Sector	Central	Sector	Central
	Banks	Coop. Banks	Banks	Coop. Banks	Banks	Coop. Banks
Andhra Pradesh	-	-	1	-	-	-
Gujarat	-	-	2	-	-	-
Haryana	-	-	-	1	1	1
Maharashtra	-	-	1	-	2	-
Madhya Pradesh	-	-	-	-	1	-
Punjab	-	-	-	2	1	-
Tamil Nadu	-	1	-	2	-	1
Uttar Pradesh	-	3	-	-	-	-
Goa	-	-	-	-	1	-
<b>Total</b>	-	4	4	5	6	2

(b) As at the end of November, 1995 Reserve Bank of India have 38 applications with them for setting up of new private sector banks as per the details given below :

State	No. of Applications
Andhra Pradesh	4
Bihar	1
Gujarat	3
Haryana	6
Maharashtra	6
Madhya Pradesh	3
Rajasthan	4
Punjab	2
Tamil Nadu	1
Uttar Pradesh	2
West Bengal	1
Union Territory of Delhi	1
Orissa	4
<b>Total</b>	<b>38</b>

#### Deferred Payment Pact with Iraq

3984. SHRI A. INDRAKARAN REDDY : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any proposal to change deferred payment pact with Iraq;

(b) if so, the reasons therefor; and

(c) the details of changes to be made and what benefits Government expect to derive out of the expected changes?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) The last Deferred Payment Agreement (DPA) with Iraq for 1990 remained largely unimplemented in the wake of the Gulf Crisis. No subsequent DPA could be concluded so far.

#### Setting up of Committees

3985. SHRI ANADI CHARAN DAS : Will the Minister of COMMERCE be pleased to state :

(a) the details of the committees, sub-committees, working groups and export committees functioning in his Ministry;

(b) the nature of contribution made by these committees in the promotion of trade or to correct the imbalance in our trade during 1995-96, till-date; and

(c) the justification to keep so many committees/expert groups?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The details are given in the attached statement :

(b) Almost all these committees have been set up to promote or facilitate export directly or indirectly. The efforts

made by them have their own impact on the improvement of balance of trade, though it may be difficult to quantify.

(c) Committees/expert groups have to continue as they have to play their statutory and regulatory and export promotion role.

#### STATEMENT

Name of the Committee	Head of the Committee	Functioning of the Committee
1	2	3
1. Appellate Committee	Additional Secretary	To hear statutory appeals against the decision of the DGFT
2. Market Development Assistance Committee	Additional Secretary	Consider the proposals for development of markets abroad for Indian Products and commodities.
3. Committee to consider financial support to exporters for contesting Antidumping cases	Additional Secretary & Financial Adviser	For considering financial assistance to contest countervailing Duties/ Anti-Dumping cases.
4. Infrastructure Committee	Additional Secretary	Upgradation of Infrastructure for expansion of Exports.
5. Core Committee	Commerce Secretary	To look after problems of Tea Industry.
6. Scientific Advisory Committee	Dr. M.S. Swaminathan	To suggest Measure to take advantage of opportunity in Plantation, crops, agriculture commodities and aquatic products.
7. Project Steering Committee	Joint Secretary	Implementation of UNDP Assisted project on floriculture
8. Standing-Cum-Accreditation Committee on Certification of organic foods for exports.	Joint Secretary	To review the progress in the area of exports for organic foods.
9. Project Steering Committee	Joint Secretary	Implementation of UNDP assisted project on spices.

1	2	3
10. Core Committee on Coffee	Commerce Secretary	Interaction with growers, traders and exporters of Coffee Industry.
11. Rubber Monitoring Group	Additional Secretary	To discuss and suggest the measure relating to price availability and marketing of natural rubber.
12. Research Programme Committee	Commerce Secretary	To identify the priorities of research relevant to Ministry of Commerce.
13. Steering Group	Commerce Secretary	To identify commodities and territories with potential of growth of our exporters.
14. Apex Group	Senior Officers	To consider proposals/ suggestions of trade relating to export promotion
15. Exhibition Advisory Committee	Additional Secretary	To finalise guidelines exhibiting programmes.
16. Electric Data Interchange Council.	Commerce Secretary	Monitoring and Coordination with Customs, Ports, DGFT extra.
17. India EDIFACT Committee	Additional Secretary	-do-
18. Electronic Data Interchange Working Group	Commerce Secretary	-do-
19. Alignment of trade document and Trade process Study	Joint Secretary	Trade process study in India in respect of International Trade.
20. Permanent Review Committee	Director General, Foreign Trade	Review of Exim Policy
21. Special Licensing Committee	Director General, Foreign Trade.	Granting licences, fixing up of norms.
22. Advance Licensing Committee	Addl. DGFT	-do-
23. Special Advance licensing	Addl. DGFT	-do-
24. Export Licensing Committee	Director General Foreign Trade	-do-
25. High Powered Licensing Committee	Director General Foreign Trade	-do-
26. Programme Monitoring & Management	Member Planning Commission	Coordination of Spices development of programme

**Difficulties being Experienced in Calicut-Bombay Flight**

3986. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are aware that the passengers of the Indian Airlines flights from Calicut to Bombay are experiencing difficulties since the aircraft is landing at Sahara International Airport instead of landing at domestic airport, Bombay; and

(b) if so, the steps being taken by the Government to originate the Calicut flight from domestic airport, Bombay?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) With a view to facilitate international travellers, Indian Airlines operations between Calicut and Bombay have been shifted to Sahar International Airport, Bombay. However, complimentary transportation is provided between Domestic and International terminals to the domestic passengers on these flights.

[Translation]

**Export of Soyabean Oil Cakes**

3987. SHRI SUSHIL CHANDRA VARMA : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity and value of soyabean oil cakes exported during 1994-95;

(b) the target fixed for export of Soyabean oil cakes by the end of 1995-96;

(c) whether due to lack of facilities like rail transport and dock facilities, export of Soyabean oil cake is likely to be hit during the current year; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The total quantity and value of Soyabean oil cakes exported during 1994-95 was 20,81,596 M. tonnes and Rs. 1214.15 crores respectively.

(b) An export target of US \$ 730.2 Million has been fixed for export of oil meals (including soyabean) for the year 1995-96.

(c) and (d) The quantitative increase in the export of agricultural products during the current year has strained the infrastructure. Delays have occurred at certain times due to congestion at ports and transportation problems. These have been resolved by recourse to diversion of cargo to other ports on the west and east coasts including minor ports and resorting to road movement to supplement the rail rake capacity. Constant attention is being paid to resolving problems faced by exporters to ensure timely exports from the country.

[English]

**Cotton Monopoly Scheme**

3988. SHRI RAMCHANDRA MAROTRAO GHANGARE: Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have given extension of only one year (i.e. upto June, 1996) to the Monopoly Cotton Purchase Scheme of Maharashtra;

(b) if so, whether the Government propose to give further extension of four or five years at a stretch; and

(c) if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (c) The Government of India have approved the continuance of the Maharashtra Raw Cotton Monopoly Procurement Scheme for one year, upto 30th June, 1996, subject to the condition that the scheme will be totally phased out by 30th June, 1996.

[Translation]

**Modernisation/Expansion of Airports**

3989. SHRI N.K. BALIYAN :

SHRI RAM SINGH KASHWAN :

SHRI CHINMAYANAND SWAMI :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of the airports where modernisation and expansion works were undertaken during each of the last three years;

(b) the expenditure incurred thereon;

(c) whether the Government propose to undertake the said works at a few more airports;

(d) if so, the details thereof;

(e) whether some airports are proposed to be upgraded into international airports; and

(f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) The names of the airports where modernisation/expansion works have been undertaken by Airports Authority of India during each of the last three years is given in attached statement.

(b) The expenditure incurred on these airports and other works during the last three years, year-wise is given below :-

<u>1992-93</u>	<u>1993-94</u>	<u>1994-95</u>
Rs. 133.61	Rs. 332.85	Rs. 347.23
(Rs. in crores)		

(c) and (d) Further upgradation of the airport facilities at Bagdogra, Goa, Indore, Jaipur, Kargil, Lucknow, Lilabari, Raipur, Shimla, Tirupati, Udaipur, Calcutta, Madras, Delhi and Bombay are being planned.

(e) At present, there is no proposal to declare any new airport as an international airport.

(f) Does not arise.

#### STATEMENT

*Names of the Airports where Modernisation/Expansion works have been undertaken during 1992-93*

1. Agartala	2. Ahmedabad
3. Bhubaneshwar	4. Bombay
5. Calicut	6. Calcutta
7. Dibrugarh	8. Guwahati
9. Goa	10. Hyderabad
11. Imphal	12. Indore
13. Jaipur	14. Lucknow
15. Nagpur	16. Patna
17. Ranchi	18. Vadodara
	19. Trivandrum

*Names of the Airports where Modernisation/Expansion works have been undertaken during 1993-94*

1. Bangalore	2. Bhubaneshwar
3. Bombay	4. Bhopal
5. Calcutta	6. Delhi
7. Dimapur	8. Dibrugarh
9. Patna	10. Tirupathi
	11. Trivandrum

*Names of the Airports where Modernisation/Expansion works have been undertaken during 1994-95*

1. Agra	2. Agartala
3. Aurangabad	4. Bombay
5. Bagdogra	6. Belgaum
7. Bhopal	8. Bhavnagar
9. Calicut	10. Coimbatore
11. Delhi	12. Guwahati
13. Gaya	14. Hyderabad
15. Indore	16. Jaipur
17. Jammu	18. Jorhat

19. Jodhpur	20. Leh
21. Madras	22. Mohanbari
23. Lucknow	24. Rajkot
25. Silchar	26. Udaipur
27. Vadodara	28. Trivandrum

#### Financial Position of Tea Board

3990. SHRI RAM SINGH KASHWAN : Will the Minister of COMMERCE be pleased to state :

(a) the administrative expenses of Tea Board during each of the last three years;

(b) whether it is continuously increasing; and

(c) if so, whether some corrective measures are proposed to be taken to reduce expenses of the Tea Board?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) Administrative expenses of Tea Board during past three years have been as under :-

Year	Amount (in lakhs)
1992-93	415.34
1993-94	487.10
1994-95	512.76

All possible efforts are being made to reduce administrative expenditure. However, increase in administrative expenses has been largely on account of inescapable and obligatory expenses arising out of increase in dearness allowance, Interim relief, electricity charges, rent, rates and taxes and increase in other maintenance charges. Expenditure has also increased on account of computerisation in Board's offices at Guwahati and Coonoor.

[English]

#### Textile Miles

3991. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of TEXTILES be pleased to state :

(a) the total number of Textile units working under the National Textile Corporation in the country particularly in the State of Gujarat as at present;

(b) how many textile units out of them are working on losses, particularly in the State of Gujarat;

(c) the reasons for their losses;

(d) the steps taken/proposed to be taken by the Government to make the loss-incurring units viables; and

(e) the policy of the Government with regard to

provision of alternative employment to the workers of loss-incurring units?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) NTC has under its control 120 mills in the country and 11 out of them are located in the state of Gujarat. Out of these 120 mills, 4 mills located outside Gujarat have earned cash profit while all the 11 mills in the state of Gujarat are running in losses, for the period April-Sept., 1995.

(c) The main reasons for losses of NTC mills are absolute machinery, excess man-power, acute shortage of working capital, etc.

(d) Government have approved a revised Turn Around Plan for NTC mills, involving modernisation of 79 mills at an outlay of Rs.2005.72 crores, restructuring of 36 unviable mills into 18 viable units and rationalisation of surplus workforce by offering VRS for 69471 employees. As on 30.11.1995, about 39400 workers have already availed of the VRS. The revised Turn Around Strategy has been placed before the BIFR for its approval before implementation.

(e) Government have formulated a scheme for rehabilitation of the rationalised workers. Under the scheme, the worker can start his own project by purchasing old looms from NTC at a nominal price or can purchase new powerlooms/reeling machines from machinery manufacturers. The requisite finance is available from the banks. Government would also provide production incentive in such ventures after successful operation for six months from the date of commissioning. Under the scheme, 419 workers have been provided with 1719 looms, as on 30.9.1995.

#### Rubber Wood Based Industry

3992. SHRI P.C. THOMAS : Will the Minister of COMMERCE be pleased to state :

(a) whether the Rubber Board has made any plan to promote rubber wood industries in the country;

(b) whether the Rubber Board has provided any assistance to these industries;

(c) if so, the reason therefor;

(d) whether processed rubber wood is allowed to be exported;

(e) if not, the reasons therefor;

(f) whether the Government are aware that Malaysia has good market for earning Foreign exchange by way of rubber wood exports; and

(g) if so, the steps taken by the Government to boost the export of rubber wood?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir. Rubber Board in association with Rubber Producers Societies (RPS) has promoted a Rubber wood Processing Unit at Peringalam near Palai, Kottayam District, Kerala.

The share participation of Rubber Board in this Company is to the tune of 51 per cent and the remaining 49 per cent is by the RPS. Under the World Bank Project currently in operation, there is a component to promote and finance rubber wood based processing and down stream manufacturing units.

(b) and (c) Yes, Sir. Technical assistance has been provided to the potential entrepreneurs on request.

(d) and (e) Yes, Sir. The processed rubber wood is allowed to be exported only in different value added form (at least in the four side planed form).

(f) Yes, Sir.

(g) The current Government policy is to encourage export of finished products rather than timber since India is a timber deficit country. Therefore, at present, no export promotion scheme for Rubber wood is envisaged.

#### Industrial Disputes

3993. SHRI BASUDEB ACHARIA : Will the Minister of LABOUR be pleased to state :

(a) whether a number of conciliation reports received from the Regional Labour Commissioner, Dhanbad are pending in his Ministry;

(b) if so, the details thereof as on October 1, 1995; and

(c) the action taken by the court for early disposal of these reports/cases?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b) As on 1st October, 1995, 353 Failure of Conciliation reports received from Regional Labour Commissioner (Central), Dhanbad were pending for disposal in the Ministry, out of which only 136 were pending for a period of more than six months.

(c) Industrial disputes considered fit for adjudication are referred to the appropriate Labour Court/Industrial Tribunal for expeditious disposal according to law.

#### Action Against Bank of Karad

3994. SHRI SRIBALLAV PANIGRAHI : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India had, in the past, recommended stringent action against Bank of Karad;

(b) if so, the details thereof and the reasons for delay in taking action; and

(c) the action taken by the Government in the matter so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) Information is being collected and will be laid on the Table of the House.



**External Loan/Investment**

3995. SHRI SUDARSAN RAYCHAUDHURI : Will the Minister of FINANCE be pleased to state :

(a) the amount of external aid/loan/grant received by the country in the last three years and the amount spent in repayment of capital and interest in the same period, year-wise and;

(b) the details of the direct foreign investment (actual)

received during the same period in the country and the investment made by the Government in other countries during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The year-wise amount of External Aid/Loans/Grants received by the country during the last three years, and the amount spent in repayment of capital and interest in the same period, year-wise are as follows :-

(Rs. in crores)			
	1992-93	1993-94	1994-95
1	2	3	4
<i>Receipts</i>			
Government Loan	8995.43	9229.90	8613.70
Grants	879.60	885.62	916.04
Non-Govt. Loan	1106.76	1665.51	1350.77
	10981.81	11781.03	10880.51
<i>Repayments</i>			
Government Loan	4560.04	5079.32	5469.37
Non-Govt. Loan	228.38	273.20	321.45
	4788.42	5352.52	5790.82
<i>Interest</i>			
Government Loan	3578.15	3749.41	4034.93
Non-Govt. Loan	383.22	450.00	599.72
	3961.37	4199.41	4634.65

(b) The details of the direct foreign investment (actual) received during the same period in the country are as follows :-

		(US \$ Million)		
		1992-93	1993-94	1994-95
A.	Direct Investment	343.5	600.0	1311.0
B.	Portfolio Investment			
	(i) Foreign Institutional Investors	4.3	1653.6	1550.5
	(ii) Euroequities	240.5	1522.44	1992.65
Total (A+B)		588.3	3776.04*	4854.15

\*Does not include Foreign Currency Convertible Bonds issued during 1993-94 worth US\$ 995 million.

As far as the investment made by the Government in other countries is concerned, the information will be collected and laid on the table of the house.

### Vocational Course of G.I.C.

3996. DR. VASANT NIWRUTTI PAWAR :

SHRI ASHOK ANANDRAO DESHMUKH :

Will the Minister of FINANCE be pleased to refer to the reply given on December 8, 1995 to Unstarred Question No.1924 and state :

(a) the rationale behind withdrawing the "Job-guarantee" scheme by the General Insurance Corporation under 10+2 vocational course w.e.f. the academic year commencing from 1993-94; and

(b) the efforts being made to ensure that the students who got the admission in the vocational course are not remained jobless?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) It has been reported by the General Insurance Corporation of India (GIC) that a two year 'job-linked' insurance vocational course at 10+2 level was introduced in 1988 in a few schools in selected cities by the Central Board of Secondary Education (CBSE) in collaboration with the GIC on a 'pilot project basis'. It was found difficult for the general insurance industry to absorb a large number of student pass-outs on a continuing basis indefinitely. Therefore, this 'pilot project' was reviewed and it was decided to withdraw the job guarantee with effect from the academic year 1993-94. The successful students in the vocational stream are being treated as meeting the educational standards prescribed for recruitment of Assistants and are permitted to complete alongwith general candidates as and when such recruitment takes place from time to time.

[Translation]

### Closure of Textile Mills

3997. DR. SATYNARAYAN JATIYA : Will the Minister of TEXTILES be pleased to state :

(a) the details of these textile mills in the country which have been closed down during the last three years after the decision of BIFR alongwith the dates of their closure and number of the labourers rendered jobless as a result of the closure of such mills and the measure taken to provide relief and rehabilitation to them and for the modernisation of each of such mills; and

(b) the policy regarding the setting up of such mills and production therefrom and for labour welfare?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) As on 30.6.1995, BIFR has recommended winding up in respect of 44 Cotton/Man-made fibre textile mills to the concerned High Courts after detailed examination. Pursuant to orders of the BIFR, mills are wound up only after the appointment of official liquidator by the High Court.

Govt. has set-up a Textile Workers' Rehabilitation Fund to provide interim relief to the workers rendered jobless due to partial/permanent closure of textile mills. As on 31.10.1995, an amount of Rs. 80.32 crores has been paid to 40726 workers. The question of modernisation and setting up of such mills, under liquidation does not arise.

[English]

### Trade Balance with Sri Lanka

3998. SHRIMATI VASUNDHARA RAJE : Will the Minister of COMMERCE be pleased to state :

(a) whether there has been a great imbalance in the Indo-Sri Lanka trade;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to expand trade between both the countries to minimize the imbalance of trade?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Sri Lanka has an adverse balance of trade with India.

(b) The main reasons therefor include the pattern of Sri Lanka's global imports and exports, her narrow export base, lack of complementarity, and inadequate competitive edge.

(c) Imports from Sri Lanka are facilitated and encouraged on an ongoing basis. Preferential Tariffs are applicable on a number of items of import from Sri Lanka, under the Bangkok Agreement and the recently operationalised SAPTA Agreement. Already, the growth rate of India's imports from Sri Lanka during last couple of years is considerably more than that of India's exports to Sri Lanka.

### Diversion of Project Funds by States

3999. SHRI SARAT PATTANAYAK : Will the Minister of FINANCE be pleased to state :

(a) whether the World Bank has prepared a report mentioning diversion of project funds by States;

(b) if so, the details thereof;

(c) the steps taken to prevent the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) In the Country Economic Memorandum dated May 30, 1995 published by the World Bank, it is mentioned that there is evidence at the aggregate level that funding (including loans) for projects approved by the Planning Commission is spent, at least in part, on recurrent expenditure items.

(c) Once the project funds are passed on to States, Central Government has no control over them. However, implementation of externally aided projects is being

monitored closely and for this purpose, a Project Monitoring Unit has been created in the Ministry of Finance.

[Translation]

#### Telephone Facilities in Planes

4000. SHRI RAMESHWAR PATIDAR :

SHRIMATI SHEELA GAUTAM :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to formulate any scheme for providing telephone facility to passengers in planes under "Inner set" system;

(b) whether any test is being carried out to start this system; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) Air India's new B747-400 aircraft already provide the facility of air to ground skyphone services. There is no proposal, at present, to provide this facility on other aircraft types of Air India or Indian Airlines.

[English]

#### Free Market Policy

4001. SHRI RAM KAPSE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received any communications from the Indian Executive Director of International Monetary Fund, Washington, USA regarding Free Market Policy;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) While Government receives from time to time communications from the Executive Director of India in IMF, no specific communication has been received in the recent past regarding free market policy.

#### Ban to Employ IA Pilots

4002. DR. (SHRIMATI) K.S. SOUNDHAM : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether to employ pilots of Indian Airlines by Air Taxi operators has been banned; and

(b) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) In a meeting

with the Minister of Civil Aviation and Tourism held on 12.2.1994, the private airlines agreed that for orderly development of Civil Aviation, they would adopt a code of conduct under which no operator would employ anyone already in the employment of another operator, without obtaining "No Objection Certificate" from the previous employer.

#### Suspension of D.G. of Mines Safety

4003. SHRI HARADHAN ROY :

SHRI SUKHENDU KHAN :

Will the Minister of LABOUR be pleased to state :

(a) whether the Director General of Mines Safety has been arrested by C.B.I. for corruption charges and put under suspension;

(b) if so, details of the charges;

(c) whether any enquiry has been made into the charges;

(d) if so, details of the outcome of the enquiry;

(e) actions taken thereon;

(f) whether similar allegations against him were received earlier by the Government;

(g) if so, the details thereof; and

(h) steps taken thereon?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (h) On 12.6.1995, the C.B.I., Dhanbad laid a trap in the Directorate General of Mines Safety, Dhanbad and caught the Director General of Mines Safety while taking an illegal gratification of Rs.1.00 lakh. The investigation by the C.B.I. is going on. No other specific allegation of corruption against him were received in this Ministry.

[Translation]

#### Modernisation of Textile Industry

4004. SHRI LAKSHMAN SINGH : Will the Minister of TEXTILES be pleased to state :

(a) the details of scheme of the Central Government for Modernisation of Textiles Industry;

(b) whether any amount has been provided for this purpose during Eighth Plan period; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (c) The government had created a Textile Modernisation Fund Scheme w.e.f. 1st August, 1986, with an initial corpus of Rs.750 crore for a period of five years to meet the modernisation requirement of textile mills. Loans amounting to about

Rs. 878 crore was disbursed in 307 cases under the scheme. However, due to serious resource constraint the scheme has been discontinued by IDBI with effect from August, 1991.

The Government has also approved a revised turn around strategy involving inter-alia, modernisation of 79 mills under National Textile Corporation at an outlay of 2005.72 crores. The funds will be generated by sale and surplus lands and assets of the NTC mills. NTC was not provided with any funds for modernisation during the 8th Five Year Plan period.

[English]

### Floating of New Companies

4005. SHRI SRIKANTA JENA : Will the Minister of FINANCE be pleased to state :

(a) the number of new companies floated during the last three years in the country;

(b) the number of companies declared bankrupt/ insolvent and referred to BIFR during that period;

(c) the reasons for growing number of companies getting sick or bankrupt;

(d) the amount of capital involved and its break up in Government loan, promoters contribution and share holders money; and

(e) the steps taken by the Government to check the growing incidence of industrial sickness?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Based on the information furnished by the Department of Company Affairs, the number of companies (limited by shares) registered during the years 1991-92 to 1993-94 is given below :

Year	No. of Companies registered
1991-92	26,145
1992-93	25,511
1993-94	30,291

(b) (c) and (e) During the period 1992 to 1994, a total of 522 units were registered as sick units with the Board of Industrial and Financial Reconstruction (BIFR). On the basis of a review done by the Reserve Bank of India, internal factors such as deficiencies in project appraisal and project implementation and external factors like non availability of raw materials, infrastructure bottlenecks and product obsolescence have been identified as main reasons for industrial sickness.

Detailed guidelines have been issued by the Reserve Bank of India (RBI) regarding formulation and implementation of rehabilitation packages in respect of sick/weak units found potentially viable. Rehabilitation

packages, inter-alia, provide for funding of existing dues of banks and financial institutions with extended period for repayment (7-10 years) thereof in a phased manner, interest concessions, grant of fresh term loans as also fresh working capital facilities. As regards, non-SSI sick industrial companies, the BIFR, a quasi-judicial body set up under Sick Industrial Companies (Special Provisions) Act, 1985 has been adequately empowered to take necessary action for determination of preventive, ameliorative, remedial and other measures for the rehabilitation of sick units and expeditious enforcement of such measures.

(d) Information is being collected and will be laid on the Table of the House.

### Inquiry into Misuse of NRE Accounts

4006. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have investigating into the misuse of non-resident (external) accounts in nationalised and multinational banks for alleged money-lending; and

(b) if so, the time by which the enquiry-report is expected, indicating the agency to whom the work has been assigned?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) The Government is aware of money laundering by misuse of non-resident (external) accounts. Investigations in the matter are undertaken by the Enforcement Directorate. No time frame can be given in such cases since investigations are of on-going nature.

[Translation]

### Subsidy on Fertilizers

4007. SHRI NITISH KUMAR :

SHRI NAWAL KISHORE RAI :

Will the Minister of FINANCE be pleased to state :

(a) whether there has been a continuous increase for the last three years in the amount of subsidy being given in the import-export of fertilizers, manures and other items in the country;

(b) if so, the amount of subsidy in regard to different items during 1992-93, 1993-94 and 1994-95, separately;

(c) whether the Government have made any efforts with a view to decrease the amount of subsidy during these years; and

(d) if so, the details of efforts made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) The information is being collected and will be laid on the Table of the House.

### Training to the Workers

4008. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of LABOUR be pleased to state :

(a) whether the Directorate General of Employment and Training have introduced any scheme to impart training to the workers in the training institutes;

(b) if so, the number of workers likely to be imparted training during 1995-96;

(c) whether the apprentices have asked to increase their stipend in these institutes; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b) Yes, Sir. The Directorate General of Employment and Training have introduced schemes to impart training to the workers in the training institutes. These schemes are - Advanced Vocational Training Scheme (AVTS) and Training of Rationalised Workers/Employees under National Renewal Fund. The latter scheme is funded by the Department of Industrial Development, Ministry of Industry.

The AVTS Scheme is meant to upgrade and update the skills of serving industrial workers in the selected advanced skills areas, being implemented in the selected institutes under the DGET and ITIs under State Govts. During the year 1995-96, 13,360 workers are likely to be trained under this scheme.

Rationalised industrial workers/employees of large and medium Central and State public and private Sector industries, who have been retrenched, rendered surplus or have taken voluntary retirement after 24.7.1991 are covered under the National Renewal Fund Scheme. A target to train 10,000 rationalised workers has been set for the year 1995-96.

(c) and (d) Under the above referred schemes, training of apprentices is not covered. No specific request has been received from trainees undergoing training under NRF to increase the stipend. However, under the revised scheme of Training of Rationalised Workers/employees, the rate of stipend has been enhanced from Rs. 15 to Rs. 40 per day.

[English]

### Civil Aviation Security Force

4009. SHRI SUDHIR SAWANT : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to set up a Civil Aviation Security Force;

(b) whether a Bomb Squad is also working under Ministry of Civil Aviation; and

(c) if so, the rank structure of the same?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) A proposal to set up

Aviation Security Force is under consideration of the Government.

(b) Yes, Sir.

(c) The Bomb Detection and Disposal Squad is headed by an officer designated as Deputy Commissioner of Security (BDDS) under whom there are Technicians and Assistant Technicians.

### Investment in Joint Ventures Abroad

4010. SHRI VIJAY NAVAL PATIL :

SHRI SULTAN SALAHUDDIN OWAISI :

SHRI CHANDRESH PATEL :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have any proposal to allow entrepreneurs to invest abroad in joint ventures;

(b) if so, the details of guidelines formulated by the Government for investment abroad in joint ventures;

(c) the countries most suitable for setting up joint ventures;

(d) whether the Government propose to provide assistance for setting up such joint ventures; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Indian direct investment in joint ventures and wholly owned subsidiaries abroad is permitted by Govt. under guidelines issued from time to time. Under these guidelines (revised and notified on 17.8.1995) all applications for grant of approval for setting up joint ventures/wholly owned subsidiaries abroad are to be made to and processed by the RBI. The total value of Indian equity under Fast Track (Category A) is US\$ 4 million provided that amount of investment is upto 25% of annual average export earnings of the company in the preceding three years, and the amount of investment is repatriated in full by way of dividends, royalty etc. within a period of five years. Cases under the normal route (Category B) i.e. cases involving investment beyond US \$ 4 million but not exceeding US \$ 15 million or those not falling under the fast track will be processed by RBI through a Special Committee. A final decision will be communicated by the RBI within 21 days in respect of applications under the automatic category and 60 days in respect of applications under the non automatic category.

Investment proposals in excess of US \$ 15 million will be considered if the required resources beyond US \$ 15 million are raised through the GDR route.

Upto 50% GDR resources raised may be invested as equity in overseas joint ventures subject to obtaining specific permission for doing so. Investment proposals beyond US \$ 15 million without GDR resources will be

considered only in very exceptional circumstances where the company has a strong track record of exports. All cases involving investment beyond US \$ 15 million will be received in RBI and transmitted with the recommendations of the Special Committee, to the Ministry of Finance.

(c) and (d) One of the objectives of a transparent policy towards overseas investment from India through these guidelines is to give a signal that there is a qualitative change in the approach of the Govt., from one of regulator or controller to one of facilitator. Accordingly, there is no specific proposal to provide assistance from the Govt. for setting up such joint ventures, and the choice of the countries most suitable for setting up such ventures is also left to the entrepreneurs, to be based on their strategic and commercial interest as also business requirements.

(e) Does not arise.

#### Ranjit and Janpath Hotels

4011. SHRI MOHAN RAWALE : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to re-build ITDC hotels such as Lodhi, Ranjit and Janpath;

(b) if so, the details thereof; and

(c) by when the said project is likely to commence and completed?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Proposals for the reconstruction of Lodhi, Ranjit and Janpath Hotels in a phased manner are under the consideration of ITDC management.

(c) Subject to necessary clearances from various agencies, the Lodhi Hotel project is proposed to be taken up for implementation during 1996-97, and is slated to be completed by the year 2000.

#### De-Canalisation of Urea Import

4012. SHRI M.V.V.S. MURTHY :

SHRI DEVENDRA PRASAD YADAV :

SHRI RAJESH KUMAR :

SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Ministry of Chemicals and Fertilizers have any difference of opinion with his Ministry in regard to de-canalisation of urea import;

(b) if so, the details thereof; and

(c) the steps taken by the Government to settle the issue?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) An Inter-Ministerial Group has been constituted with the representatives from Ministry of Commerce, Deptt. of Fertilizers, Deptt. of Economic Affairs and Director General of Foreign Trade (DGFT) to consider certain aspects relating to the import of urea. Its recommendations are yet to be received by the Government.

#### International Fund for Agriculture Development

4013. SHRI N.J. RATHVA : Will the Minister of FINANCE be pleased to state :

(a) whether International Fund for Agriculture Development (IFAD) has been given permission to implement any project in the country particularly in Gujarat for giving financial assistance to the persons living below poverty line especially in the tribal areas till date;

(b) if so, the details thereof, State-wise; and

(c) the number of persons particularly from tribal areas likely to be benefited every year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) There is at present no project with assistance from International Fund for Agriculture Development (IFAD) which is being implemented in Gujarat. However, there is a project in the pipeline named as the National Women's Development and Empowerment Project which is presently under preparation. The details of this project are expected to be finalised during the current financial year. Gujarat is likely to be one of the six participating States in this project.

In addition, the following IFAD assisted projects are under implementation in different States :-

Projects	Loan Amount (In \$ m)	Date of signing
1. Orissa Tribal Development	12.2	4.2.88
2. Tamil Nadu Women's Development	17.0	30.5.89
3. Andhra Pradesh Tribal Development	20.0	15.5.91
4. Maharashtra Rural Credit	29.2	1.6.93
5. Andhra Pradesh Participatory Tribal Development	26.71	13.5.94
6. Mewat Area Development	15.00	29.5.95

[Translation]

### Way Side Rest Houses

4014. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether 80 per cent assistance is given to the States by the Union Government for maintenance of way side rest houses;

(b) whether the lease of the land of such way side rest houses operated by the State Governments is made in the name of the Union Government; and

(c) if so, the schemes under which the Union Government register the land in its name?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) The Department of Tourism, Government of India provides Central Financial Assistance to State Governments the construction of wayside amenities and other tourist infrastructure such as tourist complex, yatri niwas, reception centre, etc. As per the scheme, the State Governments are required to provide the land and transfer the same in favour of Government of India.

### Development of Agriculture Sector

4015. SHRI VILASRAO NAGNATHRAO GUNDEWAR:

SHRI N.J. RATHVA :

Will the Minister of FINANCE be pleased to state :

(a) the details of financial assistance provided by the World Bank for the development of intensive agriculture in the country, State-wise, particularly in Maharashtra and Gujarat;

(b) whether the World Bank has made any terms and conditions in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The World Bank has so far provided financial assistance for three State-level agricultural development projects in the States of Rajasthan, Tamil Nadu and Assam. The details regarding these projects are as follows :

Projects	Loan Amount (in \$ m)	Date of signing
1. Rajasthan Agriculture Development Project	113.4	17.12.1992
2. Tamil Nadu Agriculture Development Project	116.9	12.3.1991
3. Assam Rural Infrastructure and Agriculture Services Project	126.0	6.6.1995

No such assistance has been provided to Maharashtra and Gujarat so far, but an agriculture development project for Maharashtra with possible World Bank assistance is presently under preparation;

(b) and (c) The above projects are all funded by IDA, the soft loan window of the World Bank, under standard terms and conditions involving a maturity period of 35 years, zero interest, commitment charges of 0.5% and service charges of 0.75%.

### Trade Fair

4016. SHRI RAM PAL SINGH :

SHRI BRIJBHUSHAN SHARAN SINGH :

Will the Minister of COMMERCE be pleased to state:

(a) the total business transaction in trade fairs organised in Delhi during each of the last three years;

(b) whether the Government propose to organise trade fair to encourage small scale industries every year in Delhi;

(c) if so, the details thereof; and

(d) the estimated amount likely to be earned through these fairs during 1995-96 and 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Trade Fairs are organised in Delhi by different organisations Government as well as private. The figures of business transactions so conducted in such fairs are maintained by the respective organizers. No consolidated figures of such transactions are maintained by the Ministry of Commerce.

(b) and (c) ITPO, a public sector nodal agency responsible for organisation of trade fairs, organises annually the following fairs in Delhi, wherein the participation is predominantly from the Small Scale Industry:

1. Consumex
2. Sajavat
3. Shoe Fair/Shoe Component Fair
4. India International Trade Fair
5. Tex India
6. National Children Fair

Besides this, the participation of Small Scale Industry Units is conducted on collective basis by the Small Industries Service Institute (under the administrative control of the Development Commissioner, SSI, Ministry of Industry) in selected trade fairs held in Delhi.

(d) During the years 1995-96 and 1996-97, ITPO expect to earn Rs.1138 lakhs and Rs.1280 lakhs (approx.) respectively through fairs organised by it in Delhi.

[English]

**Government of India Guarantee for Cash Credit to Public Sector Undertakings**

4017. SHRI PRAMOTHES MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) the details of Public Sector Undertakings in which the Government have not renewed their guarantee to financial institutions for providing support for cash credit and other accounts by the banks;

(b) whether some such Public Sector Undertakings have been facing extremely critical situation;

(c) if so, whether the Government propose to review the matter in the public interest; and

(d) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) Cases for renewal of Government of India guarantee to financial institutions for providing support for cash credit and other accounts by the Banks are examined by respective administrative Ministries, and if in their judgement, extension of Government of India guarantee is required, the proposal is sent to Ministry of Finance (Budget Division) for approval. No proposal is pending for renewal of guarantee in Ministry of Finance (Budget Division). The general policy of Ministry of Finance is to agree to renewal of Government of India guarantee where it is recommended by the administrative Ministry concerned and where there has been no enhancement in the commitment originally guaranteed.

[Translation]

**Budget for Urban Development**

4018. SHRI CHETAN P. S. CHAUHAN :

DR. RAMKRISHNA KUSMARIA :

Will the Minister of FINANCE be pleased to state :

(a) whether there is a proposal to invest less amount in urban areas in comparison to rural areas; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) Does not arise.

[English]

**Pending Cases Under Income Tax Appellate Tribunal**

4019. SHRI BRISHIN PATEL : Will the Minister of FINANCE be pleased to state :

(a) the number of appeals filed and pending before the various benches of the Income-tax Appellate Tribunals throughout the country during the last three financial years, bench-wise and year-wise and the total pendency of such appeals pending till date under all the Direct Taxes;

(b) if so, the details thereof;

(c) whether a large number of such appeals are pending before the benches of the ITAT due to not constituting the benches of the ITAT and because of not filling in the vacancies of the members of the ITAT in its different benches; and

(d) if so, the steps Government are contemplating to take to reconstitute the benches and fill the vacancies and the time likely to be taken for these exercises?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) A Statement is enclosed.

(c) The reasons for the pendency of cases with the ITAT are heavy institution of fresh cases and a number of vacant post in the Tribunal.

(d) Steps have already been taken for filling up vacant post of members in the Tribunal. More members have been conferred single member powers for hearing appeals. Members are sent on tours to stations where either the pendency is more or the regular Benches are not functioning. Grouping of appeals involving common issues for hearing, scrutiny of cases covered by earlier judgements for quick disposal and arranging camp courts at various places are some of the other steps taken for quick disposal of pending cases.

**STATEMENT**

Bench	Year	Institution	Pendency at the end of the year
1	2	3	4
Bombay	1992-93	16,873	49,893
	1993-94	14,640	56,126
	1994-95	14,538	62,759
	1995-96	863	68,275
(As on 1.11.95)			
Ahmedabad	1992-93	57,453	30,872
	1993-94	8,880	34,215
	1994-95	10,822	38,296
	1995-96	354	39,729
(As on 1.11.95)			



1	2	3	4	1	2	3	4
Nagpur	1992-93	1,683	3,212	Cochin	1992-93	1,720	6,364
	1993-94	2,209	3,138		1993-94	1,494	5,900
	1994-95	1,716	2,955		1994-95	1,674	5,862
	1995-96	45	2,395		1995-96	83	5,816
	(As on 1.11.95)				(As on 1.11.95)		
Pune	1992-93	2,331	8,943	Cuttach	1992-93	693	2,518
	1993-94	1,989	9,475		1993-94	315	2,397
	1994-95	1,831	9,607		1994-95	376	2,656
	1995-96	136	9,459		1995-96	13	2,771
	(As on 1.11.95)				(As on 1.11.95)		
Madras	1992-93	7,161	19,037	Guwahati	1992-93	662	2,407
	1993-94	5,770	20,862		1993-94	819	2,875
	1994-95	4,444	31,293		1994-95	537	3,273
	1995-96	304	22,208		1995-96	27	3,402
	(As on 1.11.95)				(As on 1.11.95)		
Hyderabad	1992-93	3,463	9,988	Delhi	1992-93	11,510	36,105
	1993-94	3,247	10,063		1993-94	9,563	39,628
	1994-95	2,900	8,913		1994-95	10,272	43,234
	1995-96	239	7,973		1995-96	660	44,496
	(As on 1.11.95)				(As on 1.11.95)		
Bangalore	1992-93	2,941	15,046	Allahabad	1992-93	3,772	11,157
	1993-94	2,284	15,738		1993-94	2,808	12,132
	1994-95	2,517	15,405		1994-95	2,681	13,189
	1995-96	89	14,501		1995-96	175	13,907
	(As on 1.11.95)				(As on 1.11.95)		
Calcutta	1992-93	5,669	14,059	Indore	1992-93	1,990	4,493
	1993-94	4,712	14,560		1993-94	2,300	5,890
	1994-95	4,637	15,891		1994-95	1,444	5,575
	1995-96	194	15,938		1995-96	83	5,287
	(As on 1.11.95)				(As on 1.11.95)		
Patna	1992-93	2,099	3,775	Chandigarh	1992-93	3,014	10,263
	1993-94	1,551	4,549		1993-94	2,338	10,498
	1994-95	1,168	4,330		1994-95	2,181	10,591
	1995-96	62	3,988		1995-96	164	10,542
	(As on 1.11.95)				(As on 1.11.95)		

1	2	3	4
Jaipur	1992-93	2,807	7,490
	1993-94	2,764	8,153
	1994-95	3,773	10,151
	1995-96	220	11,031
(As on 1.11.95)			
Jabalpur	1992-93	1,181	2,873
	1993-94	851	3,308
	1994-95	724	3,737
	1995-96	35	4,073
(As on 1.11.95)			
Amritsar	1992-93	2,177	6,005
	1993-94	1,800	7,048
	1994-95	1,745	6,938
	1995-96	110	6,661
(As on 1.11.95)			

Pendency figures have been arrived after taking into account transfer from one bench to another.

#### Seizure of Heroin

4020. KUMARI FRIDA TOPNO : Will the Minister of FINANCE be pleased to state :

(a) the quantity of heroin and other narcotic drugs seized by the Border Security Force personnel on Indo-Pakistan border during the year 1995-96 upto October 31, 1995;

(b) whether in a single raid hereoin worth more than 100 crore was seized by the B.S.F. personnel;

(c) whether any reward was given to the personnel who participated in this; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) As per available information, the quantity of heroin and other narcotic drugs seized by the Border Security Force personnel on Indo-Pakistan border during the year 1995 (upto October 31, 1995) are as under :-

Drug	Quantity
	Seized (In kg)
Heroin	283.010
Hashish	905.100

(b) On 25 October, 1995, 120 kg of heroin was seized by BSF personnel on Indo-Pak border. No precise valuation of narcotic drugs, which are often of indeterminate strength and composition and are liable for destruction, can be made.

(c) No reward proposal has been received from BSF so far.

(d) Does not arise.

#### Performance of IDBI

4021. DR. R. MALLU :

SHRI A. INDRAKARAN REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government is reviewing the performance of Industrial Development Bank of India on a quarterly basis;

(b) if not, the reasons therefor;

(c) whether adequate monitoring is not being done as per corporate policies of IDBI;

(d) if so, the reasons therefor; and

(e) the steps proposed to be taken to improve the present management of IDBI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) The Board of Directors of All India Financial Institutions (AIFIs) such as Industrial Development Bank of India (IDBI) are responsible for monitoring the activities of the institutions. The Government monitors the position of overall sanctions and disbursements made by the AIFIs and appoints its nominee directors on the Board of AIFIs. Besides, the matters of general policy nature and of common interest to AIFIs are discussed with Chief Executives of AIFIs in meetings held from time to time.

Also, a Financial Institution Cell exists in the Reserve Bank of India (RBI) to, inter-alia, broadly monitor and oversee the operations of AIFIs as an adjunct to monetary and credit policy, to bring about greater co-ordination amongst AIFIs and banks and to arrange for a periodic interaction between AIFIs and RBI for discussing broad policy areas where improvements/changes are called for. IDBI has also been brought under the purview of the Board for Financial Supervision in the Reserve Bank of India.

(c) No, Sir.

(d) and (e) Do not arise.

#### Setting of Tribunals

4022. SHRI RAJESH KUMAR :

SHRI DEVENDRA PRASAD YADAV :

Will the Minister of FINANCE be pleased to state :

the locations of Tribunals set up so far under the Central Revenues Tribunals Act, 1986, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : The Custom and Excise Revenues appellate Tribunal Act was passed in 1986. However, the validity of the Act was challenged in writ petitions filed before Bombay High Court and Delhi High Court. In the light of the observations of the Bombay High Court and a ruling of the Supreme Court, the Act was not brought into force and was proposed to be repealed and replaced by the National Tribunal for Customs and Excise under Article 323B of the Constitution. The latter proposal has been kept in abeyance in view of pendency of an appeal on the interpretation of Article 323B of the constitution before the Supreme Court of India.

[Translation]

#### Foreign Aid for Varanasi and Lucknow Airports

4023. SHRI HARI KEWAL PRASAD : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether Varanasi and Lucknow Airport Development Society has mobilised funds from the foreign countries for the development of airports at the above places in Uttar Pradesh;

(b) if so, the details thereof alongwith the funds received in this regard; and

(c) the details of the development work carried out at the above places with these funds?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No such development committee has been set up to mobilise funds from abroad for the development of Varanasi and Lucknow airports.

(b) and (c) Do not arise.

[English]

#### Unemployment

4024. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of LABOUR be pleased to state :

(a) whether unemployment amongst non-technical arts/commerce graduates/under graduates has increased tremendously during the last three years;

(b) if so, the details thereof; State-wise with backlog as on March 31, 1995; and

(c) the steps taken by the Government to provide employment to these persons?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) The number of job-seekers, all of whom are not necessarily unemployed, belonging to non-technical arts/commerce graduates and under graduates on the Live Register of the Employment Exchanges during the year 1991-92 (latest 1st available data on education category-wise) was as under :

(In thousands)

Education Level	Number on Live Register as on		
	31st Dec., 1990	31st Dec., 1991	31st Dec., 1992
Under-Graduates (Matric & above but below graduate)	17484.1	18627.3	19101.2
Graduate (including post-graduate)			
(i) Arts	1567.0	1611.8	1596.2
(ii) Commerce	656.6	668.6	668.9

The increase may not be considered as tremendous.

(b) Does not arise.

(c) The employment strategy of the Eighth Plan has been formulated as part of a 10 - year medium term perspective of achieving the goal of near full employment by the year 2002. The Eighth Plan strategy envisages generation of additional employment opportunities of the order of 3.5 million per year, on an average, through faster growth of employment intensive Sectors, sub-Sectors and activities like agriculture, agro and rural industries, rural infrastructure, small and decentralised manufacturing Sector, urban informal Sector and services. The registered unemployed are also likely to benefit from this.

[Translation]

#### NTC Showrooms

4025. SHRI DATTA MEGHE : Will the Minister of TEXTILES be pleased to state :

(a) the number of NTC showrooms/sales-centres mills in the country, State-wise particularly in Gujarat and Maharashtra;

(b) the number of the showrooms/retails outlets/NTC mills in the country suffered losses or earned profit during the last three years; State-wise;

(c) whether there is any proposal to close down some of the showrooms/retail outlets/NTC mills suffering losses or to make them remunerative; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) A statement indicating the number of NTC showrooms/sales centres, State-wise including those in Gujarat and Maharashtra alongwith the details of number of retail outlets which suffered losses or earned profit during the last three years is attached (statement-I).

The details of number of NTC mills State-wise including those in Gujarat and Maharashtra alongwith details of number of mills which earned profit or incurred losses is also attached statement-II.

mills are concerned, Government have approved a revised Turn Around Strategy which involves, inter-alia, restructuring of 36 unviable mills into 18 viable units by merger of 18 units. The revised Turn Around Strategy has been placed before th BIFR for its approval before implementation.

(c) and (d) While there is no proposal to close down any showroom or retail outlet for the present, as far as the

#### STATEMENT-I

*State-wise details of NTC Showrooms, Running on Profit/Loss for 1992-93 to 1994-95*

S.No.	State/UTs	1992-93		1993-94		1994-95	
		Profit	Loss	Profit	Loss	Profit	Loss
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	22	2	23	1	27	-
2.	Assam	4	2	3	2	3	2
3.	Bihar	5	21	5	21	7	19
4.	Gujarat	8	1	8	1	8	1
5.	Haryana	7	1	7	1	5	3
6.	Himachal	1	1	-	2	2	-
7.	J & K	4	-	4	-	4	-
8.	Karnataka	19	4	17	6	23	-
9.	Kerala	17	1	15	3	18	-
10.	Madhya Pradesh	12	-	12	-	12	-
11.	Maharashtra	19	10	19	9	14	14
12.	Meghalaya	1	-	1	-	1	-
13.	Orissa	4	4	4	4	5	3
14.	Punjab	6	-	5	1	4	2
15.	Rajasthan	8	2	5	5	10	-
16.	Tamil Nadu	54	16	14	55	34	30
17.	Uttar Pradesh	4	53	5	52	7	50
18.	West Bengal	6	67	8	65	7	59
19.	Delhi	16	-	15	1	15	1
20.	Chandigarh	2	-	2	-	2	-
21.	Daman & Diu	1	-	1	-	1	-
22.	Pondicherry	1	-	1	-	1	-
<b>Total</b>		<b>221</b>	<b>185</b>	<b>174</b>	<b>229</b>	<b>210</b>	<b>184</b>

## STATEMENT-II

State-wise details of NTC Mills running on Profit/Loss for 1992-93 to 1994-95

S.No.	Name of State/UT	1992-93		1993-94		1994-95	
		Profit	Loss	Profit	Loss	Profit	Loss
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	-	6	-	6	-	6
2.	Assam	-	1	-	1	-	
3.	Bihar	-	2	-	2	-	2
4.	Delhi	-	1	-	1	-	1
5.	Gujarat	-	11	-	11	-	11
6.	Karnataka	-	4	-	4	-	4
7.	Kerala	-	5	-	5	-	5
8.	Madhya Pradesh	-	7	-	7	-	7
9.	Maharashtra	-	35	2	33	1	34
10.	Orissa	-	1	-	1	-	1
11.	Pondicherry	-	3	1	2	1	2
12.	Punjab	-	4	-	4	-	4
13.	Rajasthan	-	4	-	4	-	4
14.	Tamil Nadu	2	11	8	5	4	9
15.	Uttar Pradesh	-	11	-	11	-	11
16.	West Bengal	-	12	-	12	-	12
Total		2	118	11	109	6	114

## Bank Loans to Priority Sector

4026. SHRI KHELAN RAM JANGDE :

SHRI LAKSHMAN SINGH :

Will the Minister of FINANCE be pleased to state :

(a) the target fixed and achievements made in the distribution of priority Sector loans by the nationalised banks in each of the State during last three years and the current year so far, category-wise, Sector-wise and year-wise;

(b) the number of SC/ST families benefited thereunder; and

(c) the steps being taken to ensure the achievement of the targets fixed in each of the State and the loanees do not face any problem in getting their loan sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The targets stipulated by the Reserve Bank of India (RBI) for lending by banks to priority Sector and its sub-Sectors and

achievement made by the nationalised banks vis-a-vis the above targets during the last three years are given below :

(In percent)

Achievement as at the end of

Sector	Target (Percent to Net Bank Credit)	March 1993	March 1994	March 1995
Total Priority				
Sector(PS)	40	38.36	38.82	37.37
Agriculture				
in PS	18	15.61	15.17	14.00
Weaker				
Sectors in PS	10	9.79	9.68	8.55

(b) As at the end of March, 1995 the amount of credit to SC/ST under priority Sector by nationalised banks was Rs. 3271.06 crores in 63.44 lakh accounts.

(c) In addition to the instructions issued by Reserve Bank of India (RBI) to banks for fulfilment of the target for lending to priority sector the performance of the banks is also reviewed periodically at the District Consultative Committee and State Level Banker's Committee.

[English]

#### Cancellation of Steel Export Licences

4027. SHRI TARA SINGH :

SHRI BOLLA BULLI RAMAIAH :

SHRI BRIJBHUSHAN SHARAN SINGH :

SHRI CHETAN P. S. CHAUHAN :

Will the Minister of COMMERCE be pleased to state:

(a) whether his Ministry has cancelled 10 licences issued to the Vizag Steel Plant;

(b) if so, the reasons therefor and the details of these exporters;

(c) whether the Government have received a number of complaints from foreign buyers for sub-standard quality of Indian commodities; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) The licences have been cancelled vide adjudication order dated 28.9.1995 for breach of certain conditions under which these licences were issued. The violations that were found established include unauthorisedly availing credit of MODVAT in respect of various inputs used in the manufacture of exported goods,

obtaining transferability on the basis of export of products in which inputs have been utilised wherein MODVAT credit has been claimed in contravention of the EXIM Policy and failure to maintain true and proper account of consumption and utilisation of imported goods.

(c) and (d) Yes, Sir, some complaints have been received. Regional Standing Committees on Quality Complaints have been set up at Ahmedabad, Bombay, Bangalore, Calcutta, Cochin, Delhi, Hyderabad, Kanpur, Ludhiana and Madras for investigating such complaints from foreign buyers regarding sub-standard quality. Action against such exporters has also been taken under Foreign Trade (Development & Regulation) Act, 1992 and, penalties such as suspension/cancellation of Importer-Exporter Code Number, fiscal penalty etc. have also been imposed in a number of cases.

#### Workers in Gujarat

4028. SHRI HARISINH CHAVDA :

SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No.1530 dated December 16, 1994 and state :

(a) whether the information regarding parts (b) to (d) has been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Yes, Sir.

(b) A copy of the Statement fulfilling the Assurance given in reply to the Unstarred Question No.1530 for 16.12.1994 by Dr. K. D. Jeswani is attached.

(c) Does not arise.

#### STATEMENT

Ministry of Labour		Department of		
Q.No. & Date	Subject	Promise made	When & How Fulfilled	Reasons for delay
1	2	3	4	5
USQ NO.1530 dated 16.12.94 by Dr. K. D. Jeswani	<i>Workers in Gujarat</i> Asking for :- (a) the number of workers in organised Sector in Gujarat; (b) Whether the Govt. have agreed to provide funds for the welfare measures undertaken by the State	(b) to (d) : The information	(b) : No, Sir.	Information had to be collected

1	2	3	4	5
	Govt. for those Workers during 1994-95;	is being collected		from Govt. of Gujarat.
	(c) If so, the details of those schemes which have been implemented alongwith the assistance provided therefor; and	and will be laid on the table of the House.	(c) & (d) : Do not arise.	Hence the delay.
	(d) the details of schemes which are awaiting Central assistance?			

**Strike and Lock-Outs**

4029. SHRI C. SREENIVAASAN :

SHRI HARIN PATHAK :

Will the Minister of LABOUR be pleased to state :

(a) the number of strikes and lock-outs in the public sector units as well as in big private sector units during the year 1994-95, State-wise;

(b) whether the figure for the strikes and lock-outs during the year 1994-95 as compared to the pre-liberalisation years i.e. before July, 1991 is more; and

(c) if so, the reasons therefor?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) A statement showing State-wise number of strikes and lock-outs in public and private sector units during 1994 and 1995 is attached.

(b) and (c) The number of strikes and lock-outs taken together during 1994 and 1995 as compared to the pre-liberalisation years (1989-91) have declined due to the Government's proactive role through timely and effective conciliation of industrial disputes and involvement of the social partners in the formulation and implementation of labour and industrial relations policies.

**STATEMENT***Number of Strikes and Lockouts in Public and Private Sector During (1994-95) (Provisional) - By Selected States*

State/U.T.	1994			1995 (Jan.-Sept.)		
	Public Sector	Private Sector	Total	Public Sector	Private Sector	Total
1	2	3	4	5	6	7
Andhra Pradesh	232	55	287	154	20	174
Bihar	1	24	25	0	11	11
Delhi	2	15	17	1	2	3
Goa, Daman & Diu	0	6	6	0	7	7
Gujarat	20	94	114	7	65	72
Haryana	0	40	40	0	24	24
Karnataka	3	15	18	3	7	10
Kerala	6	48	54	6	27	33
Mahdya Pradesh	3	17	20	3	13	16
Maharashtra	14	133	147	3	58	61

1	2	3	4	5	6	7
Orissa	10	28	38	5	10	15
Pondicherry	0	0	0	0	0	0
Punjab	6	19	25	3	7	10
Rajasthan	4	40	44	3	23	26
Tamil Nadu	1	210	211	0	85	85
Uttar Pradesh	6	51	57	8	18	26
West Bengal	5	61	66	7	50	57
Others	3	29	32	4	10	14
<b>Total</b>	<b>316</b>	<b>885</b>	<b>1201</b>	<b>207</b>	<b>437</b>	<b>644</b>

O-Nil

Source: Labour Bureau, Shimla.

#### Bank Loans for Poverty Alleviation Programme

4030. SHRI N. DENNIS : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have given directions to the Bank authorities to comply with the recommendations of the sponsoring bodies to release the loans under Poverty Alleviation Programme; and

(b) if so, the details thereof and the response of the bank authorities thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) No, Sir. Reserve Bank of India (RBI) has advised all banks to make every effort to achieve the stipulated target under all poverty alleviation schemes in close coordination with sponsoring agencies. Banks have also been advised that failure on their part to achieve the target could invite bank specific policy and corrective measures. Government of India and RBI monitor the compliance of these directions by the banks on an ongoing basis.

#### Appointment of Retired Bank Officers as Consultants

4031. SHRI C.K. KUPPUSWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are considering to engage the services of retired bank officers as consultants in the nationalised banks; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) Government has no general proposal to engage the services of retired bank officers as consultants in the nationalised banks. However, Banks may appoint retired

bank officers or others as consultants for specified jobs for a specified period on a consolidated fee of Rs. 4000/- per month and subject to other terms and conditions as have been laid down by Department of Personnel and Training from time to time.

#### Model Airport

4032. SHRI KASHIRAM RANA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there is a demand to include the Vadodara airport amongst 13 model airports;

(b) if so, the details thereof; and

(c) the additional works undertaken in model airports and by when these are likely to be completed?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) Vadodara is already included in the list of airports, which are being developed as model airports in the country. The other airports are Jaipur, Lucknow, Nagpur, Indore, Hyderabad, Coimbatore, Calicut, Patna, Bhubaneswar, Guwahati and Imphal. The programme includes construction of new terminal buildings/expansion of existing terminal buildings wherever necessary, extension of runway to 7500' where feasible, installation of latest navigational/landing aids and provisions for customs and immigration facilities. So far as Vadodara airport is concerned the new terminal building is complete. The runway has been resurfaced and the Instrument Landing System and Distance Measuring Equipment have been installed.

#### Training to Beedi Workers

4033. SHRI N.J. RATHVA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to set up training



centres to impart training to the Beedi Workers of Gujarat for improving their performance;

(b) if so, whether funds are provided out of the National Renewal Fund for the said purpose;

(c) whether the initial talks were held in this regard with the state Government; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) No such proposal is under consideration.

(b) to (d) Does not arise.

[Translation]

#### Sick Industrial Units

4034. SHRI SHIVRAJ SINGH CHAUHAN :

SHRI HARI KEWAL PRASAD :

Will the Minister of FINANCE be pleased to state :

(a) the total number of Industrial units lying closed in the country at present for want of financial assistance, State-wise;

(b) whether the State Governments have requested the Union Government to provide financial assistance for revival of these units;

(c) whether Industrial Development Bank of India and other banks have also urged the Government for providing financial assistance to them;

(d) if so, the details thereof; and

(e) the amount sanctioned or proposed to be sanctioned by the Union Government for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) As per information provided by the Reserve Bank of India (RBI), the State/ Union Territory-wise position of non SSI sick/weak industrial units lying closed for various reasons is given in the attached statement. This information is based on the half yearly statements received from scheduled commercial banks by RBI as at the end of March, 1994 (latest available).

(b) to (e) Detailed guidelines have been issued by the Reserve Bank of India (RBI) regarding formulation and implementation of rehabilitation packages in respect of sick/weak units found potentially viable. Rehabilitation packages, inter-alia, provide for funding of existing dues of banks and financial institutions with extended period for repayment (7-10 years) thereof in a phased manner, interest concessions, grant of fresh term loan as also fresh working capital facilities. As regards, non-SSI sick industrial companies, the Board for Industrial and Financial Reconstruction (BIFR), a quasi-judicial body set up under Sick Industrial Companies (Special Provisions) Act, 1995

has been adequately empowered to take necessary action for determination of preventive, ameliorative, remedial and other measures for the rehabilitation of sick units and expeditious enforcement of such measures. Where a scheme for rehabilitation of company is sanctioned by the BIFR, banks/financial institutions provide facilities including reliefs/concessions in terms of the sanctioned scheme.

#### STATEMENT

S.No.	State/Union Territory	Non-SSI	Lok SSI
		Sick/Closed Units	Weak/Closed Units
1.	Andhra Pradesh	88	12
2.	Assam	3	-
3.	Bihar	25	4
4.	Chandigarh	5	2
5.	Dadar & Nagar Haveli	1	-
6.	Daman & Diu	1	-
7.	Goa	2	8
8.	Gujarat	106	14
9.	Haryana	41	6
10.	Himachal Pradesh	14	4
11.	Jammu & Kashmir	4	-
12.	Kerala	21	5
13.	Karnataka	45	13
14.	Madhya Pradesh	40	5
15.	Maharashtra	182	33
16.	Meghalaya	1	-
17.	National Capital Territory of Delhi	8	-
18.	Orissa	17	4
19.	Pondicherry	3	1
20.	Punjab	17	-
21.	Rajasthan	34	3
22.	Tamil Nadu	61	8
23.	Uttar Pradesh	89	7
24.	West Bengal	115	9
Total		924	139

### Subsidy to PSUs for Import of Pulses

4035. SHRI NAWAL KISHORE RAI :

SHRI NITISH KUMAR :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have taken a decision in regard to provide additional subsidy amounting to rupees hundred crores to the Public Sector Undertakings, M.M.T.C. and S.T.C. for making import of pulses;

(b) if so, the reasons for taking such a decision; and

(c) the efforts being made to provide subsidy to the domestic market in order to make available pulses at cheaper rate to consumers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

### Auction of Tea at Guwahati Centre

4036. SHRI PROBIN DEKA : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of tea produced by the tea gardens in Assam during 1994-95, company-wise;

(b) the quantity of tea auctioned by the Tea Auction Centre at Guwahati during each of the last three years;

(c) the manner in which the remaining quantity of tea was disposed of by the tea companies which was not auctioned at Guwahati;

(d) whether the Government propose to introduce any scheme by which the State may derive benefit by auctioning tea outside the Assam; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Estimated total production of tea in Assam during 1994-95 is 403.58 million kgs. Company-wise details of the teas produced by various tea estates in Assam during this period are not available.

(b) and (c) Required information is contained in the enclosed statement.

(d) Assam tea is already being sold at auction centres outside the State.

(e) Does not arise.

### STATEMENT

*Details of quantity of Assam tea sold at Guwahati auction centre and other auction centres in the country and abroad during the past three years*

Year	Total Tea Sold at Guwahati Auction (M. Kgs)	Assam Tea Sold at Guwahati Auction (M. Kgs.)	Assam Tea Sold at Auction Centres Other than Guwahati (M. Kgs.)			
			Calcutta Auction	Siliguri Auction	London Acution	Ex-Garden Sale (M. Kgs.)
1992	149.69	147.34	91.92	3.48	6.48	162.30
1993	151.33	149.14	84.52	2.62	4.78	161.89
1994	137.72	135.56	75.37	2.20	4.76	181.44

### Export of Inferior Quality of Tea

4037. SHRI K.T. VANDAYAR : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received any complaints from the importing countries about inferior quality of tea;

(b) if so, the details thereof, country-wise;

(c) the total quantity of tea exported with its value and the total quantity rejected by them;

(d) the steps taken to check the supply of inferior quality of tea; and

(e) the steps taken by the Government to boost the export of tea?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (d) No complaints have been received in the recent past regarding export of sub-standard tea from any country. However, some complaints were received by Tea Board in 1993 against a few exporters regarding export of substandard and inferior quality of tea to Russia and others CIS countries. Action was taken by the Tea Board against such exporters under the provisions of the Tea (Distribution & Export) Control Order, 1957.

In so far as export to Russia is concerned, in order to enforce strict quality control, exports of tea to Russia under the debt repayment mechanism have been brought under compulsory preshipment inspection by the Export Inspection Council.

(e) Steps taken to boost exports of tea include promotional campaigns through Tea Board's offices abroad. These consist of (i) participation in trade fairs/exhibitions; (ii) media campaign to increase consumer awareness towards various unique characteristics of Indian teas; (iii) media campaign to popularise Indian tea through the Tea Board marketing symbol; and (iv) support to various foreign brands containing Indian tea. A part of the expenditure incurred by the importers for promotional campaigns is met from the Tea Board's budget. Tea Board has also undertaken Darjeeling and Assam Logo campaign in U.K. alongwith brand promotion schemes abroad to popularise classic Indian teas.

[Translation]

#### Import Duty on Pulses

4038. SHRI GUMAN MAL LODHA :

DR. CHINTA MOHAN :

Will the Minister of FINANCE be pleased to state :

(a) whether there has been increase in the prices of imported pulses in view of the recent devaluation of rupee in terms of dollar;

(b) if so, the details of the pulses for which increase has been registered;

(c) whether the Government propose to reduce the custom duty applicable on the import thereof;

(d) if so, the details thereof; and

(e) if not, the reasons therefor.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (e) Import of pulses has been placed under OGL at a reduced import duty of 5 per cent. The landed cost of pulses varies depending upon the trend in the international prices as also the exchange rate changes. Movement in prices of pulses are monitored by the Wholesale Price Index (Base; 1981-82) which has only one set of Index numbers for prices of pulses irrespective of whether imported or domestically produced. Besides, no import of pulses has been undertaken on Government account and hence it is not possible to report the impact of exchange rate changes on the landed cost of pulses.

[English]

#### Action Taken on J.P.C. Report

4039. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) the total number of cases filed in connection with the Securities Scam following the presentation of the report of the Joint Parliamentary Committee thereon;

(b) the status of the stage of investigation/prosecution of these cases;

(c) the number of cases yet to be filed on the basis of the recommendations of the Joint Parliamentary Committee; and

(d) the time by which those cases are expected to be filed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) Central Bureau of Investigation (CBI) have reported that they have registered 65 cases against various persons involved in irregularities in securities transactions. Investigation has been completed in 62 cases and charge-sheets have been filed in Courts in 21 cases. CBI have also reported that the registration of cases and enquiries is an ongoing process in the CBI. As and when complaints are received from the Banks, PSUs, Ministries etc. based on the JPC Report, the material is examined and appropriate actions is taken.

#### Beedi Workers

4040. SHRI G. GANGA REDDY : Will the Minister of LABOUR be pleased to state :

(a) the steps being taken by the Union Government to assist the beedi workers of Nizamabad district in Andhra Pradesh;

(b) whether any fresh welfare programme has been formulated for their welfare; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Various welfare schemes in the fields of Health, Housing Education and Recreation are being implemented on an accelerated basis for the welfare of beedi workers under the Beedi Workers Welfare Fund.

(b) and (c) The following schemes have been introduced during 1995-96 for the welfare of beedi workers of the country including in Nizamabad district:-

(i) Payment of incentive/financial assistance of Rs.1/ - per day to female children of beedi workers on the basis of attendance in schools;

(ii) Payment of incentives to children of beedi workers on passing final University/Board examinations from Class X onwards; and

(iii) Establishment of Community Halls in beedi workers housing colonies alongwith a colour T.V. set.

#### Foreign Loan

4041. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have sought more loan

from the international financial institutions for 1995-96;

(b) if so, the details thereof; and

(c) the projects for which the loan has been sought?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) The India Development Forum Meeting was held on 29th and 30th June, 1995 in Paris to discuss aid requirements of the country. The meeting of bilateral and multilateral donors took place on 29th June, 1995 where India's development partners pledged \$ 6.9 billion as official development assistance for the year 1995-96, out of which international financial institutions e.g. ADB, EC, European Inv. Bank IBRD/IDA, IFAD, Nordic Inv. Bank, UN System and IFC pledged \$ 4.3 billion compared to US \$ 3.7 billion pledged by the same agencies last year.

(c) The details of Projects for which the aid is likely to be utilised will be known after aid negotiations with each donor agency are finalised.

#### Bank Loan to Farmers

4042. SHRI PRATAPRAO B. BHONSLE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that farmers have to run after revenue and bank officers for many days to get their loan sanctioned and have to spend a lot of money in the process;

(b) whether the Government are also aware that in certain States each farmer has been given a Pass Book, which, on the basis of his assets, indicates the limit upto which loans could be granted to him;

(c) whether the Government propose to streamline the process by issuing similar pass books to farmers in other States also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) National Bank for Agriculture and Rural Development (NABARD) has reported that during the course of its studies conducted to monitor the disbursal of assistance to borrowers, it was observed that there was inordinate delay in sanction and disbursement of IRDP and other loans in a few districts of various States. The aspect of undue delay is looked into by NABARD during the inspections of Cooperative Banks and Regional Rural Banks and are commented upon for corrective action.

(b) to (d) NABARD has reported that some State Governments have taken steps to provide for issue of "pass book" to farmers. Several Public Sector Banks have introduced Agricultural Credit Cards to farmers with good track record to enable them to secure production credit instantly. This card dispenses with repeated procedural formalities such as making applications,

furnishing of land record certificates and documentation. In addition, Reserve Bank of India (RBI) has issued detailed guidelines to commercial banks for simplifying and liberalising lending procedures to farmers. Some of the important aspects are : (i) All loan applications upto a credit limit of Rs.25,000/- should be disposed off within a fortnight and those over Rs.25,000/- within 8 to 9 weeks; (ii) credit proposals from weaker sections are to be cleared promptly; (iii) Appropriate sanctioning powers have also been delegated to the rural branch managers so that majority of loan applications are sanctioned at branch level itself; (iv) Relaxed margin and security norms are applicable to small loans.

#### Issue of Provident Fund Account Statement in Bank of Indore

4043. SHRI RAM BADAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Provident Fund Department of the State Bank of Indore has not delivered the Statements of P.F. accounts pertaining to the period 1994-95 to the employees of the Bank all over the country so far;

(b) if so, the reasons therefor; and

(c) the remedial steps taken or proposed to be taken to ensure timely delivery of the statements to the employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) State Bank of Indore has reported that the Provident Fund Statements upto 31st March, 1995 have already been despatched to the employees concerned on 25th November, 1995.

#### In-House Facility for Export of Coir Products

4044. SHRI V.S. VIJAYA RAGHAVAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the In-house stuffing facility extended to the export of Coir has been withdrawn w.e.f. October 1, 1995;

(b) if so, the reasons therefor;

(c) whether Kerala Government has demanded its restoration; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (d) In order to regulate stuffing of containers in party's premises, the facility of stuffing containers in premises of exporters/ Customs House Agents/Warehouses was withdrawn with effect from 1.10.1995. However, in view of various representations from trade and industry, the facility subject to certain conditions was restored on 9.10.1995.

### Theft From Currency Chest, State Bank of Bikaner and Jaipur

4045. SHRI JAGAT VIR SINGH DRONA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware of the loss of Rs.65 thousands from currency chest, Kanpur Branch of State Bank of Bikaner and Jaipur in: June, 1995;

(b) if so, the factors responsible for the same;

(c) whether the matter has since been investigated;

(d) if so, the details thereof;

(e) the steps being taken to pin-point the real culprits involved in this theft; and

(f) the precautionary measures proposed to check such recurrence in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir.

(b) to (e) The investigation by the bank has revealed that the shortage of cash occurred due to negligence of the staff in checking the cash before being packed in boxes, improper lighting and security. The bank has lodged an FIR with the police. The bank has initiated disciplinary proceedings against the concerned employees.

(f) In order to guard against recurrence of such incidents, the bank has taken various measures such as installation of emergency lights, renovation of alarm system, ensuring of presence of security guard outside the chest vault whenever packing of cash is done, etc.

### Reforms in Financial Sector

4046. SHRI V. SREENIVASA PRASAD : Will the Minister of FINANCE be pleased to state :

(a) whether the PHD Chamber of Commerce and Industry has expressed grave concern over the slow pace in financial Sector reforms;

(b) if so, whether the Government have examined the views submitted by PHD Chamber of Commerce and Industry in this regard; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir. The PHD Chamber of Commerce and Industry has expressed concern about cost and availability of credit to trade and industry, and about sluggish capital market.

It has, inter-alia, highlighted the need for ensuring adequate funds for financing infrastructure, green field projects and agro based industries and promoting development of an active and healthy debt market. It has underscored the need for greater autonomy of financial institutions and transformations of the system and procedures. It has also urged the Government to expedite insurance Sector reforms based on the recommendations

of the Malhotra Committee. In particular, it has suggested that the Government should open insurance Sector for bringing efficiency, competition and better customer services.

(b) and (c) Financial Sector reforms occupy an important position in the economic agenda of the Government. Refers measures are devised and implemented in a phased manner, keeping in view the macro-economic trends, as also the views and the suggestions of various organisations and institutions including different Chambers of Commerce and Industry in the country.

[Translation]

### Child Labour

4047. DR. P. R. GANGWAR : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to fully eliminate the child labour in the country;

(b) if so, the details thereof;

(c) whether carpet industry is likely to be affected adversely in case the child labourers are not permitted to work; and

(d) if so, the details in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b) Child Labour is a socio-economic problem and it cannot be eliminated overnight. However, it is proposed to divert an estimated 20 lakh children working in hazardous occupations in the country from work into education under the National Child Labour Project Scheme in a phased manner as under :-

1995-96	2.00 lakh
1996-97	4.00 lakh
1997-98	6.00 lakh
1998-99	6.00 lakh
1999-2000	2.00 lakh

(c) and (d) As per assessment of the survey got conducted through the National Council of Applied Economic Research (NCAER) in 1994 by the Office of the Development Commissioner (H), Ministry of Textiles, the child labour constitute only a small segment i.e. 7% of the workforce in the Indian carpet industry. Since 93% are adults, removal of children would not affect the carpet industry adversely.

[English]

### Tax Exemption to Schools

4048. SHRI DEVENDRA PRASAD YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether the income tax department is planning to withdraw exemptions to schools and medical institutions in respect of income tax;

(b) if so, the reasons therefor; and

(c) the steps proposed for not penalising genuine institutions which are not misusing the benefits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :  
(a) In view of the Budget secrecy, it would not be proper to furnish information on this subject at this stage.

(b) and (c) In view of the above answer to part (a), (b) and (c) do not arise.

#### Arrest of Income Tax and Excise Officers

4049. SHRI DHARMANNA MONDAYYA SADUL :

SHRI RAJNATH SONKAR SHASTRI :

Will the Minister of FINANCE be pleased to state :

(a) whether CBI raided and arrested a number of Income Tax and Excise Officers for accepting bribe recently;

(b) if so, the details thereof;

(c) whether the staff of Income-tax and Excise went on strike against the arrest of their colleagues;

(d) if so, the steps taken or proposed to be taken to prevent recurrence of such incidents in future;

(e) the other measures Government propose to take to remove the corruption from both the Income Tax and Excise department;

(f) whether some cases of CBI's misbehaviour with the officials of the Customs etc. have come to the notice of the Government; and

(g) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :  
(a) to (g) Information is being collected and will be laid on the Table of the House.

[Translation]

#### Non-Banking Institutes in Bihar

4060. SHRI LALIT ORAON : Will the Minister of FINANCE be pleased to state :

(a) the details of the non-banking institutions operating in Bihar to which licences have been issued by the Reserve Bank of India;

(b) whether the Government are aware that various such institutions operating in Bihar have cheated the people at large scale;

(c) if so, whether the Government propose to impose ban thereon; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Reserve Bank of India (RBI), has intimated that 331 Non-Banking Financial Companies (NBFCs), registered in the State of Bihar, were on its mailing list as on 30th November, 1995. NBFCs do not require any permission from RBI for commencing their business.

(b) RBI has reported that it has received some complaints from the public against Residuary Non-Banking Companies (one category of NBFCs which generally collect deposits from the public under different endowment schemes) operating in Bihar regarding non-refund of matured deposits.

(c) and (d) RBI has reported that it has issued orders to nine RNBCs registered in Bihar prohibiting them from accepting further deposits from any person in any form.

[English]

#### Voluntary Retirement Scheme

4051. SHRIMATI SUSEELA GOPALAN : Will the Minister of FINANCE be pleased to state :

(a) the number of employees who have been retired under the Voluntary Retirement Scheme in the departments under his Ministry;

(b) the number of employees who have received their final settlement from the departments;

(c) the number of employees who have been given retraining and re-deployed;

(d) the number of employees who are to be given retraining and re-deployed yet; and

(e) the action taken by the Ministry/Departments to retraining and redeployment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (e) The information is being collected and will be laid on the Table of the House.

[Translation]

#### Expansion of Private Sector Banks

4052. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that the private banks are expanding the parallel to public sector banks in the country;

(b) if so, the details of norms fixed/proposed to be fixed by the Government to ensure safety of the deposits of the customers with these banks;

(c) whether the Government have taken any effective steps to check the expansion of such private banks; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) Reserve Bank of India (RBI) has reported that after the nationalisation of banks in 1969, no banks were allowed to be set up in the private Sector. On the other hand, public Sector banks have expanded their branch net work considerably. However, in view of the recommendations of the Committee on Financial System and the need for healthy competition, RBI issued guidelines on 22.1.1993 for setting up of new private banks. After the issuance of these guidelines, licences for setting up nine new banks in the private Sector have been issued. No decision has been taken regarding the number of new banks that may be set up in the private Sector. The provisions of Banking Regulation Act, 1949, Reserve Bank of India Act, 1934 and all guidelines, directives, instructions or advice of the Reserve Bank of India, in force from time to time, are applicable to private Sector banks as well.

#### Devaluation of Rupee

4053. SHRI RAM VILAS PASWAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are contemplating on devaluation of Indian rupee; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) The exchange rate of the rupee is determined by forces of supply and demand in the foreign exchange markets subject to appropriate intervention by the Reserve Bank of India to counter excessive volatility and speculation. In this system there is no question of devaluation which normally means a discretionary change in the official exchange rate. However, the exchange rate can fluctuate in response to market conditions.

#### Interest Rates on Short Term Loans

4054. SHRI PAWAN DIWAN : Will the Minister of FINANCE be pleased to state :

(a) whether the rate of interest ranging from 3% to 6.5% is fixed on short term loans provided by NABARD;

(b) whether prior to 1993 short term loans were used to be provided at a flat rate of interest i.e. 3%.

(c) whether the financially weak Central Cooperative Banks and Primary Cooperative Committees are running into losses due to the increased rate of interest;

(d) if so, the reasons for changing the rate of interest; and

(e) whether NABARD propose to provide short term loans once again on the same rate of interest?

THE MINISTER OF STATE IN THE MINISTRY OF

FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) National Bank for Agriculture and Rural Development (NABARD) has reported that the rates of interest being charged by it from State Co-operative Banks (SCBs) on short-term Seasonal Agricultural Operations (SAO) refinance and the basis therefor are as under :-

SCB's average borrowings from NABARD as percentage of average SAO loan outstanding as against PACS in respect of all DCCBs in the State	Rate of interest chargeable by NABARD on its refinance for SAO
Below 37	3.0
37 & above but below 40	3.5
40 & above but below 45	4.0
45 & above but below 50	4.5
50 & above but below 58	5.0
58 & above but below 67	5.5
67 & above but below 80	6.0
80 & above	6.5

The above rate structure has been in force since 1st November, 1991. However, the rates of interest actually charged by NABARD in the last two years i.e. for 1992-93 and 1993-94 ranged only between 3 and 5 per cent and majority of State Cooperative Banks in the country were charged interest at the lowest slab of 3 per cent. It has been reported by NABARD that the present formula of variable interest rates is not inflicting losses on cooperative Banks.

(e) The policy pursued by the Reserve Bank of India (RBI)/NABARD in this regard has all along been based on the philosophy that concessional refinance should be supplementary in character and that there should be a built-in system of incentives to promote self-reliance in the cooperative credit structure by way of linking the rates of interest in direct proportion to the extent of dependence on refinance.

[English]

#### Flight Between Bangalore and New York

4055. SHRIMATI CHANDRA PRABHA URS : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to introduce direct service of Air India between Bangalore and New York;

(b) if so, the details thereof; and

(c) the time by which the service is likely to be introduced?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) There is no proposal at

present to introduce a direct service of Air India between Bangalore and New York.

(b) and (c) Do not arise.

#### Excise Duty on Tariff Value Basis

4056. SHRI DHARAMPAL SINGH MALIK : Will the Minister of FINANCE be pleased to state :

(a) whether the amount of excise duty payable on Tariff value basis, exceeds the amount of excise duty that was payable at the rate fixed in the Finance Bill, 1995;

(b) if so the reason for such increase;

(c) whether this increase was in any manner influenced by a Bureau of Industrial Cost and Prices study recently prepared on the soft drink industry;

(d) if so, the details thereof; and

(e) the annual rate of inflation, the effective rates of excise duty and the average increase in the wholesale price of aerated water during each of the last three years till date?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) Tariff values have been fixed with effect from 1.11.1995 for certain categories of aerated waters for determining the excise duty payable thereon. For these categories of aerated waters, prior to 1.11.1995, excise duty was payable with reference to value determined under Sector 4 of the Central Excise and Salt Act, 1944. A change in the basis of assessment makes it difficult to indicate generally whether or not the amount of excise duty payable on the basis of Tariff value exceeds the amount of duty payable on the basis of value under Sector 4 of the Central Excise and Salt Act, 1944.

(c) No, Sir.

(d) Does not arise in view of (c) above.

(e) The annual rate of inflation is indicated in the Annual Economic Survey presented in the Parliament for the respective years. The effective rates of excise duty on aerated water during each of the three years till date is given in the attached statement-I. The details regarding the wholesale price charged by individual bottlers are not maintained centrally.

#### STATEMENT-I

##### *Rates of Central Excise duty on aerated waters during 1993-95*

Heading No.	Sub.Heading No.	Description of goods Describe is goods	Rate of duty		
1	2	3	1993-94	1994-95	1995-96
22.01		Aerated waters, not containing, added sugar or sweetening matter, not flavoured :			
	2201.11	For each bottle containing 200 ml or less	60 paise	50% ad val	40% ad val
	2201.12	For each bottle containing more than 200 mls.	60 paise + 5 paise for every 100 ml or fraction thereof in excess of 200 ml	50% ad val	40% ad val
	2201.19	Other	60% ad val	50% ad val	40% ad val
22.02		Aerated waters, containing added sugar or other sweetening matter or flavoured:			
	2202.11	For each bottle containing 200 ml or less	90 paise	50% ad val	40% ad val
	2202.12	For each bottle containing more than 200 ml but not exceeding 250 ml	95 paise	50% ad val	40% ad val



1	2	3	4	5	6
	2202.13	For each bottle containing more than 250 ml but not exceeding 300 ml	Re. 1.05	50% ad val	40% ad val
	2202.14	For each bottle containing more than 300 ml	Re. 1.05 + 20 paise for every 100 ml or fraction thereof in excess of 300 ml	50% ad val	40% ad val
	2202.19	Other	75%	50% ad val	40% ad val

[Translation]

#### Focussed Tourism Marketing Campaign

4057. SHRI PHOOL CHAND VERMA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government has formulated any strategy called 'Focussed Tourism Marketing Campaign' to attract tourists of the developed countries to India in the month of September, 1995; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) The overseas marketing strategy of the Department of Tourism is aimed at bringing maximum number of foreign tourists to India by identifying thrust markets as also new segments, and working closely with the major travel agents and tour operators overseas. The marketing strategy is also flexible and takes into account changes taking place in the market situation from time to time.

#### Coarse Cloth

4058. SHRI UPENDRA NATH VERMA : Will the Minister of TEXTILES be pleased to state :

(a) whether the production of coarse clothes for the use of poors has declined in the country during the last three years and there has been decline in the per capita availability of clothes;

(b) if so, the details thereof alongwith the reasons thereof;

(c) the number of new textile mills set up in the country after the year 1990;

(d) whether the labourers are being retrenched directly or indirectly in textile mills in the name of modernization;

(e) if so, the details thereof; and

(f) the percentage of textile production (including the readymade garments) being exported in the country and the percentage of handloom textile out of them?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) The production of cotton cloth, including coarse cloth by the decentralised handloom and powerloom Sectors during the last three years has shown a general increase, except for a marginal decline during 1994-95, as per the details given :

#### Million Sq. Mtrs.

Year	Coarse Cloth Mill Sector	Total Cotton Cloth (Including Coarse Cloth) Produced by The Handloom and Powerlooms
1992-93	192	14936
1993-94	226	16434
1994-95	217	15722

The data regarding production of coarse cloth separately by the decentralised sector is not available. The per capita availability of cloth during 1992-93, 1993-94 and 1994-95 (provisional) has been 24.50, 26.22 and 25.67 sq.mtrs. respectively.

(c) As per available records, 294 new cotton// manmade fibre textile mills have been set up in the country after the year 1990.

(d) and (e) There have been no reports of any retrenchment in textile mills in the name of modernization. However, the Government has introduced a voluntary retirement scheme in the mills under National Textile Corporation to rationalise the surplus workforce.

(f) It is estimated that about 18% of the total production of cloth (including readymade garments) and 6% of the total handloom cloth produced in the country has been exported during the year 1994-95.

[English]

#### Merger of Air India with Indian Airlines

4059. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether his Ministry has not taken any decision on merger of Air India with Indian Airlines, so far;

(b) if so, the main reasons for delay;

(c) whether any concrete programme has been chalked out in this regard;

(d) if so, the details thereof; and

(e) the time by which the scheme is likely to be implemented?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (e) Merger of Air India and Indian Airlines will require detailed examination and planning which will take some time. At present, the two airlines are exploring possibilities of integrated functioning in some sectors. Appointment of Joint Chairman and common Board of Directors will facilitate desired level of integrated functioning.

#### Assistance to Small Entrepreneurs

4060. SHRI RAJ NARAIN : Will the Minister of FINANCE be pleased to state :

(a) whether Small Industries Development Bank of India has recently introduced a direct finance scheme to facilitate Small Scale Industrial Units of the entrepreneurs;

(b) if so, the guidelines issued in the matter;

(c) the details of different kinds of financial assistance including working capital is being offered by the SIDBI directly to the entrepreneurs;

(d) if so, the details thereof alongwith interest to be charged thereon;

(e) whether SIDBI has also decided to grant loan to khadi and village industries; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) Yes, Sir. Small Industries Development Bank of India (SIDBI) has, in April, 1995, introduced a Technology Development and Modernisation Fund Scheme (TDMFS) for providing direct financial assistance to small scale industries (SSI) units in order to strengthen their export capabilities. The corpus of the TDMFS is Rs. 200 crores. The eligibility criteria for assistance under the TDMFS inter alia, include :

(i) SSI units including ancillary units which go in for modernisation/technology upgradation, the outlay on land and building should not exceed

25% of the outlay on modernisation/technology upgradation programme.

(ii) The units should be in operation atleast for a period of three years.

(iii) Units which are already exporting their products or have the potential to export atleast 25% of their output by adopting the modernisation scheme; and

(iv) Units which are not in default to institutions or banks.

(c) and (d) SIDBI's direct assistance schemes include project finance scheme, equipment finance scheme for assistance to ancillary/sub-contracting units, scheme of assistance to specialised marketing agencies, venture capital scheme and scheme of assistance for acquisition of ISO 9000 series certification by SSI units. SIDBI does not provide working capital assistance to entrepreneurs directly. However, it provides short term loan assistance to SSI units for execution of export orders and/or execution of orders for domestic market. SIDBI has reported that while the rate of interest charged on the above mentioned schemes would depend upon the interest rate prevailing at the time of execution of loan agreements, the current rate of interest varies from 15.5% to 20% per annum.

(e) and (f) SIDBI has reported that Khadi & Village Industries Commission (KVIC) units set up with a smaller capital outlay and assisted by primary lending institutions are covered by SIDBI under its refinance scheme. Besides, SIDBI extends direct assistance to corporate and co-operative entities for setting up industrial areas for KVIC units.

#### New Insurance Scheme for Farmers

4061. SHRIMATI DIPIKA H. TOPIWALA : Will the Minister of FINANCE be pleased to state :

(a) whether the National Insurance Company has recently launched a new scheme for farmers in West Bengali;

(b) if so, the details thereof;

(c) whether such schemes are proposed to be introduced in other parts of the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (e) A new policy known as 'Farmers Package Insurance Policy' has been introduced by National Insurance Company Limited throughout the country, including West Bengal, with effect from 25th November, 1995. The policy provides comprehensive cover for personal effects, household goods/village/cottage industry's unit belonging to individual farmer or person engaged in village/cottage industry

against the risks of fire and allied perils, burglary, house breaking, theft, personal accident/janata personal accident/gramin accident covering death, permanent disablement, permanent partial disablement and temporary total disablement, cattle and livestock, poultry birds, fidelity guarantee, baggage insurance, etc.

#### Loans Under Rural Infrastructural Development Fund by NABARD

4062. SHRI PRABHU DAYAL KATHERIA : Will the Minister of FINANCE be pleased to state :

(a) the amount of loans sanctioned by the National Bank for Agriculture and Rural Development under the Rural Infrastructural Development Fund during 1994-95 and 1995-96, so far, State-wise;

(b) whether the NABARD monitor the implementation of the schemes sanctioned under the Rural Infrastructural Development Fund; and

(c) if so, the details of the States whose performance has been found unsatisfactory during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Pursuant to the announcement made by the Finance Minister in his Budget Speech for 1995-96, the Rural Infrastructure Development Fund (RIDF) was constituted in the National Bank for Agriculture and Rural Development (NABARD) to provide loans to State Governments and/or Corporations/bodies owned by State Governments, for projects relating to medium and minor irrigation, soil conservation, water shed management and other forms of rural infrastructure. NABARD has reported that sanctions under RIDF during the year 1995-96 have (as on 30.11.1995) reached an aggregate of Rs. 1618.36 crores covering 15 States. Details of the sanction are given below :

(Rs. crores)

State	Amount Sanctioned
1	2
Madhya Pradesh	199.62
Andhra Pradesh	185.77
Maharashtra	184.87
Uttar Pradesh	184.13
Bihar	138.60
Karnataka	133.53
Orissa	123.01
Gujarat	120.72
Rajasthan	110.15
West Bengal	104.88

1	2
Kerala	68.71
Goa	36.84
Assam	11.45
Himachal Pradesh	9.86
Jammu & Kashmir	6.22
Total	1618.36

(b) and (c) The scheme has become operational only in this year. NABARD is in touch with State Governments to expedite receipt of proposals. NABARD is also monitoring the progress of projects for which sanctions have been accorded.

#### Productivity Linked Wage Revision in I.A.

4063. SHRI BALRAJ PASSI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Indian Airlines had decided to link productivity to wage revision of its employees at all levels;

(b) whether agreements in this regard have been signed with all categories of the I.A. employees; and

(c) by when it is likely to be implemented?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) and (c) The Productivity Linked Incentive Agreement has been signed with Indian Aircraft Technicians' Association on 16.11.1995. The other Unions/Associations have also been advised to formulate Productivity Linked Incentive Schemes for the category of employees represented by them.

#### Irish Trade Delegation

4064. SHRIMATI KRISHNENDRA KAUR (DEEPA) : Will the Minister of COMMERCE be pleased to state :

(a) whether an Irish Trade Team visited India recently; and

(b) if so, the details of issues discussed and the outcome thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) The Irish trade delegation visited India between 20-24 Nov., 1995 and had interaction with the Government as well as with businessmen. In the context of liberalisation of the Indian economy, both the Irish and the Indian sides discussed cooperation in various Sectors through trade, joint ventures and bilateral investments.

### International Hard Currency

4065. SHRI DATTATRAYA BANDARU : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to allow Indian Corporation having good performance to float international hard currency convertible funds to tackle current shifting to funds in the market;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) In order to encourage well performing Indian Companies to tap a wider spectrum of the capital market, Government have announced on 25.11.1995, modifications in the existing. Euro issue guidelines enabling companies to also consider structuring their external borrowing in the form of Foreign Currency Convertible Bonds (FCCBs) for floatation in global markets. The enduse of funds through a FCCB should conform to the norms prescribed by Government for External Commercial Borrowings.

### Interest of Funds Realised Through REPO Facility

4066. SHRI AMAR PAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the Public Sector Banks have requested the Reserve Bank of India for lowering the interest rates of funds realised through the repo facility;

(b) if so, the details thereof; and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Reserve Bank of India (RBI) has reported that no public sector bank has requested RBI for lowering the interest rate on funds realised through the repo facility.

(b) and (c) Do not arise.

### Change in Retirement Age of LIC Officers

4067. SHRI GURUDAS KAMAT :

KUMARI SUSHILA TIRIYA :

SHRI R. SURENDER REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal for reducing the age of retirement of the officers working in the Life Insurance Corporation of India (LIC);

(b) if so, the details thereof and the reasons therefor;

(c) whether the retirement age of officers working in the General Insurance Corporation, the Reserve Bank of

India, the State Bank of India and other nationalised banks is different or same as in the LIC;

(d) whether the officers of the LIC have been protesting against bringing about change in their retirement age; and

(e) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) Does not arise.

(c) Retirement age of officers working in LIC, GIC and Nationalised Banks is the same in principle.

(d) Yes, Sir,

(e) Class I Officers of LIC have been demanding that the retirement age for all should be uniformly 60 irrespective of whether they were appointed prior to the date of Nationalisation i.e. 1.9.1956 or thereafter. It has not been found possible for the LIC to accede to this demand.

### Expansion of Indian Airlines Service

4068. SHRI GOPI NATH GAJAPATHI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to expand services of Indian Airlines; and

(b) if so, the new routes in which Indian Airlines propose to expand its services?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Introduction of new services is considered by Indian Airlines from time to time keeping its operating constraints in view. During the last six months, Indian Airlines has introduced services to Puttaparthi and Yangon; besides providing connection between Delhi and Imphal.

### Renewal of F.D.R. by Private Banks

4069. SHRI JEEWAN SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that the Private Sector banks are not renewing the Fixed Deposits Receipts (FDR), from the date the FDR was forgotten to be renewal and are thus denying the interest money for the period it remained with the Bank;

(b) if so, the reasons thereof and steps taken to safeguard the interests of the customers;

(c) the details of cases of cheating, forgery etc. in the nationalised and private sector banks, bank-wise, recorded during the last three years; and

(d) the action taken by the Government to check such frauds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) Information is being collected and will be laid on the Table of the House.

#### Custom and Central Excise Advisory Council

4070. SHRI D. VENKATESWARA RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the industrialists have raised several issues to improve and streamline Customs and Central Excise levies and the procedure followed therefor;

(b) if so, whether these issues were considered at the annual meeting of the Customs and Central Excise Advisory Council held in September, 1994;

(c) if so, the main points of the agreement reached in this regard;

(d) the extent to which the agreement has been implemented; and

(e) the time by which all the decisions of the agreement are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) Yes, Sir.

(b) Yes, Sir.

(c) Agreement between the member organisations and the Central Board of Excise and Customs was reached on various issues relating to anti-dumping duty, rate of interest on import duty, exemption on import of Indian machinery received for repair, rationalisation of import duty structure, import duty on unwrought copper and copper products, customs duty on imported parts required by Textile Machinery Industry, Custom Duty on offshore oil drilling rigs, customs duty on project imports, drawings and designs, aluminium ingots, and needle bearing industry. Similarly on Central Excise front agreement was reached on issues relating to MODVAT on polyster staple fibre, delegation of powers to Assistant Collector (now Assistant Commissioner) to grant permission under Rule 56-B, simplification of export procedure, export of excisable goods manufactured in Bond, refund of Central Excise on export of curtains, exemption from Excise registration to leather industry, invoices issued by the dealers, extending MODVAT credit to cement industry and more products and invoices issued by manufacturer on his own.

(d) and (e) These suggestions have since been implemented by incorporating suitable provisions in the Finance Act, 1995 and by issue of necessary notifications/administrative instructions.

#### Labour Ministers Conference

4071. SHRI CHANDRESH PATEL : Will the Minister of LABOUR be pleased to state :

(a) whether a meeting/conference of various Labour organisations, Trade Unions and Labour Ministers was

held in Delhi recently;

(b) if so, the details of the discussion held in the conference/meeting; and

(c) the steps taken by the Government to implement the decisions arrived at the conference/meeting?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Yes, Sir. The 32nd Session of the Indian Labour Conference was held in New Delhi on 23-24 November, 1995. Representatives of the Central Trade Union Organisations, Employers' Organisations, Central Government, State Governments and Union Territories attended the Conference.

(b) The following subjects were considered by the Conference :

- (1) Proposal to exempt certain categories of services/employments from the purview of the I.D. Act - amendment of Sector 2(j) of I.D. Act, 1947.
- (2) Social Security for unorganised Labour.
- (3) Restructuring of Employment Exchanges.
- (4) Restructuring of Vocational Training
- (5) Participation of Workers in Management Bill, 1990.

Conclusions of the 32nd Session of Indian Labour Conference are attached as statement.

(c) The recommendations of the Indian Labour Conference are considered by the Government while formulating various programmes are proposals. A tripartite Review Committee has been constituted for monitoring implementation of the decisions of Indian Labour Conference.

#### STATEMENT

*Conclusions of the 32nd Session of the Indian Labour Conference (ILC) : Vigyan Bhawan, New Delhi : 23rd and 24th November, 1995*

The 32nd Session of Indian Labour Conference met at Vigyan Bhawan, New Delhi on the 23rd and 24th November, 1995 under the Chairmanship of the Hon'ble Union Labour Minister Shri G. Venkat Swamy, considered the various issues of concern to labour and industry a part from the items listed in the formal agenda and reached the following conclusions :-

#### *ILC and its bodies and tripartism*

1. The principle of tripartism having been the very essence of industrial relations in the country all along, the meetings of the ILC should invariably be preceded by SLC meetings; in order that the ILC decisions are followed up

with action in an orderly manner, there should be regular tripartite review committee meetings also; there should be two such review committee meetings apart from the meeting of the SLC before every ILC meeting; in a year, then there shall be four tripartite meetings - two of the review committee, one of the SLC and one of the ILC; the meetings of the SLC and ILC should be scheduled well in advance; the next SLC meeting shall take place on 13th September, 1996 and the next ILC meeting on 24th and 25th of October, 1996.

2. The conclusions reached in the ILC should be construed as matters of continuing importance until they are disposed of by appropriate follow up action; and such of the conclusions of the 31st session of the ILC which have not been so far implemented should be pursued including through review committee meetings.

#### *Industrial Relations*

3. Considering the economic implications of major industry-wide strikes in sectors such as banking, coal, textiles including jute etc., Labour Ministry should facilitate prompt and effective negotiated settlement of disputes in such sectors practively.
4. The working conditions of Labour in Export Processing Zones should be subjected to detailed study so that the workers concerned are given full Labour protection as applicable under the various labour laws.
5. Industrial adjudication is being seriously handicapped on account of delays in filling up of the vacancies of Presiding Officers and in providing them adequate secretariat staff support; procedure should be simplified such that these vacancies are filled up promptly and secretariat staff provided adequately.

#### *Wages*

- (6) The scope for introduction of uniform minimum wages in the country should be investigated further so that distric wage disparities do not contribute to flight of industries and sudden unemployment in pockets.
7. Eligibility and calculation ceilings for bonus under the payment of Bonus Act should be scrapped. (Employers have expressed reservations and wanted total review of bonus, white Trade Union Organisations of workers are unanimously in favour of scrapping the above mentioned ceilings, considering that they militate against skilled workers who are normally in comparatively higher wage segments).

#### *Public Sector Enterprises*

8. The revised DA formula which has been brought under implementation for the benefit of the employees of public sector enterprises should be further discussed.
9. The managements of public sector enterprises should be given full functional autonomy including on issues relating to wage settlement.

#### *Economic reforms, industrial restructuring and social dimensions*

10. The scheme for NTC restructuring should be implemented, the situation of payment of idle wage and depreciation of machinery needs to be emergently terminated.
11. Financial support for jute mills restructured on cooperative basis should be extended without delays.
12. The BIFR should be restructured with experts from the areas of managements and labour; the BIFR procedures should be significantly simplified to cut down delays in the restructuring of sick enterprises, inordinate delays that occur now in disposal of winding up and liquidation proceedings should be cut down by necessary simplification of laws.
13. Detailed and comprehensive studies of sickness in industrial enterprises should be undertaken for evolving appropriate remedial and preemptive measure.
14. The delivery of essential commodities through the public distribution system should be streamlined with special emphasis on ensuring adequate of supplies.

#### *Social Security*

15. While the pension scheme for subscribers to the Provident Fund under the Employees' Provident Fund Act is welcome, it should be further modified, taking into consideration the various constructive suggestions that have emerged in the series of consultations which the Labour Minister has had with various interest groups; the details of the pension scheme should also be widely published removing the apprehensions that are being entertained in various quarters; and steps for efficient management of the pension fund and for prompt and accurate disbursal of pension dues should be taken. (CITU, UTUC and UTUC (LS), HMS, BMS, NLO and TUCU have unanimously welcomed the Schemes.

16. There are serious cases of default of gratuity payments, measures should be taken to ensure preemption of such defaults apart from settlement of defaulted dues.
17. Vigilance machinery in the Employees' Provident Fund Organisation should be tightened up particularly at the cutting edge level so that the subscribers receive delivery of services without let or hindrance.
18. The scope for introduction of unemployment insurance should be investigated so as to give protection against job losses.
19. The Labour Ministry should present a status paper on the existing social security schemes under implementation in the country, particularly reflecting the experience of various states and bring the matter for consideration in the SLC, the scope for extension of the existing social security laws and systems applicable to the organised sector as well to the unorganised sector should also be gone into.

#### *Employment*

20. Detailed studies should be undertaken in various sectors in respect of the employment generation, the progress in promoting employment in agro-based industrial sector should be studied too, and special measures including in terms of reviewing the existing laws and amending them where appropriate should be taken to enhance employment of women.
21. The issues of modernisation of and restructuring of employment exchanges should first be examined in a special meeting of the State Directors of Employment and thereafter in the next meeting of the State Labour Ministers, subsequently, the matter should be brought for consideration before the SLC and ILC.

#### *Vocational Training*

22. The vocational training system should be modernised; new courses relevant to employment market should be introduced; such courses should have more practical orientation; and special emphasis should be laid on multi-skilling the trainees; the proposals presented on the agenda for the restructuring of the vocational training system should first be discussed in the National Council for Vocational Training (NCVT) and then brought before the Standing Labour Committee.

#### *Environment and Labour Protection*

23. The measures for environment protection have

wide ranging implications for labour. So the workers' organisations should be given adequate representation in Government bodies in charge of establishing and regulating environment standards.

#### *Child Labour*

24. Trade Unions should be more extensively involved in implementation of schemes for elimination of child labour; child labour elimination schemes under implementation should also be brought under tripartite review; the Child Labour Advisory Board should meet more regularly; special incentives for parents of children removed from employment should be provided; and State Govts. may be empowered to prohibit employment of children in non-hazardous occupations as well (outside the scheduled hazardous employments and processes), keeping in view the local circumstances.

#### *Legislation*

25. The issue relating to the notification of section 2(j) of the I.D. Act being one on which employers and workers are not agreed (employers are for notifying the provision and workers are not, and a few State Govts. want notification after alternative grievance resressal systems are established), it may be taken up for detailed consideration before the Standing Labour Committee.
26. The employers are opposed to the Workers' Participation Bill and they are for bipartite participatory mechanisms; workers want the legal frame work; the Bill and the amendments that have been proposed by various quarters and the report of the Parliamentary Committee will be discussed further in the SLC after consideration in the review committee.
27. The proposal for the enactment of law for giving protection to agricultural workers should be presented for tripartite consultation in the SLC.

#### **Renovation/Modernisation of Trivandrum Airport**

4072. SHRI KODIKKUNNIL SURESH : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to reconstruct, renovate and modernise Trivandrum International Airport Terminal;

(b) whether the passengers face inconvenience in the present international terminal;

(c) the total number of passengers that are reaching every day in Trivandrum International Airport;

(d) whether the Union Government has received any complaints from passengers for lack of passenger amenities in Trivandrum International Airport; and

(e) if so, details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir. Both modification of present International terminal and construction of New International Terminal Complex are in the planning stage.

(b) Yes, Sir.

(c) Total number of international and domestic passengers moving through Trivandrum International Airport is around 2460 on an average, per day.

(d) and (e) Yes, Sir. Complaints received are general in nature such as paucity of space, delay in immigration clearance, suggestions for overall improvement of the airport, augmentation of ISD/STD facilities, etc.

#### Motor Accident Claims

4073. SHRI BHUBANESHWAR PRASAD MEHTA :

SHRI RAJENDRA AGNIHOTRI :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No.5576 on May 12, 1995 and state :

(a) the details of the six cases pending with the National Insurance Company (NIC) in respect of Motor Accident Claims indicating the reasons for not settling each of them, so far separately;

(b) whether NIC has disposed of or intend to dispose of some Motor Accident Claims under the head "No Claim" since September 1, 1989 in West Bengal; and

(c) if so, the measures proposed to be taken by the Government to find the veracity of the so called disposal and the specific measures taken or proposed to be taken against the officials found responsible?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEB PRASAD PAL) : (a) The National Insurance Company (NIC) has reported that out of the 6 pending claims, 3 claims have already been settled. Out of the 3 remaining cases, in one case police report is awaited; in other case relating to theft of vehicle, the vehicle has since been recovered and the insured has been directed to refund the claim amount already paid to him; in the third case, the insured has failed to furnish required documents despite repeated requests from the company.

(b) and (c) The claims are either paid or repudiated by the Insurance Company on its merits. The Insurance Companies can sue or be sued in their own name. In cases of those claims where the insured fails to furnish the required information in support of the claim, such claims are categorised as 'No Claim' cases. As and when the details are received these cases are re-registered.

[Translation]

#### Leather Technology Park In U.P.

4074. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government of Uttar Pradesh have sent a proposal to the Union Government to set up Leather Technology Park in Agra and Kanpur to promote the export of leather products; and

(b) if so, the details thereof and the action taken by the Government in this regard and the proposals are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) Does not arise.

[English]

#### Production and Export of Jute

4075. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the current year's jute production is likely to fall by 15 lakh bales from the previous year's level as a result of late monsoons and less quantity of carry forward stock; and

(b) if so, its likely impact on India's exports position and the domestic requirement?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) The production of jute during 1994-95 was 82.735 lakh bales. As the final estimates of production of jute for 1995-96 are still being made, it is difficult to say precisely whether the current year's production is going to be less than the previous year's level.

However, Jute exports during the current year have shown good growth as is evident from the latest available statistics given below :

	Aprl'94-Sep'94	Aprl'94-Sep'94	% Growth
Jute manufacturers excluding Floor Covering			
Covering	Rs. 15527.59 lakh	Rs. 25392.70 lakhs	63.53%
Floor Covering of Jute	Rs. 739.46 lakhs	Rs. 1167.96 lakhs	57.95%



[Translation]

4076. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have introduced any 'Wool Project' in the country;

(b) if so, the details thereof, State-wise, particularly in Gujarat; and

(c) the number of such projects likely to be started during the current financial year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Yes, Sir.

(b) and (c) The Central Wool Development Board has sanctioned the following projects in various States :-

- (i) Area Based Project for Wool & Woollens Development.
- (ii) Integrated Sheep & Wool Development Project.
- (iii) Machine Shearing-cum-Training Project.
- (iv) Carpet Weaving & Training Centre.
- (v) Wool Testing Centre.
- (vi) Integrated Angora Rabbit Development Project.
- (vii) Wool Scouring Plant.
- (viii) Weaving & Designing Training Centre.
- (ix) Industrial Service Centre.

Different projects as suitable for different States have been selected out of the projects mentioned above and sanctioned to States namely, Gujarat, Himachal Pradesh, Jammu & Kashmir, Maharashtra, Karnataka, Rajasthan, Uttar Pradesh, Haryana, Andhra Pradesh and Punjab.

As regards Gujarat, the Central Wool Development Board has sanctioned the following projects to Gujarat Sheep & Wool Development Corporation Limited (GUSHEEL) for implementation during the VIIIth Five Year Plan Period :

S.No.	Name of Project	Number
(i)	Carpet Weaving & Training Centre	5
(ii)	Integrated Sheep & Wool Development Project	3
(iii)	Wool Testing Centre	1
(iv)	Area Based Project for Wool & Woollens Development	1
(v)	Machine, Shearing-cum-Training Project	5

### Profit/Loss of Nationalised Banks

4077. PROF. RASA SINGH RAWAT : Will the Minister of FINANCE be pleased to state :

(a) the details of the nationalised banks which have earned profits or incurred losses, separately, alongwith the amount thereof during the last two years;

(b) the amount of deposits and the annual turnover of the nationalised banks at present, Bank-wise;

(c) the steps being taken for improvement in the functioning of those banks which are running in losses;

(d) the outstanding amount of loan of various nationalised banks which is to be recovered and the position of their bad debts as on date, bank-wise; and

(e) the steps being taken by the Government to strengthen and to make viable the loss-incurring banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Details of the profits and losses of the nationalised banks during the last two years are given in the enclosed statement.

(b) and (d) Information is being collected and will be laid on the Table of the House.

(c) and (e) Banks have been advised to strengthen their credit appraisal machinery and exercise close supervision and control over advances. In the documents containing performance obligations and commitments, banks have been asked to prepare action plans on the following key areas :-

- (i) Improvement in Organisational set up.
- (ii) Improving productivity levels including mechanisation in key/selective areas and containment of staff.
- (iii) Human resources development.
- (iv) Improvement in house-keeping and internal control.
- (v) Strengthening vigilance machinery and deterrent action against erring officials.
- (vi) Profit planning and improvement in profit levels.
- (vii) Mobilisation of low cost deposits, and
- (viii) Reduction in Non-Performing Assets.

In the case of loss making banks RBI has placed restrictions on staff growth, opening of branches for general banking business and ban on capital expenditure. These measures are expected to improve the profitability of these banks.

**STATEMENT**

*Profits/Losses of Nationalised Banks during last two years*

	1993-94	1994-95
1. Allahabad Bank	-367.72	-76.36
2. Andhra Bank	-162.25	-43.57
3. Bank of Baroda	66.15	175.55
4. Bank of India	-1089.15	50.35
5. Bank of Maharashtra	-296.93	-40.80
6. Canara Bank	120.35	204.10
7. Central Bank of India	-711.93	-84.24
8. Corporation Bank	-27.04	72.54
9. Dena Bank	-69.84	30.02
10. Indian Bank	-390.65	14.26
		(Provisional)
11. Indian Overseas Bank	-351.18	10.38
		(Provisional)
12. New Bank of India (Merged with PNB)		
13. Oriental Bank of Commerce	32.11	113.36
14. Punjab National Bank	74.52	85.79
15. Punjab & Sind Bank	-175.99	-7.42
16. Syndicate Bank	-299.40	-91.79
17. Union Bank of India	50.27	106.48
18. United Bank of India	-618.06	-197.23
19. UCO Bank	-546.45	-83.81
20. Vijaya Bank	4.10	31.70

('-' indicated loss)

[English]

**Safety Norms for Industrial Workers**

4078. SHRI A. INDRAKARAN REDDY : Will the Minister of LABOUR be pleased to state :

(a) whether there are reports of laxity in implementing safety norms and regulations for the industrial workers;

(b) whether the recent coal mine disaster is due to

above laxity; and

(c) the steps the Government propose to take to implement the safety norms strictly?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Instances of laxity in implementation of safety norms and regulations have been noticed.

(b) the cause of accidents which occurred in September, 1995 at Coal Mines in Dhanbad, Bihar would be determine by a Court of Enquiry which has been constituted to enquire into the causes and circumstances attending these accidents.

(c) Provisions for safety of persons employed in mines and factories and contained in the Mines Act, 1952 and Factories Act, 1948 respectively. While the implementation of the safety legislation in Mines is the responsibility of the Mine Management, the responsibility of complying with the provisions of the Factories Act lies with the occupier of the factory. The Directorate General of Mines Safety inspects the mines periodically to oversee the status of compliance of the safety provisions as prescribed and circulated by it and takes action as provided for under the Mine Act in case of default. The State Governments and the UT Administrations are responsible for enforcing the provisions of the Factories Act through their Factory Inspectorates. The Central Government keeps the safety laws under constant review and amends them from time to time as per requirement.

Besides the legislative measures the Government is promoting a number of other initiatives, such as :

- (1) Holding of conference on safety.
- (2) Self-regulation by managements.
- (3) Worker's participation in safety management.
- (4) Tripartite and bipartite reviews at various levels.
- (5) Training of Workers.
- (6) Observance of safety weeks and safety compaigns.
- (7) National Safety Awards.

**Currency Printing Press**

4079. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India have awarded the contract for setting up of new currency printing press to a Swiss company;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) After evaluation of the tenders received in response to global tender a contract had been entered into with M/s. De La

Rue Giori, Switzerland in October, 1994 for the supply of plant and machinery in respect of New Note Press, Mysore. The estimate cost of imported plant and machinery is Rs. 492 crores.

#### Tourism Projects Launched in Kerala

4080. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether any Tourism project is being launched by the State of Kerala at Bekal in Kasaragod district;

(b) if so, the details thereof;

(c) whether the Government of Kerala has sought any financial help or any other assistance from the Union Government for the project; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d) In consultation with the State Government of Kerala, Bekal has been identified as a special tourism area for integrated development. The Union Government sanctioned and released Rs. 190 lakhs during the year 1991-92 for the preparation of a Master Plan and to undertake developmental Activities in the project area.

#### Rubber Plantation in Non-Traditional Areas

4081. SHRI RAMESH CHENNITHALA : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any scheme for the rubber plantation in the non-traditional areas;

(b) if so, the details thereof with the total area of land proposed to be covered under this scheme; and

(c) the total amount allocated for this purpose during the last year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Yes. Sir. The major schemes implemented by the Rubber Board for promotion of rubber plantation in the Country and details thereof are as under :

- (i) *Rubber Plantation Development Scheme* : This scheme was started in 1980. The scheme is an integrated one which has a subsidy component as well as a credit component, credit to be available by the NABARD refinance scheme. The scheme is implemented in non-traditional region also. The scheme was implemented in phases from 1980 onwards. From 1993 this is implemented as Phase IV under the World Bank Assisted Project.

Total area of land covered under these schemes in non-traditional region upto 1994-95 is 54875 ha. and the area proposed to be covered during 1995-96 and 1996-97 are 4010 and 4345 ha.

(ii) *Block Plantation Project for Economic Settlement of Tribals* : This scheme is implemented in Tripura as a Joint venture of the Tribal Welfare Department Govt. of Tripura and Rubber Board. An area of 1500 ha. is to be covered from 1992-93 to 1996-97. At the end of 1995 planting season 1119 ha. was planted under the Scheme. A similar scheme has been started in Andhra Pradesh during 1994-95 and in Orissa during this year. In both the States the scheme is implemented in collaboration with the respective state Governments. An area of 4 ha. was planted in the Andhra Pradesh last year and it is proposed to plant 10 ha. during this year.

(iii) *Other Schemes* : In addition, various other schemes such as (a) supply of estate requisites on concessional rate, (b) boundary protection, (c) irrigation, (d) supply of fertilisers at 50% cost to SC/ST growers, (e) subsidy for smoke house etc. are also being implemented.

(iv) The Board also implemented a scheme for setting up of Nucleus Rubber Estate and Training Centre (NRETC), District Development Centres, Tappers' Training Schools and Regional Nurseries. The details of the various establishments of the Board as at the end of 94-95 in non-traditional region are furnished below :

1.	NRETC	2
2.	District Development Centre	4
3.	Regional Nursery	2
4.	Tapper's Training School	6
5.	Regional Office	15
6.	Field Stations	26
7.	Zonal Office	3
8.	Regional Research Stations	9

(c) The amount allocated for this purpose during last year was Rs. 440.95 lakhs.

[Translation]

#### Development of Bhopal Airport

4082. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the amount provided for the development of the Bhopal Airport during the year 1995-96;

(b) the present position of the works going on this year and the time by which they are likely to be completed; and

(c) the new works which are likely to be executed this year and next year at Bhopal Airport?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Airports Authority of India (AAI) has allocated Rs. 146 lakhs in the Annual Plan 1995-96 for development of Bhopal Airport.

(b) and (c) The work on expansion and modifications of the terminal building is in progress and is likely to be completed by April, 1997. Besides during the year 1995-96, AAI have also undertaken the resurfacing of runway.

[English]

#### Textile Mills in Maharashtra

4083. SHRI RAMCHANDRA MAROTRAO GHANGARE : Will the Minister of TEXTILES be pleased to state :

(a) the number of cotton spinning and weaving mills in Maharashtra which have been taken over by NTC and Maharashtra State Textile Corporation;

(b) the number of mills sent to BIFR for winding up and closure out of it;

(c) the number of mills which have been decided to be taken up for modernisation; and

(d) the funds provided for modernisation of the aforesaid mills particularly for the Pulgaon Cotton Mills, Wardha?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (d) As far as NTC is concerned, there are 35 mills under it in the State of Maharashtra, including the 13 taken over mills nationalised recently. 22 out of these 35 mills have been referred to the BIFR since NTC (MN) & NTC (SM) under which these 22 mills are functioning have been referred to and declared sick by the BIFR. As per the revised Turn Around Strategy approved by the Government the mills of NTC in Maharashtra are proposed to be modernised at outlay of Rs. 790 crores. The funds for modernisation are expected to be met out of the proceeds from sale of surplus land and assets of NTC mills. The revised Turn Around Strategy has been placed before the BIFR for its approval before implementation.

Information in respect of the mills under Maharashtra State Textile Corporation including Pulgaon Cotton Mills,

Wardha is being collected and will be laid on the Table of the House.

#### Package For Cloth Processing Sector

4084. SHRI R. SURENDER REDDY : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have recently mooted and finalised a package of measures aimed at encouraging investments including foreign investments by way of joint ventures in cloth processing sector;

(b) if so, the activities in the cloth processing sector proposed to be covered by the package;

(c) whether the aforesaid package of measures includes modernisation and the massive upgradation of the existing technology in the Sector; and

(d) if so, the details thereof indicating *inter alia* the amount of expenditure (including foreign exchange involved), mode of funding and financing, and the time required in completion of modernisation and upgradation?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) No, Sir.

(b) to (d) Does not arise.

#### Non-Implementation of Awards

4085. SHRI BASUDEB ACHARIA : Will the Minister of LABOUR be pleased to state :

(a) the number and details of prosecution proposals sent by the Regional Labour Commissioner, Dhanbad for non-implementation of the Award till October 1, 1995;

(b) whether the Union Government have accorded the approval for prosecution; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) A statement indicating the details of prosecution proposals received during the years 1993, 1994 and 1995 (upto 1.10.1995) is attached.

(b) For all prosecution proposals of 1993 and 1994, sanctions have been accorded by the Chief Labour Commissioner (Central), New Delhi.

(c) Two prosecution proposals received in 1995 (upto 1.10.1995) are still pending for want of certain clarifications from the concerned offices.

#### STATEMENT

S.No.	Award No.	Details of Prosecution Proposals Sent by Regional Labour Commissioner (Central), Dhanbad
1	2	3
Year - 1993		
1.	37/1990	Against the management of M/s. CCL, Ranchi.
2.	113/1990	Against the management of M/s. CCL, Ranchi.

1	2	3
3.	10/1987	Against the management of M/s. BCCL, Dhanbad.
4.	2/1992	Against the management of Superintendent of Post Offices, Hazaribagh.
5.	104/1989	Against the management of M/s. IISCO, Jitpur.
6.	187/1987	Against the management of M/s. CCL, Ranchi.
7.	110/1990	Against the management of M/s. BCCL, Dhanbad.
8.	32/1989	Against the management of M/s. BCCL, Dhanbad.
9.	307.1986	Against the management of M/s. BCCL, Dhanbad.
10.	53/1991	Against the management of M/s. BCCL, Dhanbad.
11.	40/1989	Against the management of M/s. BCCL, Dhanbad.
12.	27/1983	Against the management of M/s. BCCL, Dhanbad.
13.	36/1991	Against the management of M/s. CMPDI, Ranchi.
14.	179/1990	Against the management of M/s. BCCL, Dhanbad.
15.	11/1992	Against the management of M/s. BCCL, Dhanbad.
16.	33/1987	Against the management of M/s. BCCL, Dhanbad.
17.	258/1990	Against the management of M/s. BCCL, Dhanbad.
<i>Year - 1994</i>		
1.	72 & 77/1981	Against the management of M/s. BCCL, Dhanbad.
2.	162/1988	Against the management of M/s. BCCL, Dhanbad.
3.	105/1980	Against the management of M/s. BCCL, Dhanbad.
<i>Year - 1995 (As on 01.10.1995)</i>		
1.	Ref. No.16/1989	Against the management of M/s. Chasnalla IISCO Ltd.
2.	Ref. .No.57/1989	Against the management of M/s. ECL.

#### Exemption from Income Tax to Trusts

4086. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) whether Bahujan Foundation has been exempted from Income Tax Under Sector 12(A) of the Income Tax Act, 1961 on donations received by it;

(b) whether the donations thereto have also been exempted from Income Tax in the hands of the donor under Sector 80(G) of the Act; and

(c) the names of other trusts in the country which enjoy similar double exemption and the names of the trustees and beneficiaries under the Trusts Deed of the Foundation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :  
(a) Yes. 'Bahujan Foundation Charitable Trust' has been registered under Sector 12(A) of the Income Tax Act

Registration under Sector 12(A) of the Income Tax Act is only the pre-requisite for claiming exemption under Sector 11 and 12 of the Income Tax Act, 1961.

(b) No. Approval under Sector 80G of the Income Tax Act has not been granted with regard to the said Trust.

(c) The number of trusts which are registered u/s 12A and recognised u/s 80G is very large running into thousands. No separate information regarding trustees and beneficiaries is maintained. In the case of 'Bahujan Foundation Charitable Trust', the sole Trustee is Shri Kanshi Ram and the beneficiaries are public at large.

#### Revival of Jute Industry

4087. SHRIMATI VASUNDHARA RAJE : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to revive and diversify the ailing jute sector in the country;

(b) if so, the steps taken in this regard; and

(c) the details of the other steps taken by the Government to protect the interests of Jute sector?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (c) Government have taken several measures to revive and to promote diversification in the jute industry including, inter-alia, grant of flexibility to jute and textile mills to use all kinds of fibres and yarns, setting up of National Centre for Jute Diversification for transfer of technology from R&D institutions to the entrepreneurs, implementation of the UNDP assisted National Jute Development Programme which aims at increasing the share of diversified products in the total production of jute goods, launching of Jute Entrepreneurs Assistance Scheme, providing marketing assistance on export of selected jute diversified products, etc.

#### Sale of Aircraft

4088. SHRI ASTBUHA PRASAD SHUKLA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to sale some of the Aircraft/Boeing of the Indian Airlines/Air India;

(b) if so, whether any advertisement has been given in the news papers in this regard;

(c) whether any proposals have been received from the prospective buyers; and

(d) if so, the decision taken thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d) The Government have approved sale of two B737-200 aircraft of Indian Airlines. On the basis of global tenders, Indian Airlines is selling the aircraft to M/s. Blue Dart Express Ltd.

With the approval of its Board of Directors, Air India has invited bids through advertisements for selling two B747-200 aircraft. No bids have yet been received.

#### Silk Industry

4089. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of TEXTILES be pleased to state :

the steps taken by the Government to develop the technology for transfer and expression of foreign genes in our silk work?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : The Central Silk Board under Ministry of Textiles and the Department of Biotechnology have funded research projects as priority areas to the National Laboratories such as Indian Institute of Science (IISc), National Institute of Immunology (NII) and Madurai Kamraj University for the physical induction of genes into silkworm to achieve Germ-Line transformation and expression.

#### Social Welfare Wing

4090. SHRI ANADI CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to make it compulsory for the private sector companies having a capital of 10 crores or more to have a separate social welfare wing equipped with trained social workers to carry on social welfare activities;

(b) the number of private companies having a separate social welfare wing;

(c) the amount spent on social welfare activities during 1994-95;

(d) whether there is any proposal to fix a minimum percentage of the total profit earned by the companies to be spent on social activities and rural welfare, and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (e) There is no proposal to fix a minimum percentage to total profit to be spent by companies on social welfare under the Companies Act.

Government has, however, emphasised from time to time the social responsibility of industry particularly in meetings in the recent past. In one such informal meeting on 1st August, 1995 which was part of the ongoing dialogue with industry, the Prime Minister had stressed upon the industrialists the need for industry's commitment to the development of social infrastructure so as to have an impact on the quality of life of the people and the villages in the hinter land.

[Translation]

#### Loan Assistance to Craftsmen

4091. SHRI LAKSHMAN SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have any scheme to provide financial assistance through banks to the craftsmen in the country; and

(b) if so, the quantum of loan provided by the nationalised banks to them during 1994-95, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Reserve Bank of India (RBI) has reported that there are no special provisions for Nationalised Banks to assist craftsmen in the country. However, craftsmen being rural artisans are included in the priority sector for lending by banks. It has been stipulated that atleast 40 percent of the advances under the Small Scale Industries (SSI) segment of priority sector should be granted to cottage industries or other SSI units availing credit limits upto Rs. 5 lakhs.

(b) The State-wise data regarding the quantum of loan provided by the nationalised banks to the rural artisans during 1994-95 is being collected and, to the extent available, will be laid on the Table of the House.

#### Closure of Tea Gardens in Darjeeling

4092. SHRIMATI GIRIJA DEVI : Will the Minister of COMMERCE be pleased to state :

(a) whether a number of tea gardens managed by the Government in Darjeeling have been closed down during each of the last two years;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government for reviving these tea gardens?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) No official closure or lock out has been declared in any of the tea gardens in the Darjeeling District owned by Government agencies. However, Pashok, Vah Tukvar and Potong Tea Estates in Darjeeling District owned by Tea Trading Corporation of India Ltd. have been facing problems on account of continuing losses and mounting arrears of wages and salaries of the workers.

(c) In view of the consistent losses by the gardens owned by Tea Trading Corporation of India Ltd., it has been decided to dispose of all the gardens including Pashok, Potong and Vah Tukvar through outright sale.

#### Carpet Industry

4093. SHRI PANKAJ CHOWDHARY : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government are aware of the crisis being faced by the Carpet Industry at present;

(b) if so, the number of small and medium scale carpet units closed during the last two years;

(c) the loss of foreign exchange suffered by the Government as result of the closing down of said carpet units; and

(d) the steps taken by the Government to eliminate child labour from carpet industry?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Yes, Sir. The crisis being faced by the carpet industry at present is due to exaggerated and motivated publicity within and outside the country regarding involvement of child labour and also the general economic recession prevalent in the world market, particularly in the U.S.A. and Germany, which are the principal importers of our carpets.

(b) The Government is not aware of any carpet unit closing down due to the above mentioned reasons.

(c) Does not arise.

(d) The steps taken by the Government to eliminate child labour from carpet industry include: stepping up of enforcement measures, welfare measure for rehabilitation of children weaned away from the carpet industry; promotional publicity measures and introduction of a label called "Kaleen" to be affixed on carpets to be exported, signifying commitment towards eradication of children from the carpet industry.

[English]

#### Non-Payment of Dues

4094. SHRI HARADHAN ROY : Will the Minister of LABOUR be pleased to state :

(a) whether the employees of Refractory and Ceramic Units and other units of Burn Standard Company Limited, Calcutta are not getting the salary and wages in time;

(b) if so, the reasons therefor;

(c) whether the Provident Fund money, gratuity and other admissible benefits to retired employees have not been paid in full in the said company for the last three years;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b) Yes, Sir. Payment of salaries and wages to the employees became irregular in all units of Burn Standard Company Ltd. (BSCL) including Refractory and Ceramic units mainly due to drastic reduction in the off take of railway wagons.

(c) and (d) Due to financial constraints the company could not pay statutory liabilities in full to the retired employees for the last three years. As on 30.11.1995 the outstanding statutory liabilities of the company is Rs.18.28 crores.

(e) Government has released Rs.5.30 crores to Burn Standard Company Ltd. during the current year for payment of salaries and wages to the employees. Performance of BSCL is improving with the recent release of wagon orders to the company.

#### Pending Cases of Central Excise

4095. SHRI RAM KRIPAL YADAV : Will the Minister of FINANCE be pleased to state :

(a) the number of cases relating to Central Excise lying pending in the Supreme Court/High Courts/Tribunals as on August 1, 1995;

(b) Since how long these cases have been lying pending, and the reasons for not disposing of these cases;

(c) the amount involved in these cases; and

(d) the steps taken by the Govt. for the speedy disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c) As on 1.8.1995, the number of Central Excise cases pending in the Supreme Court and High Courts were 2696 and 4392 involving revenue of Rs.702.21 crores and Rs.1309.63 crores respectively.

As on 1.8.1995, there were 52364 total number of appeals pending for disposal with different benches of Customs, Excise and Gold (Control) Appellate Tribunal. However, separate figures in respect of Central Excise cases alone are not being maintained. These cases have been pending for varying periods. In the Courts, the cases are taken up on the basis of date of filing of the case. Depending on urgency and cases involving important questions of law are taken up for early hearing.

The reasons for non-disposal/delay in disposal of the cases in the Tribunal include vacancies of Judicial Members, stay granted by the Courts and clearance required from the Committee of Secretaries for action on appeals filed by Public Sector Units.

(d) Steps taken for early disposal of the cases include bunching of cases issue-wise, request for early hearing in cases involving important question of law and high revenue stakes, request for vacation of stay orders, maintaining a close liaison with Ministry of Law and the Counsels, briefing of Counsels at senior level etc. In fact, the pendency of Supreme Court cases has been brought down from 2896 in 1994 to 2696 cases in 1995. Similarly, the pendency of High Courts cases has come down from 4667 cases in 1994 to 4392 cases in 1995.

As regards Tribunals, steps have also been taken by the Ministry for filling up the vacancies of Members (Judicial), and providing infrastructural support. The law has also been amended for removing distinction between Special and Regional Benches.

#### **Income Tax/Excise Duty Dues Against Reliance Industries**

4096. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of FINANCE be pleased to state :

(a) the outstanding income tax and excise duty against the Reliance Industries Group as on March 31, 1995;

(b) whether any action is being taken by the Government to recover the said outstanding tax revenue;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) The outstanding amounts of Income Tax and excise

duty against the Reliance Group as on 31.3.1995 were as under :-

Income Tax \_ Rs. 147.68 crores

(for demands amounting to Rs. one crore and above)

Excise Duty - Rs. 1.51 crores.

(b) and (c) A major portion of the outstanding taxes is locked up in litigation before Courts/Tribunals/Commissioners (Appeals). The concerned courts/appellate authorities are requested for early disposal of appeals/vacation of stay orders. Other administrative and legal measures envisaged under the statutes are also taken to recover the outstanding amounts.

(d) Does not arise.

#### **Inadequate Managerial Staff**

4097. SHRI S.M. LALJAN BASHA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are aware that the present strength of managerial staff at middle top level is insufficient to cope with the tasks assigned to them and for smooth operation of modern airports;

(b) if so, whether the Government are considering to increase the strength or create a new cadre of airport management to meet the challenges of increased air travel; and

(c) if so, details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) and (c) Do not arise.

#### **Economic Cooperation Between Indo. Namibia**

4098. SHRI RAM PAL SINGH :

SHRI SATYA DEO SINGH :

Will the Minister of COMMERCE be pleased to state:

(a) whether any agreement has been signed between India and Namibia to increase economic cooperation relation;

(b) if so, the details, thereof; and

(c) the time by which the said agreement would come into force?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) During the recent visit of the Prime Minister of Namibia, the following Agreement/MOU were signed on 27th Nov., 1995 :-

(1) Trade Agreement between India and Namibia;



- (2) Memorandum of Understanding on Cooperation on potable ground water resources in Namibia.

The Trade Agreement between India and Namibia inter-alia provides for :-

- Grant of Most Favoured Nation (MFN) treatment;
- To encourage setting-up of Joint Ventures in each other's territory in accordance with the laws and regulations on investment in force time to time;
- To encourage mutual visits by trade, economic and technical personnel;
- To allow the organisation of trade fairs and exhibitions in the respective countries and to grant each other facilities for holding such exhibitions;
- Setting up of a Joint Trade Committee to monitor the effective implementation of the Agreement.

The MOU on Cooperation on potable ground water resources involves hydro-geological and geo-physical survey for locating good quality aquifers and setting, drilling and equipping of 70 bore holes with India Mark III handpump for use by rural communities in Namibia. This is an extension of the project already being undertaken by VAPCOS of India for 30 bore holes of the same type in Namibia.

[*Translation*]

#### Handloom Sector

4099. SHRI RATILAL VARMA : Will the Minister of TEXTILES be pleased to state :

(a) the details of production of handloom items during 1993-94 and 1994-95;

(b) the number of handloom weavers provided employment during 1993-94 and 1994-95 through Centrally sponsored schemes;

(c) the countries to whom handloom products are being exported; and

(d) the foreign exchange earned through the exports of handloom items during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) The estimated overall production in the handloom sector during 1993-94 and 1994-95 was as under :

Year	Quantity (in Million Square Metres)
1993-94	5851
1994-95	6028

(b) Employment figures under all Centrally sponsored schemes is not maintained by the Government. However, the overall employment during 1993-94 and 1994-95 is estimated to be as under :-

Year	Lakh Persons
1993-94	124.82
1994-95	128.60

(c) The countries to whom handloom products are exported are U.S.A., Japan, Germany, Denmark, Norway, France, Sweden, Australia etc.

(d) The value of exports of cotton handloom products are estimated as under :-

Year	Value (Rs. crores)
1992-93	1034
1993-94	1297
1994-95	1500
(Provisional)	

[*English*]

#### Winding up of spices Trading Corporation

4100. SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have decided to wind up the Spices Trading Corporation Limited;

(b) if so, the reasons therefor;

(c) if not, whether the Spices Trading Corporation Limited have stopped purchases of spices;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No decision has been taken by the Government.

(b) Does not arise.

(c) No, Sir.

(d) and (e) Do not arise.

[*Translation*]

#### Asian Development Bank Loan

4101. SHRI SATYA DEO SINGH :

SHRI PANKAJ CHOWDHARY :

SHRIMATI BHAVNA CHIKHLIA :

SHRI BALRAJ PASSI :

Will the Minister of FINANCE be pleased to state :

(a) whether Asian Development Bank has approved loan for development of India's domestic capital market;

(b) if so, the details thereof; and

(c) the manner in which the loan amount is likely to be utilized?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir.

(b) and (c) ADB has approved a Capital Market Development Programme Loan of \$ 250 million on 28th November, 1995. The purpose of the loan is to facilitate long term development of India's capital market through modernising the existing infrastructure of the capital market as well as strengthening market regulations and supervision mechanism and continuing reforms in the capital market.

[English]

#### National Security Depository System

4102. SHRI RAJENDRA AGNIHOTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the National Securities Depository System has been implemented;

(b) if not, the main hurdles noticed in its implementation; and

(c) the steps being taken for its early implementation and the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) The Depositories Bill, 1995 which provides a legal framework for establishment of depositories to enable record as well as transfer of ownership of securities in a book entry form has been passed by the Lok Sabha and has been forwarded to Rajya Sabha for consideration and passing. Towards implementation, SEBI has already circulated a consultative paper for framing draft regulations for setting up of depositories.

#### Pension to Retired Industrial Employees

4103. SHRI ANNA JOSHI : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have decided to provide pension for the retired industrial employees;

(b) if so, the details thereof;

(c) the number of industries which have adopted the pension scheme; and

(d) the steps taken by the Government for implementation of the scheme by all the industries fully?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b) The Government has since framed and notified a pension scheme namely the Employees' Pension Scheme, 1995 for all the EPF subscribers. The scheme has come into force w.e.f. 16.11.1995. The Scheme

*inter-alia* provides for payment of monthly pension in the contingencies of superannuation, retirement, death, permanent total disablement etc. Minimum 10 years' contributory Service is necessary for being entitled to pension. Normal superannuation pension on completion of 33 years contributory service will be equivalent to 50% of the average pensionable salary of the last 12 months. The minimum amount of family pension is Rs.450/- P.M. In addition, there is also a provision for payment of pension to two children subject to the minimum of Rs.115/- per child.

(c) and (d) The pension scheme is applicable to all 177 industries covered under the EPF & MP Act, 1952. Necessary steps as provided under the Act/Scheme are being taken by the EPF authorities for proper implementation of the new pension scheme.

[Translation]

#### Identification of Backward Areas in Rajasthan

4104. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of FINANCE be pleased to state :

(a) the areas of Rajasthan included in the list of backward areas by National Bank for Agriculture and Rural Development (NABARD) ;

(b) whether the Government propose to conduct the survey in this regard afresh; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) National Bank for Agriculture and Rural Development (NABARD) has reported that it has not identified any area in Rajasthan as a backward area. However, NABARD has identified certain Districts in Rajasthan, where the tribal population is predominant, for the sanction of a separate short-term credit limit for financing tribals for their Seasonal Agricultural Operations (SAO) requirements.

#### Textile Dyeing Units

4105. SHRI DATTA MEGHE : Will the Minister of TEXTILES be pleased to state :

(a) whether there is any dyeing units in Maharashtra which is using vegetable colours;

(b) if so, the details thereof;

(c) whether the Government have also taken a decision in regard to open some more such units in the country particularly in Maharashtra;

(d) if so, the details thereof; and

(e) the time by which the said units are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (e) Information is being collected and will be laid on the Table of the House.

*[English]***Export Growth**

4106. SHRI M.V.V.S. MURTHY : Will the Minister of COMMERCE be pleased to state :

(a) whether export of 100 billion dollars by 2000 is achievable;

(b) whether the target set for export earning has been achieved; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Due to policy initiatives, simplification of procedures and various promotional measures, there has been significant increase in export growth in recent years and the pace of export growth is likely to be sustained in the coming years. However, the actual level of exports by 2000 AD will also depend upon a number of other factors like level of world demand, supply of various products, competition from other producing/manufacturing countries, Tariff and non-Tariff barriers etc.

(b) and (c) The indicative export target for 1995-96 envisages 20% growth, in US dollar terms. During April-October 1995, latest period for which foreign trade data are available in the current year (1995-96), exports have registered a growth of 24.5%, in US dollar terms.

*[Translation]***Membership of the Trade Union**

4107. SHRIMATI SUMITRA MAHAJAN : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have recently undertaken any survey of the Membership of Trade Unions;

(b) if so, the details thereof; and

(c) the name of the biggest trade Union as per this survey?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The Central Government have undertaken General Verification of Central Trade Union Organisations (CTUOs). The Chairman, Standing Committee for General Verification is in the process of finalising the result in consultation with the 12 CTUOs.

*[English]***Group Insurance Scheme for Handloom Weavers**

4108. KUMARI FRIDA TOPNO : Will the Minister of TEXTILES be pleased to state :

(a) whether a Group Insurance Scheme was introduced in the Country for the handloom weavers during the year 1992-93 and a target of 5 lakhs handloom weavers was fixed;

(b) if so, the number of weavers covered under this scheme so as on October 31, 1995; and

(c) the steps taken to popularise this scheme amongst the weavers?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Group Insurance Scheme for Handloom Weavers was introduced during 1992-93.

(b) As per norms laid down under the Scheme, cumulatively 6,30,550 weavers are estimated to have been covered under the Scheme from 1992-93 upto October 31, 1995.

(c) Brouchures pamphlets on all ongoing Scheme were printed in English/Hindi and various Regional languages and distributed through State Governments for wider publicity among the weavers.

**Interest Rates on Deposits**

4109. SHRI C. SREENIVAASAN : Will the Minister of FINANCE be pleased to state :

(a) the distinction between private banks and the nationalised banks in the matter of fixing interest rates on deposits, borrowing and granting licence for opening new branches in the country.

(b) whether the Government have decided to permit hike in the interest rates on the deposits by non-banking, non-financial companies by one per cent i.e. from 14% to 15%.

(c) if so, the reasons therefor;

(d) its likely impacts on the business of the banking sector particularly on the nationalised banks; and

(e) the steps taken to maintain business of the nationalised banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The interest rate stipulations on deposits as well as advances are applicable to all Scheduled Commercial Banks including those in the public and private Sectors. The branch licensing policy is uniform for all Indian banks both in public as well as private Sector.

(b) and (c) Reserve Bank of India (RBI) has decided that with effect from 1st October, 1995, scheduled commercial banks are free to fix their own interest rate on domestic term deposits with a maturity of over two years. The RBI has also increased the maximum rate of interest payable by the non-banking financial companies on the fixed deposits invited/accepted by them from 14 percent per annum to 15 percent per annum with effect from 30th October, 1995 taking into account the market condition and the change in other interest rates in the system. In respect of the non-banking non-financial companies also the maximum rate of interest on deposits has been raised

from 14 percent to 15 percent with effect from 1st December, 1995 as recommended by the RBI.

(d) and (e) The rate of growth of bank deposits varies from year to year and depends on several factors like rate of growth of the economy, the growth of reserve money, the inflation rate, the rate of interest on deposits and the relative attractiveness of other instruments of savings. The interest rate differentials between bank deposits and company deposits have all along been maintained.

#### Jute Handicrafts

4110. SHRI RABI RAY : Will the Minister of TEXTILES be pleased to state :

(a) whether Jute handicrafts have registered a robust growth in the current year;

(b) if so, details thereof; and

(c) the steps the Government propose to take to develop the processing facilities in jute sector keeping in view the new - found demand for jute fibre and the projected market in the country?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) Yes, Sir. Jute handicrafts have registered a robust growth in the current year as is evident from the trend available in exports. The value of exports of jute handicrafts is likely to increase substantially during the year 1995-96 as compared to the previous year.

(c) The step the Government propose to take to develop the processing facilities in the jute handicrafts sector consist of setting up of craft development centres in various jute craft concentration areas spread all over the country where the craftsmen will get the necessary processing facilities and training.

#### Autonomy to Nationalised Banks

4111. SHRI C.K. KUPPUSWAMY :

SHRI BOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to give greater autonomy to the nationalised banks ;

(b) if so, whether any committee has been constituted to examine the issue; and

(c) if so, the composition and terms of reference thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The nationalised banks already have autonomy in all operational matters.

(b) and (c) Do not arise.

#### Updation of Airfields

4112. SHRI BOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether on refusal by the State Governments to bear the expenditure to update airfield, the Union Government propose to bear the same; and

(b) if so, the airfields to be undertaken for the purpose during the Eighth Plan?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Upgradation of facilities at airfields which are under the control of the State Government is considered keeping in view the traffic potential and willingness of the scheduled/unscheduled operators to operate their services. No airfield of any State Government has been identified for upgradation during the Eighth Five Year Plan period.

#### Subsidy to Hotels in Madhya Pradesh

4113. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Union Government are providing subsidy to set up hotels in Madhya Pradesh; and

(b) if so, the details of the subsidy already given to Madhya Pradesh for this purpose during each of the last three years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) The Department of Tourism grants approval at the project planning stage and extends an interest subsidy to these approved hotel projects upto 3 star category in respect of the loans availed of from IFCI, TFCI & SFC's @ 3% all over India, except in the four metropolitan cities, and @ 5% to the hotel projects upto 3 star category located in special areas and specified Destinations notified by the Central Government and Heritage hotel projects.

(b) 4 Hotel Projects in Madhya Pradesh have been given interest subsidy @ 3% amounting to Rs.11.97 lakhs through IFCI, TFCI and Madhya Pradesh Financial Corporation as under :

1992-93	Rs. 4.07 lakhs
1993-94	Rs. 3.51 lakhs
1994-95	Rs. 4.39 lakhs

#### Identification of Tourist Places in NE

4114. SHRI PROBEN DEKA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the name of the places of tourist's interest identified

for development by the Union Government in North Eastern Region; and

(b) the allocation made for the same?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Identification of places of tourist interest is the responsibility of State Governments. The places of tourist interest identified by the State Governments of North Eastern Regions are given in the attached Statement-I.

(b) The details of Central Assistance provided for projects at these identified places are given in the attached Statement-II.

#### STATEMENT-I

*Places Identified by North Eastern States for Intensive Development*

##### **Arunachal Pradesh**

1. Miao near Namdhapa
2. Passighat
3. Ziro
4. Bhalukpang

##### **Assam**

1. Kaziranga National Park
2. Manas Tiger Reserve
3. Rajiv Gandhi Wild Life Sanctuary, Orang
4. Guwahati
5. Sibsagar
6. Half Long

##### **Mizoram**

1. Thenzawil
2. Tamdil
3. Berawtlang
4. Phawngpui
5. Chaltlang

##### **Manipur**

1. Sendra/Moirang
2. Loktak Lake Complex
3. Imphal Town and
4. Moreh Town and Indo-Myanmar Border

##### **Meghalaya**

1. Balpakaram National Park
2. Umaim Lake
3. Mawsynram
4. Ranikor

##### **Nagaland**

1. Zuku Valley, Dzulakie

##### **Tripura**

1. Rudrasagar
2. Dumboor
3. Unnakoti

#### STATEMENT-II

*Department of Tourism (Govt. of India) sanctioned the following project/schemes in the places identified by North Eastern States*

Sl. No.	Name of the Project/ Scheme	Year of Sanction	Amount Sanctioned
1	2	3	4
(Rs. in Lakhs)			

##### *Arunachal Pradesh*

1.	Tourist Lodge at Passighat	1991-92	24.00
2.	Tourist Lodge at Ziro	1992-93	7.90
3.	Tourist Lodge at Miao, Dabang	1993-94	4.65
4.	Tourist Lodge at Bhalukpang	-do-	4.65

##### *Assam*

##### *Kaziranga National Park*

1.	Purchase of Mini Buses	1985-86	6.38
2.	Tourist Lodge	1990-91	14.81
3.	Upgradation of Tourist Lodges	1991-92	4.20

4.	Tented Accommodation Rajiv Gandhi Life Sanctuary, Orang	1993-94	14.77
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5.	Tourist Complex	1994-95	25.20
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##### *Guwahati*

6.	Upgradation of Tourist Facilities	1991-92	12.91
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1	2	3	4
7.	Pilgrim Cottages at Kamakhya	1992-93	27.09
8.	Tourist Lodge at Thenzawl	1993-94	10.83
9.	Tourist Complex at Half Long	1994-95	27.09
10.	Tourist Lodge at Tamdil	-do-	17.54
11.	Cafeteria with six huts at Aiswal	1991-92	23.92
12.	Tourist Lodge at Chaltlang Meghalaya	1993-94	17.91
1.	Provision of water sports, equipment at Umiam Lake Manipur	1985-86	48.03
1.	Tourist Guest House, I.N.A. memorial Complex at Moirang	1985-86	14.98
2.	Water Sports at Loktak Lake	-do-	04.72
3.	Construction of Tourist Homes at Moreh	1988-89	25.02
4.	Cafeteria and Jetty at Phubala Nagaland	1992-93	7.05
1.	Tourist Complex at D Zulakie Tripura	1990-91	22.14
1.	Cafeteria-cum-Tourist bungalow at Damboor	1992-93	10.47

1	2	3	4
2.	Water Sports equipment for Damboor Lake	1994-95	6.77
3.	Cafeteria Near Unnakoti Rock	-do-	4.40

#### Retrenchment of Workers

4115. SHRI K.T. VANDAYAR : Will the Minister of LABOUR be pleased to state :

(a) the number of workers retrenched under Exit Policy of the Union Government upto June, 1995;

(b) the details of industries to which they were attached; and

(c) the Compensation Package provided to the retrenched workers?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The provisions relating to retrenchment of workmen are contained in the Industrial Disputes Act, 1947 which details specific measures to protect workmen in the event of retrenchment, lay-off and closure. According to the Act, every retrenched workman is entitled to compensation equivalent to fifteen days' average pay for every completed year of service or any part thereof in excess of six months. The workman proposed to be retrenched must also be given one month's/three month's notice as the case may be, indicating the reasons for his retrenchment and in lieu of notice he must be paid wages for the notice period.

Labour Bureau collects information on retrenchment as defined under the Industrial Disputes Act. A statement indicating the number of units effecting retrenchment and workers retrenched industry-wise during 1993-95 (Jan.-Sept., 1995) is attached.

#### STATEMENT

*Number of Units Effecting Retrenchment and Workers Retrenched by Selected Industry Groups during 1993-95 (Provisional)*

Industry Group	1993		1994		1995 (Jan.-Sept.)	
	A	B	A	B	A	B
1	2	3	4	5	6	7
Food Products	8	211	6	96	3	38
Beverages, Tobacco & Tob. Products	-	-	1	16	-	-
Cotton Textiles	1	6	7	121	-	-
Wool, Silk & Synthetic Textiles	4	83	-	-	-	-
Jute, Hemp and Mesta Textiles	-	-	1	5	-	-
Textiles Products	-	-	1	8	3	38

1	2	3	4	5	6	7
Engineering	59	694	33	449	11	190
Chemical and Chemical Products	23	274	11	166	4	24
Non Metallic Minerals Products	5	122	9	114	1	1
Other Manufacturing Industries	6	97	3	96	-	-
Coal Mining	-	-	-	-	-	-
Non Coal Mining	3	176	-	-	-	-
Plantations	1	177	-	-	3	4
Rubber, Plast, Petro. & Coal Prod.	6	52	6	172	1	53
Bank & Similar Financial Inst.	1	4	-	-	-	-
Others	72	995	57	949	15	625
All India	189	2891	135	2192	41	973

A = Number of Units

B = Workers Affected

- = Nil

Source : Labour Bureau, Shimla.

#### Satellite Network System in Airports

4116. DR. VASANT NIWRUTTI PAWAR : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there is any move to install satellite based network system in the airports of the country;

(b) if so, the details thereof;

(c) the manner in which the Government propose to generate funds for such a network;

(d) whether the participation of any foreign/private agency is being considered to finance this network system; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) First phase of this network system, involving transfer of all land based direct speech circuit/teleprinter circuits to satellite linked network, is expected to be operational by December, 1997.

(c) The project will be funded from internal resources of Airports Authority of India.

(d) No, Sir.

(e) Does not arise.

#### Trade at Moreh Border

4117. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have any figures of the actual trade being conducted across the Indo-Burma and Manipur border;

(b) if so, the details thereof;

(c) whether the customs officials located at the Moreh border out-post have failed to submit the daily detailed accounts of volume of trade handled at the border; and

(d) if so, whether any action has been initiated against the concerned officials for their failure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) and (b) Yes, Sir. The volume of export to Myanmar for the year 1995-96 (Upto October, 1995) is to the tune of Rs.1.10 crores and Import is to the tune of Rs. 0.73 crores.

(c) No, Sir. The daily trade return are being submitted on fortnightly basis to the Director General of Commercial Intelligence and Statistics, Calcutta.

(d) Question does not arise in view of reply to (c) above.

#### Deferred Payment

4118. SHRI SRIKANTA JENA : Will the Minister of COMMERCE be pleased to state :

(a) whether India has signed an agreement with Iraq regarding Deferred payment;

(b) if so, the details thereof; and

(c) the action taken to realise outstanding amount from Iraq?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Yes, Sir. The Government of India and the Government of Iraq signed annual Deferred Payment Agreements between 1983 and 1990. These Agreements allowed Iraq to make delayed payments as per agreed schedules, instead of on cash terms as originally contracted, for the works executed in Iraq by Indian companies, the payments being effected by adjusting against oil purchase from Iraq.

(c) Since 1990, on account of the Gulf crisis, and the UN sanctions against Iraq including on its export of oil, Iraq has not made any payments due after that. The subject remains under active mutual consideration of the two Governments so as to facilitate early realisation of India's outstanding dues from Iraq once the UN sanctions are lifted or eased.

#### Vienna Convention on Narcotics

4119. SHRI SUDHIR SAWANT : Will the Minister of FINANCE be pleased to state :

(a) whether all recommendations of the Vienna Convention on Narcotics, 1988 have been fully implemented in India fully;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c) India has taken care of most of the provisions under the UN Convention Against Illicit Traffic in Narcotic Drugs & Psychotropic Substances, 1988 otherwise known as Vienna Convention, 1988. The following are the provisions already provided for :

- (i) Most of the Acts required to be incorporated in the national law as offences have already been incorporated as offences in our law.
- (ii) Jurisdiction has been established over the offenders who committed offences within the territory and on board vessels flying Indian flag and in aircrafts registered in the country.
- (iii) Extradition is possible in drug offences.
- (iv) Mutual legal assistance can be provided to other countries. The Narcotics Control Bureau has been designated as the authority to execute requests for mutual legal assistance received from other countries.
- (v) India endeavours to provide for channels of

communication between competent agencies of other countries. Bilateral Agreements on drug control have been signed with about 10 countries, which provide for channels of communication.

(vi) Steps have been taken to control acetic anhydride and N-acetyl anthranilic acid, precursors used in the manufacture of certain drugs.

(vii) Measures have been taken to identify and destroy narcotic plants, achieving demand reduction, destruction of drugs immediately after their seizure.

(viii) The Ministry of External Affairs have been notified as the Authority for the purpose of responding expeditiously to a request from another party to determine whether a vessel that is flying Indian flag is entitled to do so etc.

A few obligations under the Convention, which are not yet provided for, will require changes in the law.

[Translation]

#### Cooperative Yarn Mills

4120. SHRI N.J. RATHVA : Will the Minister of TEXTILES be pleased to state :

(a) the number of cooperative cotton yarn mills in the country, particularly in the tribal areas, State-wise;

(b) whether these mills are enough to cater to the requirements of handloom and powerloom industries;

(c) whether there is any proposal for setting up new cotton yarn mills in cooperative sector; and

(d) if so, the number of such mills proposed to be set up during the Eighth Five Year Plan and the proposed locations thereof in the country, particularly in tribal areas?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) There were 144 Cotton Man-made Textile Mills under the Cooperative Sector as on 31.10.1995. A Statement showing the number of Cooperative mills State-wise is attached. The number of Cooperative Sector mills located in tribal areas is not separately maintained.

(b) Demand of yarn for handloom and powerloom Sectors is met out of the production of yarn by all textile mills within the State and outside, and not by the cooperative spinning mill alone.

(c) and (d) As per the liberalised industrial Policy, notified on 25.7.1991, there is no restriction on the setting up of cotton textile mills, except for certain locational restrictions, irrespective of whether the proposed mills are in the public, private or cooperative Sector.



**STATEMENT***State-wise Cotton/Man-made Fibre Textile Mills under Cooperative Management as on 31.10.1995*

S.No.	State/Union Territory	No. of Mills
1.	Andhra Pradesh	11
2.	Assam	1
3.	Bihar	3
4.	Dadra Nagar Haveli	-
5.	Daman & Diu	-
6.	Delhi	-
7.	Goa	-
8.	Gujarat	5
9.	Haryana	1
10.	Himachal Pradesh	-
11.	Jammu & Kashmir	-
12.	Karnataka	12
13.	Kerala	4
14.	Andhra Pradesh	2
15.	Maharashtra	55
16.	Manipur	-
17.	Orissa	6
18.	Pondicherry	2
19.	Punjab	7
20.	Rajasthan	3
21.	Tamilnadu	19
22.	Uttar Pradesh	11
23.	West Bengal	2
<b>Total</b>		<b>144</b>

*[English]***Exemption From Income Tax**

4121. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have exempted the Meritorious Productivity Awards that are being given to the Thermal Stations for good performance from income-tax purview;

(b) if so, the details thereof;

(c) whether this exemption is enforced upto 1994-95 financial year;

(d) if so, whether there are representations for continuation of this exemption for three more years; and

(e) if so, the response of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) Yes, Meritorious Productivity Rewards framed by Ministry of Energy, Government of India are approved under section 10(17A)(ii) of Income Tax Act, 1961. Thereby, the said Reward is exempted in the hands of the awardee.

(b) Meritorious Productivity Reward has been approved under Sector 10(17A)(ii) for 3 Assessment Years from Assessment Years 1992-93 to 1994-95 vide Order dated 05.03.1993 and approval to the said reward has been renewed for three further assessment years i.e. Assessment Year 1995-96 to 1997-98 vide Order dated 3rd August, 1995.

(c) No.

(d) and (e) On a reference from the Ministry of Power for renewal of approval of Meritorious Productivity Reward under Sector 10(17A) of Income Tax Act the Government of India, Ministry of Finance has approved the said Reward for a further period of three assessment years from 1995-96 to 1997-98 vide Order dated 3rd August, 1995.

**Interest Rates of NABARD**

4122. SHRI PRATAPRAO B. BHONSLE : Will the Minister of FINANCE be pleased to state :

(a) the rate of interest being charged by NABARD on loans to Banks and cooperative institutions;

(b) the rate of interest being charged from small and marginal farmers and others who get loans from banks and commercial institutions for short term, medium term and long term; and

(c) whether the Government propose to reduce the margin allowed to Banks and cooperative institutions so that the rate of interest payable by ultimate user of the money is reduced?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The details of the rates of interest charged by National Bank for Agriculture and Rural Development (NABARD) on short term and medium term loans to Cooperative Banks and Regional Rural Banks (RRBs) for various purposes, as also long term loans to State Governments are furnished in the attached statement. The rate of interest charged by NABARD, on reference to Commercial Banks, Regional Rural Banks, State Cooperative Banks (SCBs) and State Land Development Banks (SLDs) on investment loans is as under :

(Rate of interest - % p.a.)

Size of Limit	Commercial	Regional	State	State
	Banks (CBs)	Rural Banks Banks	Cooper- ative Banks	Land Development Banks
i) Upto Rs. 25,000/-	8.5	6.5	6.5	6.5
ii) Above Rs. 25,000/- upto Rs. 2 lakhs	10.5	9.5	9.5	9.5
iii) Above Rs. 2 lakhs	3% below the rate fixed by CBs	12.0	12.0	12.0

(b) and (c) With effect from 2.11.1994, Reserve Bank of India (RBI) has deregulated the interest rate chargeable to ultimate borrowers by cooperative banks subject to a minimum lending rate of 12% p.a. However, for

Commercial Banks and Regional Rural Banks the interest charged on small loans continues to be regulated. The rate of interest charged by various banks and cooperatives on term loans to borrowers is as under :-

(Rate of Interest - % p.a.)

Size of Loan	Comm. Banks	RRBs	SCBs	SLDBs
i) Upto Rs. 25,000/-	12.0	12.0	As determined (Minimum - 12%)	
ii) Above Rs. 25,000/- & upto Rs. 2 lakhs	13.5	13.5	-do-	
iii) Above Rs. 2 lakhs	As determined by CBs		-do-	

The interest rate for cooperatives have been deregulated with a view to allow them to have viable margins.

#### STATEMENT

A. Rate of interest charged by NABARD on short term and medium term loans to State Cooperative Banks and long term loans to State Governments

Purpose	Rate of interest
1	2
<i>Short-term</i>	
1. a) Seasonal Agricultural Operations (SAO)	3.0 to 6.5%
b) SAO against pledge of Govt. securities	3.0% or 3.0% below Bank rate

1	2
2. Marketing of crops	Bank Rate
3. Produce Marketing Loan	Same as SAO
4. Production and Marketing activities of handloom/ powerloom weavers co-operative societies	9.5%
5. Production and Marketing activities of industrial coop. societies.	9.5%
6. Financing of individual artisans through PACS/ LAMPS/FSS	7.0%

1	2
7. Trading in yarn by apex/ regional weavers societies	11.5%
8. Procurement, stocking and distribution of chemical fertilisers and other inputs necessary for agriculture and rural development	13.0%
9. Financing of collection and marketing of minor forest produce	Bank rate
10. Financing working capital requirement of coop. sugar factories	5% above Bank rate
11. Limits to SCBs against pledge of securities earmarked <i>Medium - term</i>	Bank rate
12. Approved agriculture purposes	7.5%
13. Purchase of shares in coop. sugar processing factories/ societies	7.5%
14. Conversion of ST loans into medium term loans in areas affected by drought, etc. <i>Long term</i>	Same rate as per SAO
15. Long term loans to State Govts.	6.0%
<b>B. Rates of interest on borrowings by Regional Rural Banks</b>	
(i) Short term SAO	6.5%
(ii) Short term SAO	8.5%
(iii) Medium term (non-schematic)	7.5%

#### Export of Tobacco

4123. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received any firm

commitment from any country including Russia to buy Indian tobacco in 1996;

(b) if so, the details thereof, country-wise;

(c) whether any delegation is proposed to be sent to Russia in this regard;

(d) if so, the details thereof; and

(e) if not, the steps proposed to be taken to boost the export tobacco to Russia?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) A bilateral trade agreement has been executed with the Government of the Russian Federation under which Russian side will provide necessary organizational assistance for annual purchase of bulk tobacco upto 20,000 tonnes during the period 1995-97.

(c) and (d) The Chairman, Tobacco Board accompanied by a 5 member delegation comprising of representatives of tobacco exporters visited Russia in November, 1995 to discuss various issues relating to export of tobacco to Russia.

(e) Does not arise.

#### Occupation of Hotel Rooms for Residential Purpose

4124. SHRI MOHAN RAWALE :

SHRI SRIKANTA JENA :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the particulars of officers of the India Tourism Development Corporation (ITDC), who are in occupation of rooms in hotels for residential purpose;

(b) the number of hotel rooms occupied by each of such officers for residential purpose;

(c) the reasons for allowing these officers of the ITDC to occupy hotel rooms for residential purpose;

(d) the revenue loss suffered by the Government on this account; and

(e) the steps taken to get these occupations vacated?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Twenty officers of ITDC are presently residing in eighteen hotels occupying 63 rooms/suites. The details of which are given in the attached statement.

(c) Keeping in view the operational needs, business interests and security reasons ITDC provides accommodation, wherever necessary to its officers in the hotels.

(d) and (e) Do not arise in view of reply to part (c) above.

## STATEMENT

Sl. No.	Name of the Unit	Officers who have been Provided with Residential Accommodation in the Hotel	No. of Rooms
1	2	3	4
1.	Ashok Hotel, New Delhi	Vice President (Ashok)	1 Suite 2 Rooms
2.	Hotel Samrat, New Delhi	Chairman & M.D.,ITDC General Manager	6 Rooms 5 Rooms
3.	Qutab Hotel, New Delhi	General Manager	3 Rooms
4.	Hotel Kanishka, New Delhi	General Manager	1 Suite 3 Rooms
5.	Hotel Janpath, New Delhi	Vice President (Janpath)	3 Rooms
6.	Lodhi Hotel, New Delhi	General Manager	4 Rooms
7.	Hotel Ranjit, New Delhi	General Manager	3 Rooms
8.	Ashok Yatri Niwas, New Delhi	Ex-General Manager*	4 Rooms*
9.	Kovalam Ashok Beach Resort, Kovalam	Vice President (South) Sr. Manager (E&M)**	3 Rooms 1 Room** cottage
10.	Hotel Airport Ashok, Calcutta	General Manager	4 Rooms
11.	Hotel Ashok, Bangalore	General Manager	3 Rooms
12.	Hotel Varanasi Ashok, Varanasi	General Manager	3 Rooms
13.	Hotel Pataliputra Ashok, Patna	General Manager	1 Suite 1 Room
14.	Hotel Jammu Ashok, Jammu	General Manager	2 Rooms
15.	Hotel Agra Ashok, Agra	General Manager	3 Rooms
16.	Hotel Kalinga Ashok, Bhubaneswar	General Manager	1 Suite 1 Room
17.	Hotel Jaipur Ashok, Jaipur	General Manager	3 Rooms
18.	Hotel Khajuraho Ashok, Khajuraho	General Manager	2 Rooms

63

\* Since he has been transferred from the Hotel. He is in the process of shifting from the hotel.

\*\* In occupation of Grove Manager's official residence presently Grove Manager is staying outside the Hotel.

### Policies to Promote Tourism During 8th Plan

4125. SHRI RAMESHWAR PATIDAR :

SHRIMATI SHEELA GAUTAM :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of proposed National Policy for promotion of tourism during the Eighth Five Year Plan;

(b) whether any tourism scheme has been prepared for each State/Union Territory in this regard; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) The development of tourism is a continuous process and it includes improvement of infrastructural facilities, strengthening of publicity and marketing efforts and development of human resources.

(b) and (c) The schemes/projects for each State are prepared by the respective State Governments. The Department of Tourism, Government of India extends financial assistance to State Governments on the basis of specific proposals received from them their relative merits, inter-se-priority, availability of funds. During the 8th Plan period financial assistance amounting to Rs.3583.91 lakhs has been provided to various State Governments.

### Small Savings Agents

4126. SHRI JAGAT VIR SINGH DRONA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government aware of the complaints of Small Savings agents regarding delay in payment of their commission; and

(b) if so, the action proposed to be taken for timely payment of the commission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) Yes, Sir. The Government is aware about delay in the payment of commission to the Mahila Pradhan Kshetriya Bachat Yojana (MPKBY) Agents.

(b) The Ministry of Finance has been taking suitable and timely action in this regard. The latest such action was taken on 24.7.1995 by which the Regional Directors, National Savings Organisation have been authorised to issue outstation cheques to the agents upto Rs. 5000/-. As a result, the delay will be reduced considerably.

[Translation]

### Leading Tourist Spots

4127. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the names of the first ten leading tourism spots of the country in view of the number of foreign tourists visited there during the last three years; and

(b) the number of similar spots where domestic tourists visited during the above period?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) According to a foreign tourist survey conducted during 1988-89, the top ten places visited by the foreign tourists are :

Bombay, Delhi, Madras, Agra, Jaipur, Goa, Calcutta, Bangalore, Thiruvanthapuram and Udaipur.

No such survey has been conducted since 1988-89. A large number of domestic tourists also visit the above places apart from a number of pilgrim centres.

[English]

### International Airport at Bangalore

4128. SHRI V. SREENIVASA PRASAD : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the construction work at the International Airport at Bangalore has since commenced;

(b) if so, the details thereof alongwith the progress made; and

(c) by when it is likely to be completed and start functioning?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) The Government of India has given its 'no objection' to the State Government of Karnataka, for construction of an airport of international standard at Devanahalli in Bangalore with the help of private parties. The project is still in the planning stage.

[Translation]

### Foreign Exchange from Tourist Spots

4129. DR. P. R. GANGWAR : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of the tourism spots in the country, State-wise;

(b) the annual foreign exchange and Indian Currency earned by each State from such tourism spots; and

(c) the percentage of the revenue earned is spent on the development and improvement of such spots and the amount spent on the maintenance thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Identification and development of tourist spots is a continuous process and is primarily the responsibility of the State Governments.

(b) The estimated foreign exchange earnings from tourism during the year 1994-95 was Rs.7365.61 crores. The estimates of foreign exchange earnings are not compiled State-wise and place-wise.

(c) The tourist spendings are received by the providers of services which are mostly in the private Sector. The Central Department of Tourism provided Rs.35.84 crores as financial assistance to State/UT Governments for the development of tourism infrastructure during the first three years of Eighth Plan period.

#### Impact of Inflation

4130. SHRI NITISH KUMAR :

SHRI BRISHIN PATEL :

Will the Minister of FINANCE be pleased to state :

(a) whether the impact of increase in the rate of inflation in the country during the last decade was more in rural regions in comparison to the urban regions;

(b) if so, the details thereof as per the consumer price index based on 1960-61; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) The inflation rate based on wholesale price index which represents a broad cross-section of commodities reflects the price movements for the entire country without distinguishing between rural and urban segments of the economy. However, the movement in retail prices are monitored by three separate series of Consumer Price Indices for (1) Industrial Workers, CPI-IW (Base 1982) (2) Non-Manual Employees, CPI-UNME (Base 1984-85) and (3) Agricultural Labourers, CPI-AL (Base 1960-61). Annual inflation rates as based on these three CPI series during the last ten years are listed below :

End of the year	Annual Inflation rates (%)		
	CPI-IW (1982)	CPI-UNME (1984-85)	CPI-AL (1960-61)
1986-87	6.2	6.4	3.1
1987-88	10.9	10.3	14.8
1988-89	6.5	7.0	10.8
1989-90	8.6	8.0	1.0
1990-91	13.6	13.4	16.6
1991-92	13.9	13.6	21.9
1992-93	6.1	6.8	0.7
1993-94	9.9	8.3	11.6
1994-95	9.7	9.9	10.6
1995-96	10.4	9.7	14.1
	(Oct., 95)	(May, 95)	(Aug., 95)

The base year for CPI(AL) representing rural sector is under review by the Government.

[English]

#### Economic Editor Conference

4131. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether three-day Economic Editors Conference was held in New Delhi on September 6, 1995;

(b) if so, whether the Conference amongst other things observed that there had been a decline in generation of black-money since liberalisation policy adopted by the Government;

(c) if so, the details of the precise indicators leading to this conclusion; and

(d) the latest assessment of black money in the economy as compared to that in June, 1991?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (d) While no study has been made on the assessment of black money in the economy at present as compared on the position prevailing in June, 1991, a moderate tax regime coupled with better tax compliance and increased revenue collections are indicators of decline in the generation of black money.

[Translation]

#### Interest on Investment made by State Cooperative Banks and Central Cooperative Banks

4132. SHRI PAWAN DIWAN : Will the Minister of FINANCE be pleased to state :

(a) whether the National Bank for Agriculture and Rural Development has framed any guidelines for the State Cooperative Banks and the Central Cooperative Banks for investing twenty five per cent and forty per cent respectively of their funds for loans in short term loans;

(b) whether these Central Cooperative Banks have to invest this capital at the nine per cent rate of interest by collecting it at eleven per cent;

(c) if so, the manner in which this loss of two per cent interest rate is compensated; and

(d) whether NABARD propose to withdraw such provisions to ease the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) National Bank for Agriculture and Rural Development (NABARD) has reported that it had introduced the Minimum Involvement (MI) norm from the year 1985-86 whereby State Cooperative Banks (SCBs) and Central Cooperative Banks (CCBs) are required to involve atleast 25% and 40%

respectively of their Net Lendable Resources (NLR) in short-term agricultural loans and avail refinance for Seasonal Agricultural Operations from Reserve Bank of India (RBI)/NABARD only to the extent of their *excess involvement in loans*. This norm was introduced with a view to reducing the dependence of cooperative banks on refinance support and promoting self reliance in them.

(b) The average cost of raising deposit resources by CCBs works out to around 11.5% and the rate of interest chargeable by them on short-term agricultural loans provided to Primary Agricultural Cooperative Societies (PACS) is 9% since November, 1991.

(c) CCBs, by and large, make up the shortfall of 2.5% by availing refinance from NABARD/SCBs at a concessional rate of interest ranging between 3 and 7% depending upon the proportion of refinance borrowed by them to loans outstanding against PACS.

(d) No, Sir.

[English]

#### Excise Duty on Aerated Water

4133. SHRI DHARAMPAL SINGH MALIK : Will the Minister of FINANCE be pleased to state :

(a) the rates of excise duty on aerated waters during each of the last three years till date;

(b) the effective rate of excise duty when the Government had changed the basis of levy of excise duty to ad-valorem is the Finance Bill presented in 1994;

(c) whether the rate of excise duty on aerated water (soft drinks) was lowered in the last Finance Bill presented in 1994;

(d) if so, the reasons therefor;

(e) whether the Government have once again changed the basis of levy of excise duty from ad-valorem to Tariff value with effect from November 1, 1995; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) The effective rates of excise duty on aerated water during the last three years and the current year are given in the attached statement.

(c) Excise duty on aerated water was reduced in the Budget 1995-96 from 50 per cent to 40 per cent ad-valorem.

(d) The effective rate of excise duty on aerated water at 40 per cent ad-valorem was prescribed in the Budget for the year 1995-96, in accordance with the general policy of moving towards moderate rates of taxation.

(e) Levy of excise duty on aerated water continues to be on ad-valorem basis. Tariff values, however, have been fixed in lieu of the assessable value under Section 4 of the Central Excise and Salt Act 1944, with effect from November 1, 1995, for purposes of determining the amount of excise duty payable.

(f) Does not arise in view of (c) above.

#### STATEMENT

##### Rates of Central Excise duty on aerated waters during 1993-95

Heading No.	Sub-Heading No.	Description of goods	Rate of duty		
			1993-94	1994-95	1995-96
1	2	3	4	5	6
22.01		Aerated waters, not containing, added sugar or sweetening matter, not flavoured :			
	2201.11	For each bottle containing 200 ml or less	60 paise	50% ad val	40% ad val
	2201.12	For each bottle containing more than 200 mls.	60 paise + 5 paise for every 100 ml or fraction thereof in excess of 200 ml	50% ad val	40% ad val
	2201.19	Other	60% ad val	50% ad val	40% ad val
22.02		Aerated waters, containing added sugar or other sweetening matter or flavoured:			

1	2	3	4	5	6
	2202.11	For each bottle containing 200 ml or less	90 paise	50% ad val	40% ad val
	2202.12	For each bottle containing more than 200 ml but not exceeding 250 ml	95 paise	50% ad val	40% ad val
	2202.13	For each bottle containing more than 250 ml but not exceeding 300 ml	Rs. 1.05	50% ad val	40% ad val
	2202.14	For each bottle containing more than 300 ml	Re. 1.05 + 20 paise for every 100 ml or fraction thereof in excess of 300 ml	50% ad val	40% ad val
	2202.19	Other	75%	50% ad val	40% ad val

#### Development of Port Blair as a Free Port

4134. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received any proposal from the Union Territory of Andaman and Nicobar Island for the development of Port Blair as a free port;

(b) if so, the details thereof alongwith the action taken in this regard; and

(c) if no decision has been taken, the reasons for the delay?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : No, Sir. No specific proposal for development of Port Blair as a free port has been received from the Andaman & Nicobar Island Administration.

(b) and (c) Do not arise.

#### Additional Airport Tax

4135. SHRIMATI SUSEELA GOPALAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether an additional Airport Tax of Rs. 500/- is being charged from passengers coming from the middle east, over and above the present Rs. 300/- Airport Tax, at Calicut Airport, under the banner of Airport Development.

(b) if so, the reasons for imposing such a charge at Calicut Airport, on international passengers;

(c) names of the Airports, where such charges have been realised in the past from passengers; and

(d) whether the Union Government have given its approval to charge additional airport tax from passengers?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Yes, Sir. 'User Charge' at the rate of Rs. 500/- per passenger is being levied on embarking international passengers at Calicut airport. This amount would be utilised for payment of interest on the amount raised by MIADS (Malabar International Airports Development Society) for the expansion and development of Calicut airport.

(c) 'Users Charge' was not levied in the past at any airport.

(d) Yes, Sir.

#### Export of Cotton

4136. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government are having a close watch on the cotton situation and have decided to defer the cotton exports; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) Quotas for export of raw cotton are released after an assessment is made of the production, and demand in the country. Government's endeavour is to keep in view the interests of all concerned sections, namely the growers on the one hand, and the different categories of consumers, particularly those in the decentralised Sector, on the other. Firm assessment of the production, availability and demand for raw cotton in the country is likely to be available only later in the cotton season.

As in previous years, Government have released for export one lakh bales of Bengali Deshi Cotton. In order to encourage modernisation in the ginning and pressing sector, export of one lakh bales of raw cotton by a modern ginning and pressing units has also been announced.



### Increase in the Lending Rate in Financial Institutions

4137. SHRI CHETAN P. S. CHAUHAN : Will the Minister of FINANCE be pleased to state :

(a) whether some financial Institutions have decided to raise their prime lending rate to 16.5 percent;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the corporate sector apprehends a slow down in the implementation of mega infrastructure projects as a result thereof; and

(d) if so, the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) The Industrial Development Bank of India (IDBI) has reported that financial institutions (FIs) have with effect from November 20, 1995, fixed a minimum lending rate of 16% (exclusive of interest tax) under direct project finance scheme. IDBI has further reported that the minimum term lending rate of FIs is fixed keeping in view their cost of borrowing and overall interest rate scenario in the market.

(c) and (d) IDBI has reported that the demand for credit from FIs has been rising including that from the infrastructure sector. As per the information provided by IDBI, total assistance sanctioned and disbursed by FIs to projects in specific infrastructure Sectors as on November 30, 1995 was Rs. 19445.00 crore and Rs.9020.72 crore respectively.

\*FIs covered are IDBI, Industrial Finance Corporation of India Ltd. (IFCI), Industrial Credit & Investment Corporation of India Ltd. (ICICI), Unit Trust of India (UTI) and SCICI Ltd.

### World Bank Debt

4138. SHRI CHETAN P. S. CHAUHAN : Will the Minister of FINANCE be pleased to state :

(a) whether India is one of the top five debtors to the World Bank;

(b) if so, the details thereof;

(c) the percentage of Gross Domestic Product being spent on debt service at present;

(d) whether the Government have conducted study to assess the country's capability to bear the increased debt servicing burden; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) As per World Debt Tables, 1994-95 of the World Bank, India is one of the top five debtors to the World Bank Group at the end of March, 1994 with debt owed to the IBRD at US \$

9870 million and to IDA at US \$ 15,978 million which is highly concessional.

(c) Total debt service payments during 1994-95 on India's external debt works out to be about 3.8% of the estimated GDP for 1994-95.

(d) and (e) Government is conscious about the country's external debt liability and keeps a constant watch on the level of country's indebtedness and likely burden of debt servicing. While contracting foreign loans, it is always kept in view that the debt burden and the debt servicing liability of the country does not exceed the capacity of the economy to service such loans.

[Translation]

### Investment in Namibia

4139. SHRIMATI DIPIKA H. TOPIWALA : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government of Namibia has invited Indian Industrialists to make investment in their country and requested to avail of the benefits and facilities available there;

(b) if so, the areas in which Indian Industrialists have been invited for making investment in Namibia; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) In the meeting held on 27th Nov., 1995 with the Confederation of Indian Industry, the visiting Prime Minister of Namibia indicated in his address that the best chance of diversifying the Namibian economy lay in encouraging investment in manufacturing as a favourable investment climate has been created for the purpose. The indicative areas identified for investment projects in Namibia are agro-industries, fisheries, services, tourism and infrastructure sectors.

[English]

### Safety Norms by Private Airlines

4140. SHRI PRABHU DAYAL KATHERIA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of cases of violation of air safety norms by the private airlines which have come to the notice of the Government during the last six months;

(b) whether a number of proposals from private airlines seeking the Government's permission to buy new aircraft are pending with the Government;

(c) if so, the details thereof; and

(d) the reasons for delay in taking decision thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) During the last six months action was taken against pilots/engineers of three private airlines on account of violation of safety norms.

(b) No. Sir.

(c) and (d) Consideration of proposals for granting permission to augment fleet size is an on-going process. The proposals are considered with reference to the laid down guidelines/policy after receiving detailed information from the applicants.

#### Industrial Development Bank of India

4141. SHRIMATI KRISHNENDRA KAUR (DEEPA) : Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Bank of India plan to raise over the 3,000 crores in second half of the current financial year;

(b) if so, the details thereof; and

(c) the details of the plan for utilisation of the funds proposed to be raised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) The Industrial Development Bank of India (IDBI) has reported that it may need to raise about Rs. 2900 crores in the second half of the current financial year to meet the requirement of funds for its growing operations. The funds may be raised by way of rupee/foreign currency borrowings and collection of balance amount of equity capital. These funds would be utilised for disbursement of assistance sanctioned earlier, debt servicing, payment of tax, dividend etc.

#### Settlement of PF Claims

4142. SHRI DATTATRAYA BANDARU : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have directed the Central Provident Fund Commissioner to fix monthly targets in regard to settlement of provident fund claims and also to review the performance of each region;

(b) if so, the details thereof; and

(c) the other steps being taken to expedite the settlement of provident fund claims?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The Provident Fund claims complete in all respects are required to be settled within 30 days. At the end of each month pendency of claims is not required to exceed 8.33% of the total claims received. In order to monitor settlement of claims and review performance of various regions/offices, a Central Action Plan (CAP) has been formulated by the Employees Provident Fund Organisation. For providing better service to the subscribers, a massive computerisation programme has also been launched in the organisation.

#### Investor 95

4143. SHRI GOPI NATH GAJAPATHI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the main ideas behind organising 'Investor 95' recently at Jaipur;

(b) the decision taken in that meet;

(c) the steps taken to develop tourism as recommended in 'Investor 95'; and

(d) the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d) The Department of Tourism collaborated with the Confederation of Indian Industry (C.I.I.) and Government of Rajasthan in the holding of a Tourism Fair known as "Investor 95" at Jaipur, from 1-4 December, 1995. The idea behind the fair was that it would serve as a common meeting ground for State Tourism Departments, investors, developers and operators, from India and abroad, to exhibit and discuss business opportunities in the Indian Tourism Industry. The primary objective of the fair was to attract investment in the area of tourism infrastructure. No specific decisions were taken in the meet. However, a series of seminars were organised on various aspects of the tourism industry in order to expose the participants to latest trends in the tourism industry.

#### Tax Evasion by Drug Companies

4144. SHRI RAJESH KUMAR : Will the Minister of FINANCE be pleased to state :

(a) whether cases of duty/tax evasion by the leading drug companies such as M/s. Lupin, Ranbaxy, Glaxo, etc. have been noticed in the past five years;

(b) if so, the details thereof, with particular reference to above companies;

(c) the action taken against each of them; and

(d) the amount of duties/taxes still outstanding and the steps taken for expeditious realisation of these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (d) Information is being collected and will be laid on the Table of the House.

#### Arrears of E.P.F.

4145. PROF. K. V. THOMAS : Will the Minister of LABOUR be pleased to state :

(a) the Provident Fund arrears as on January 1, 1995, State-wise; and

(b) the steps taken to collect these arrears?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) A statement showing Region-wise Provident Fund arrears as on 31.3.1995 is attached.

(b) Necessary legal & Penal action as provided under section 7A, 8B, 8G, 14,14B etc. of the EPF and MP Act, 1952 is already being taken by the EPF authorities to recover the arrears outstanding against the defaulting establishments.

#### STATEMENT

Region	(Rs. in lakhs)
Amount of EPF dues (As on 31.3.1995)	
1	2
Andhra Pradesh	1132.22
Bihar	843.96
Delhi	254.65
Gujarat	1036.12
Haryana	1389.07
Karnataka	688.99
Kerala	411.28
Madhya Pradesh	2361.43
Maharashtra	3089.11
W.E. Region	294.13
Orissa	601.80
Punjab	1909.84
Rajasthan	429.07
Tamil Nadu	999.31
Uttar Pradesh	3836.57
West Bengal	15454.76

#### Import duty on Floriculture Products

4146. SHRI RAM KAPSE : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received any request from the Planning Commission to take up the matter for the withdrawal of import duty on Indian floriculture products with the European Union;

(b) if so, the details thereof;

(c) whether the Commission has suggested for more investment in developing infrastructure for domestic trade

and export of floriculture;

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (d) An Expert Group headed by Dr. Jayant Patil, Member, Planning Commission submitted a report during 1992 for strengthening infrastructure for enhancing export of agricultural commodities and processed foods. This report suggested among others for waiver of import duty on machinery and equipment required for development and export of floriculture. Most of the recommendations of this group have been accepted.

An import duty of 15% has been imposed by the European Union on the import of Indian floriculture products (Most Favoured Nation Duty). The Indian mission in the European Union have reportedly taken up the question of withdrawal of this import duty with the European Commission as well as with the individual member Governments. The European Commission has also been requested for inclusion of cut flowers in the European Unions generalised system of preferences being revised w.e.f. 1.7.1996.

Steps taken for development of infrastructure and enhancing exports of floriculture products include :-

- (i) Providing financial assistance for development of infrastructure such as refrigerated/insulated vans and setting up of pre-cooling cold storage units;
- (ii) Providing financial assistance for export promotion and market development;
- (iii) Establishing five walk-in-type cold storages for export consignments awaiting clearance;
- (iv) Streamlining and simplification of plant quarantine procedures for expeditious clearance of cargo;
- (v) Concessional customs duty on specified goods required for Green Houses;
- (vi) Making available the benefits of duty free imports under the Export Oriented Units/Export Processing Zones Schemes to units engaged in floriculture and permitting sale of 50% of their production in the Domestic Tariff Area;
- (vii) Implementation of a UNDP assisted Project on Floriculture for enhancing production and exports of cut flowers. Some of the activities to be undertaken in this project include advising entrepreneurs on production of flowers, preparation of crop manuals, undertaking market surveys and providing market information; and
- (viii) Participation in international fairs/exhibitions;

- (ix) Air Freight, Subsidy for export of fresh floriculture products for the period 1.9.1995 to 31.3.1996.

#### German Aid

4147. SHRI CHANDRESH PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether India and Germany have signed any accord for extending most favoured Nation status to each other;

(b) whether Germany has agreed to extend aid amounting to \$ 450 million for the core sector like rural development, small scale industries and infrastructure development in the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir. Under the Bilateral Investment Protection Agreement signed between Govt. of India and Govt. of Germany in July, 1995, both countries have agreed to accord most favoured Nation status to each other for investment. Further, both India and Germany are signatories to General Agreement on Tariff and Trade (GATT) which prescribes for providing most favoured Nation status to other members of the agreement.

(b) and (c) Under an agreement signed in June, 1995 between Govt. of Germany and Govt. of India, Germany has committed to provide financial aid to the tune of DM 366.6 million (about US \$ 258.3 M) to India. Out of this amount, DM 241.6 million is in the form of soft loan and the balance DM 125 million is in the form of grants. The aid will be utilised for projects mutually agreed between the two sides mostly in the areas of rural development, health, environment protection, welfare, irrigation, small scale industries, housing for weaker section, drinking water and import of fertiliser.

#### Foreign Airlines approaching for their Flights

4148. SHRI KODIKKUNNIL SURESH : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether foreign airlines have asked for the permission of Government for operating flight from various foreign countries to Trivandrum; and

(b) if so, the details thereof alongwith the decision taken by the Government?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Requests have been received from Singapore Airlines, Qatar Airways and Uzbekistan Airlines for operating services to Trivandrum. Due to limited infrastructural facilities at Trivandrum Airport and lack of adequate quid-pro-quo to our national carriers, the requests have not been agreed to so far.

#### Trade Between India and South Africa

4149. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the volume and value of trade between India and South Africa has considerable increased during the last three years;

(b) if so, the details thereof, year-wise, till-date;

(c) whether a 50 member delegation consisting of prominent South African industrialists led by the Director General of Trade and Industry of South Africa visited India during November, 1995;

(d) if so, the details thereof indicating inter-alia particulars of the memoranda of understandings/ agreement signed during the visit of delegation;

(e) the measures taken recently or proposed to be taken in coming years to enlarge the trade relations between India and South Africa;

(f) whether any targets have been fixed in this regard; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI R. CHIDAMBARAM) : (a) and (b) Yes, Sir. Year-wise details of trade turnover between India and South Africa for the years 1993-94, 1994-95 and 1995-96 (till Sept., 1995) are given below :-

	(Rs./Crores)		
	<u>1993-94</u>	<u>1994-95</u>	<u>1995-96</u>
	(till Sept., 1995)		
Exports	85.96	500.08	412.38
Imports	95.20	494.81	262.78

It would be seen from the above table that against the trade turnover between India and South Africa for the year 1994-95 at the level of Rs.995 crores, the trade turnover between the two countries for the half year of the current financial year has already touched the level of Rs.675.16 thus showing a rising trend.

(c) and (d) Yes, Sir. A high level delegation from South Africa led by the South African Minister for Trade and Industry visited India last month. The Federation of Indian Chambers of Commerce & Industry (FICCI), which organised a business meeting with the business delegation from South Africa on 20th Nov., 1995 has intimated that detailed discussions on promotion of Indo-South African Economic Cooperation were held and some of the Indian firms are reported to have entered into collaborations with South African firms for establishing Joint Venture Projects in South Africa in areas such as computer software, cement clinkers, trading and ceramic glassware etc.

Information on the collaborations/MOUs entered into by private parties on a one-to-one basis is not maintained.

(e) to (g) While no trade targets have been fixed with South Africa it is the endeavour of the Govt. to expand trade relations with South Africa by;

- (1) Exchange of Industry & Trade delegations;
- (2) Holding of exclusive Indian Exhibitions/Fairs;
- (3) Holding of periodic official level bilateral discussions to resolve bottlenecks;
- (4) Holding of regional conferences of Commercial Representatives of Indian Missions to identify emerging opportunities.

#### Disparity in Air Fare

4150. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Air fare from the Gulf Countries to Calicut, which is at a shorter distance than from the Gulf to Trivandrum, is considerably higher as being charged by Air India/Indian Airlines;

(b) if so, the details of differences in fares alongwith the reasons therefor; and

(c) the steps being taken to remedy the situation?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) The fares charged by Indian Airlines and Air India from Gulf countries to Calicut are lower as compared to the applicable fares from these stations to Trivandrum.

#### Export of Iron-Ore

4151. SHRIMATI VASUNDHARA RAJE : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have any proposal to curb the export of iron-ore from Bailadilla;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to review the decision in that regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) It is Government's intention to conserve high grade iron ore primarily for domestic use, keeping in view the growing requirement for steel within the country. Hence, the export of high grade Bailadilla lumps will be gradually curtailed.

(c) Does not arise.

#### Area Lease by I.T.P.O.

4152. SHRI SYED SHAHABUDDIN : Will the Minister of COMMERCE be pleased to state :

(a) the total area permanently leased out by the Indian Trade Promotion Organisation to various Government, Semi-Government and non-Government, agencies/institutions and organisations in the Pragati Maidan Complex, with their breakup, agency-wise;

(b) whether the unit rent charged by ITPO is uniform for the area rented;

(c) if not, the unit rent charged from each organisation; and

(d) the names of organisations which have no direct relationship with the promotion of domestic or international trade which are included among the leasees?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : India Trade Promotion Organisation have leased out a total area of 80851 sq.metres to Central Government, State Government and Semi-Government bodies. The agency-wise break up is given in the attached statement.

(b) and (c) Except for the Central Bank of India and the State Bank of India ITPO charges uniform ground rent of Rs.450/- per sq.mtrs. annually. However, in the case of Central Bank of India and State Bank of India, ITPO charges Rs.65/- per sq. mtre. per month, respectively.

(d) Among the permanent leasees, the National Science Centre and crafts Museum, are the organisations which do not have any direct relationship with the promotion of domestic and international trade. (The non-permanent leasees with no direct relationship with the promotion of domestic and international trade are M/s.International Amusement Ltd. and Priyadarshni Institute of Computer-Aided Knowledge).

#### STATEMENT

S.No.	Name of the State	Area (Sq.Mtrs.)	Ground Rent (Rs. Per Sq.Mtrs.) Annual	Location (Pavilion/Hall No.)
1	2	3	4	5
<i>Central Government</i>				
1.	M/o Agriculture	3600	450/-	M/o Agriculture
2.	M/o Defence	9800	-do-	Defence Pavilion

1	2	3	4	5
3.	M/o Health & Family Welfare	1837.50	450/-	Health & Family Welfare
4.	Deptt. of Rural Development	1078	-do-	Deptt. of Rural Development
5.	M/o Railways	6815	-do-	Railway
6.	M/o Textiles	1660	-do-	Handloom
7.	M/o Urban Dev.	1960	-do-	Urban Development
8.	Craft Museum M/o Textiles	3945	450	
9.	National Science Museum	12000	-do-	
<i>State Government</i>				
10.	Andhra Pradesh	3420	-do-	Andhra Pradesh
11.	Assam	1920	-do-	Assam
12.	Bihar	1457	-do-	Bihar
13.	Gujarat	1504	-do-	Gujarat
14.	Haryana	1422	-do-	Haryana
15.	Himachal Pradesh	1422	-do-	Himachal Pradesh
16.	Jammu & Kashmir	1410	-do-	Jammu & Kashmir
17.	Karnataka	1860	-do-	Karnataka
18.	Kerala	2020	-do-	Kerala
19.	Madhya Pradesh	1165.25	-do-	Madhya Pradesh
20.	Maharashtra	1833	-do-	Maharashtra
21.	Manipur	635	-do-	Hall No. 16
22.	Meghalaya	460	-do-	Hall No. 16
23.	Mizoram	460	-do-	Hall No. 16
24.	Nagaland	1110	-do-	Nagaland
25.	Orissa	1650	-do-	Orissa
26.	Punjab	2587.25	-do-	Punjab
27.	Rajasthan	2730	-do-	Rajasthan
28.	Tamilnadu	2490	-do-	Tamilnadu
29.	Tripura	460	-do-	Hall No. 16
30.	Uttar Pradesh	2375	-do-	Uttar Pradesh
31.	West Bengal	2265	-do-	West Bengal
32.	DSIDC, Delhi	1422	-do-	Delhi Pavilion
<i>Semi Government</i>				
33.	State Bank of India	35	Rs. 65/- per sq.mtrs.	
34.	Central Bank of India	44	-do-	

Total area Leased out - 80,851 sq. mtrs.

### New Tax-Saving Scheme By SBI Mutual Fund

4153. SHRI R. SURENDER REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether the State Bank of India Mutual Fund propose to launch a new tax-saving scheme in 1996;

(b) if so, the details thereof indicating inter-alia the advantages of the new scheme vis-a-vis the earlier tax-saving schemes launched by the SBI Mutual Fund; and

(c) the amount estimated to be mopped up through the new scheme and details of its disposition?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) Information is being collected and will be laid on the Table of the House.

### Trade with African Countries

4154. SHRI SUSHIL CHANDRA VARMA : Will the Minister of COMMERCE be pleased to state :

(a) the present position of our foreign trade with countries situated at the western part of the African continent during each of the last three years;

(b) whether there is a big potential of increasing trade with countries of Western Africa; and

(c) if so the steps taken by the Government to take the advantage of the present situation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Year-wise details of India's trade with West African countries for the last three years are given in the enclosed statement.

(b) and (c) it is the endeavour of the govt. to expand trade relations with West African countries having potential markets by :-

- (1) Exchange of Industry & Trade delegations;
- (2) Holding of exclusive Indian Exhibitions/Fairs;
- (3) Holding of periodic official level bilateral discussions to resolve bottlenecks;
- (4) Holding of regional conference of Commercial Representatives of Indian Missions to identify emerging opportunities.

### STATEMENT

#### India's Trade with West African Countries

(In Rupees Crores)

S.No.	Country	Export-Import		Export-Import		Export-Import	
		1992-93	1993-94	1993-94	1994-95	1994-95	1994-95
1	2	3	4	5	6	7	8
1.	Benin	25.14	9.93	31.69	16.68	25.78	17.26
2.	Burkina Faso	2.22	-	1.62	-	1.34	-
3.	Cameroon	22.73	0.47	9.31	1.18	5.82	14.86
4.	Cape Verde IS.	-	-	0.02	-	-	-
5.	Central Afr. Rep.	3.21	-	0.66	-	1.47	0.37
6.	Congo	0.52	0.66	1.61	13.08	1.00	5.06
7.	Equitorial Guinea	0.61	-	0.35	15.47	0.03	-
8.	Gabon	0.34	2.47	0.03	4.06	1.39	0.91
9.	Gambia	15.49	-	7.23	-	9.18	4.79
10.	Ghana	48.93	12.10	53.50	51.00	63.70	86.97
11.	Guinea	4.29	15.94	7.19	16.04	8.65	0.21
12.	Guinea Bissau	0.17	19.98	0.75	18.29	5.30	86.68
13.	Ivory Coast	7.71	28.60	3.63	62.21	15.75	86.20
14.	Liberia	8.88	43.25	64.18	0.00	5.22	-
15.	Mail	23.05	2.66	14.60	0.00	10.46	0.06

1	2	3	4	5	6	7	8
16.	Niger	1.05	-	1.62	0.02	2.67	-
17.	Nigeria	418.31	1688.74	372.17	2595.42	341.37	1329.58
18.	Senegal	14.69	246.76	5.97	60.27	15.84	40.15
19.	Sierra Leone	7.00	-	10.39	0.06	20.14	2.03
20.	Togoland	23.78	2.63	15.54	9.87	60.30	14.76

(Source : DGCI&S, Calcutta)

#### SBI Officers involved in Securities Scam

4155. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether the charge-sheets are yet to be filed against the State Bank of India officers involved in the Securities scam;

(b) the details of the State Bank of India Officers against whom charge-sheets have been filed and against whom charge-sheets are being filed;

(c) the reasons for delay in filing the charge-sheets; and

(d) the details of the officials of the State Bank of India expired after and before the filing of the charge-sheets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

#### Development of Handloom Industry

4156. SHRI LAKSHMAN SINGH :

SHRI CHHITUBHAI GAMIT :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have formulated certain schemes for development of handloom and handicraft industry;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to boost the export of such items?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Yes, Sir.

(b) The Schemes presently being implemented for development of Handlooms and handicrafts industry, inter-alia, relates to design development, product adaptation, skill upgradation, marketing support, publicity and advertisement, exports, research and development and weavers/artisan welfare measures.

(c) A number of measures are being taken by the Government to boost the export of handloom and handicraft products. Central assistance is provided for design/product development, trade information, market research, quality and value addition, participation in Buyers/Sellers Meets and Fairs/Exhibitions abroad etc.

#### Jobs to All

4157. SHRI PANKAJ CHOWDHARY : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have formulated any action plan for providing jobs to all the unemployed persons in the country;

(b) if so, the details thereof;

(c) whether the Government propose to open Industrial Training Institutes in large number in the country so that employment could be provided to persons having technical knowledge under liberalised economic policy; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b) The Eighth Plan has been formulated as part of a medium term strategy to achieve the task of near full employment by 2002. The Plan envisages a strategy of accelerated employment generation through faster growth of sectors, sub-sectors and areas with relatively high employment intensity. Besides, Centrally sponsored/Central Sector special employment programmes are being implemented, important among them being Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS), Nehru Rozgar Yojana (NRY), Prime Minister's Rozgar Yojana (PMRY) and the two-million job scheme of the Khadi & Village Industry Commission (KVIC). A continuation of the employment strategy of the Eighth Plan in the period 1997-2002 is expected to bring about a situation of near full employment in the country.

(c) and (d) The Expert Committee on IRDP set-up under the Chairmanship of Shri D.R. Mehta had inter-alia recommended setting up of mini-ITIs or Rural Polytechnics in each blocks to cater to the felt needs of training young entrepreneurs on a large scale in selected viable economic enterprises and trades including traditional crafts and occupations of village artisans.



All the State Governments have already been requested on 16.10.1995 to initiate immediate action for setting up of such mini-ITIs.

#### Seizure of Goods at IGIA

4158. SHRI RAM KRIPAL YADAV : Will the Minister of FINANCE be pleased to state :

(a) the details of the goods seized by the custom officials at Indira Gandhi International Airport during the last three years;

(b) the number of persons against whom action has been taken; and

(c) the details of the rewards provided to the officials who nabbed them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) Gold, Silver, Foreign Currency, Narcotics, Electrical and Electronics goods etc., were seized at the I.G.I. Airport by the customs officers during last three years. Value of the goods seized is given below :

Year	Value of goods Seized (Rs. in Lakhs)
1993-94	1037.32
1994-95	1582.36
1995-96 (Upto Nov., 1995)	932.22
	3551.90

(b) 219 persons were arrested and 57 persons were detained under COFEPOSA during the same period for having been found involved in smuggling of the goods at the I.G.I. Airport, New Delhi.

(c) During the same period reward of Rs.88.37 lakhs was disbursed to the customs officers at the I.G.I. Airport.

[English]

#### Non-Performing Assets of Andhra Bank

4159. SHRI S.M. LALJAN BASHA :

PROF. UMMAREDDY VENKATESWARLU :

Will the Minister of FINANCE be pleased to state :

(a) the details of the non-performing assets of Andhra Bank, and

(b) steps proposed to liquidate the non-performing assets of the Bank?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Reserve Bank of India (RBI), has reported that as on 31st March, 1995, the non-performing assets of Andhra Bank was Rs.377.65 crores.

(b) In the documents containing performance obligations and commitments submitted by nationalised banks to RBI in connection with release of additional capital by Government, the banks have been asked to set up a 'Recovery Cell' at their Head Office. Branch-wise targets have also been fixed for recovery of NPAs and the performance of branches in recovery is to be monitored at Head Office level on a monthly basis. The Board of Directors have to be kept informed about the progress in recovery at quarterly intervals.

#### Pilot Instructors

4160. SHRIMATI GIRIJA DEVI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the total number of Pilot Instructors resigned from Indian Airlines during 1994-95;

(b) the reasons for their resignation;

(c) whether the service of Indian Airlines would be adversely affected due to the shortage of Instructors; and

(d) if so, the steps taken to remedy the situation?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Five Pilot Instructors resigned from Indian Airlines during 1994-95 due to 'Personal reasons'.

(c) Yes, Sir.

(d) Eligible check pilots are trained to be instructors and approval of DGCA obtained before they start immediately training on simulator and aircraft.

#### Restructuring of RRBs

4161. SHRI RAJENDRA AGNIHOTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have decided to provide financial assistance to fifty more Regional Rural Banks during 1995-96 without waiting for the results of a similar experiment on other RRBs during 1994-95;

(b) if so, the details thereof; and

(c) the reasons for providing financial assistance without examining their past performance?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) National Bank for Agriculture & Rural Development (NABARD) has set up a Committee to identify more Regional Rural Banks (RRBs) for comprehensive restructuring through infusion of additional equity during the year 1995-96. The report of the Committee is awaited. However, the performance and results of the exercise undertaken by Government for comprehensive restructuring of 49 selected RRBs during the year 1994-95 are under constant review by Government. A Committee set up by Reserve Bank of India (RBI) under the Chairmanship of the Chairman and Managing Director of Syndicate Bank has been entrusted

with the task of monitoring the restructuring programme on an ongoing basis.

#### **Boeing 747-200 Aircraft**

4162. SHRI ANNA JOSHI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of Boeing 747-200 aircraft in the fleet of Air India as at present;

(b) whether there is a prescribed schedule for periodical check up and maintenance of these aircraft;

(c) if so, the details thereof;

(d) the number of occasion when more than fifty percent of these aircraft were unscheduled grounded during the last months;

(e) the details of the aircraft grounded, aircraft-wise; and

(f) the steps taken to ensure regular maintenance and efficiency of the aircraft?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) At present Air India has nine B747-200 aircraft in its fleet. Details of these aircraft are as under :-

Sl.No.	Registration No.	Year of Purchase
1.	VT EBE	1971
2.	VT EBN	1972
3.	VT EDU	1975
4.	VT EFJ	1978
5.	VT EFU	1979
6.	VT EGA	1979
7.	VT EGB	1980
8.	VT EGC	1980
9.	VT ENQ	1987

(b) and (c) Yes, Sir. Necessary details are as under:-

Type of Check	Periodicity
Check 'D'	Any time aircraft passes through Bombay
Check 'C'	At all transit stations
Check 'B'	275 hrs./325 hrs.
Check 'A'	1100 hrs./1300 hrs. (180 days)
Check 'P'	4800 hrs.

(d) and (e) There was no such occasion during the last six months.

(f) Regular maintenance and efficiency of aircraft are ensured through strict compliance of the airworthiness standards prescribed by the manufacturers and different regulating authorities.

[Translation]

#### **IDBI Assistance to Maharashtra**

4163. SHRI DATTA MEGHE : Will the Minister of FINANCE be pleased to state :

(a) the number of proposals lying with the Industrial Development Bank of India to provide loans for the setting up of sugar mills, other mills and industries in Maharashtra; and

(b) the time by which the loans are likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) The Industrial Development Bank of India (IDBI) has reported that as on 19th December, 1995, 21 applications received from units in Maharashtra were pending with it. The break-up is as under :

Industry Sector	Number
Sugar	3
Food	2
Cotton Textiles	1
Plastic & Plastic Goods	2
Drugs & Pharmaceuticals	1
Chemical	5
Metal Products	1
Electrical Machinery	1
Other Industries	5
<b>Total</b>	<b>21</b>

(b) IDBI has reported that it normally clears within three months applications which are complete in all respects.

[English]

#### **Gold in RBI**

4164. SHRI M.V.V.S. MURTHY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to give any incentive to those who deposit the gold in Reserve Bank of India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) At present, there is no scheme for deposit of gold in Reserve Bank of India. Hence, the question does not arise.

#### Unemployed Registered in Employment Exchanges

4165. SHRI SREENIVAASAN :

SHRI JANARDAN MISHRA :

SHRI SUSHIL CHANDRA VARMA :

Will the Minister of LABOUR be pleased to state :

(a) the number of unemployed persons registered with various Employment Exchanges of the country;

(b) the number of the persons out of them provided with employment during each of the last three years

(c) the number of Engineering Graduates and persons having Diplomas registered in the Employment Exchanges; and

(d) the steps taken by the Government to provide employment to all the registered unemployed?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) The number of job-seekers, all of whom are not necessarily unemployed, on the Live Register of various Employment Exchanges in the country as on 30.9.1995 was 37.28 million.

(b) The number of placements effected by the Employment Exchanges in the country during each of the calendar year 1992, 1993 and 1994 was 238.7, 231.4 and 204.9 thousands respectively.

(c) The number of Engineering Graduates (including Post-Graduates) and Diploma Holders in Engineering and Technology, all of whom are not necessarily unemployed, on the Live Register of the Employment Exchanges as on 31.12.1992 (latest available) were 141 thousands and 408 thousands respectively.

(d) The employment strategy of the Eighth Plan has been formulated as part of a 10 year medium term perspective of achieving the goal of near full employment by the year 2002. The Eighth Plan strategy envisages generation of additional employment opportunities of the order of 8.5 million per year, on an average, through faster growth of employment intensive sectors, sub-sectors and activities like agriculture, agro and rural industries, rural infrastructure, small and decentralised manufacturing sector, urban informal sector and services. The registered unemployed are also likely to benefit from this.

#### Employment in Beedi and Tobacco Sector

4166. SHRI A. INDRAKARAN REDDY : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to constitute a study team to assess the level of employment in the Beedi

and tobacco Sector by the year 2010;

(b) if so, the details thereof;

(c) whether the Government have received some representations in this regard; and

(d) if so, the steps taken by the Government thereon?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (d) The Ministry of Health and Family Welfare have appointed an Expert Committee to go into the different aspects of tobacco use including employment aspect. Following some representations from beedi workers organisations etc., which were taken up with the Ministry of Health and Family Welfare it has further been decided to provide an opportunity among others to the representatives of Trade Unions and Employers of beedi workers to formulate their views singly or jointly and place them before the Deputy Director General of Health Services of the Ministry of Health and Family Welfare for bringing the same to the notice of the Government.

#### Simplification of Custom Norms

4167. SHRI BOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to simplify the customs norms;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) Yes, Sir.

(b) The Government has been continuously trying to simplify the procedures pertaining to import, export of goods and the procedure for clearance of passenger's baggage. The Government is also progressively reducing the import duties over a wide range of goods to make the Indian economy more competitive. The duty on raw materials and even on consumer goods have been reduced from a peak rate of 150% to 50% during the last 4 years. Similarly duty on passenger's baggage has been reduced progressively from a peak rate of 255% to 80%. The free allowance for passenger's have been raised from Rs. 2,000/- to Rs.6,000/-. On line assessment of customs clearance documents on selective basis has been started. Single window clearance for selected items has been started at Bombay, Calcutta and Madras. The aim is to liberalise the economy and to make the Indian goods competitive in terms of price and quality.

(c) This is an ongoing process, therefore no time frame can be set for a final decision in this process.

### Beautification of Temples in Assam

4168. SHRI PROBIN DEKA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Assam for financial assistance to beautify Kamakhya Temple and Maha Bhairab Temple, Tezpur in Assam;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) The Union Government have not received any proposal from Government of Assam seeking financial assistance for the beautification of Kamakhya Temple and Maha Bhairab Temple at Tezpur. However, based on the proposals received from Government of Assam, Union Government had sanctioned a project for construction of Pilgrim Cottages at Kamakhya for Rs.27.09 lakhs during 1992-93.

### Employment under Gatt Agreement

4169. SHRI RAMESH CHENNITHALA : Will the Minister of LABOUR be pleased to state :

(a) whether employment opportunities for Indian professionals which become possible under the GATT agreement in U.S.A. and other European countries are not being made available in these countries;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The General Agreement on Trade in Services (GATS) does not deal with employment but it deals with the provision of services inter-alia as a part of a contract between companies.

[Translation]

### EPF of Beedi Workers

4170. SHRI N.J. RATHVA : Will the Minister of LABOUR be pleased to state :

(a) the details of Beedi workers covered under Employees Provident Fund Scheme in the country State-wise;

(b) whether the amount deducted from the salaries of the Beedi workers is deposited in their Provident Fund accounts;

(c) whether a large number of Beedi workers have not been covered under Provident Fund Scheme; and

(d) if so, the steps taken/proposed to be taken by the Government to cover all the Beedi workers, under Employees Provident Fund Scheme?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) According to available information number of Beedi workers covered under the Employees Provident Fund Scheme is 406384 in A.P., 10752 in Bihar, 718 in Gujarat, 269540 in Karnataka, 104148 in Kerala, 93931 in M.P., 121455 in Maharashtra, 686 in N.E. Region, 5160 in Orissa, 6522 in Rajasthan, 274814 in Tamil Nadu, 5863 in U.P. and 5449 in West Bengal.

(b) Yes, Sir. The amount deducted from the salaries and recovered by the Employees Provident Fund Organisation is deposited in the provident fund accounts of the subscribers.

(c) and (d) The Employees Provident Funds and Miscellaneous Provisions Act, 1952 applies to factories/ establishments including Beedi establishments employing 20 or more persons. All the identified and eligible Beedi workers have been enrolled as members of the Employees Provident Fund. Identification and enrolment of the Beedi home workers as members of the EPF is an on-going process. For this purpose, the State Governments have been requested to locate and issue identity cards to facilitate coverage of all such workers under the EPF Scheme.

[English]

### Business Generated by L.I.C. in Andhra Pradesh

4171. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FINANCE be pleased to state :

(a) the quantum of business generated by L.I.C. in Andhra Pradesh during the last three financial years;

(b) the corresponding investment by LIC in Andhra Pradesh during the same period;

(c) whether LIC follows any specific guidelines for making investments in the States where business is generated; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) There are 9 Divisions of LIC of India in Andhra Pradesh. The total new business generated in these Divisions for the last 3 financial years is as follows :

Year	Policies	S.A. (Rs. Crores)
1992-93	1017625	3296.07
1993-94	1027594	3788.40
1994-95	1013966	5144.41

(b) Investment made by LIC during the last three years in Andhra Pradesh are given in the attached statement.

(c) and (d) Investment of the LIC's fund is governed by the provisions of modified Sector 27(a) of the Insurance Act 1938 as made applicable to the LIC and the guideline issued therein by the Government of India from time to time.

## STATEMENT

(Rs. in Crores)

	1992-93	1993-94	1994-95
State Govt. Securities	69.00	84.00	70.43
Land Development Bank Debentures	5.94	4.57	3.20
Bonds of Financial Corporation	5.00	4.00	—
Loans to :-			
State Govt. for their social housing scheme	22.76	28.25	32.15
Apex Coop. Housing Finance Society & A.P. Police Housing	13.00	14.10	13.90
Municipalities & Z.P. for their Water Supply Schemes	3.12	3.92	3.65
State Electricity Board	62.13	68.95	41.57
State Road Transport Corporation	4.99	—	—
Term Loans to Companies	4.63	1.18	10.95
Short Term Loans to Companies	1.00	4.50	—
Debentures of Corporate Sector	5.42	6.72	3.80
Equity Shares of Companies	1.95	4.89	9.61
<b>Total</b>	<b>198.94</b>	<b>225.08</b>	<b>189.26</b>

**Child Labour in Hazardous Occupations**

4172. SHRI MOHAN RAWALE :

SHRI PHOOL CHAND VERMA :

SHRI SHRAVAN KUMAR PATEL :

Will the Minister of LABOUR be pleased to state :

(a) whether the Government have prepared a 800 crore project to eliminate child labours in hazardous occupation by the end of the century;

(b) if so, what are the main features of the project; and

(c) the steps have been taken and proposed to be taken by the Government to implement the project?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The Hon'ble Prime Minister announced on 15th August, 1994 that 20 lakh children engaged in hazardous occupations will be withdrawn from work and put into schools in the course of next 4-5 years. Following this announcement, a National Authority for Elimination of Child Labour (NAECL) has been constituted under the Chairmanship of the Union Labour Minister. The NAECL

has adopted a plan of action titled "Identification Release and Rehabilitation of Child Labour". This plan of action has already been forwarded to all the State Governments/ U.Ts. for follow up action. This plan covers the range of actions required to tackle the child labour problem especially in hazardous occupations. It is proposed to divert 20 lakh children working in hazardous occupations from work into education in a phased manner as under:-

1995-96	2.00 lakh
1996-97	4.00 lakh
1997-98	6.00 lakh
1998-99	6.00 lakh
1999-2000	2.00 lakh

It has been estimated that an amount of Rs. 850 crores would be required to eliminate child labour in hazardous occupations. During the current financial year, there is a budget provision of Rs. 34.40 crores for undertaking programmes relating to the eliminations of child labour in hazardous occupations largely based on the existing National Child Labour Project Scheme. Under this scheme the major activity being undertaken is that of

establishment of special schools to provide education. Vocational training, supplementary nutrition, health care, and stipends to the children withdrawn from employment. As per the recommendation of the NAECL, Child Labour Projects to eliminate child labour in hazardous occupations have been sanctioned in 63 child labour endemic districts of the country. This is in addition to the on-going 12 National Child Labour Projects. In all, around 136,000 children in 11 States namely A.P., M.P., Orissa, West Bengal, Bihar, U.P., Rajasthan, Gujarat, Maharashtra, Karnataka and Tamil Nadu are to be covered under the projects.

In order to prevent fresh entry of children into hazardous employment, laws protective of children will be more rigorously enforced. In addition poverty alleviation and income generation programmes of the Government will focus on the families of child labour with a view to economically strengthening them and encouraging them to send their children to schools instead of to work.

A massive awareness generation campaign to sensitize people against child labour has also been launched at the central level through major national/regional dailies. Films and spots have also been prepared for awareness generation campaign through the electronic media for the purpose. Further, an amount of Rs.6.65 crores has been released for awareness generation activities at the district level to 133 child labour endemic districts. 123 districts have also been sanctioned funds to carry out surveys to identify child labour engaged in hazardous occupations.

#### **Pension Scheme for the Bank Employees**

4173. SHRI JAGAT VIR SINGH DRONA : Will the Minister of FINANCE be pleased to state :

(a) whether the modalities of the Pension Scheme for the Bank Employees have not been worked out as yet;

(b) if so, the reasons for the delay; and

(c) the time by which the scheme is likely to become operational?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) Indian Banks' Association has reported that all the nationalised banks have already adopted the pension regulations in terms of Sector 19(2) of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980 and the same have been notified in the Gazette of India on 29.9.1995. Employees can opt for pension in terms of these regulations within 120 days from the notified date, i.e. 29.9.1995 and authorise the Trust of Provident Fund of the Bank to transfer the entire contribution of the bank alongwith interest accrued thereon to the credit of the Pension Fund. Retired employees are required to refund bank's contribution of Provident Fund and interest accrued thereon as per provisions contained in the regulations within 60 days after the expiry of the said period of 120

days to become eligible for pension. Meanwhile, Indian Banks' Association have also taken up the matter with CBDT/Income-Tax authorities for getting necessary exemption. The commencement of the scheme is contingent on the completion of prescribed procedural requirements.

[Translation]

#### **Undisputed Dues to PSUs**

4174. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government are contemplating on the request of the Government of Rajasthan that the undisputed dues of public sector undertakings shall not be recovered by reducing the central financial assistance without considering the claims of the States;

(b) if so, the time by which decision is likely to be taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c) The State Electricity Boards (SEBs) are required to clear the dues on their own in routine. However, in cases where dues of Central Public Sector Undertakings (CPSUs) are not cleared by the SEBs for sufficiently long period resulting in heavy arrears choking the working of the CPSUs, it is decided as an exceptional measure to recover the arrears from the normal Central assistance payable to the respective State Governments. The reconciliation of accounts is a continuous process. The SEBs should settle their disputed claims with the respective CPSUs. Any representation from a state or a SEB, in this regard will get due consideration.

[English]

#### **Teller Machines in Banks**

4175. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of FINANCE be pleased to state :

(a) the location of branches of the SBI and other nationalised banks in the country especially in tribal and backward areas of Gujarat wherein automatic teller machines have been installed so far;

(b) the details of the branches in which the proposal of installing these machines is under consideration; and

(c) the time by which these machines are likely to be installed therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) Information is being collected and will be laid on the Table of the House.

### Opening of Banking and Financial Services under World Trade Organisation

4176. SHRI SHRAVAN KUMAR PATEL : Will the Minister of COMMERCE be pleased to state :

(a) the estimated amount of earnings or savings India is expected to make in terms of remittance in the first year after joining the World Trade Organisation Pact allowing free movement of professionals and opening of banking and financial services Sectors; and

(b) the details of such earnings and savings item-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) The Agreement on Financial Services and Movement of Natural Persons for India provides a framework for Trade in Services in these Sectors. Precise gains in terms of earnings will depend on a number of other factors and cannot be quantified. It is Government's overall assessment that the improved rules governing international trade and the market access opportunities created by the Uruguay Round in the areas of goods and services would on the whole be advantageous to us in increasing our exports.

### Trade with Turkey

4177. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have signed any trade agreement with Turkey; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) Does not arise.

### Bank Branches in Rural Areas

4178. SHRIMATI SUSEELA GOPALAN : Will the Minister of FINANCE be pleased to state :

(a) whether there has been a decline in the opening of Nationalised Bank Branches in the rural areas;

(b) if so, the reasons therefor;

(c) if not, the number of Bank Branches opened in rural areas during the last three years; and

(d) the steps taken to augment the Banking services especially in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) Population group-wise distribution of commercial bank branches as at the end of June, 1994 was 57.3 per cent in rural areas as against 22.3 per cent at the time of bank nationalisation in July, 1969. This reflects substantial efforts made towards

spread of banking particularly in unbanked rural areas. During the last three years from April, 1992 to March, 1995, a total of 111 branches of nationalised banks were opened in rural areas. Under the extant policy of Reserve Bank of India it is left to the judgement of the individual banks to assess the need, based on broad guidelines formulated by them for opening of additional branches in the rural and urban areas. The proposals of the banks which conform to the norms and which are recommended by the concerned State Governments are considered by RBI on the merits of each case.

### Closure of Textile Mills

4179. SHRI C.K. KUPPUSWAMY : Will the Minister of TEXTILES be pleased to state :

(a) whether cotton textile mills have been asked to close down their mills in and around Delhi to stop pollution of the city;

(b) if so, the details thereof and the alternative arrangements made to provide jobs to the affected workers;

(c) whether such orders are likely to be issued for the closure of textile mills in other parts of the Country also; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (d) Information is being collected and will be laid on the Table of the House.

### Export of Tea by Tea Board

4180. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of COMMERCE be pleased to state :

(a) whether Tea Board is working out any plan to enter into new market like Egypt, West Asia and Japan;

(b) if so, the details thereof;

(c) the total quantity of tea exported during each of the last three years;

(d) whether the Indian tea exports has been declined to a large extent;

(e) if so, the reasons therefor; and

(f) the steps taken to boost the export of tea during 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Indian tea is already being exported to a number of countries including West Asian Countries, Egypt and Japan. However, in order to increase exports of Indian tea to these markets, Tea Board proposes to organise buyer-seller meets in Egypt, UAE and Syria to coincide with the visit of a tea delegation. A delegation sponsored by Japan Tea Association would also be visiting India sometimes in March, 1996 under the aegis of tea Board.

(c) Total quantity of tea exported during the past three years has been as under :-

Year	Exports (Qty. Mn. Kgs.)
1992-93	180.69
1993-94	154.55
1994-95*	149.76
*Estimated	

(d) and (e) There had been decline in exports of Indian tea during the past two years on account of lower overall imports by Russia & CIS countries due to their internal economic problems; lower overall imports of tea by Iran, and decline in exports to Egypt, South Africa etc. due to intense competition from other tea producing countries. However, exports during the current year have shown an improvement and during April-Oct., 1995 estimated exports of Indian tea have been 93.42 million kgs as compared to 80.43 millions during the corresponding period of the previous year.

(f) Steps taken to boost exports of tea include promotional campaigns through Tea Board's offices abroad. These consist of (i) participation in trade fairs/exhibitions; (ii) media campaign to increase consumer awareness towards various unique characteristics of Indian teas; (iii) media campaign to popularise Indian tea through the Tea Board marketing symbol; and (iv) support to various foreign brands containing Indian tea. A part of the expenditure incurred by importers for promotional campaigns is met from the Tea Board's budget. Tea Board has also undertaken Darjeeling and Assam Logo campaign in U.K. alongwith broad promotion schemes abroad to popularise classic Indian teas.

#### Demands of Bank Men

4181. SHRI CHETAN P. S. CHAUHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have decided to set up a three member committee to examine the demands of bank employees;

(b) if so, the details thereof; and

(c) the time by which the committee is likely to start functioning and submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) The Indian Banks' Association and four unions representing workmen in the banking industry signed a memorandum of understanding which envisages the setting up of a three member committee to go into issues arising out of some grievances of workmen in the banking industry. The memorandum of understanding envisages that the Committee's report will be available before the end of the financial year.

#### Export of Bicycles

4182. SHRI DATTATRAYA BANDARU : Will the Minister of COMMERCE be pleased to state :

(a) whether the export of completed bicycles from the country has gone down during recent years;

(b) if so, the details thereof along with the reasons therefor both in terms of number of cycles exported as well as India's share in world trade in completed bicycles; and

(c) the action taken or proposed to be taken by the Government to booster the export of completed bicycles?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Exports of complete bicycles have shown an upward trend during the recent years except for marginal decline in growth rate during the year 1994-95. This is evident from the export figures tabulated below :-

#### Export of Complete Bicycles

Period	In Quantity Terms	In Value Terms
	(In Nos.)	(In Rs. Lakhs)
1990-91	2,34,291	1527.09
1991-92	6,01,704	5339.53
1992-93	9,23,709	9719.55
1993-94	12,52,702	15475.33
1994-95	11,02,539	14649.72

(Source: Engineering Export Promotion Council)

The marginal decline in 1994-95 occurred due to imposition of custom duty under GSP, devaluation of Mexican currency rendering imports costlier, difficulties in effecting foreign exchange remittances from certain countries like Iran, Tanzania, Nigeria and Malawi and thrust on import of components vis-a-vis complete bicycles by certain developing countries in Asia and Africa. The share of India in the World trade in respect of completed bicycles as estimated by PHD Chambers of Commerce, New Delhi is not more than 0.1%.

(c) Promotion of exports of all exportable items has been the constant endeavour of the Government. Various promotional schemes are being implemented for promoting exports of various goods including bicycles. e.g. Product Upgradation Programme of Bicycles and parts with EEC assistance. Measures are also taken to boost exports under the export-import policy including Duty Exemption Scheme, Export Promotion Capital Goods Scheme, Special Import Licences, Duty Drawback Scheme and exemption under 80HHC of Income Tax Act. Market Development Assistance is also provided to Engineering Export Promotion Council. In addition, a new scheme



called Engineering Products Export (Replenishment of Iron & Steel Intermediates) Scheme has been notified by the Government on 1.3.1995.

#### **Air Custom Division**

4183. SHRI GOPI NATH GAJAPATHI : Will the Minister of FINANCE be pleased to state :

(a) the number of air custom Divisions working in the country;

(b) whether the Government have a proposal to set up some more Divisions for air custom; and

(c) if so, the details of the proposals of the Government in that regard for the Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c) There are no Air Customs Divisions in the country as such. However, there are four major Customs Houses at Bombay, Calcutta, Madras and Cochin and Seven Customs Commissionerates at Bangalore, Bombay Airport (Sahar), Delhi, Goa, New Kandla, Nhava Sheva (JNPT) and Vishakhapatnam apart from other Customs (Preventive) Commissionerates.

International Airports at Bombay, Calcutta, Delhi, Madras, Trivandrum, Hyderabad, Ahmedabad, Calicut, Amritsar, Varanasi, Patna, etc., handle passenger traffic. Certain other airports in various States have also been notified under the Customs Act, 1962 as International Airports for loading/unloading of export/import cargo.

There are 17 Air Cargo Complexes in the country at various places as detailed below :-

1. Ahmedabad (Gujarat)
2. Amritsar (Punjab)
3. Bangalore (Karnataka)
4. Cochin (Kerala)
5. Hyderabad (Andhra Pradesh)
6. Jaipur (Rajasthan)
7. Srinagar (J & K)
8. Varanasi (Uttar Pradesh)
9. Visakhapatnam (Andhra Pradesh)
10. Coimbatore (Tamil Nadu)
11. Delhi (Delhi)
12. Bombay (Maharashtra)
13. Madras (Tamil Nadu)
14. Calcutta (West Bengal)
15. Trivandrum (Kerala)
16. Bhubaneswar (Orissa)
17. Dabolim (Goa)

The proposals have been received for setting up of new Air Cargo Complexes at Indore, Kozhikode, Patna, Gwalior, Nagpur and Raipur.

#### **Air Hostess Working and Off Loaded by IA**

4184. SHRIMATI CHANDRA PRABHA URS :

SHRI CHANDRESH PATEL :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are aware that many Air Hostesses were off loaded by Commanders of Indian Airlines;

(b) if so, the details thereof during each of the last three years alongwith the reasons therefor; and

(c) the steps taken to ensure that such incidents do not happen again?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) It has been reported that on 11 occasions Air Hostesses were off-loaded by Commanders of Indian Airlines during the last three years for reasons which included directive issued by the Indian Commercial Pilots' Association to its members not to fly with Cabin Crew whose scales of pay were higher than cockpit crew, non-compliance of Commanders' instructions and flight safety regulations.

(c) ICPA have since withdrawn the said directive. Instructions have been issued to all Cabin Crew to strictly adhere to the Flight Safety norms and follow the instructions of the Commander.

#### **Violation of EPF Act**

4185. SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of LABOUR be pleased to state :

(a) whether various organisations under the Regional Provident Fund Commissioner, Delhi have to deposit huge amount with the authorities in respect of both the contributions;

(b) if so, the details of outstanding amount to be collected, office-wise, under RPF, Delhi;

(c) whether any complaints against the officials of RPF, Delhi have been received in regard to violation of PF Act; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (d) The requisite information is being collected and will be laid on the Table of the House.

#### **U.S. Based flights to India**

4186. SHRI GEORGE FERNANDES : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of airlines based in the United States fly to India and the frequency of their flights;

(b) the frequency of Air India's flights to the United States;

(c) whether the U.S. Government has refused to concede additional landing rights to Air India in the United States, particularly in Washington DC, Chicago, Atlanta and Houston;

(d) if so, the details thereof;

(e) whether the Government would consider imposing ceiling on U.S. flights to India to maintain parity; and

(f) if not, the reasons thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) At present, Delta Airlines, Tower Airlines and United Airlines of U.S.A. are operating flights to India with seven, two and fourteen frequencies a week respectively.

(b) Air India is presently operating seven services a week to U.S.A.

(c) and (d) No, Sir. The Memorandum of Understanding signed between India and U.S.A. on 2.12.1995 permits Air India to serve Chicago and four additional points of choice in the U.S. for direct operations and another five additional points of choice for operations under Co-operative Services Arrangement.

(e) and (f) The above M.O.U. also provides that North West Airlines of U.S.A. will not be allowed entry upto January, 1997 and no other U.S. airline will start direct operations to India until 1st November, 1998.

#### **Scheme for Increasing Tourism Traffic**

4187. SHRI CHIRANJI LAL SHARMA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have formulated any plan to attract more foreign tourists to India during the next five years; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) The Government is making continuous efforts to attract more foreign tourists to the country through improvement of infrastructural facilities, strengthening of publicity and marketing efforts in the overseas markets and development of human resources for the sector.

#### **Basic Amenities at International/Domestic Airports**

4188. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to provide basic amenities at all International and domestic Airport; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) The Airports Authority of India (AAI) have already provided all basic passenger amenities at its international and domestic airports from where scheduled commercial services operate. Upgradation/improvement of facilities is a constant process, keeping in view the need for additional facilities and availability of financial resources.

#### **Delhi Co-operative Housing Finance Corporation Ltd.**

4189. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the Delhi Co-operative Housing Finance Cooperation Ltd. has not placed the annual reports for the past 5 years on the Table of the House;

(b) if so, the reasons thereof;

(c) whether there are cases of misuse of funds in the Corporation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) The Registrar, Co-operative Societies of National Capital Territory of Delhi has reported that there is no provision in the Delhi Co-operative Societies Act, 1972 and the Rules framed thereunder for laying the Annual Reports of the Delhi Co-operative Housing Finance Corporation Ltd. (DCHFCL) on the Table of the House. It has also been informed that the Annual Report of the Delhi Co-operative Housing Finance Corporation Ltd. is circulated amongst the members of the Corporation in its General Body Meeting as per Sector 29 of the Delhi Co-operative Societies Act, 1972.

(c) and (d) As per information furnished by the Registrar, Co-operative Societies, National Capital Territory of Delhi, there are no cases of misuse of funds in the Corporation.

#### **International bid for ticketing**

4190. SHRI SANAT KUMAR MANDAL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have invited international bids for ticketing arrangements for Government officials travelling abroad;

(b) if so, the reasons therefor; and

(c) its impact on the business of the Air India?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) and (c) Do not arise.

#### **Cannanore and Mahe Textile Mills**

4191. SHRI MULIAPPALLY RAMCHANDRAN : Will the Minister of TEXTILES be pleased to state :

(a) whether there is any proposal to revive the Cannanore Spinning, and weaving Mills at Cannanore, Kerala and its subsidiary at Mahe; and

(b) if so, the amount likely to be allocated for the renovation/expansion or revival of these mills under NTC?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) Government has already approved a Turn Around Strategy for NTC mills involving modernisation of 79 mills at an investment of Rs. 2005.72 crores. This includes modernisation of Cannanore Mills, Cannanore at an investment of Rs.10.52 crores. The revised Turn Around Strategy has been placed before the BIFR for their approval before implementation. In regard to Cannanore Mills at Mahe, NTC had already taken up modernisation of this mill during the 7th plan period at a cost of Rs.3.85 crores. This mill has earned net profit during the last two years.

#### **National Commission of Bonded and Child Labour**

4192. SHRI SYED SHAHABUDDIN : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have received any representation for the establishment of a National Commission on Bonded and Child Labour for monitoring the effective implementation of the relevant laws enacted for prohibition, regulation, liberation and rehabilitation of such labour and for advising the Government on policy and further remedial measures; and

(b) if so, the Government's reaction thereto?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Yes, Sir.

(b) The matter of setting up of National Commission of Bonded Labour was placed before the State Labour Ministers Conference in 1992 which decided to refer this issue to a Committee of 13 State Labour Ministers under the Chairmanship of Labour Minister of Maharashtra. As the Committee could not meet due to various reasons, the Union Labour Minister called the meeting of State Labour Ministers concerned on 18.5.1995 in New Delhi. This was preceded by a meeting of State Labour Secretaries on 17.5.1995. The general consensus which emerged following lengthy deliberations was that in view of the National Human Rights Commission having been set up, there was no need for a separate Commission on Bonded Labour. The Government having duly considered the recommendation have decided to accept it.

The Government have taken several steps to tackle the problem of Child Labour. A National Authority for the Elimination of Child Labour under the Chairmanship of

Union Labour Minister has been constituted in September, 1994. The approach of the Government is to implement all the child related provisions of the law in harmonious fashion. As such, it is felt that there is no need to set up a National Commission on Child Labour.

#### **Export of Raw Cotton**

4193. SHRI R. SURENDER REDDY : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have recently decided to allow export of one lakh bales of raw cotton;

(b) if so, the details thereof and the reasons therefor;

(c) whether the export of raw cotton is likely to affect adversely India's competitive edge in exporting cotton-based textiles and the foreign exchange therefrom;

(d) if so, the details thereof;

(e) whether Indian Cotton Mills Federation (ICMF) has expressed great resentment and strongly criticised the aforesaid decision of the Government;

(f) if so, the details of the view points of ICMF; and

(g) the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) As in previous years the Government has allowed the export of one lakh bales of Bengal Deshi cotton. In addition in order to encourage modernisation in the ginning and pressing sector, a quota of one lakh bales for export by modern ginning and pressing units been announced.

(c) to (g) The Indian Cotton Mills Federation (ICMF) had recently represented that if exports of cotton are allowed, the financial viability of textile units would be adversely affected.

The Government policy is to allow export of cotton only after assessment has been made of the production, domestic availability and demand, keeping in view the interests of the growers, on the one hand, and the requirement of different categories of consumers, particularly those in the decentralised Sectors, on the other.

#### **Smuggling of RDX**

4194. SHRI PANKAJ CHOWDHARY : Will the Minister of FINANCE be pleased to state :

(a) the quantity and the value of RDX recovered from the different parts of the country during the last one year;

(b) the number of persons arrested in this regard and the action taken against them; and

(c) the details of the stern action taken by the Government to check the smuggling of R.D.Xs. in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) Anti-Smuggling agencies of the Central Government and State Governments are alert to detect and prevent all smuggling including smuggling of RDX. Steps taken to prevent smuggling of RDX include intensive patrolling of coastal areas and close coordination among various enforcement agencies of Central Government and State Governments to act in a concentrated manner to thwart such attempts.

#### Friendly Service to the Income Tax Payers

4195. SHRI S.M. LALJAN BASHA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have issued fresh guidelines to the Income Tax Department to provide timely and customer friendly service to the tax payers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) Providing of timely and customer friendly service to the tax payers is a continuous process. The Central Board of Direct Taxes has from time to time issued guidelines and directions to the field authorities in respect of prompt issue of refunds, attending to rectification/appeal effect proceedings, polite and courteous conduct particularly during survey and search proceedings, attending to grievances of the tax payers etc.

Each Commissioner of Income-tax Charge has the Office of Public Relation Officer which provides assistance to the tax payers. In addition, Grievance Cells have been set up in CBDT as well as in Chief Commissioners' regions.

#### Export of Lichi

4196. SHRIMATI GIRIJA DEVI : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of Lichi exported and the foreign exchange earned therefor during 1995, country-wise; and

(b) the steps taken by the Government to boost the export of Lichi?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The quantity of Lichi exported and the foreign exchange earned country-wise during 1995 (April to June) are as under :

	Qty. in kg.	Value in Rs.
	Qty	Value
Kenya	48	2964
Kuwait	300	18203
Switzerland	500	42269
	848	63436

(Source DGCI&S Calcutta)

(b) Steps taken for enhancing the exports of fresh fruits including lichi are :-

- (i) Efforts have been made to establish post-harvest facilities for processing liches for exports. Exports from Australia and France were also invited for advise on the post-harvest management of this fruit.
- (ii) Providing financial assistance for development of infrastructure such as refrigerated/insulated vans and setting up of pre-cooling/cold storage units;
- (iii) Providing financial assistance for export promotion and market development;
- (iv) Sending delegations of exporters to lichi growing countries like Madagascar to expose them to the practices of cultivation, post-harvest management and exports of lichi.
- (v) Participation in International fairs/exhibitions.
- (vi) Air Freight subsidy for export of fresh lichi for the period from 1.9.1995 to 31.3.1996.
- (vii) Supply of quality planting material and training of formers under the Centrally Sponsored Scheme on intergrated development of tropical, temperate and Arid Zone fruits (including lichi).

#### Board of Directors of S.B.I.

4197. SHRI RAJENDRA AGNIHOTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the Guwahati circle of the State Bank of India has been operating without a Board of Directors for the last several years;

(b) if so, the reasons therefor; and

(c) the time by which the full time Directors are likely to be appointed there?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir.

(b) The Members nominated earlier on the Guwahati Local Board of State Bank of India have either resigned from the Board or ceased to be Members on the Board on their demise.

(c) Government have initiated action for filling up these vacancies.

#### Development of Places of Pilgrimage

4198. SHRI DATTA MEGHE : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the amount received from abroad for the development of the places of pilgrimage during each of the last three years, separately and the names of the Countries from which amount has been received;

(b) the amount spent on development of these places of pilgrimage during each of the last three years, separately; and

(c) if no amount has been spent on the said work, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) Department of Tourism, Government of India had signed two soft term loan agreements with OECF, Japan for the development of infrastructure in the Buddhist circuit:

- (i) 7.76 Billion Japanese Yen for infrastructural development along identified Buddhist circuits in U.P. and Bihar.
- (ii) 3.75 Billion Japanese Yen for conservation and tourism development plan for Ajanta and Ellora in Maharashtra.

The OECF loan is not available in advance. The implementing agencies have to first incur expenditure from their own resources and then claim reimbursement from OECF. Rs. 72.05 crores approx. has been reimbursed by OECF for work done on various components such as upgradation and strengthening of national and state highways, landscaping around the monuments, setting up of wayside amenities and augmentation of electricity and water supply in U.P. and Bihar.

As regards the project in Maharashtra, the Govt. of Maharashtra and ASI have spent Rs.5.44 crores and Rs.0.21 crores for development and conservation work respectively. The National Airport Authority has also spent Rs.7.82 crores for the expansion of Aurangabad Airport under the Ajanta and Ellora Project. These expenditures are to be claimed from the OECF as reimbursement.

#### Child Labour

4199. SHRI M.V.V.S. MURTHY : Will the Minister of LABOUR be pleased to state :

(a) whether the international non-Government organisation has offered to help the abolishing child labour from the carpet industry and offer financial support for schooling and socio-economic development programmes in the carpet producing areas;

(b) whether any concrete measures in this regard have been worked out; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) As per the information furnished by the Ministry of Textiles, no offer has been received from any international non-Government organisation to help in abolishing child labour from the carpet industry in the country.

(b) and (c) Do not arise.

#### Smuggling of Uranium

4200. SHRI PROBEN DEKA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware of the smuggling of Uranium from Meghalaya;

(b) if so, whether any inquiry made in this regard; and

(c) if so, the finding thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Exploitation of Workers

4201. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that the exploitation of labour is rampant in Government-aided voluntary organisations;

(b) whether it is also a fact that these organisations do not give prescribed pay scales to their employees and even sack them arbitrarily; and

(c) if so, the steps taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) Wherever enterprises run by voluntary organisations are covered by the Industrial Disputes Act or other labour laws, complaints regarding their violating are to be taken up with the "Appropriate Governments". So, no separate information as such is maintained at the Government level in regard to this matter.

#### Financial Assistance for Tourism to Kerala

4202. SHRI KODIKKUNNIL SURESH :

SHRI RAMESH CHENNITHALA :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government of Kerala has submitted any proposals for the financial assistance from the Union Government to promote Tourism in Kerala;

(b) if so, the details thereof alongwith the action taken thereon;

(c) the details of the pending proposals alongwith the reasons therefor;

(d) whether total amount of the sanctioned projects has been released for the development of tourism during 1995-96 in Kerala; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (e) The Union Government have recently received following eight proposals from the State Government of Kerala seeking financial assistance for development of tourist infrastructure in the State during 1995-96 :-

Sl.No.	Name of the proposal
1.	Yatri Niwas at Kondati (Mallapuram)
2.	Yatri Niwas at Kumily
3.	Wayside amenities at Angamali (Ernakulam dists)
4.	Wayside amenities at Nilambur
5.	Wayside amenities at Quilon
6.	Wayside amenities at Kumaragam
7.	Beach Resort at Cherai (Ernakulam dist.)
8.	Forest Lodge at Nudunkayn (Mallapuram dist.)

In addition, the Union Government received two proposals seeking assistance for a Boat Race at Ernakulam and Onam Festival during 1995-96.

The proposal for the Boat Race at Ernakulam could not be sanctioned as this Boat Race was not identified as a festival to be funded by the Central Government. Financial assistance to the extent of Rs. 4.63 lakhs was sanctioned towards celebration of Onam festival during 1995-96, and the funds would be released as soon as the government of Kerala submit the requisite documents.

11.20 hrs.

*The Lok Sabha then adjourned till Fourteen of the clock.*

14.01 hrs.

*The Lok Sabha re-assembled at one Minute past Fourteen of the Clock.*

[MR. SPEAKER in the Chair]

[English]

SHRI P. G. NARAYANAN (Gobichettipalayam) : Mr. Speaker, Sir, before commencing today's Business. I would like to say that day before yesterday the Cauvery Water Disputes Tribunal has passed an Order directing the Government of Karnataka to release 11 tmcft of water immediately to Tamil Nadu. But this direction has not so far been honoured. The paddy crops in Tamil Nadu are on the verge of withering away. The granary of Tamil Nadu, the granary of the country is in danger. We have to save the crops...*Interruptions*. The Government must immediately intervene and ask the Karnataka Government

to release the water. It is a life and death problem for Tamil Nadu...*Interruptions*. It is not an ordinary problem. The granary of India is in danger...*Interruptions*. Sir, this is not an ordinary problem.

MR. SPEAKER : You have made your point. It is recorded. Now, sit down, please.

...*(Interruptions)*

SHRI CHANDRA JEET YADAV (Azamgarh) : Both the Chief Ministers should meet and decide.

SHRI P.G. NARAYANAN : This is not an ordinary matter. The Government is taking this matter very lightly. I do not know the attitude of the Government...*Interruptions*

MR. SPEAKER : Take your seat, please. I think, as usual, we have agreed to transact certain of the items on the Agenda today. As we did in the last Sessions, in this Session also we have cooperated, if not fully, but to a certain extent. It was decided that the Papers may be allowed to be laid on the Table of the House and certain of the Bills to be passed. Now, I will just call out the names for Papers to be Laid. Then, immediately after that, we taken up the Bills to be passed.

#### PAPERS LAID ON THE TABLE

[English]

14.03 hrs.

*Memorandum of Understanding between Indian Airlines Ltd. and Ministry of Civil Aviation for the year 1995-96*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table :-

A copy of the Memorandum of Understanding (Hindi and English Versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 1995-96.

[Placed in Library, See No. L.T. 8692/95]

*National Commission for Minorities (Annual Statement of Accounts, Audit and Annual Report) Rules, 1995*

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : I beg to lay on the Table :-

A copy of the National Commission for Minorities (Annual Statement of Accounts, Audit and Annual Report) Rules, 1995 (Hindi and English Versions) published in Notification No.G.S.R.641(E) in Gazette of India dated the 18th September, 1995, under sub-sector (3) of sector 15 of the National Commission for Minorities Act, 1992.

[Placed in Library, See No. L.T. 8693/95]

*Review on the working of and Annual Reports of Hindustan Organic Chemicals Ltd. Rasayani for the year 1994-95 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : On behalf of Shri Ram Lakhan Singh Yadav, I beg to lay on the Table :-

A copy of each of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-

- (1) Review by the Government of working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1994-95.
- (2) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8694/95]

*Annual Report and Review of the Working of Indian Statistical Institute, Calcutta for the year 1994-95*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : On behalf of Shri Bal Ram Singh Yadav, I beg to lay on the Table :-

- (1) A copy of the Annual Report (Hindi and English Versions) of the Indian Statistical Institute, Calcutta for the year 1994-95, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English Versions) by the Government of the working of the Indian Statistical Institute, Calcutta, for the year 1994-95.

[Placed in Library, See No. L.T. 8695/95]

*Review Annual Report and Audited Accounts etc. of Bharat Aluminium Company Ltd., New Delhi for 1994-95*

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-
  - (a) (i) Review by the Government of the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1994-95;

- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8696/95]

- (b)(i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1994-95;

- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8697/95]

*Annual Report and Review of the Working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1993-94 alongwith Audited Accounts and Statement for delay in lying these Paper etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : On behalf of Shri Jagdish Tytler, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1993-94.
- (2) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 8698/95]

- (3) A copy of the Memorandum of Understanding (Hindi and English Versions) between the Coal India Limited and the Ministry of Coal, for the year 1995-96.

[Placed in Library, See No. L.T. 8699/95]

*Annual Report and Audited Accounts of the Ahmedabad Textile Industry's Research Association, Ahmedabad for the year 1994-95 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF

YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : On behalf of Shri Kamal Nath, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8700/95]*

- (ii) A copy of the Annual Report (Hindi and English Versions) of the Bombay Textile Research Association, Bombay, for the year 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8701/95]*

- (iii) A copy of the Annual Report (Hindi and English Versions) of the South India Textile Research Association, Coimbatore for the year 1994-95, alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8702/95]*

- (iv) A copy of the Annual Report (Hindi and English Versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1994-95, alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8703/95]*

- (2) A copy of the Review (Hindi and English Versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, Bombay Textile Research Association, Bombay, South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1994-95.

*[Placed in Library, See No. L.T. 8704/95]*

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Carpet Export Promotion Council Noida, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 1994-95.

*[Placed in Library, See No. L.T. 8707/95]*

*Production Sharing Contract between Oil India Ltd. and the Geopetrol International Inc. and Enpro India Ltd. and Geoenpro Petroleum Ltd. etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI MUKUL WASNIK) : On behalf of Capt. Satish Kumar Sharma, I beg to lay on the Table :-

- (1) A copy of the Production Sharing Contract (Hindi and English Versions) between the Oil India Limited and the Geopetrol International Inc. and the Enpro India Limited and Geoenpro Petroleum Limited and the Government of India with respect to Contract Area identified as Kharsang Field.

- (2) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-

*[Placed in Library, See No. L.T. 8706/95]*

- (i) Review by the Government of the working of the Madras Refineries Limited, Madras, for the year 1994-95.
- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8707/95]*

- (b) (i) Review by the Government of the working of the Cochin Refineries Limited, Cochin, for the year 1994-95.
- (ii) Annual Report of the Cochin Refineries Limited, Cochin, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8708/95]*

- (c) (i) Review by the Government of the working of the Engineers India Limited, Madras, for the year 1994-95.
- (ii) Annual Report of the Engineers India Limited, Madras, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8709/95]*

- (d) (i) Review by the Government of the working of the Bongaigaon Refineries and Petrochemicals Limited, Dhaligaon, for the year 1994-95.
- (ii) Annual Report of the Bongaigaon Refineries and Petrochemicals Limited, Dhaligaon, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8710/95]*

- (e) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1994-95.



(ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8711/95]

(f) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1994-95.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8712/95]

(g) (i) Review by the Government of the working of the Lubrizol India Limited, Bombay, for the year 1994-95.

(ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8713/95]

(h) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8714/95]

(i) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8715/95]

(3) (i) A copy of the Annual Report (Hindi and English Versions) by the Oil Industry Development Board, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Oil Industry Development Board for the year 1994-95.

[Placed in Library, See No. L.T. 8716/95]

*Review on the working of and Annual Reports of the Kudremukh Iron Ore a Company Ltd., Bangalore for 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon etc.*

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of Sector 619A of the Companies Act, 1956 :-

(a) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1994-95.

(ii) Annual Report of Kudremukh Iron Ore Company Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8717/95]

(b) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro, for the year 1994-95.

(ii) Annual Report of Bharat Refractories Limited, Bokaro, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8718/95]

*Review of the working and Annual Reports of the Telecommunications Consultants India Ltd., New Delhi for the year 1994-95 etc.*

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-

(a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of Telecommunications Consultants India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8719/95]

(b) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 1994-95.

(ii) Annual Report of the ITI Limited, Bangalore, for the year 1994-95, alongwith Audited

Accounts and comments of the Comptroller and Audited General thereon.

[Placed in Library, See No. L.T. 8720/95]

(2) A copy each of the following papers (Hindi and English Versions) :-

- (i) Memorandum of Understanding between the Telecommunications Consultants India Limited, and the Department of Telecommunications for the year 1995-96.

[Placed in Library, See No. L.T. 8721/95]

(ii) Memorandum of Understanding between the ITI Limited, and the Department of Telecommunications for the year 1995-96.

[Placed in Library, See No. L.T. 8722/95]

(iii) Memorandum of Understanding between the HCL Limited, and the Department of Telecommunications for the year 1995-96.

[Placed in Library, See No. L.T. 8723/95]

*Review on the working of and Annual Report of the Spices Trading Corporation Ltd., Bangalore, India Trade Promotion Organisation, New Delhi etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASHNIK) : Sir, on behalf of Shri P. Chidambaram, beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of Sector 619A of the Companies Act, 1956 :-

- (a) (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 1994-95.

(ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8724/95]

- (b) (i) Statement regarding Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 1994-95.

- (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8725/95]

- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the Basic Chemicals, Pharmaceuticaels and Cosmetics Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Exports Promotion Council, Bombay, for the year 1994-95.

[Placed in Library, See No. L.T. 8726/95]

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Chemical and Allied Products Export Promotion Council, Calcutta, for the year 1994-95.

[Placed in Library, See No. L.T. 8727/95]

- (4) (i) A copy of the Annual Report (Hindi and English Versions) of the Plastic and Linoleums Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Plastic and Linoleums Export Promotion Council, Bombay, for the year 1994-95.

[Placed in Library, See No. L.T. 8728/95]

*Notification issued under proviso to article 309 of the Constitution and Light House Accounting and Financial Powers Rules, 1993, etc.*

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English Versions) issued under proviso to article 309 of the Constitutions :-

(i) The Ministry of Surface Transport (Roads Wing) Central Engineering Pool Group 'A' Rules, 1995 published in Notification No.G.S.R. 488 in Gazette of India dated the 18th November, 1995.

(ii) The Ministry of Surface Transport (Roads Wing) Central Engineering Service (Roads) Group 'A' Rules, 1995 published in Notification No. G.S.R. 437 in Gazette of India dated the 18th November, 1995.

[Placed in Library, See No. L.T. 8729/95]

- (2) A copy of the Lighthouse Accounting and Financial Powers Rules, 1993 (Hindi and English Versions) published in Notification No.G.S.R. 239 in Gazette of India dated the 13th May, 1995, under sub-sector (3) of sector 21 of the Lighthouse Act, 1927.

[Placed in Library, See No. L.T. 8730/95]

- (3) A copy each of the following papers (Hindi and English Versions) under sector 5E of the Dock Workers (Regulation of Employment) Act, 1948:-
- (a) (i) Annual Report of the Mormugao Dock Labour Board for the year 1994-95, alongwith Audited Accounts.
- (ii) Review by the Government of the working of the Mormugao Dock Labour Board, for the year 1994-95.

[Placed in Library, See No. L.T. 8730A/95]

- (b) (i) Annual Report of the Madras Dock Labour Board for the year 1994-95, alongwith Audited Accounts.
- (ii) Review by the Governments of the working of the Madras Dock Labour Board, for the year 1994-95.

[Placed in Library, See No. L.T. 8731/95]

*Annual Administration Report of the Delhi Development Authority, New Delhi for the year 1993-94 and a statement showing reasons for delay in laying these papers.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, I on behalf of Shri R.K. Dhawan, beg to lay on the Table :

- (1) A copy of the Annual Administration Report (Hindi and English Versions) of the Delhi Development Authority, New Delhi, for the year 1993-94, under sector 26 of the Delhi Development Act, 1957.
- (2) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 8732/95]

*Annual Report, Review and Audited Accounts of the National Centre for Software Technology, Bombay for the year, 1994-95, etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI MUKUL WASNIK) : Sir, I on behalf of Shri Eduardo Faleiro, beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the National Centre for Software Technology, Bombay, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the National Centre for Software Technology, Bombay, for the year 1994-95.

[Placed in Library, See No. L.T. 8733/95]

- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the Centre for Development of Advanced Computing, Pune, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 1994-95.

[Placed in Library, See No. L.T. 8734/95]

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Centre for Materials for Electronics Technology, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Centre for Materials for Electronics Technology, New Delhi, for the year 1994-95.

[Placed in Library, See No. L.T. 8735/95]

*Notification under Companies Act, 1956 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English Versions) under sub-sector (3) of sector 620A of the Companies Act, 1956 :-
- (i) G.S.R. 102 published in Gazette of India dated the 26th February, 1994 declaring the South East Benefit Fund Limited, Madras Rasi Nidhi Limited, Coimbatore, Sri Kandaswamy Permanent Fund Limited, Madras and Sri Padmanabha Permanent Fund Limited, Madras, to be 'Nidhis'.
- (ii) G.S.R. 189 published in Gazette of India dated the 23rd April, 1994 declaring the Subarn Benefit Fund Limited, Puttukkottai, to be a 'Nidhi'.

- (iii) G.S.R. 296 published in Gazette of India dated the 25th June, 1994 declaring the Messers Saibala Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (iv) G.S.R. 441 published in Gazette of India dated the 3rd September, 1994 declaring the Messers Self Growth Nidhi Limited, Bangalore, to be a 'Nidhi'.
- (v) S.O. 2303 published in Gazette of India dated the 17th September, 1994 declaring the Ayodhya Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (vi) S.O. 2304 published in Gazette of India dated the 17th September, 1994 declaring the Peravallur Permanent Fund Limited, Madras, to be a 'Nidhi'.
- (vii) S.O. 2502 published in Gazette of India dated the 17th September, 1994 declaring the Indian Members Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (viii) S.O. 2508 published in Gazette of India dated the 1st October, 1994 declaring the Nanganallur Permanent Fund Limited, Madras, to be a 'Nidhi'.
- (ix) S.O. 2309 published in Gazette of India dated the 1st October, 1994 declaring the Thulasi Krishna Permanent Fund Limited, Madras, to be a 'Nidhi'.
- (x) G.S.R.242 published in Gazette of India dated the 20th May, 1995 declaring the Messers Shri Navrathama Benefit Fund Limited, Villupuram, to be a 'Nidhi'.
- (xi) S.O. 1313 published in Gazette of India dated the 20th May, 1995 declaring the Messers Shri Samundeswari Benefit Fund Limited, Thiruvarur, to be a 'Nidhi'.
- (xii) S.O. 1314 published in Gazette of India dated the 20th May, 1995 declaring the Messers ICS Benefit Fund Limited, Coimbatore, to be a 'Nidhi'.
- (xiii) S.O. 1315 published in Gazette of India dated the 20th May, 1995 declaring the Messers Sullivan Garden Benefit Fund Limited, Madras, to be a 'Nidhi'.

*[Placed in Library, See No. L.T. 8736/95]*

- (2) A copy each of the following Notifications (Hindi and English Versions) under sub-sector (5) of sector 396 of the Companies Act, 1956 :-
- (i) The Tamil Nadu Meat Corporation Limited and the Tamil Nadu Poultry Development Corporation Limited (Amalgamation) Order,

1993 published in Notification No.S.O.932 (E) in Gazette of India dated the 6th December, 1993.

- (ii) The Malabar Steel Re-rolling Mill Limited and the Steel Complex Limited (Amalgamation) Order, 1993 published in Notification No.S.O.28 (E) in Gazette of India dated the 17th January, 1994.

*[Placed in Library, See No. L.T. 8737/95]*

- (3) A copy each of the following papers (Hindi and English Versions) under sub-sector (3) of sector 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992 :-

(i) The Jammu and Kashmir Representation of the People (Amendment) Act, 1995 (President Act No.3 of 1995) published in Gazette of India dated the 11th October, 1995.

*[Placed in Library, See No. L.T. 8738/95]*

(ii) The Jammu and Kashmir Representation of the People (Second Amendment) Act, 1995 (President Act No.4 of 1995) published in Gazette of India dated the 8th November, 1995.

*[Placed in Library, See No. L.T. 8739/95]*

- (4) A copy of the Chartered Accountants (Amendment) Regulations, 1995 (Hindi and English Versions) published in Notification No.I-CA(7)/28/95 in Gazette of India dated the 19th August, 1995, under sub-sector (3) of sector 30 of the Chartered Accountants Act, 1949.

*[Placed in Library, See No. L.T. 8740/95]*

- (5) (i) A copy of the Annual Report (Hindi and English Versions) of the Indian Law Institute, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Indian Law Institute, New Delhi, for the year 1994-95.

*[Placed in Library, See No. L.T. 8741/95]*

- (6) A copy each of the following Notifications (Hindi and English Versions) under sub-sector (3) of sector 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:-

(i) The Supreme Court Judges Travelling Allowance (Amendment) Rules, 1995 published in Notification No. G.S.R. 715(E) in Gazette of India dated the 3rd November, 1995.

(ii) The Supreme Court Judges (Amendment) Rules, 1995 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 3rd

November, 1995, together with a corrigendum thereto published in Notification No.G.S.R. 733(E) dated the 8th November, 1995.

- (iii) The Supreme Court Judges (Amendment) Rules, 1995 published in Notification No. G.S.R.718(E) in Gazette of India dated the 3rd November, 1995.
- (7) A copy of the following Notifications (Hindi and English Versions) under sub-sector (3) of sector 24 of the High Court Judges (Conditions of Service) Act, 1954 :-
- (i) The High Court Judges Travelling Allowance (Amendment) Rules, 1995 published in Notification No.G.S.R. 716(E) in Gazette of India dated the 3rd November, 1995.
- (ii) The High Court Judges (Travelling Allowance) Amendment Rules, 1995 published in Notification No.G.S.R. 719(E) in Gazette of India dated the 3rd November, 1995.
- (iii) The High Court Judges (Amendment) Rules, 1995 published in Notification No.G.S.R. 720(E) in Gazette of India dated the 3rd November, 1995.

[Placed in Library, See No. L.T. 8742/95]

*Notification under Bureau of Indian Standards Act, 1986 and MOU between Hindustan Vegetable Oils Corporation Ltd. and Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1995-96.*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SHRIMATI KRISHNA SAHI) : Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English Versions) under sector 39 of the Bureau of Indian Standards Act, 1986:-
- (i) The Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) Amendment Rules, 1985 published in Notification No.G.S.R. 735 (E) in Gazette of India dated the 10th November, 1995.
- (ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) (Amendment) Regulations, 1995 published in Notification No.G.S.R. 749 (E) in Gazette of India dated the 16th November, 1995.
- (iii) The Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) (Amendment) Regulations, 1995 published in Notification No.G.S.R. 750 (E) in Gazette of India dated the 16th November, 1995.

[Placed in Library, See No. L.T. 8743/95]

- (2) A copy of the Memorandum of Understanding (Hindi and English Versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1995-96.

[Placed in Library, See No. L.T. 8744/95]

*Annual Report and Review together with Audited Accounts of Central Tool Room and Training Centre, Calcutta for the year 1994-95 and a statement regarding Review of its working.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1994-95, alongwith Audited Accounts.

[Placed in Library, See No. L.T. 8745/95]

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Calcutta, for the year 1994-95.
- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the Electronics Service and Training Centre, Ramnagar, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Electronics Service and Training Centre, Ramnagar, for the year 1994-95.

[Placed in Library, See No. L.T. 8746/95]

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Process and Product Development Centre, Agra, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Process and Product Development Centre, Agra, for the year 1994-95.

[Placed in Library, See No. L.T. 8747/95]

- (4) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8748/95]*

*Notification under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 and Statement for delay in laying these papers etc.*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English Versions) under sub-sector (4) of sector 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-

(i) The Bank of India (Employees') Pension Regulations, 1995 published in Notification No. T.B.D./F.C./H.D.P. in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8749/95]*

(ii) The Punjab and Sind Bank (Employees') Pension Regulations, 1995 published in Notification No. PSB/Staff/Pension in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8750/95]*

(iii) The Oriental Bank of Commerce (Employees') Pension Regulations, 1995 published in Notification No. 39-B in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8751/95]*

(iv) The Corporation Bank (Employees') Pension Regulations, 1995 published in Notification No. RO/DLI/888/95 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8752/95]*

(v) The Indian Overseas Bank (Employees') Pension Regulations, 1995 published in Notification No. PAD/179/2097 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8753/95]*

(vi) The Dena Bank (Employees') Pension

Regulations, 1995 published in Notification No. PER/49 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8754/95]*

(vii) The Bank of Baroda (Employees') Pension Regulations, 1995 published in Notification No. BOB/HO/PEN/87/780 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8755/95]*

(viii) The Syndicate Bank (Employees') Pension Regulations, 1995 published in Notification No. 97/PD/SWD/9/95 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8756/95]*

(ix) The Punjab National Bank (Employees') Pension Regulations, 1995 published in Notification No. PNB/IR/1/95 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8757/95]*

(x) The Canara Bank (Employees') Pension Regulations, 1995 published in Notification No. IRS/PEN/2879/URH in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8758/95]*

(xi) The Bank of Maharashtra (Employees') Pension Regulations, 1995 published in Notification No. AXI/ST/BM/11483/95 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8759/95]*

(xii) The Vijaya Bank (Employees') Pension Regulations, 1995 published in Notification No. 1900/95 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8760/95]*

(xiii) The Andhra Bank (Employees') Pension Regulations, 1995 published in Notification No. 663/3/P/1121 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8761/95]*

(xiv) The United Bank of India (Employees') Pension Regulations, 1995 published in Notification No. 3/95 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8762/95]*

(xv) The Union Bank of India (Employees') Pension Regulations, 1995 published in Notification No. PENSION 1 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8763/95]*

- (xvi) The UCO Bank (Employees') Pension Regulations, 1995 published in Notification No. PER/PEN/265/95 in Gazette of India dated the 29th September, 1995.

*[Placed in Library, See No. L.T. 8764/95]*

- (xvii) The Bank of Maharashtra Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. AX-1/ST/BM/2340/95 in Gazette of India dated the 22nd April, 1995 together with a corrigendum thereto published in Notification No. AX-1/ST/BM/8233/95 dated the 2nd September, 1995.

*[Placed in Library, See No. L.T. 8765/95]*

- (xviii) The Central Bank of India Officer Employees Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994, published in Notification No. CO/PRS/IRP/94-95/1995 dated the 18th March, 1995 together with a corrigendum thereto published in Notification No. CO/PRS/IRP/95-96/417 dated the 8th July, 1995.

*[Placed in Library, See No. L.T. 8766/95]*

- (xix) The Punjab and Sind Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. PSB/Staff/OSR/1995 in Gazette of India dated the 29th April, 1995.

*[Placed in Library, See No. L.T. 8767/95]*

- (2) Three statements (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (xv) to (xvii) of item (1) above.

*[Placed in Library, See No. L.T. 8768/95]*

- (3) A copy each of the following Notification (Hindi and English Versions) under sector 31 of the Securities and Exchange Board of India Act, 1992 :-

- (i) The SEBI (Merchant Bankers) Amendment Regulations, 1995 published in Notification No. SEBI/LE/1/9/95 in Gazette of India dated the 7th September, 1995.

*[Placed in Library, See No. L.T. 8769/95]*

- (ii) The Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995 published in Notification No. SEBI/LE/918 (E) in Gazette of India dated the 14th November, 1995.

*[Placed in Library, See No. L.T. 8770/95]*

- (iii) The Securities and Exchange Board of India

(Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Markets)) Regulations, 1995 published in Notification No. SEBI/LE/856 (E) in Gazette of India dated the 25th October, 1995.

*[Placed in Library, See No. L.T. 8771/95]*

- (iv) The SEBI Securities (Payment of Fees) Amendment Regulation, 1995 published in Notification No. S.O. 939 (E) in Gazette of India dated the 28th November, 1995.

*[Placed in Library, See No. L.T. 8772/95]*

- (4) A copy each of the following Notifications (Hindi and English Versions) under sector 159 of the Customs Act, 1962 :-

- (i) S.O. 678 (E) published in Gazette of India dated the 28th July, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.

- (ii) S.O. 679 (E) published in Gazette of India dated the 28th July, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.

- (iii) S.O. 749 (E) published in Gazette of India dated the 29th August, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.

- (iv) S.O. 750 (E) published in Gazette of India dated the 29th August, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.

- (v) S.O. 802 (E) published in Gazette of India dated the 21st September, 1995 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.

- (vi) S.O. 803 (E) published in Gazette of India dated the 21st September, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.

- (vii) S.O. 806 (E) published in Gazette of India dated the 22nd September, 1995 together with an

explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.

- (viii) S.O. 807 (E) published in Gazette of India dated the 22nd September, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (ix) S.O. 811 (E) published in Gazette of India dated the 27th September, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (x) S.O. 812 (E) published in Gazette of India dated the 27th September, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (xi) S.O. 861 (E) published in Gazette of India dated the 27th October, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (xii) S.O. 862 (E) published in Gazette of India dated the 27th October, 1995 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (xiii) G.S.R. 768 (E) published in Gazette of India dated the 1st December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 149/95-Cus., dated the 19th September, 1995.
- (xiv) G.S.R. 769 (E) published in Gazette of India dated the 1st December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 130/95-Cus., dated the 25th August, 1995.
- (xv) G.S.R. 780 (E) published in Gazette of India dated the 6th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 81/95-Cus., dated the 31st March, 1995.
- (xvi) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1995 published in Notification No. G.S.R. 781 (E) in Gazette of India dated the 6th December, 1995 together with an explanatory memorandum.

- (xvii) G.S.R. 657 (E) and G.S.R. 658 (E) published in Gazette of India dated the 19th September, 1995 together with an explanatory memorandum regarding exemption to materials imported under Duty Exemption Scheme against Value Based Advance Licences and quantity Based Advance Licences respectively for the manufacture and export of Leather Garments and Ready-made Garments, including Knitwear, subject to actual user condition from the whole of the basic and additional duties of Customs leviable thereon.
- (xviii) Adhoc Exemption Order No. 234/95 dated the 28th August, 1995 together with an explanatory memorandum regarding exemption for payment of duty-import of spare parts by M/s. Josoka India Limited a hundred percent EOU by Post Parcel.
- (xix) Adhoc Exemption Order No. 235/95 dated the 28th August, 1995 together with an explanatory memorandum regarding exemption from payment of whole of the customs duty on import of goods through Post Parcel for CIF value 874 US \$ by Messers Sarere Automoulders Limited a hundred percent EOU.

*[Placed in Library, See No. L.T. 8773/95]*

- (5) A copy each of the following Notifications (Hindi and English Versions) under sector 295 of the Income-Tax Act, 1961 :-
  - (i) The Income-Tax (Twentieth Amendment) Rules, 1995 published in Notification No. S.O. 842 (E) in Gazette of India dated the 17th October, 1995.
  - (ii) The Income-Tax (Twenty-First Amendment) Rules, 1995 published in Notification No. S.O. 946 (E) in Gazette of India dated the 1st December, 1995.

*[Placed in Library, See No. L.T. 8774/95]*

- (6) A copy of the Industrial Development Bank of India General Regulations, 1994 (Hindi and English Versions) published in Notification No. 1409/Legal in Gazette of India dated the 29th December, 1994, under sub-sector (4) of sector 37 of the Industrial Development Bank of India Act, 1964, together with a corrigendum thereto, in English version, published in Gazette of India dated the 23rd June, 1995.

*[Placed in Library, See No. L.T. 8775/95]*

- (7) A copy of the Coinage (Standard Weigh and Remedy of Ferritic Stainless Steel Coin of One Rupee containing Iron 82 percent and Chromium 18 percent) Rules, 1995 (Hindi and English versions) published in Notification No.



S.O. No. 958 (E) Gazette of India dated the 7th December, 1995, under sub-sector (3) of sector 21 of the Coinage Act, 1906.

*[Placed in Library, See No. L.T. 8776/95]*

- (8) A copy of the Notification No. S.O. 959 (E) (Hindi and English Versions) published in Gazette of India dated the 7th December, 1995, determining to issue Rupee One Ferritic Stainless Steel Coin, issued under sector 6 of the Coinage Act, 1906.

*[Placed in Library, See No. L.T. 8777/95]*

- (9) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of the sector 619A of the Companies Act, 1956 :-

- (a) (i) Statement regarding Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1994-95.  
(ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8778/95]*

- (b) (i) Statement regarding Review by the Government of the working of the United India Insurance Company Limited, Madras, for the year 1994-95.  
(ii) Annual Report of the United India Insurance Company Limited, Madras for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8779/95]*

- (c) (i) Statement regarding Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1994-95.  
(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8780/95]*

- (d) (i) Statement regarding Review by the Government of the working of the New India Assurance Company Limited, Bombay, for the year 1994-95.  
(ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8781/95]*

- (e) (i) Statement regarding Review by the Government of the working of the General Insurance Corporation of India, Bombay, for the year 1994-95.

- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8782/95]*

- (10) A copy each of the following Annual Report and Accounts (Hindi and English Versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon :-

- (i) Samastipur Kshetriya Gramin Bank, Smastipur (Bihar)

*[Placed in Library, See No. L.T. 8783/95]*

- (ii) Kshetriya Gramin Bank, Hoshangabad (M.P.)

*[Placed in Library, See No. L.T. 8784/95]*

- (iii) Gomti Gramin Bank, Jaunpur (U.P.)

*[Placed in Library, See No. L.T. 8785/95]*

- (iv) Pragjyotish Gaonlia Bank, Naibari (Assam)

*[Placed in Library, See No. L.T. 8786/95]*

- (v) Langpi Dehangi Rural Bank, Diphu (Assam)

*[Placed in Library, See No. L.T. 8787/95]*

- (vi) Malaprabha Grameena Bank, Dharwad (Karnataka)

*[Placed in Library, See No. L.T. 8788/95]*

- (vii) Basti Gramin Bank, Basti (U.P.)

*[Placed in Library, See No. L.T. 8789/95]*

- (viii) Tripura Gramin Bank, Agartala

*[Placed in Library, See No. L.T. 8790/95]*

- (ix) Gopalganj Kshetriya Gramin Bank, Gopalganj (Bihar)

*[Placed in Library, See No. L.T. 8791/95]*

- (x) Magadh Gramin Bank, Gaya (Bihar)

*[Placed in Library, See No. L.T. 8792/95]*

- (xi) Kalpatharu Gramin Bank, Tumkur (Karnataka)

*[Placed in Library, See No. L.T. 8793/95]*

- (xii) Akola Gramin Bank, Akola (Maharashtra)

*[Placed in Library, See No. L.T. 8794/95]*

- (xiii) Sagar Gramin Bank, Calcutta (West Bengal)  
[Placed in Library, See No. L.T. 8795/95]
- (xiv) Puri Gramya Bank, Pipli (Orissa)  
[Placed in Library, See No. L.T. 8796/95]
- (xv) Howrah Gramin Bank, Howrah (West Bengal)  
[Placed in Library, See No. L.T. 8797/95]
- (xvi) Nalanda Gramin Bank, Biharsharif (Bihar)  
[Placed in Library, See No. L.T. 8798/95]
- (xvii) Sri Saraswathi Grameena Bank, Adilabad (A.P.)  
[Placed in Library, See No. L.T. 8799/95]
- (xviii) Tungabhadra Gramin Bank, Bellary (Karnataka)  
[Placed in Library, See No. L.T. 8800/95]
- (xix) Panchmahal Vadodara Gramin Bank, Godhra (Gujarat)  
[Placed in Library, See No. L.T. 8801/95]
- (xx) Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat)  
[Placed in Library, See No. L.T. 8802/95]
- (xxi) Chikmagalur Kodagu Grameena Bank, Chikamagalur (Karnataka)  
[Placed in Library, See No. L.T. 8803/95]
- (xxii) Baitarani Gramya Bank, Baipada (Orissa)  
[Placed in Library, See No. L.T. 8804/95]
- (xxiii) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan)  
[Placed in Library, See No. L.T. 8805/95]
- (xxiv) Chambal Kshetriya Gramin Bank, Morena (M.P.)  
[Placed in Library, See No. L.T. 8806/95]
- (xxv) North Malabar Gramin Bank, Kannaur (Kerala)  
[Placed in Library, See No. L.T. 8807/95]
- (xxvi) Srirama Grameena Bank, Nizambabad (A.P.)  
[Placed in Library, See No. L.T. 8808/95]
- (xxvii) Dungarpur Baswara Kshetriya Gramin Bank, Dungarpur (Rajasthan)  
[Placed in Library, See No. L.T. 8809/95]
- (xxviii) Damoh Panna Sagar Kshetriya Gramin Bank, Damoh (M.P.)  
[Placed in Library, See No. L.T. 8810/95]
- (xxix) Fatehpur Kshetriya Gramin Bank, Fatehpur (U.P.)  
[Placed in Library, See No. L.T. 8811/95]
- (xxx) Kutch Gramin Bank, (Gujarat)  
[Placed in Library, See No. L.T. 8812/95]
- (xxxi) Drug Rajnandgaon Gramin Bank, Rajnandgaon (M.P.)  
[Placed in Library, See No. L.T. 8813/95]
- (xxxii) Subansiri Gaonlia Bank, North Lakhimpur (Assam)  
[Placed in Library, See No. L.T. 8814/95]
- (xxxiii) Netravati Grameena Bank, Mangalore (Karnataka)  
[Placed in Library, See No. L.T. 8815/95]
- (xxxiv) Dhenkanal Gramya Bank, Dehradun (U.P.)  
[Placed in Library, See No. L.T. 8816/95]
- (xxxv) Ganga Yamuna Gramin Bank, Dehradun (U.P.)  
[Placed in Library, See No. L.T. 8817/95]
- (xxxvi) Ambala Kurukshetra Gramin Bank, Ambala City (Haryana)  
[Placed in Library, See No. L.T. 8818/95]
- (xxxvii) Hadoti Kshetriya Gramin Bank, Kota (Rajasthan)  
[Placed in Library, See No. L.T. 8819/95]
- (xxxviii) Bijapur Grameena Bank, Bijapur (Karnataka)  
[Placed in Library, See No. L.T. 8820/95]
- (xxxix) Giridih Kshetriya Gramin Bank, Giridih (Bihar)  
[Placed in Library, See No. L.T. 8821/95]
- (xl) Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan)  
[Placed in Library, See No. L.T. 8822/95]
- (xli) Farrukhabad Gramin Bank, Farrukhabad (U.P.)  
[Placed in Library, See No. L.T. 8823/95]
- (xlii) Prahtama Bank, Moradabad (U.P.)  
[Placed in Library, See No. L.T. 8824/95]
- (xliii) Bhandara Gramin Bank, Bhandara (Maharashtra)  
[Placed in Library, See No. L.T. 8825/95]

- (xliv) Aurangabad Jalna Gramin Bank, Aurangabad (Maharashtra)

*[Placed in Library, See No. L.T. 8826/95]*

- (xlv) Adhiyaman Graman Bank, Dharmapuri (Tamil Nadu)

*[Placed in Library, See No. L.T. 8827/95]*

- (xlvi) Vallalar Grama Bank, Cuddalore (Tamil Nadu)

*[Placed in Library, See No. L.T. 8828/95]*

- (xlvii) Manjira Grameena Bank, Sangareddy (A.P.)

*[Placed in Library, See No. L.T. 8829/95]*

- (xlviii) Nagarjuna Grameena Bank, Khammam (A.P.)

*[Placed in Library, See No. L.T. 8830/95]*

- (11) (i) A copy of the Annual Report (Hindi and English Versions) of the Indian Investment Centre, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Indian Investment Centre, New Delhi for the year 1994-95.

*[Placed in Library, See No. L.T. 8831/95]*

- (12) A copy of the Consolidated Report (Hindi and English Versions) on the working of the Public Sector Banks for the year ended on the 31st March, 1994.

*[Placed in Library, See No. L.T. 8832/95]*

- (13) (i) A copy of the Annual Report (Hindi and English Versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1994-95.

*[Placed in Library, See No. L.T. 8833/95]*

- (14) (i) A copy of the Annual Report (Hindi and English Versions) of the Industrial Development Bank of India, Bombay, for the year 1994-95, alongwith Audited Accounts, under sub-sector (5) of sector 18 and sub-sector (5) of sector 23 of the Industrial Development Bank of India Act, 1964.

- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Industrial Development Bank of India, Bombay, for the year 1994-95.

*[Placed in Library, See No. L.T. 8834/95]*

*Annual Report and Audited Accounts and a Statement Regarding Review of the working of the Aeronautical Development Agency, Bangalore, for the year 1994-95 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Aeronautical Development Agency, Bangalore, for the year 1994-95, alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8835/95]*

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1994-95.

- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1994-95.

*[Placed in Library, See No. L.T. 8836/95]*

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Aru for the year 1994-95.

*[Placed in Library, See No. L.T. 8837/95]*

- (4) A copy of the Annual Administration Reports (Hindi and English Versions) of the Cantonment Boards for the year 1994-95.

*[Placed in Library, See No. L.T. 8838/95]*

*Annual Report of and review on the working of the Central Government Employees Consumers Co. Operative Society Ltd., New Delhi for the year 1994-95 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, I on behalf of Shrimati Margaret Alva, beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, (Kendriya Bhandar) for the year 1994-95 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, (Kendriya Bhandar) for the year 1994-95.

*[Placed in Library, See No. L.T. 8839/95]*

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1994-95 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 1994-95.

*[Placed in Library, See No. L.T. 8840/95]*

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports, Board, New Delhi, for the year 1994-95 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Civil Services Cultural and Sports, Board, New Delhi, for the year 1994-95.

*[Placed in Library, See No. L.T. 8841/95]*

- (4) Statement (Hindi and English versions) regarding Modification of the Award given by the Board of Arbitration (Boa) under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees (JCM).

*[Placed in Library, See No. L.T. 8842/95]*

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-sector (2) of sector 3 of the All India Services Act, 1951 :-

*[Placed in Library, See No. L.T. 8843/95]*

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1995 published in Notification No. G.S.R. 477 in Gazette of India dated the 18th November, 1995.
- (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1995 published in Notification No. G.S.R. 478 in Gazette of India dated the 18th November, 1995.

- (iii) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1995 published in Notification No. G.S.R. 480 in Gazette of India dated the 18th November, 1995.

- (iv) The Indian Forest Service (Pay) Fifth Amendment Rules, 1995 published in Notification No. G.S.R. 481 in Gazette of India dated the 18th November, 1995.

- (v) G.S.R. 479 published in Gazette of India dated the 18th November, 1995 containing corrigendum to the Notification No. G.S.R. 321(E) dated the 31st March, 1995

*Action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, I beg to lay on the Table

A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha :-

*Eighth Lok Sabha*

- (1) Statement No. XL - Eleventh Session, 1988

*[Placed in Library, See No. L.T. 8844/95]*

- (2) Statement No. XXX - Twelfth Session, 1988

*[Placed in Library, See No. L.T. 8845/95]*

*Ninth Lok Sabha*

- (3) Statement No. XX - First Session, 1989

*[Placed in Library, See No. L.T. 8846/95]*

- (4) Statement No. XXXVII - Second Session, 1990

*[Placed in Library, See No. L.T. 8847/95]*

*Tenth Lok Sabha*

- (5) Statement No. XXXI - First Session, 1991

*[Placed in Library, See No. L.T. 8848/95]*

- (6) Statement No. XXVI-Second Session, 1991

*[Placed in Library, See No. L.T. 8849/95]*

- (7) Statement No. XXVII -Third Session, 1992

*[Placed in Library, See No. L.T. 8850/95]*

- (8) Statement No. XXIV -Fourth Session, 1992  
[Placed in Library, See No. L.T. 8851/95]
- (9) Statement No. XXII -Fifth Session, 1992  
[Placed in Library, See No. L.T. 8852/95]
- (10) Statement No. XXI -Sixth Session, 1992  
[Placed in Library, See No. L.T. 8853/95]
- (11) Statement No. XVII-Seven Session, 1993  
[Placed in Library, See No. L.T. 8854/95]
- (12) Statement No. XVI -Eight Session, 1993  
[Placed in Library, See No. L.T. 8855/95]
- (13) Statement No. XIV -Ninth Session, 1994  
[Placed in Library, See No. L.T. 8856/95]
- (14) Statement No. IX-Eleventh Session, 1994  
[Placed in Library, See No. L.T. 8857/95]
- (15) Statement No. VII-Twelfth Session, 1994  
[Placed in Library, See No. L.T. 8858/95]
- (16) Statement No. V-Thirteenth Session, 1995  
[Placed in Library, See No. L.T. 8859/95]
- (17) Statement No. II-Fourteenth Session, 1995  
[Placed in Library, See No. L.T. 8860/95]

*Annual Report and Audited Accounts of Andhra Pradesh State Irrigation Development Corporation Ltd. Hyderabad alongwith comments of the CAG thereon etc.*

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :  
Sir, I beg to lay on the Table :

- (1) A copy each of the following (Hindi and English versions) under sector 619A of the Companies Act, 1956 :-
- (i) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1978-79, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8861/95]
- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1979-80, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8862/95]
- (iii) Annual Report of the Andhra Pradesh State

- Irrigation Development Corporation Limited, Hyderabad, for the year 1980-81, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8863/95]
- (iv) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1981-82, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8864/95]
- (v) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1982-83, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8865/95]
- (vi) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1983-84, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8866/95]
- (vii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1984-85, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8867/95]
- (viii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8868/95]
- (ix) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8869/95]
- (x) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. L.T. 8870/95]

- (xi) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8871/95]*

- (xii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8872/95]*

- (xiii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8873/95]*

- (xiv) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8874/95]*

- (2) Statement (Hindi and English versions) regarding (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year from 1978-79 to 1991-92 and (ii) showing reasons for delay in laying the papers mentioned at (1) above.

*[Placed in Library, See No. L.T. 8875/95]*

- (3) A copy each of the following papers (Hindi and English versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-

- (i) Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi for the year 1994-95.

- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8876/95]*

- (4) (i) A copy of the following papers (Hindi and English versions) of the Betwa River Board Jhansi, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions)

regarding Review by the Government of the working of the Betwa River Board Jhansi, for the year 1994-95.

*[Placed in Library, See No. L.T. 8877/95]*

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Brahmaputra Board, Guwahati, for the year 1994-95.

*[Placed in Library, See No. L.T. 8878/95]*

- (6) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 1994-95, alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8879/95]*

*Annual Report and Audited Accounts of the Institute of Hotel Management Catering and Nutrition, Gurdaspur for the year 1994-95 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEM OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I on behalf of Shrimati Sukhbans Kaur, beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering and Nutrition, Gurdaspur, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8880/95]*

- (ii) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8881/95]*

- (iii) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8882/95]*

- (iv) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Alto-Porvorim, Goa, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8883/95]*

- (v) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8884/95]*

- (vi) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8885/95]*

- (vii) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8886/95]*

- (viii) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8887/95]*

- (ix) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8888/95]*

- (x) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8889/95]*

- (xi) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8890/95]*

- (xii) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8891/95]*

- (xiii) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management,

Catering Technology and Applied Nutrition, Gwalior, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8892/95]*

- (xiv) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering Technology Thiruvananthapuram, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8893/95]*

- (xv) A copy of the Annual Report (Hindi and English Versions) of the Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8894/95]*

- (xvi) A copy of the Annual Report (Hindi and English Versions) of the Food Craft Institute, Darjeeling, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8895/95]*

- (xvii) A copy of the Annual Report (Hindi and English Versions) of the Pondicherry Institute of Hospitality Crafts, Pondicherry, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8896/95]*

- (xviii) A copy of the Annual Report (Hindi and English Versions) of the Food Craft Institute, Gangtok, for the year, 1994-95 alongwith Audited Accounts.

*[Placed in Library, See No. L.T. 8897/95]*

- (2) A copy of the Review (Hindi and English Versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition at Gurdaspur, Bombay, Madras, Goa, Calcutta, Bangalore, Lucknow, Hyderabad, Ahmedabad, Bhubaneswar, Jaipur, Bhopal, Gwalior, Thiruvananthapuram, Chandigarh and Foodcraft Institutes at Darjeeling, Gangtok and Pondicherry, for the year 1994-95.

*[Placed in Library, See No. L.T. 8898/95]*

*Review of the working of and Annual Report of the U.P. State Agro Industrial Corporation Ltd., Lucknow etc.*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English Versions) under Sector 619A of the Companies Act, 1956 :-
- (a) (i) Review by the Government of working of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year, 1990-91.

- (ii) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8899/95]*

- (b) (i) Review by the Government of working of the Andhra Pradesh State Agro Industries Development Corporation, Limited, Hyderabad, for the year, 1990-91.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation, Limited, Hyderabad, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

*[Placed in Library, See No. L.T. 8900/95]*

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the National Horticulture Board, Gurgaon, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 1993-94.
- (4) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (3) above.

*[Placed in Library, See No. L.T. 8901/95]*

- (5) (i) A copy of the Annual Report (Hindi and English Versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English Versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1994-95.

*[Placed in Library, See No. L.T. 8902/95]*

*Annual Report, Audited Accounts and statement regarding review or Mehta Research Institute of Mathematical Physics, Allahabad for the year 1994-95 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, I, on behalf of Shri Bhuvnesh Chaturvedi, beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1994-95.

*[Placed in Library, See No. L.T. 8903/95]*

- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the Tata Memorial Centre, Bombay, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Tata Memorial Centre, Bombay, for the year 1994-95.

*[Placed in Library, See No. L.T. 8904/95]*

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Atomic Energy Education Society, Bombay, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Atomic Energy Education Society, Bombay, for the year 1994-95.

*[Placed in Library, See No. L.T. 8905/95]*

- (4) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-

- (a) (i) Statement regarding Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1994-95.

- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8906/95]*

- (b) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 1994-95.

- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8907/95]*



(5) A copy each of the following papers (Hindi and English Versions) :-

- (i) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 1995-96.

[Placed in Library, See No. L.T. 8908/95]

- (ii) Memorandum of Understanding between the Indian Rares Earths Limited, Bombay and the Department of Atomic Energy, for the year 1995-96.

[Placed in Library, See No. L.T. 8909/95]

- (iii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy, for the year 1995-96.

[Placed in Library, See No. L.T. 8910/95]

- (iv) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy, for the year 1995-96.

[Placed in Library, See No. L.T. 8911/95]

- (6) (i) A copy of the Annual Report (Hindi and English Versions) of the Institute of Mathematical Sciences, Madras, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Institute of Mathematical Sciences, Madras, for the year 1994-95.

[Placed in Library, See No. L.T. 8912/95]

- (7) (i) A copy of the Annual Report (Hindi and English Versions) of the Institute of Physics, Bhubaneswar, for the year 1994-95.

- (ii) A copy of the Annual Report (Hindi and English Versions) of the Institute of Physics, Bhubaneswar for the year 1994-95, together with Audit Report thereon.

- (iii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1994-95.

[Placed in Library, See No. L.T. 8913/95]

- (8) (i) A copy of the Annual Report (Hindi and English Versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1994-95.

- (ii) A copy of the comments (Hindi and English Versions) on the Audit Observation of the Saha

Institute of Nuclear Physics, Calcutta, for the year 1994-95.

- (iii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1994-95.

[Placed in Library, See No. L.T. 8914/95]

- (9) (i) A copy of the Annual Accounts (Hindi and English Versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1993-94.

- (ii) A copy of the Annual Report (Hindi and English Versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1993-94 together with Audit Report thereon.

- (iii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1993-94.

- (10) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. L.T. 8915/95]

- (11) (i) A copy of the Annual Report (Hindi and English Versions) of the National MST Radar Facility, Gadanki, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the National MST Radar Facility, Gadanki, for the year 1994-95.

[Placed in Library, See No. L.T. 8916/95]

- (12) (i) A copy of the Annual Report (Hindi and English Versions) of Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1994-95.

- (ii) A copy of the Annual Accounts (Hindi and English Versions) of Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1994-95, together with Audit Report thereon.

- (iii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1994-95, .

[Placed in Library, See No. L.T. 8917/95]

*Review of the working of and Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam for the year 1994-95 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-
- (a) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1994-95.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8918/95]*

- (b) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1994-95.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8919/95]*

- (c) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 1994-95.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8920/95]*

- (d) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1994-95.
- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8921/95]*

- (e) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 1994-95.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1994-95, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8922/95]*

- (f) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 1994-95.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8923/95]*

- (g) (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8924/95]*

- (h) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Calcutta, for the year 1994-95.

- (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8925/95]*

*Review of and Annual Reports together with Auditor of Accounts of the Rural Electrification Corporation, New Delhi for the year 1994-95 and comments of the Comptroller and Auditor General thereon.*

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : Sir, I beg to lay on the Table :

A copy of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-

- (1) Review by the Government of the working of the Rural Electrification Corporation, New Delhi, for the year 1994-95.
- (2) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

*[Placed in Library, See No. L.T. 8926/95]*

*The Prevention of Food Adulteration (First Amendment) Rules, 1994 and Review of the working of*

and Annual Report of Indian Medicines Pharmaceuticals Corporation Ltd., Mohan etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR): Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English Versions) under sub-sector (2) of sector 23 of the Prevention of Food Adulteration Act, 1954 :-
  - (i) The Prevention of Food Adulteration (First Amendment) Rules, 1994 published in Notification No. G.S.R. 105 (E) in Gazette of India, dated the 22nd February, 1994 together with a corrigendum thereto published in Notification No. G.S.R. 611 (E) dated the 9th August, 1994.
  - (ii) The Prevention of Food Adulteration (Fourth Amendment) Rules, 1994 published in Notification No. G.S.R. 300 (E) in Gazette of India, dated the 9th March, 1994.

[Placed in Library, See No. L.T. 8927/95]

- (2) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (ii) of item (1) above.

[Placed in Library, See No. L.T. 8928/95]

- (3) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956 :-
  - (i) Review by the Government of the working of the Indian Medicines Pharmaceuticals Corporation Limited, Mohan, for the year 1993-94.
  - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. L.T. 8929/95]

- (5) (i) A copy of the Annual Report (Hindi and English Versions) of Institute for the Post Graduate Teaching and Research in Ayurveda, the Gujarat Ayurveda University, Jamnagar, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of

the Institute for the Post Graduate Teaching and Research in Ayurveda, the Gujarat Ayurveda University, Jamnagar, for the year 1994-95.

[Placed in Library, See No. L.T. 8930/95]

- (6) (i) A copy of the Annual Report (Hindi and English Versions) of the National Institute of Naturopathy, Pune, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 1994-95.

[Placed in Library, See No. L.T. 8931/95]

- (7) (i) A copy of the Annual Report (Hindi and English Versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1994-95.
- (ii) A copy of the Annual Report (Hindi and English Versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1994-95.

[Placed in Library, See No. L.T. 8932/95]

- (8) (i) A copy of the Annual Report (Hindi and English Versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1994-95.

[Placed in Library, See No. L.T. 8933/95]

- (9) A copy of the Indian Red Cross Society Rules, 1994 (Hindi and English Versions) published in Notification No. 48/Org./93-94 in Gazette of India dated the 17th June, 1995, under sub-sector (2) of sector 5 of the Indian Red Cross Society Act, 1920.

[Placed in Library, See No. L.T. 8934/95]

- (10) (i) A copy of the Annual Report (Hindi and English Versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1994-95.

- (iii) A copy of the Annual Accounts (Hindi and English Versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1994-95, together with Audit Report thereon.

[Placed in Library, See No. L.T. 8935/95]

- (11) (i) A copy of the Annual Report (Hindi and English Versions) of the Medical Council of India, New Delhi, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English Versions) by the Medical Council of India, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English Versions) by the Government of the Working of the Medical Council of India, New Delhi, for the year 1993-94.
- (12) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 8936/95]

*CRPF (Amendment) Rules 1995 etc.*

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : Sir, I on behalf of Shri Ram Lal Rahi, beg to lay on the Table :

A copy each of the following Notifications (Hindi and English Versions) under sub-sector (3) of sector 18 of the Central Reserve Police Force Act, 1949 :-

- (1) The Central Reserve Police Force (Amendment) Rules, 1995 published in Notification No. G.S.R. 450 in Gazette of India dated the 14th October, 1995.

[Placed in Library, See No. L.T. 8937/95]

- (2) The Central Reserve Police Force (Combatised Para-Medical Posts) Recruitment Rules, 1995 published in Notification No. G.S.R. 223 in Gazette of India dated the 6th May, 1995.

[Placed in Library, See No. L.T. 8938/95]

*Uttar Pradesh State Universities (Third Amendment) Ordinance, 1995.*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Kumari Selja, beg to lay on the Table :

- (1) A copy of the Uttar Pradesh State Universities (Third Amendment) Ordinance, 1995 (No. 37 of 1995) (Hindi and English Versions) promulgated by the Governor of Uttar Pradesh

on the 23rd September, 1995, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the proclamation dated the 18th October, 1995 issued by the President in relation to the State of Uttar Pradesh.

[Placed in Library, See No. L.T. 8939/95]

*Annual Report and Review of the working of the National Open School, New Delhi, for 1994-95 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : Sir, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the National Open School, New Delhi, for the year 1994-95.
- (ii) Statement (Hindi and English Versions) regarding Review by the government of the working of the National Open School, New Delhi, for the year 1994-95.

[Placed in Library, See No. L.T. 8940/95]

- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the National Council of Educational Research and Training, New Delhi, for the year 1994-95.
- (ii) Statement (Hindi and English Versions) regarding Review by the government of the working of the National Council of Educational Research and Training, New Delhi, for the year 1994-95.

[Placed in Library, See No. L.T. 8941/95]

*Delhi Municipal Corporation (Allowance of Councillors and Aldermen) (Amendment) Rules, 1995.*

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : Sir, I on behalf of Prof. M. Kamson, beg to lay on the table :

A copy of the Delhi Municipal Corporation (Allowances of Councillors and Aldermen) (Amendment) Rules, 1995 (Hindi and English Versions) published in Notification No. F.No.4/14011/147/94-Delhi-II in Delhi Gazette dated the 28th July, 1995, under sub-sector (2) of sector 479 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library, See No. L.T. 8942/95]

*Annual Report, Audited Accounts and Review of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1994-95.*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : Sir, I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English

Versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1994-95, alongwith Audited Accounts.

- (2) A copy of the Review (Hindi and English Versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1994-95.

[Placed in Library, See No. L.T. 8943/95]

*Annual Report, Review and Audited Accounts of HUDCO Ltd., New Delhi*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, I, on behalf of Shri S.S. Ahluwalia, beg to lay on the Table.

A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of sector 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1994-95.
- (2) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8944/95]

*Annual Report and Review of the Rail India Technical and Economic Services Ltd., New Delhi, for 1994-95*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English Versions) under sub-sector (1) of sectors 619A of the Companies Act, 1956 :-
- (a) (i) Review of the Government of the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8945/95]

- (b) (i) Review by the Government of the working of the Indian Railway Constructions Company Limited, New Delhi, for the year 1994-95.

- (ii) Annual Report of the Indian Railway Constructions Company Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 8946/95]

- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the Railway Sports Control Board, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (English and Hindi Versions) by the Government of the working of the Railway Sports Control Board, New Delhi, for the year 1994-95.

[Placed in Library, See No. L.T. 8947/95]

14.08 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILL AND RESOLUTIONS MINUTES

[English]

SHRI S. MALLIKARJUNAIAH (Tumkur) : I beg to lay on the Table the Minutes (Hindi and English Versions) of the Forty-sixth and Forty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current Session.

[Translation]

PUBLIC ACCOUNTS COMMITTEE

14.08½ hrs.

ONE HUNDRED TWELFTH AND ONE HUNDRED THIRTEENTH REPORT

SHRI RAM NAIK (Bombay North) : I beg to present the following Reports (Hindi and English Versions) of the Public Accounts Committee (10th Lok Sabha) :

- (1) Hundred and Twelfth Report on National Cancer Control Programme.
- (2) Hundred and Thirteenth Report on Out-of-turn allotments of Government residential accommodation.

14.09 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

FORTY-SIXTH AND FORTY-SEVENTH REPORTS AND  
MINUTES

[English]

SQN. LDR. KAMAL CHAUDHARY (Hoshiarpur) : I beg to present the following Reports and Minutes (Hindi and English Versions) of the Committee on Public Undertakings :

- (1) Forty-sixth Report on Hindustan Organic Chemicals Limited and Minutes of the sittings of the Committee relating thereto.
- (2) Forty-seventh Report on Burn Standard Company Limited and minutes of the sitting of the Committee relating thereto.

14.09½ hrs.

COMMITTEE ON WELFARE OF SCHEDULED  
CASTES AND SCHEDULED TRIBES

FIFTY-FIFTH AND FIFTY-SEVENTH REPORTS

[Translation]

SHRI PARAS RAM BHARDWAJ (Sarangarh) : I beg to present a copy each of the following Reports (Hindi and English Versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English Versions) of the sitting of the Committee relating thereto :

- (1) Fifty-fifth Report on Ministry of Finance (Department of Revenue)-Action Taken by Government on the recommendations contained in the Fiftieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha)-Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes & Central Board of Excise & Customs.
- (2) Fifty-seventh Report on Ministry of Welfare-Action Taken by Government on the recommendations contained in the Twenty-second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) Working of Integrated Tribal Development Projects in Bihar.

14.10 hrs.

RAILWAY CONVENTION COMMITTEE

ELEVENTH REPORT

[English]

SHRI M. BAGA REDDY (Medak) : I beg to present Eleventh Report (Hindi and English Versions) of the Railway Convention Committee on 'Action Taken by Government on the Recommendations contained in the Seventh Report of Railway Convention Committee (1991) on Staff Welfare and Industrial Relations in Railways'.

14.10½ hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT  
TENTH, ELEVENTH AND TWELFTH REPORTS

[English]

SHRI CHIRANJI LAL SHARMA (Karnal) : I beg to present the Tenth, Eleventh and Twelfth Reports (Hindi and English Versions) of the Joint Committee on Offices of Profit.

14.10¾ hrs.

COMMITTEE ON PETITIONS  
TWENTY-FIFTH REPORT

[English]

SHRI P. G. NARAYANAN (Gobichettipalayam) : I beg to present the Twenty-fifth Reports (Hindi and English versions) of the Committee on Petitions.

14.11 hrs.

COMMITTEE ON PETITIONS  
MINUTES

[English]

SHRI P. G. NARAYANAN (Gobichettipalayam) : I beg to lay on the Table of the House the Minutes (Hindi and English versions) of the Forty-ninth to Sixty-sixth Sittings of the Committee on petitions.

14.11½ hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE  
TWENTY-FIRST AND TWENTY-SECOND REPORTS  
AND MINUTES.

*[English]*

SHRI KHELSAI SINGH (Sarguja): I beg to present the Twenty-first and Twenty-second Reports (Hindi and English versions) of the Committee relating there to.

14.11¾ Hrs

COMMITTEE ON GOVERNMENT ASSURANCES  
THIRTY-FIFTH, THIRTY-SIXTH AND THIRTY-SEVENTH REPORTS

SHRI V.S. VIJAYARAGHAVAN (Palghat): I beg to present the Thirty-Fifth, Thirty-Sixth and Thirty-Seventh Reports (Hindi and English versions) of the Committee on Government Assurances.

*[Translation]*

14.12 HRS.

STANDING COMMITTEE ON AGRICULTURE  
THIRTY-FIRST, THIRTY-THIRD, THIRTY-FIFTH,  
AND THIRTY-SIXTH REPORTS

SHRI NITISH KUMAR (Barh) : I beg to present the following reports (Hindi and English versions) of the Standing Committee on Agriculture :

- (1) Thirty First Report on the Action Taken by the Government on the Recommendations/ Observations contained in the Nineteenth Reports on Demands for Grants (1995-96) of the Department of Agriculture and Cooperation.
- (2) Thirty Third Report on the Action Taken by the Government on the Recommendations/ Observation contained in Twenty First Report on Demands for Grants (1995-96) of the Department on Animal Husbandry and Dairying .
- (3) Thirty Fifth Report on the Action Taken by the Government on the Recommendations/ Observations contained in the Twenty Third Report on Demands for Grants (1995-96) of the Ministry of Food Processing Industries.
- (4) Thirty Sixth Report on Krishi Vigyan Kendras, Ministry of Agirculture (Department of Agricultural Research and Education).

14.12½ hrs.

STANDING COMMITTEE ON COMMUNICATIONS  
TWENTY-SIXTH AND TWENTY-SEVENTH  
REPORTS AND MINUTES

*[English]*

SHRI PAWAN KUMAR BANSAL (Chandigarh) : I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Communications relating to the Minstry of Communications (Department of Post) and the Ministry of Information and Broadcasting and the Minutes of the Sitting of the Committee relating thereto:

- (1) Twenty-Sixth Report on Action Taken by Government on the Recommendations contained in Fifteenth Report of Standing Committee on Communications on Demands for Grants (1995-96) relating to Ministry of Communications (Department of Post).
- (2) Twenty-Seven Report on Action Taken by Government on the Recommendations contained in Sixteenth Report of Standing Committee on Communications on Demands for Grants (1995-96) relating to Ministry of Information and Broadcasting.

14.13 hrs.

STANDING COMMITTEE ON ENERGY  
TWENTY-SEVENTH, TWENTY-EIGHTH, TWENTY-NINTH, THIRTIETH, THIRTY-FIRST, THIRTY-SECOND, THIRTY-THIRD, THIRTY-FOURTH AND THIRTY-FIFTH REPORTS AND MINUTES

*[English]*

SHRI JASWANT SINGH (Chittorgarh) : I beg to present the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Energy :

- (1) Twenty-Seventh Report on Action Taken by the Government on the Recommendations contained in Twenty-second Report (Tenth Lok Sabha) on Demands for Grants (1995-96) of Ministry of Non-Conventional Energy Sources.

- (2) Twenty-Eighth Report on Action Taken by the Government on the Recommendations contained in the Twenty-fourth Report (Tenth Lok Sabha) on Non-Conventional Energy Sources Schemes and the Consumer.
- (3) Twenty-Ninth Report on Action Taken by the Government on the Recommendations contained in the Twentieth Report (Tenth Lok Sabha) on Demands for Grants (1995-96) of Ministry of Power.
- (4) Thirtieth Report on Action Taken by the Government on Recommendations contained in the Twenty-Fifth Report (Tenth Lok Sabha) on 'Coal Linkages - Policy and its implementation - An examination'.
- (5) Thirty-Fifth Report on Action Taken by the Government on Recommendations contained in the Twenty-First Report (Tenth Lok Sabha) on Demands for Grants (1995-96) of Ministry of Coal.
- (6) Thirty-Second Report on Action Taken by the Government on Recommendations contained in the Twenty-Sixth Report (Tenth Lok Sabha) on 'New Policy Initiatives in Power Sector 0 Status of implementation and their impact on the economy'.
- (7) Thirty-third Report on Action Taken by the Government on Recommendations contained in the Twenty-Third Report (Tenth Lok Sabha) on Demands for Grants (1995-96) of Department of Atomic Energy.
- (8) Thirty-Fourth Report on 'Nuclear Power Programme - An Evaluation' and the Minutes of the Sittings of the Sub-Committee/Committee relating thereto.
- (9) Thirty-Fifth Report on 'Rehabilitation Policy of Tehri Hydro Electric Project - A case study' and the Minutes of the Sittings of the Sub-Committee/Committee relating thereto.

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14.13½ hrs.

STANDING COMMITTEE ON EXTERNAL AFFAIRS  
TENTH REPORT

[English]

SHRI INDER JIT (Darjeeling) : I beg to present the Tenth Report (Hindi and English Versions) of the Standing Committee on External Affairs on Action Taken on the Recommendations contained in the Sixth Report of the Committee on Demands for Grants of the Ministry of External Affairs for 1995-96.

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14.13¼ hrs.

STANDING COMMITTEE ON FINANCE  
NINETEENTH REPORT

[English]

SHRIMATI MARAGATHAM CHANDRASEKHAR (Sriperumbudur) : I beg to present the Nineteenth Report (Hindi and English Versions) of the Standing Committee on Finance on the Salary, Allowance and Pension of Members of Parliament (Second Amendment) Bill, 1995.

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14.14 hrs.

STANDING COMMITTEE ON RAILWAYS  
SEVENTEENTH AND EIGHTEENTH REPORTS

[Translation]

SHRI DILEEP SINGH BHURIA (Jhabua) : I beg to present the following Reports (Hindi and English Versions) of the Standing Committee on Railways (1995-96) :

- (1) Seventeenth Report on Action Taken by Government on the Recommendations/Observations contained in the 15th Report of the Committee on 'Electrification of Railway Lines'.
  - (2) Eighteenth Report on Action Taken by Government on the Recommendations/Observations contained in 12th Report of the Committee on 'Production Units of Indian Railways'.
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14.14½ hrs.

STANDING COMMITTEE ON URBAN AND RURAL  
DEVELOPMENT

TWENTIETH AND TWENTY-FIRST REPORTS

[English]

SHRI PRITHVIRAJ D. CHAVAN (Karad) : I beg to present the following Reports (Hindi and English Versions) of the Standing Committee on Urban and Rural Development :

- (1) Twentieth Report on Action Taken by Government on the recommendations contained in the Tenth Report on Nehru Rozgar Yojana.
  - (2) Twenty-first Report on Action Taken by Government on the recommendations contained in the Fifteenth Report on Demands for Grants (1995-96) of Ministry of Urban Affairs and Employment.
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14.15 hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

THIRTY-FOURTH REPORT

[English]

DR. VASANT NIWRUTTI PAWAR (Nasik) : Sir, I beg to lay on the Table, the Thirty-fourth Report (Hindi and English Versions) of the Standing Committee on Human Resource Development on India's Performance in International Sports.

14.15½ hrs.

RE- ISSUE OF NOTIFICATION BY GOVERNMENT FOR ENFORCEMENT OF DELHI RENT ACT, 1995

[English]

SHRI HARI KISHORE SINGH (Sheohar) : Sir, I beg to present a petition signed by Shri H.D. Shurie, Director of Common Cause, a registered society, West End, New Delhi, for issue of notification by Government for enforcement of Delhi Rent Act, 1995.

[Translation]

SHRI RAM NAIK (Bombay North) : Sir, I am on a point of order.

Sir, my point of order is that since 12th December, an item on agenda was being shown as the Statement of the Minister.

[English]

That Shri Balram Singh Yadav was to make a statement regarding release of the second instalment of the MPs Local Area Development Scheme.

MR. SPEAKER : Now that is not there because the Minister is not available here.

SHRI RAM NAIK : Sir, we would like to know what is happening to the amount of Rs. 50 lakh. Nothing has been told so far about that.

MR. SPEAKER : There is no point of order here. Yet, I would be very happy to inform you that the amount of Rs.50 lakh for each MP is being sent.

SHRI RAM NAIK : Thank you, Sir...(Interruptions)

SHRI YAIMA SINGH YUMNAM (Inner Manipur): Mr. Speaker, Sir, women for Manipur have launched a hunger strike. They are on a hunger strike for the last eight days. Their condition is alarming. They are demanding the vacation of the Assam Rifles...(Interruptions)

MR. SPEAKER : We have some other things to do. Now, I call Mr. Sukh Ram to make a statement.

...(Interruptions)

SHRI SUDARSHAN RAYCHAUDHURI (Serampore) : What is the statement?... (Interruptions)

MR. SPEAKER : You may lay it on the Table. please.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : I beg to place a statement regarding award of licences to private companies for operating basic telecom services on the Table of the House.

Sir, I have kept the files relating to the tender documents for basic telecom services in Room No.112.

14.16 hrs.

STATEMENT BY MINISTER

*Award of Licence to Private Companies for Operating Basic Telecom Services*

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM)

Hon'ble Speaker, Sir, I wish to lay a statement regarding the status of the tenders for the award of licences to private companies to operate Basic Telecom Services in various parts of the country. Such a statement has become necessary because of the critical observations made by some Hon'ble Members of the House, both inside and outside Parliament, during the past few days. Government has nothing to hide and is keen to place all the facts before Parliament.

In our country supply of telephone has always been far behind the demand. We have one telephone for every 100 persons as against the world average of ten telephones per 100. Even in the developing countries, tele-density is six per 100. As against around 10 million working telephones in the country we have more than two million people on the waiting list and in some cities and towns people have to wait for as long as 8-10 years to get a plain telephone connection.

After considering the matter for a number of years, Government came out with the National Telecom Policy on 13 May, 1994, a copy of which was placed on the Table of both the Houses of Parliament on that day itself. Some of the principal objectives of this historic document were :-

a) to bring about a situation by 1997 when a telephone will be available on demand;

b) to have a public telephone in every village of India by 1997. More than 2/3rd of 6,00,000 villages in the country are not on the telephone map.

c) to have a Public Call Office for every 500 persons in the urban areas by 1997.

In brief, the national task was to provide universal access to telecom services to the whole country at an affordable price.

Subsequent to the placement of National Telecom Policy on the Table of both the Houses of Parliament a number of questions (including starred and unstarred ones) on the National Telecom Policy as well as its various facets, were asked and answered. Hence it would not be quite correct to say that the National Telecom Policy was not discussed in the House in one form or the other. I wish to assure the House that the Government is always open to such discussions and in fact welcomes such a discussion which would be to the advantage of the Government. Further, it is the prerogative of each Member of the House to ask for a discussion and if this prerogative is not exercised the Government should not be faulted on this account. As a matter of fact discussion on the operative aspect of the National Telecom Policy did take place during the last monsoon session of the Parliament when a resolution to this effect was listed in the Legislative Business of the Rajya Sabha.

The National Telecom Policy also stipulated that in order to create a situation of telephone on demand and to connect every village of this large country, the private sector should be invited to supplement the resources and efforts of the Government. It was estimated that the resource gap in this connection for the remaining years of the Eighth Five Year Plan will be as high as Rs.23,000 crores. The resource gap for the subsequent years, particularly with a view to catching up with the developing and the developed world, would obviously be many times more and would clearly be beyond the means of the Government.

In order to operationalise the National Telecom Policy, tenders were invited in January, 1995 for the purpose of selecting private companies to operate basic telephone service in various States and Union Territories. The main eligibility conditions for participating in the tender were :

a) The applicant should be an Indian Company registered as such under the Indian Companies Act, 1956.

b) It should have an experience of operating a network of not less than 5 (five) lakh lines.

c) Foreign equity in such a Company should be restricted to a maximum of 49%.

d) The net-worth of the bidder company and of its promoters, both Indian and foreign, should not be less than Rs.300 crores for 'A' Category Circles, Rs. 200 crores for 'B' Category Circles and Rs. 50 crores for 'C' Category Circles.

It may be mentioned that the operations of the DOT are presently organised in the country into 20 Circles and the National Capital Territory of Delhi. There was to be a private operator in each of these territories in addition to the DOT. These Circles were categorised as 'A', 'B' and

'C' in relation to their business potential and order of investment required for providing basic telephone service.

Sixteen bidder companies applied for participation in the tender. Their Indian and foreign promoters included some of the leading companies of the Indian corporate world as well as the major telecom companies of various parts of the globe.

The technical and commercial bids of all the 16 Companies were evaluated by a Tender Evaluation Committee (TEC), which is chaired by a Member of the Telecom Commission, who is an ex-officio Secretary to the Government of India and included financial and technical experts. The evaluation was done with reference to the terms and conditions contained in the tender, particularly, the ones relating to eligibility. All the companies were found eligible. One of these Companies M/s.Himachal Futuristic Communications-Bezeq Telecom Limited is the subject of the present controversy. Its Indian and foreign partners had a networth of Rs.4622 crores and possesses experience of 21 lakh lines as against the prescribed minimum of 5 lakh lines.

The particulars of members of this consortium along with their equity share and net-worth are given below :

Name of the Company		Equity	Net-worth (Rs. crores)
1	2	3	4
1.	M/s. Himachal Futuristic Communications Ltd. (HFCL)	44%	62.35
2.	M/s. Khandelwal Jain Management Consultancy (KJMC) Financial Services Ltd.	10%	20.98
3.	M/s. Kotak Mahindra Finance Ltd.	5%	179.54
4.	M/s. Bezeq The Israel Telecom Corp. Ltd.	26%	4116.26
5.	M/s. Shinawatra International Public Company Ltd.	15%	242.92
		100%	4622.05

M/s. HFCL is not doubt a small company but for the purpose of this tender the net-worth and the experience was to be counted in respect of all the members of the

consortium. It may be mentioned that M/s. Bezeq is a very large company, majority of which is owned by the Government of Israel, with a paid up capital of Rs. 3038.75 crores and it is the principal operator of basic telecom services in Israel.

It is relevant to mention here that out of 41 Indian Companies who were members of these 16 bidder consortia as many as 14 are smaller than M/s. HFCL in terms of their network. Similarly, network of as many as eight bidding consortia is lower than that of M/s. HFCL - Bezeq Telecom Ltd.

Allegations have been made that I have some interest in this company. I consider such a charge very unfortunate and motivated and would like to take this opportunity to totally deny it. I challenge any one to make such a charge outside the House, so that I am able to exercise my right as a citizen of this country to initiate defamation proceedings against him. It is quite extra-ordinary that just because M/s. HFCL has its production units in Himachal Pradesh and its name carries the name of my home State, some Members have chosen to link me with this Company. I do hope that it is no one's case that just because the Minister in-charge of Communications comes from Himachal Pradesh, the State should be deprived of investment in the telecom sector. Moreover, the system does respect the legitimate aspirations of a small company to grow as long as it is doing so by legal means and in the present case meets the prescribed terms and conditions of the tender and competes with other Companies on equal terms.

It is proposed to award to M/s. HFCL-Bezeq Telecom Ltd. the licences for four Circles - Delhi, Haryana, Orissa and U.P. (West). It will be paying a licence fee of Rs.27,790 crores over a period of 15 years for these licences. The Hon'ble Members of the House may kindly note that the licence fee quoted by this bidder Company for these four Circles is two and a half times the reasonable price determined by the Tender Evaluation Committee

M/s. HFCL has strong Indian and foreign partners. One of the Indian partners, M/s. Kotak Mahindra Finance Ltd. is one of the leading non-banking finance companies of our country. A mention has been made by some Members about the criminal charges being faced by one of the Directors of another partner M/s. Shinawatra of Thailand. Government has nothing on record on the subject. The Tender Evaluation Committee has gone by the financial statements and annual accounts of the Company. Although I am not sure whether the alleged criminal charges against one of the present or former Directors of the Company is really relevant to the disposal of these tenders, we have now taken the care of checking with our Embassy in Thailand and the first report received from that end suggests that they have no such information. However, they have been requested to make a further check.

M/s. HFCL-Bezeq Telecom Ltd. had won 9 out of 20

Circles. In all the 9 Circles their bids were uniformly much higher than the bids of all other companies as the following figures show :

Name of the Circle	Levy quoted by M/s HFCL (Rs. crores)	Levy quoted by H2 bidder (Rs. crores)	Reasonable levy calculated by TEC. TEC. (Rs. crores)
Andhra Pradesh	15365.00	3528.00	4035.80
Delhi	15085.00	11200.00	6088.37
Gujarat	15085.00	2835.00	3369.93
Haryana	4060.00	3150.00	1312.76
Kerala	9555.00	1260.00	7880.58
Orissa	2065.00	8.40	692.46
Punjab	9065.00	3675.00	2287.33
U.P. (West)	6580.00	2698.00	2767.01
West Bengal	9065.00	1165.50	4226.77

The result of the bidding and its evaluation therefore was that one single company would have been operating in 9 out of 20 Circles. The Government had taken the care of stipulating in the tender that it reserves the right to restrict a Company to a maximum number of Circles to operate basic services. Clause 4.6 relating to basic telephone services reads as follows :

"Telecom Authority is free to restrict the number of service areas for which any one company can be licenced to provide service".

This position was reiterated in the clarifications vide clause 12.4 of Tender Document of Basic Services which reads :

"The Telecom Authority reserves the right to restrict the number of service areas for which any one company can be licenced to provide the service".

Therefore, in order to curb the emerging monopolistic trend and in order to distribute investment over a large number of companies, and to reduce the chances of failure in an infrastructural services, like basic telephone service, Government decided to invoke this power and decided to impose a 'Cap' of three licences in 'A' and 'B' Category Circles. In terms of network and experience and other related eligibility conditions, this Company was entitled to have licences for all the nine Circles. However, the Government did not consider such a development in public interest and restricted the Company to three category 'A' and 'B' Circles and one Category 'C' Circles.

The idea of a 'Cap' was not conceived by way of an

after thought and therefore it is wrong to allege that the rules of the game were changed after it had started. The original tender document itself stated very clearly that Government was free to restrict the number of licences to be awarded to one single operator.

The question of mentioning a ceiling on the total number of Circles that can be awarded to one single bidder Company was considered in the Department of Telecommunications at the time of formulation of the tenders. It was decided not to prescribe any number for at least three reasons. Firstly, it was felt that each Indian or a foreign Company has been allowed to be a part of one bidding consortium only which itself will act as a kind of a constraint on the number of Circles for which they will be bidding. Secondly, there was a perception that any such ceiling would constrain competitive bidding. Thirdly, a right was being reserved in any case to place a cap in case the circumstances emerging out of the tenders so required.

It may be mentioned that in the tender for licensing of private companies for Cellular Mobile Telephone Services a similar provision had been made and the concerned Companies were given choice of the Circle they wished to retain within the prescribed ceiling. Both the tenders mentioned that in case a bidder won in more Circles than it was entitled to in terms of its network, its options will be ascertained. This provision was actually used in the Cellular tender where such a situation arose.

The cap of three Circles was conceived and imposed wholly in public interest and I deny the allegation that it was intended to bail M/s. HFCL-Bezeq Telecom Ltd. out of a difficult situation. In fact, I am afraid, had we given all the nine out of 20 licences to one Company the Government would have been subjected to lot of criticism both inside and outside Parliament for having favoured one individual Company.

Since the cap had been conceived purely in public interest and was not intended to benefit the individual Company, it was considered only fair, and the legal opinion also suggested, that the Company should be given the choice of selecting 3 out of 8 'A' and 'B' Category Circles that it had won. I would like to quote in full the legal opinion on the subject.

"The DOT has reserved a right to restrict the number of service area as per Clause 12 at page 13 of the tender document. With reference to the query, it was clarified at page 25 of the Clarifications that though no limit/restriction is imposed for the number of circles yet Telecom Authority reserves the right to restrict such number".

"The restriction in the number of circles can be justified on the jurisprudential theory ingrained in the restraint of trade. It is generally admitted that public interest is best served by competition and oligopolistic-consisting of only few competitors in the market system can be termed as violation of public policy".

"The Indian Telegraph Act creates monopoly in favour of the Central Government and to dilute the same, liberalisation in the form of licensing appears to have been attempted. The liberalisation is meant to have been attempted. The liberalisation is meant to prevent the telecom from becoming more concentrated than what it was. The action to restrict monopolising can only be based on the rule of reason. Hence, *it can be concluded that the Central Government can impose capping on the grounds of public policy and because such right has been expressly reserved in the tender*".

"It may be remembered that an agreement is an outcome of mutual consent. Every contract is based on *consensus ad Item* i.e. meeting of the minds of the parties. Hence, *no particular circle can be forced upon any bidder without his express preference obtained in this regard*. In case certain bidders have tendered H1 for more than one circle, then it becomes necessary to obtain a list of preference from such bidders and capping decision will have to follow such preference of the particular bidders. *The choice amongst restricted number of circles will be of the bidder and it cannot be decided unilaterally by DOT.*"

Even the commercial considerations dictated that the Company should be given the choice of selecting the Circles once the cap is to be applicable. Any effort on the part of the Government to impose its own choice on the Company could have been easily frustrated by the Company refusing to take up licences in the suggested Circles and forfeiting its earnest money. By giving the choice to the Company the Government had at least ensured the positioning of a private operator had at least ensured the positioning of a private operator in three major Circles and a licence fee of Rs.25,725 crores which, it needs to be emphasised, is two to three times the reasonable levy determined by the Tender Evaluation Committee and is much higher than the bids offered by other Companies in these very Circles. Some Hon'ble Members have argued that if the Government had imposed its own choice, it could have obtained a licence fee of around Rs.45,000 crores. In the background of what I have submitted above, the figures of loss of Rs. 20,000 crores being mentioned widely are only hypothetical. The Government has also taken effective measures to protect Government's interests as indicated in Annexure-A.

I may also like to apprise the House regarding foreign investments in telecom sector. The position in regard to the approvals of direct foreign investment in this sector upto 31.3.1995 is of the order of Rs. 2,230 crores. These approvals are under the heads of switching, transmission, terminal equipment, cables and value added services.

Before I part with the subject of cap I would like to bring to the notice of Hon'ble Members that even the representative All India associations of the telecom industry and service providers had also represented on different occasions for placing a cap of one or two Circles for the operation of basic service. Their concern was that most of the bidder Companies will not find it feasible to sustain

investment in more than one or two Circles. I am sure this august House does not wish that we should allow one single Company to take up operations in as many as 9 Circles and risk a monopoly situation and possibility of a failure in respect of a basic service.

The Tender Evaluation Committee had recommended the rejection of all the bids in the following ten Circles on the ground that the levy quoted by them was not reasonable.

1. Andaman & Nicobar Islands
2. Assam
3. Bihar
4. Himachal Pradesh
5. Karnataka
6. Madhya Pradesh
7. North-East
8. Rajasthan
9. Tamil Nadu
10. U.P. (East)

I would like to mention the figures of the highest bid in each of these Circles in comparison to the reasonable levy arrived at by the Committee to underline the point that some of the bids were ridiculously low.

Circle	Highest Quoted levy (Rs. crores)	Reasonable levy worked by TEC (Rs. in crores)
1	2	3
Andaman & Nicobar Islands	3.3	81.80
Assam	4.41	294.22
Bihar	2.44	602.22
Himachal Pradesh	1.785	323.84
Karnataka	5796	6528.47
Madhya Pradesh	29.4	897.43
North-East	1.785	145.567
Rajasthan	1110	1700.67
Tamil Nadu	4520.25	8208.20
U.P. (East)	13.65	1924.44

The Government would have been failing in its duty if it had not exercised its right as the tendering authority and as an issuing authority for the licences if it had not rejected such low offers. I am sure this august House

itself would have faulted the Government in case we had accepted such low bids. The general trend of bids received in the tenders for Radio Paging, Cellular Mobile Telephone and the Basic Telephone Service in a large majority of Circles suggested that the bids for Basic Telephone Service were higher than the bids for Cellular Mobile Telephone and those for the Cellular Mobile Telephone were higher than the bids for Radio Paging for the same area. This pattern has been determined by the market forces and not by the Tender Evaluation Committee or the Department of Telecom. It was noticed that in some of these Circles where the bids for Basic Telephone Service were rejected, the highest bid was lower than that for Cellular Mobile Telephone and in some cases even lower than that of Radio Paging. Again, I would like to quote the following figures to illustrate this important point :

Name	Total Cellular Levy for 10 years (Rs. cr.)	Highest quoted Basic Services Levy for 15 years (Rs. cr.)	Total Radio Paging Levy for 10 years (Rs. cr.)
Assam	2.64	4.41	2.32
Bihar	272.08	244.00	4.32*
Himachal Pradesh	29.92	1.785	7.02
Madhya Pradesh	102.00	29.40	60.00
North-East	3.80	1.785	1.32
U.P. (West)	812.42	6580.00	208.00
U.P. (East)	421.76	13.65	

Note: Paging Levy includes all the cities and the operators.

\*Levy is only for Patna City.

The case of U.P. (East) is the most telling example of a very low bid. While the highest bid for U.P. (West) was Rs. 6580 crores, that for U.P. (East) was barely Rs. 13.65 crores.

Strangely enough the Government is being faulted for having decided to reject bids which are low. The criticism is that the criteria for reasonableness should have been indicated in advance in the tender itself. In this connection, I would like to submit that at the time the tender conditions were being formulated, and it is true today also both the Government and the industry were very upbeat about the investment opportunities in the telecom sector and it was felt that the market sentiment was running high and the competition will be very hot and fierce and there is no need for stipulating any reserve

price. It should be of interest to know that while the bidders sent hundreds of questions for clarification, not a single bidder raised the question of fixing a reserve price at the material time. It was only after the financial bids had been received and were under evaluation and it was observed that the bidding pattern in a larger number of Circles was very erratic that the Tender Evaluation Committee considered it necessary to work out a reasonable price in each Circle. The principal focus of any tendering process is to determine the price of goods or services which are acceptable both to the seller and the buyer. Therefore, it was the inherent right of the Government to decide whether the bids received in each Circle were reasonable or not. I would also like to submit that the absence of reserve price in the tender did not take away the inherent right of the Government to reject bids which were found unreasonably low. The whole exercise of determining a reasonable threshold and rejecting the low bids was intended to protect the financial interests of the country and does not need any detailed justification. Based on this experience in the first round of bids, reserve prices have been indicated now in the second round.

It is both unfortunate and ironic that where the Government has accepted high bids it is being accused of favouring a particular Company and where it has rejected very low bids it is being accused of being arbitrary.

A word of explanation is called for in respect of Karnataka and Rajasthan Circles which have not been included in the second round of financial bids. All the bids in these two Circles had also been rejected. But the highest bidders in both have represented to the Government that the Tender Evaluation Committee has made an error in evaluating their offer and they have contended that the levy quoted by them is higher than the reasonable level determined by the Committee itself. Government propose to consider their representations in detail and have, therefore, in the meanwhile, decided not to include these Circles in the second round of financial bids.

Some Hon'ble Members have wanted to know as to why the licence for Maharashtra has been awarded to M/s. Hughes Ispat instead of M/s. Tata Teleservices Ltd. The levy quoted by M/s. Hughes Ispat was higher than that of M/s. Tata Teleservices by Rs. 2,359 crores. However, the evaluation procedure contained in the Tender Notice required the evaluation of the financial bids on the basis of four factors, namely, the levy, percentage of telephone that will be provided in villages, use of indigenous equipment and the number of telephones to be provided every year in the first three years of the licence period. Different weightages have been attached to these factors. The Tender Evaluation Committee while evaluating the two bids with reference to the prescribed evaluation scheme came across a kind of a conflict between the obligation to provide Villages Public Telephones (VTPs) and the application of the factor of growth of telephones in the first three years. In an effort to resolve this conflict,

they evolved a formula which resulted in neutralising the benefit accruing to M/s. Huges Ispat on account of higher levy quoted by them and M/s. Tata Teleservices were ranked as the highest bidder. However, when the matter was examined further by Member (Finance) and the Chairman, Telecom Commission, they did not agree with the manner in which TEC had tried to resolve the conflict between two parameters of evaluation and gave a unanimous recommendation that M/s. Huges Ispat should be ranked as the highest bidder in Maharashtra Circle. Therefore, the Government decided to award the licence for this Circle to M/s. Hughes Ispat.

In the second round of financial bids, position regarding this aspect of evaluation has been clarified for the convenience of the bidders and the Tender Evaluation Committee.

Fears have been expressed in certain quarters regarding security aspect of operation of basic telephone service by private Companies. I wish to mention that the tender document and the draft licence agreement contain detailed provisions relating to security requirements which have been worked out by my Ministry in consultation with the Ministry of Home Affairs. These provisions stipulate that : (i) the licensee shall not normally employ bulk encryption equipment in its network; (ii) the licensee shall provide to the Government locational details of its infrastructure; (iii) routes of transmission lines will have the prior permission of the Government; (iv) the licensee is under an obligation to provide necessary facilities to the Government to counteract espionage, subversive acts, sabotage or any other unlawful activity; (v) the licensee is required to make available on demand to the agencies authorised by the Government, access to the switching centres, transmission centres, routes, etc. for technical scrutiny and inspection; (vi) all foreign personnel to be deployed are to be security cleared by the Government prior to their deployment; (vii) the licensee is required to ensure protection of privacy of communication and ensure that unauthorised interception of messages does not taken place; (viii) Government have the right to take over the service, equipment and network of a licensee in case of emergency or war or lowintensity conflict or any other eventuality in public interest; (ix) finally, the Government reserve the right to modify these conditions or incorporate new conditions in the licence which are considered necessary in the interest of national security.

I would like to emphasise that the tendering process for basic services has been open and transparent and no favour has been done to any individual Company. I wish to assure all sectors of this august House that Government will make all possible endeavour to ensure early conclusion of the on-going process in a transparent, fair and objective manner. I may also, with the permission of the Chair, appeal to the Hon'ble Members to be wary of disinformation by vested interests. What the Government and the country are handling has been described in various circles as the biggest telecom tender in the world. Stakes of the country and the bidders are very high. Therefore, the possibility of some interested parties wanting to

jeopardise this historic opening of basic services for providing universal telephony to the people of our country cannot be ruled out. It is not without significance that the attack on the objectivity and transparency of the on-going tendering process came to be made really after Government took the courageous and correct step of rejecting the bids in as many as in 10 Circles which are not found to be reasonable.

The Government have also taken effective steps towards setting up a Telecom Regulatory Authority for regulation of telecom services. It may be recalled that the National Telecom Policy focussed on the need to make suitable arrangements for protection and promotion of consumer interests and ensuring fair competition. The Government had also made its intention clear in this regard while announcing the guidelines in 1994 for participation of private sector in basic telecom services. In pursuance of the above, the Government approved on 4.5.1995 the proposal for setting up of a non-statutory Telecom Regulatory Authority of India (TRAI) and Bill namely, the Indian Telegraph (Amendment) Bill 1995 was introduced in Lok Sabha on 2 June, 1995. The Lok Sabha could not consider the Bill due to paucity of time. Thereafter a decision was taken on 3.7.1995 to go for an Ordinance for setting up of the Authority. However, in view of the summoning of the monsoon session of the Parliament the option of ordinance was not exercised. The Indian Telegraph (Amendment) Bill 1995 was passed by the Lok Sabha on 16.8.1995. However, when this Bill came up for consideration in the Rajya Sabha on 22 August, 1995, having regard to the sentiments expressed in the House and the hope expressed earlier in the report of the Parliamentary Standing Committee on Communications for a statutory Telecom Regulatory body, it was decided to bring a comprehensive bill for establishment of a statutory Telecom Regulatory Authority. However, keeping in view the urgency of the matter a decision was taken to constitute a statutory telecom regulatory authority through promulgation of an ordinance. Again in view of the summoning of the Parliament for the winter session the option of issue of an ordinance was not exercised and it was decided to constitute a statutory telecom regulatory authority through introduction of a comprehensive Bill on the subject in the Parliament. A notice was given to the Secretary General, Rajya Sabha on 22.11.1995 for withdrawal of the Indian Telegraph (Amendment) Bill 1995. When the matter came up for consideration of the Rajya Sabha on 28.11.1995 the Opposition did not allow the withdrawal of this Bill which is still pending before the House. The Government is committed to set up a statutory Telecom Regulatory Authority and a comprehensive legislation in this respect is also ready. A notice was also given to the Secretary General, Lok Sabha on 23.11.1995 for introduction of Telecom Regulatory Authority of India Bill 1995 during the current winter session of Parliament and but for the cussedness of the Opposition the Authority would have been functional by this time. The main functions to be entrusted to the proposed Telecom Regulatory Authority

would include the regulation of tariff and revenue sharing, inter-relationship between service providers, quality of services, protection of consumer interest and security interest, compliance with universal service obligations as also settlement of disputes amongst service providers, etc.

I may also seek the indulgence of the Chair and the House to mention some of the major achievements in telecom sector which are historical and would transform the telecom scene in the country.

- a) The production of telecom equipment has increased by more than four times in the last four years;
- b) The availability of telephones has more than doubled in the last five years;
- c) Cellular Mobile Telephone Services have started operating in Bombay, Calcutta, Delhi and Madras;
- d) Radio Paging has arrived in the country and as many as 23 major cities with 1 million plus population have access to this modern telecom service;
- e) The tenders for Radio Paging and Cellular Mobile Telephone Service have also been finalised for almost the whole of the country;
- f) Thirteen licences have been granted for E-Mail Service to private Companies, seven of whom have started their operation;
- g) Twelve Companies have been issued licences for operating Data Communication Services through VSAT (Satellite) and five of them have started their operation;
- h) Ninety-seven licences/letters of intent (LOIs) have been issued in respect of 68 locations for operating Radio Trunking Service.
- i) 'INTERNET' service has been introduced recently.
- j) A licence fee of around Rs. 18,000 crores has become payable in respect of licences for Cellular Phones over a period of ten years. Similarly, a licence fee of around Rs. 42,000 crores has become payable over a period of 15 years in respect of five Circles for which licences for basic services have been finalised. Government hope that an amount bigger than this will become payable for other Circles in respect of licences for basic services. All these figures of revenue are welcome but more importantly they represent an order investment which will be many times more.

By any standards, the nation should be proud of such a progress which will contribute to speedy economic and

social growth and massive increase in employment opportunities.

To conclude, I may mention that the various petitions regarding the National Telecom Policy and the award of tenders for Basic Telecom Services came up for hearing on 15.12.1995 before the Hon'ble Supreme Court. While ordering status-quo to be maintained in regard to award of contracts for the basic telecom services in the five telecom circles for which tenders have already been finalised, the Hon'ble Supreme Court has nevertheless permitted inviting and processing of tenders in relation to thirteen other Circles. However, the licences for all these Circles shall be granted after obtaining the Court's direction. The hon'ble Supreme Court has already fixed January 9, 1996 as the date of final hearing of the petitions and has clearly indicated that no adjournment would be allowed on any ground.

The Hon'ble Supreme Court is fully seized with the issues raised by the seven Hon'ble Members of Parliament - S/Shri (1) Nilotpal Basu, (2) Janeshwar Mishra, (3) Anantram Jaiswal, (4) Chaturanan Mishra, (5) T.N. Chaturvedi, (6) Kedar Nath Singh, & (7) Jaipal Reddy, in their petition, as well as all other matters relating to the basic telecom service tender for which the setting up a Joint Parliamentary Committee has been demanded. Under the circumstances I would like to submit that reposing full faith and confidence in the Hon'ble Supreme Court both the Houses of Parliament must be allowed to function. Also the Government must not be obstructed in placing before the Parliament the full facts of the case which have been grossly distorted as a result of the frivolous, politically motivated and totally unfounded allegations made by some Members belonging to the Opposition Parties. A full and complete debate in the Parliament which has so far been thwarted must take place forthwith so that the people at large become aware of the true facts of the case. The judgement of the Hon'ble Supreme Court shall be binding for all and is expected early. The Government on its part while being fully committed to total transparency and fair play shall honour in letter and spirit the decision of the Hon'ble Supreme Court. It is therefore my earnest plea that rising above partisan concerns and in accordance with the highest Parliamentary norms and practices we must bring normalcy to the functioning of the House and debate the issue in its entirety as responsible representatives of the people of India.

#### *Annexure-A*

##### *Steps taken for protection of Government's Interests:*

- (i) Staff entry conditions were prescribed to ensure that only serious and qualified Company bid for operating basic services.
- (ii) **Earnest Money** : The bidder company was required to furnish a Bank guarantee issued by any scheduled bank for each service area at the following rate :

Category of Service Area	Earnest Money per service area bid
'A'	Rs. 50 crores
'B'	Rs. 25 crores
'C'	Rs. 5 crores

Bank guarantee can be forfeited in case a bidder does not abide by his bid for the service area.

- (iii) The licensee is required to pay yearly licence fee in advance through a demand draft.
- (iv) Within one month of signing of licence agreement the licensee shall establish a separate bank account with a scheduled bank in India to which all revenues accruing from the operations under this licence shall be credited. The Telecom Authority shall have a lien of 30% on the amount of funds credited to this account.
- (v) The licensee shall furnish a financial bank guarantee to the Government till the above account has adequate funds available in it at the following rate :

Category of Service area	Amount of Bank guarantee for each service area
'A'	Rs. 50 crores
'B'	Rs. 25 crores
'C'	Rs. 15 crores

- (vi) The successful bidder shall be required to submit and maintain during the period of licence a performance bank guarantee of the amount as shown below :

Installed Capacity range in licensee network	Bank guarantee amount in Rs. per service area
Upto 50,000 lines	25 crores
50,000 to 1 lakh lines	50 crores

for every additional 1 lakh lines 25 crores

##### *(vii) Entry conditions for prequalifications for Basic Services :*

- (a) The bidder must be an Indian Company registered under the Indian Companies Act, 1956.



- (b) The total foreign equity in the bidding company must not exceed 49% of the total equity.
- (c) Networth of the company should not be less than Rs. 300 crores for 'A' Category Circles, Rs. 200 crores for 'B' category Circles and Rs. 50 crores for 'C' Category Circles.
- (d) The Bidder must have an experience of Basic Telephone Lines of not less than 5 lakh lines.

For the purpose of eligibility with regard to experience, the experience of a promoter company which has an equity of 10% or more in the bidder company will be counted.

- (e) Any number of Indian companies as well as foreign companies can combine to promote the bidder company. However, an Indian company cannot be a part of more than one such joint venture. The same restriction applies to a foreign company.

14.16¼ hrs.

UTTAR PRADESH STATE LEGISLATURE  
(DELEGATION OF POWERS) BILL\*

MR. SPEAKER : Now, we shall take up the Legislative business.

The first Bill, which we would like to take up is Uttar Pradesh State Legislature (Delegation of Powers), Bill. I think, this has to be first introduced and then considered at three stages and passed.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws."

*The motion was adopted*

SHRI S.B. CHAVAN : Sir, I introduce\*\* the Bill.

MR. SPEAKER : Now, the Minister may move that the Bill be taken into consideration.

SHRI S.B. CHAVAN : Sir, I beg to move :

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

*Clause 2 and 3*

MR. SPEAKER : The question is :

"That clause 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clause 2 and 3 were added to the Bill*

MR. SPEAKER : The question is :

"That clause 1, Enacting Formula and Long Title stand part of the Bill".

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI S.B. CHAVAN : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

14.20 hrs.

SUPPLEMENTARY DEMAND FOR GRANT-(RAILWAYS)

1995-96

[English]

MR. SPEAKER : It was very graciously agreed that the Supplementary Demand will also be passed.

[Translation]

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, there should be an explanation about Rs.60,000. There is a demand of Rs.1300 crore and he is demanding Rs.60,000. This amount can be raised through donations as well. It is a mockery...Interruptions)

[English]

MR. SPEAKER : Please understand...

[Translation]

SHRI NITISH KUMAR : An understanding was reached

\* Published in the gazette of India, Extra ordinary Part II, Section 2, dated 22-12-95

\*\* Introduced with the recommendations of the President.

in your chamber but this is the Supplementary Demand for Grant of the Railways. There is involved a sum of Rs.60,000 as against 58 projects. What are these projects about? What is the role of Rs. 60,000 in it? All that has been done with forthcoming elections in view.

[English]

The Minister of State in the Ministry of Railways (SHRI SURESH KALMADI) : Sir, when Supplementary Budget is presented, always a token amount is asked for. I would like to say that out of 58 proposals which are there, over 22 relates to safety aspects which cannot be stopped. The whole scheme may be getting money from the private sector. We are only asking for supervision charges to be put into the Budget and the rest of the projects relate to upgradation of the railway stations which the MPs themselves asked for, which I have put into the Budget. So, these include the demands of the Opposition MPs...*(Interruptions)*

[Translation]

SHRI NITISH KUMAR : They are demanding Rs.1000 crore. A sum of Rs.50,000 has been demanded for the Divisional Headquarter, Patna. How will this amount suffice?

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): They had promised to open a divisional office in Patna...*(Interruptions)*

SHRI NITISH KUMAR : This is the Supplementary Demand for Grant of the Railways...*(Interruptions)*

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDHYACHARAN SHUKLA) : This is the procedure that has been followed for long. The token amount is indicated here...*(Interruptions)*

[Translation]

It is indicated in it...*(Interruptions)* Please listen to me for a minute...*(Interruptions)*

[English]

MR. SPEAKER : You continue. It will be recorded. Nothing else will be recorded.

[Translation]

SHRI VIDYACHARAN SHUKLA : A token amount has been demanded in it. A provision of about Rs.100 crore has been made in it. These include the safety regulations and upgradation of passengers; facilities. This is the procedure...*(Interruptions)*

SHRI NITISH KUMAR : There is a demand of Rs.1000 crore. Is a foundation stone to be laid with this amount.

This is a mockery. All this is being done in pursuit of election propaganda...*(Interruptions)*

SHRI VIDYACHARAN SHUKLA : Money is always demanded according to this procedure. This has been the practice so far...*(Interruptions)*

[English]

MR. SPEAKER : Okay, please hear me. You have made your point very forcefully. Now, let us not delay it.

*(Interruptions)*

[Translation]

SHRI NITISH KUMAR : Is a sum of Rs.1000 crore needed for opening a Divisional Headquarter?

SHRI MOHAMMAD ALI ASHRAF FATMI : He had promised to open a Regional Office in Patna...*(Interruptions)*

[English]

MR. SPEAKER : I shall now put the Supplementary Demand for Grant (Railways) for 1995-96 to the vote of the House.

The question is :

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March, 1996, in respect of the head of Demand entered in the second column thereof against Demand No.16".

*The motion was adopted*

*Supplementary Demands for Grants (Railways) for 1995-96 submitted to the Vote of Lok Sabha*

No. of Demand	Name of Demand	Amount of Demands for Grants voted by the House
1	2	3
16.	Assets-Acquisition, Construction & Replacement	
	Other Expenditure	Rs.
	Capital	2,000
	Railway Funds	58,000

14.24 hrs.

APPROPRIATION (RAILWAYS) NO. 4 BILL \*

[English]

THE SPEAKER : We have to take up the Appropriation Bill relating to this.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purposes of Railways.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purposes of Railways".

*The motion was adopted.*

SHRI SURESH KALMADI : I introduce\*\* the Bill.

SHRI SURESH KALMADI : Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purposes of Railways be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the Financial year 1995-96 for the purposes of Railways, be taken into consideration."

*The motion was adopted*

MR. SPEAKER : The House shall now take up clause-by-clause consideration of the Bill.

*Clauses 2 and 3*

MR. SPEAKER : The question is :

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted*

*Clause 2 and 3 were added to the Bill.*

*Schedule*

*((Interruptions))*

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, our delegation had demanded the opening of a regional or zonal office at Patna and a promise was made to that effect., The hon. Prime Minister should make an announcement. Without Patna, No. We lodge our protest. (*Interruptions*)

[English]

MR. SPEAKER : The question is :

"That the Schedule stand part of the Bill."

*The motion was adopted*

*The Schedule was added to the Bill*

MR. SPEAKER : The question is :

"That clause 1, the Enacting Formula, and the Long title stand part of the Bill".

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI SURESH KALMADI : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

14.27 hrs.

PERSONS WITH DISABILITIES (EQUAL OPPORTUNITIES PROTECTION OF RIGHTS AND FULL PARTICIPATION) BILL

[Translation]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : I beg to move :

"That the Bill to give effect to the Proclamation on the Full Participation and Equality of the people with Disabilities in the Asian and Pacific Region, be taken into consideration."\*\*

[English]

MR. SPEAKER : The question is :

"That the Bill to give effect to the Proclamation on the Full Participation and Equality of the people with Disabilities in the Asian and Pacific Region, be taken into consideration."\*\*

*The motion was adopted.*

\* Published in the gazette of India, Extra ordinary Part II, Section 2, dated 22-12-95

\*\* Introduced with the recommendations of the President.

\*\* Moved with the recommendations of the Presidents.

MR. SPEAKER : The House shall now take up clause by clause consideration of the Bill.

*Clause 2*

MR. SPEAKER : The question is :

"That Clause 2 stand part of the Bill".

*The motion was adopted*

*Clause 2 was added to the Bill.*

*Clause 3*

*Amendment made :*

Page 5,—

*for lines 28 to 38, substitute —*

"(1) five persons as far as practicable, being persons with disabilities, to represent non-governmental organisations or associations which are concerned with disabilities, to be nominated by the Central Government, one from each area of disability, Members :

Provided that while nominating persons under this clause, the Central Government shall nominate at least one woman and one person belonging to Scheduled Castes or Scheduled Tribes;" (1)

(SHRI SITARAM KESRI)

\*\*

MR. SPEAKER : The question is :

"That Clause 3, as amended, stand part of the Bill."

*The motion was adopted*

*Clause 3, as amended, was added to the Bill.*

MR. SPEAKER : The Question is :

"That clauses 4 to 8 stand part of the Bill.

*The Motion was adopted.*

Moved with the recommendations of the President.

*Clause 4 to 8 were added to the Bill.*

*Clause 9*

*Amendment made :*

Page 8, —

*for lines 12 to 16, substitute —*

"(i) one person to be nominated by the Central Government to represent the interest, which in the opinion of the Central Government ought to be represented, Member;

(j) five persons, as far as practicable, being persons with disabilities, to represent non-governmental organisations for associations which are concerned with disabilities, to be nominated by the Central Government, one from each area of disability, Members .

Provided that while nominating persons under this clause, the Central Government shall nominate at least one woman and one person belonging to Scheduled Castes or Scheduled Tribes;" (2)

(SHRI SITARAM KESRI)

MR. SPEAKER : The question is :

"That Clause 9, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 9, as amended, was added to the Bill.*

MR. SPEAKER : The question is :

"That clauses 10 to 12, Stand Part of the Bill."

*The motion was adopted.*

*Clause 10 to 12 were added to the Bill.*

*Clause 13*

*Amendment made :*

Page 9,—

*for lines 24 to 26, substitute—*

"(f) five persons, as far as practicable, being persons with disabilities, to represent non-governmental organisations or associations which are concerned with disabilities, to be nominated by the State Government, one from each area of disability, Members :

Provided that while nominating persons under this clause, the State Government shall nominate at least one woman and one person belonging to Scheduled Caste or Scheduled Tribes;" (3)

(SHRI SITARAM KESRI)

MR. SPEAKER : The question is :

"That clause 13, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 13, as amended, was added to the Bill.*

MR. SPEAKER : The question is :

"That clauses 14 to 18 stand part of Bill."

*The motion was adopted.*

*Clauses 14 to 18 were added to the Bill.*

*Clause 19*

\*\* Moved with the recommendations of the Presidents.

Amendment made :

Page 11,—

for lines 34 to 39, substitute -

“(d) one person to be nominated by the State Government to represent the interest, which in the opinion of the State Government ought to be represented, Member:

(e) five persons, as far as practicable being persons with disabilities, to represent non-governmental organisations or associations which are concerned with disabilities, to be nominated by the State Government, one from each area of disability, Members :

Provided that while nominating persons under this clause, the State Government shall nominate at least one woman and one person belonging to Scheduled Castes or Scheduled Tribes;” (4)

(SHRI SITARAM KESHRI)

MR. SPEAKER : The question is :

“That clause 19, as amended, stand part of the Bill.”

*The motion was adopted*

*Clause 19, as amended, was added to the Bill.*

MR. SPEAKER : The question is :

“That clauses 20 to 74 stand part of the Bill.”

*The motion was adopted.*

*Clause 20 to 74 were added to the Bill.*

MR. SPEAKER : The question is :

“That clause 1, the Enacting Formula, the Preamble and the Long stand part of the Bill.”

*The motion was adopted.*

*Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.*

SHRI SITARAM KESRI : I beg to move :

“That the Bill, as amended, be passed.”

MR. SPEAKER : The question is :

“That the Bill, as amended, be passed.”

*The motion was adopted.*

MR. SPEAKER : All Members deserve congratulations and thanks for this.

Now, there are other Bills.

SEVERAL HON. MEMBERS : No.

SHRI RAM VILAS PASWAN (Rosera) : Respectfully now you adjourn the House sine die.

SHRI E.AHAMED (Manjeri) : Why do we not have Zero Hour because the Members have many things to express in respect of their constituencies?...*(Interruptions)*. The telecom scam is not the only issue the country is facing...*(Interruptions)*

MR. SPEAKER : If they have sat, you should also sit down, please.

*(Interruptions)*

MR. SPEAKER : I am standing now, Mr. Ahamad.

*(Interruptions)*

MR. SPEAKER : Well, we have always been cooperating with each other. In all the Sessions, we have cooperated. And in this Session also, we have cooperated. On the basis of the agreement, I think the Session of this House has to be concluded now. In your wisdom, you have decided not to take up the Private Member's Business. I am not insisting on it.

14.33 hrs.

#### VALEDICTORY REFERENCE

*[English]*

MR. SPEAKER : Hon. Members, the Fifteenth Session of Tenth Lok Sabha which commenced on 27th November, 1995 is coming to a close today, i.e., 22nd December, 1995.

In this Session, 360 Questions were listed as starred, out of which 15 could be orally answered and written replies were given to the rest of the 345 Questions. Besides, 3,765 Unstarred Questions were also answered.

Six statement on important matters were made or laid by Ministers *suo motu*. Twenty Eight matters were raised by the Members under Rule 377. As usual. In the interregnum between the Question Hour and the regular business thereafter, referred to as 'Zero Hour', Members with the Chair's permission raised a few unlisted matters, important among them being price rise, progress in the Jain Commission's Inquiry.

In the legislative sphere during the Session, five Bills could be passed, namely, the Depositories Bill, 1995; the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995 which is passed just now; the Uttar Pradesh State Legislature (Delegation of Powers) bill, 1995; the Appropriation (Railways) No.4 Bill, 1995 and the Appropriation (No.5) Bill, 1995.

The House also adopted three Statutory Resolutions regarding the Proclamation issued by the President on the 18th October, 1995 under Article 356 of the Constitution in relation to the State of Uttar Pradesh; the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1995 framed under sub-sector (i) of Sector 11 of the Salaries and Allowances of

Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 23.3.1995; and the continuance in force of the Proclamat on dated the 18th July, 1990 in respect of Jammu & Kashmir, issued under Article 356 of the Constitution by the President, for a further period of six months, with effect from 18th January, 1996.

On 7th December, 1995, the economic situation in the country was discussed under Rule 193 for more than five hours in which fifteen Members from various sectors of the House participated.

As far as the financial business is concerned, the Supplementary Demands for Grants (General) as well as Railways for the year 1995-96 were presented to Lok Sabha on 28th November and 11th December, 1995, discussed and voted on 6th and 22nd December, 1995 respectively.

Three Private Members Bills were introduced. The debate on the Constitution (Amendment) Bill by Shri K.P. Reddaiah Yadav to reserve seats for Other Backward Classes in Parliament and State Legislature was adjourned *sine die*. A Bill moved by Shri Syed Shahabuddin to reserve posts or appointments in Government Services and seats in educational institutions for economically weaker sectors of the society was also discussed and the debate remained inconclusive.

Further discussion on the Resolution regarding revival of sick public undertakings moved by Shri Sudarshan Raychaudhuri continued. The Resolution was discussed for about seven hours and as many as 31 Members participated.

On 12th December, 1995, a function was held in the Central Hall to confer outstanding Parliamentarian award on Shri Chandra Shekhar, former Prime Minister. Functions were also held under the auspices of Indian Parliamentary Group in the Central Hall regarding unveiling of portraits of Shri Morarji Desai, former Prime Minister, Shri N.C. Chatterjee, ex-MP and statue of Pt. Ravi Shankar Shukla.

In this Session, on ten days the House could not transact any business. If that would not have happened, we would have been very happy and it would have been better for the institution.

In the past, the problems could be solved with cooperation of all. In the future, let us hope, such problems would be solved with the cooperation of all in an emicable, democratic and legal fashion.

Despite the impasse, it was very obvious that all the Members, belonging to the ruling party and the Opposition parties, cooperated with one another, with me and the

Deputy-Sepaker and other chairpersons and officers in the House as well as in the Chamber. The officers and all other employees did their duties in the best possible manner. The media persons cooperated as they have been doing. I would like to place on record my thanks to all other Presiding Officers, the Leader of the House, the Leader of the Opposition, Leaders of all parties, Members of all parties, the officers and other employees, and the media persons for all the good they did for this institution, I wish them all, all the best in the days to come.

Dr. Ramesh Chander Bhardwaj, Secretary-General, Lok Sabha, would be laying down his office at the end of this month. He has worked in an unbiased manner and has been giving advice after careful thought. Though he maintains a low profile, he is a sincere and hard-working officer. He never tried to impose his views on others. He has made extremely useful contribution to the work of televising the proceedings of this House which will always be remembered. We express great appreciation of the services rendered by him to the Lok Sabha.

I have great pleasure in announcing that Dr. R.C. Bhardwaj will be an Honourary Officer of the House. This we do in recognition of his services to the Lok Sabha. We wish him good health, a productive and meaningful life in future also.

Now, we shall have to make an alternative arrangement to look after the functions of the Secretary-General. I have already decided to ask Shri Surendra Nath Mishra, Senior Additional Secretary in the Lok Sabha Secretariat, to officiate as Secretary-General of the Lok Sabha. Necessary orders will be issued in due course.

Now the hon. Members may stand up as *Vande Mataram* will be played.

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14.41 hrs.

NATIONAL SONG

*The National Song was played*

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MR. SPEAKER : Wishing you all the best once again. I adjourn the House *sine die*.

14.43 hrs.

*The Lok Sabha then adjourned sine die.*

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